Fourth Series, Vol.III, No.6

Tuesday, November 21, 1967
Kartika 30, 1889 (Saka)

LOK SABHA DEBATES

(Third Session)

(Vol. II contains Nos. 1 to 10)

LOK SABHA SECRETARIAT

NEW DELHI

Price : Rs. 2. 00

CONTENTS

(Fourth Series, Vol. IX—Third Session, 1967)

No. 6—*Tuesday*, *November* 21, 1967/Kartika 30, 1889 (*Saka*)

	COLUMNS
Oral Answers to Questions :	
*Starred Questions Nos. 151 to 152, 154, 155 and 175.	1531—60
Short Notice Question No. 1	1560—68
Written Answers to Questions :	
Starred Questions Nos. 153, 156 to 165, 167 to 174 and 176 to 180	1568—84
Unstarred Questions Nos. 1114 to 1140, 1142 to 1143, 1145, 1147 to 1166, 1168 to 1170, 1173 to 1202, 1205 and 1207 to 1258	1584—1684
Calling Attention to Matter of Urgent Public Importance—	
Strike by Dock Workers in Calcutta	1684—91
Matter Under Rule 377 *Re*-State of Haryana	1691—1701
Papers laid on the Table	1701—05
Message from Rajya Sabha	1705
Estimates Committee—	
Sixteenth and Seventeenth Reports	1705
Motions *Re*: Report of Education Commission and Report of Committee of Members of Parliament on Education	1705—27
Shri Prakash Vir Shashtri	1706—17
Dr. Sushila Nayar	1717—26
Motion and Statutory Resolution *Re*: Proclamation in Respect of Haryana	1727—1830
Shri Atal Bihari Vajpayee	1727—38, 1828—32
Shri Y. B. Chavan	1738—43, 1822—27
Shri Ranga	1743—48
Shri Randhir Singh	1748—53
Shri Rajaram	1753—56
Shrimati Sucheta Kripalani	1757—59
Shri S. M. Banerjee	1760—65
Shri Ram Kishan Gupta	1765—70
Shri Ram Sewak Yadav	1770—76
Shri P. Venkatasubbaiah	1776—79
Shri P. Ramamurti	1779—83
Shri J. B. Kripalani	1783—86
Shrimati Sushila Rohatgi	1786—92
Shri Surendranath Dwivedy	1792—97
Shrimati Sharda Mukerjee	1797—99
Shri Tenneti Viswanatham	1799—1802
Shri Bedabrata Barua	1802—03
Shri Gulam Mohammad Bakshi	1803—13
Shri Dalbir Singh	1813—16
Shri Raghuvir Singh Shashtri	1816—19
Shri Yashpal Singh	1819—21
Shri Sheo Narain	1821—22

*The sign+ marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

LOK SABHA

Tuesday, November 21, 1967/Kartika 30, 1889 (Saka)

The Lok Sabha met at Eleven of the Clock

[*Mr. Speaker in the Chair*]

ORAL ANSWERS TO QUESTIONS

SUPER BAZAR, DELHI

+

*151. SHRI K. M. ABRAHAM :
SHRI P. P. ESTHOSE :
SHRIMATI SUSEELA GOPALAN
SHRI VISWANATHA MENON:
SHRI JYOTIRMOY BASU :
SHRI SATYA NARAIN SINGH :
SHRI RAM KISHAN GUPTA:

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the Delhi Super Bazar Worker's Union demanded the formation of the Consumer's Committee to guide the working of the Super Bazar;

(b) whether Government have investigated into the working of the Super Bazar; and

(c) if so, the findings thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI M. S. GURUPADASWAMY) : (a) Yes Sir.

(b) There has been no specific investigation but the working of the Super Bazar is being generally reviewed from time to time.

(c) The question does not arise.

SHRI K. M. ABRAHAM : May I know whether Government has seen a pamphlet issued by the Delhi Super Bazar Workers' Union stating that due to nepotism, corruption, graft, waste and expense accounts the prices of several goods have gone up; if so, whether Government is considering deputing a high official to enquire into this matter ?

SHRI M. S. GURUPADASWAMY : The Super Bazar deals with nearly 8,000 to 10,000 items. There may be a few cases in which the prices quoted are higher than the prices in the market. Very few cases have been brought to my notice. About eight or ten items in the Super Bazar are sold at prices a little higher than in the neighbourhood. But, as I said, we cannot compare item by item. On the whole, the prices quoted in Super Bazar are far cheaper than the prices elsewhere. Regarding the latter part of the hon. Member's question, the Ministry has been continuously reviewing the operations in the Super Bazar. We are constantly in touch with the Registrar and also the management in this regard.

SHRI K. M. ABRAHAM : May I know whether the Union has alleged that the quality of goods supplied has deteriorated recently; if so, whether Government proposes to implement measures so that good quality articles are sold in the Super Bazar?

SHRI M. S. GURUPADASWAMY : The quality of goods sold in Super Bazar is far superior to the quality of goods sold elsewhere (*Interruption*). This is not an opinion this is a fact. We try to sell quality goods in the Super Bazar and in certain cases when we do it the prices of such items—very few items—are naturally higher than the prices in the market. That is why I say that the quality is really superior.

SHRI JYOTIRMOY BASU : May I know what is the present system of purchasing saleable items? Secondly, may I know how much out of the total wage bill goes to managerial cadre and what is the highest increment you have allowed to a single managerial cadre executive at one time ?

SHRI M. S. GURUPADASWAMY : In certain items like textiles we directly negotiate with the manufacturers and the manufacturers set apart a percentage of their production for departmental stores. In regard to other items we enter the market ourselves and we try to purchase the needed quantities during the proper season. About the other part of the question regarding salary, we are paying about Rs. 27,000 for the managerial and administrative staff. The total bill is more than Rs. 2 lakhs.

SHRI JYOTIRMOY BASU : My question (c) has not been answered. What is the maximum single increment allowed to a particular officer of the managerial cadre at one time ?

SHRI M. S. GURUPADASWAMY : There is no particular increase for any single member of the managerial cadre. The whole question of salaries was referred to a firm called IBCON. That firm has gone into the whole question of the salary of staff. The recommendations of this committee were the basis for revision of salaries of various cadres. Therefore, we have not taken any *ad hoc* decision in the matter of salary or increment of staff.

SHRI R. K. AMIN : The hon. Minister stated that the matter is reviewed from time to time. May I know how the review is being made ? Is it an evaluation and, if so, what are the results thereof ?

SHRI M. S. GURUPADASWAMY : I have told the House that the Ministry is constantly in touch with the Registrar of Delhi Administration and also the officials of the management. They are constantly meeting and having discussions when some conclusions are arrived at. They are trying to implement the conclusions so arrived at.

SHRI UMANATH : The Co-operative Societies Act provides that there should be purchase committees and purchases for co-operatives should be made only through such committees. As far as super-bazars are concerned, I understand that there is no provision for purchase committees and individuals officers are making purchases. Even when the purchase committees are there, we see so many undesirable practices indulged in by members of such committees. When it is left to an individual officers, it will be much more so. So, I would like to know from the government whether they intend constituting purchase committees for major institutions like super bazar or, alternatively, they have proposals to include the representatives of consumers and workers in the management committee ?

SHRI M. S. GURUPADASWAMY : It is a good suggestion which we will consider.

श्री राम सेवक यादव : मंत्री महोदय ने यह बताया कि सुपर बाजार में जो चीजें मिलती हैं वह अच्छी क्वालिटी की होती हैं। मैं जानना चाहता हूं कि क्या वह अपने निजी तजुर्बे से कह रहे हैं या किसी और कारण से और दूसरे यह कि जो समय समय पर सुपर बाजार की जांच पड़ताल होती है उस में क्या यह पाया गया है कि यह नुकसान में सुपर बाजार चल रहे हैं या फायदे में ? यदि फायदे में तो कितने ?

SHRI UMANATH : This is also a good suggestion, I think.

SHRI M. S. GURUPADASWAMY : About the latter part of the question, I say the Super bazar of Delhi incurred a loss of Rs. 5·64 lakhs in the co-operative year 1967. This was due to various reasons.... (*Interruptions*) I am myself a customer in the Super bazar.

SHRI PILOO MODY : That probably accounts for the loss !

SHRI M. S. GURUPADASWAMY : May be because Shri Mody is not going there, there is a loss. I would recommend super bazar for all Members, including Shri Mody. The quality of goods there is certainly very satisfactory. There may be scope for improvement——I do recognise it—but the quality in the super bazar is certainly better.

SHRI RAM SEWAK YADAV : What are the reasons for the losses ?

SHRI M. S. GURUPADASWAMY : If a separate question is asked, I will answer it.

Minor Irrigation Programme in Kerala

*152. SHRI A. SREEDHARAN : Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether the Government of Kerala have requested the Central Government to grant an *ad hoc* assistance of Rs. 19 crores for the implementation of a crash programme for minor irrigation; and

(b) if so, the reaction of Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). A statement is placed on the Table of the House.

Statement

(a) Yes, Sir.

(b) The *ad-hoc* assistance of Rs. 19 crores for minor irrigation schemes required by the Kerala Government relates to the Fourth Five Year Plan. The State Plans are discussed every year and the outlay for each year is related to the programme for that year and the performance in the preceeding years. Suitable allocations consistent with the State's needs and capacity *vis-a-vis* Central resources will be released on year to year basis.

Considering the importance of minor irrigation schemes as a means of increasing quickly agricultural production, all possible efforts are already being made to accelerate and intensify the programme in the States including Kerala. During 1966-67, a total outlay of Rs. 230 lakhs was approved for minor irrigation schemes in Kerala as against Rs. 88·64 lakhs during 1961-62, Rs. 111·00 lakhs during 1962-63 and Rs. 135 lakhs in 1965-66. During 1967-68 an outlay of Rs. 220 lakhs has been allotted to the State Government, which is the maximum in the context of the present financial difficulties. It may thus be seen that allotment of funds for minor irrigation schemes to the Government of Kerala is generally on the increase from year to year. Besides, the State Government can also draw upon the resources of agencies in the non-plan sector (Land Mortgage Banks, Agricultural Refinance Corporation and Agro-Industries Corporation) to promote a larger minor irrigation programme. All the State Governments have been requested to avail of these facilities. The Agricultural Refinance Corporation is willing to consider area schemes for minor irrigation and has also agreed to a reduction of the contribution by the State Governments from 25% to 10% in respect of schemes sanctioned till the end of June, 1968.

SHRI A. SREEDHARAN : This request for *ad hoc* assistance has come from a State which has got into the stranglehold of food scarcity because of the criminal negligence and indifference shown to the legitimate demands of that State by the Government of India. The statement laid on the Table itself gives some indication of it. Nothing is mentioned in this statement about the assistance given to the State of Kerala for minor irrigation during the years 1963-64 and 1964-65. In view of that fact, I would like to know whether any assistance has been given to Kerala during these years. If not, will that be made good in the Fourth Plan ?

SHRI ANNASAHIB SHINDE : I wish to submit the figures of outlay which was approved for minor irrigation. For the year 1961-62 it was Rs. 88 Lakhs; 1962-63—Rs. 111 lakhs; 1963-64 — Rs. 149 lakhs; 1964-65 — Rs. 169 lakhs; 1965-66 — Rs. 135 lakhs and 1966-67—Rs. 230 lakhs. This indicates how the outlay for minor irrigation has been increasing year by year. This year the working groups have worked out that about Rs. 220 lakhs may be the outlay for minor irrigation. It may be that there is more demand from the State Government for more and more irrigation works but by and large if we look to the performance of the last years, hon. Members will be convinced that the performance under the minor irrigation programme has been very satisfactory and specially during

the drought period the performance in Bihar and some other States has been exceedingly well.

SHRI A. SREEDHARAN : The hon. Minister has talked about the performance. That was at a time when the Congress was in power in Kerala. Anyway the State Government has asked for an assistance of Rs. 19 crores for the Fourth Five Year Plan and if this is split up into five instalments the State Government should get nearly Rs. 4 crores every year. During 1966-67 the assistance granted was Rs. 2,30,00,000 and during 1967-68 it will be Rs. 2,20,00,000. In view of the very critical food situation in Kerala and also in view of the dynamic attempts that are being made by the State Government to foster food production, may I know whether the Government have under consideration any proposal to increase the outlay for the year 1967-68 ?

SHRI ANNASAHIB SHINDE : The impression should not go round that we are not taking adequate interest in regard to minor irrigation programmes in Kerala. In fact, the initial programme which was worked out by the Kerala Government provided only an outlay of Rs. 8,20,00,000, but the Planning Commission and our Ministry suggested a higher figure of Rs. 11 crores. Of course, the Kerala Government also has accepted that figure now. As far as the demand of Rs. 19 crores from the Kerala Government is concerned, it appears to be a very big figure for a single State. However, on the basis of discussions in the Chief Ministers' Conference we ourselves wanted Rs. 25 crores more for minor irrigation works for the whole country but the Finance Ministry found it very difficult, due to paucity of resources, to accommodate our demand.

SHRI E. K. NAYANAR : The Minister knows that Kerala is a deficit State. Last year our Irrigation Minister, Dr. Rao, suggested that Kerala should be given sufficient help for irrigation schemes. He mentioned the names of Kallada, Pamba, Kuttiyadi, Chitturpuzha, Kanshirapuzha and Pazhassi schemes. These six projects alone should be able to irrigate six lakh acres and the funds required for these projects will be Rs. 30 crores. Our Ministe last year made it clear that we can spend this amount in the course of 1966-67 and 1967-68 and we can easily produce another five lakh tonnes of rice in Kerala itself. May I know whether the hon. Minister will consider these irrigation schemes and whether the Government is prepared to aid the Kerala Government for these schemes ? These projects are not functioning. These are not minor schemes.

SHRI ANNASAHIB SHINDE : I wish to submit that we wish to help, to the extent possible, all State Governments in carrying out their minor irrigation programmes and on a much bigger scale than hitherto. As far as the specific projects referred to by the hon. Member are concerned, they come under major irrigation projects and my Ministry deals with minor irrigation projects.

SHRI LOBO PRABHU : May I enquire from the Minister if he is aware that in the neighbouring State of Mysore there are applications for electric connections pending for five years ?

MR. SPEAKER : This is about Kerala. If you go to Mysore then Andhra is neighbouring Mysore and Maharashtra is neighbouring Mysore. If you want to ask about Kerala, you can.

SHRI LOBO PRABHU : The subject is the same. I want a little money for Mysore also.

MR. SPEAKER : No, please, you can put a separate question. Shri Rabi Ray.

SHRI LOBO PRABHU : When the Government is talking about increasing food production, why are they grudging to pay Rs. 25 crores for this ?

श्री रवि राय : अध्यक्ष महोदय, केरल सरकार ने माइनर इरिगेशन के लिये जो मांग की है, उस को दृष्टि में रखते हुए कितने सालों के अन्दर उनकी स्कीमें पूरी हो सकेंगी ताकि उनकी सारी की सारी जमीन को पानी मिल जाय ? क्या आपके विभाग ने इस सम्बन्ध में कोई स्टडी की है ?

SHRI ANNASAHIB SHINDE: I am not aware whether any such study has been carried out by the State Government. But if the State Government carries out such a study, it will help us to understand the problem.

PROCUREMENT PRICES OF FOODGRAINS

*154. SHRI K. N. PANDEY : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the Planning Commission has opposed any increase in the procurement prices of foodgrains ; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Planning Commission were against the procurement Prices of foodgrains being fixed at a very high level because of the possible repercussion on the consumer prices and on the overall economy.

(b) The views expressed by the Planning Commission were taken into consideration and the procurement prices were fixed after consultation with the planning Commission.

SHRI K. N. PANDEY : May I know whether, while fixing the procurement prices of foodgrains, the cost of production is also taken into consideration ?

SHRI ANNASAHIB SHINDE : It is one of the elements which have necessarily to be considered before any decision about the fixation of the procurement prices can be arrived at. It is our contention that the procurement prices announced include an element of incentive also. So, necessarily the cost of production is taken into consideration. The Government took the decision on the basis of the advice given by the Agricultural Prices Commission and various pros and cons and the views that were expressed in the Chief Ministers Conference were also taken into consideration before the Government came to this decision.

SHRI K. N. PANDEY : May I know how far this principle is applied in the case of sugarcane ?

SHRI ANNASAHIB SHINDE : I think, the hon. Member is going far beyond the purview of the question. The sugarcane prices have also been enhanced very steeply ....

MR. SPEAKER: This is about foodgrains. If you go on answering like this, they will next go to oil and other things.

SHRI D. N. PATODIA : May I know if the prices fixed are at a lower level which is the case as expressed by several Chief Ministers of the States and the procurement programme is likely to fail ? On the one hand, the foodgrains may be lying with the cultivators and, on the other hand, we may be compelled to import foodgrains from abroad resulting in the further drainage of foreign exchanges resources. I would also like to know whether, in view of the procurement programme fixed and the prices being at a lower level, it will be possible for the Government to complete the programme of 8 million tonnes procurement.

SHRI ANNASAHIB SHINDE : We do not anticipate that the procurement programme is likely to suffer as a result of any difference between some States and the Central Government. In fact, the procurement prices which have been announced by the Central Government, in consultation with the State Governments, have been accepted by the State Governments though in some States the discussions are going on about the procurement prices. But, by and large, there is a broad agreement.

SHRI R. BARUA : May I know, in view of the fact that many of the State Governments have not been able to agree with the prices fixed by the Central Government, what is the present position and when is the procurement programme to be started ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : It is quite incorrect to say that most of the State Governments have not agreed. As

a matter of fact, most of the State Governments have agreed. The procurement prices have been fixed in agreement with them. It is only a few States which, in view of some special difficult circumstances there, wanted a slight increase in the prices.

SHRI SURENDRANATH DWIVEDY : The procurement prices for foodgrains differ from State to State. There is a very great difference between the prices fixed in the surplus States and in the deficit States as a result of which smuggling goes on from surplus States to deficit States. May I know whether they have made an attempt to fix a uniform procurement price for Foodgrains all over the country after discussing the matter with the State Governments ?

SHRI JAGJIWAN RAM : Even in free economy, I do not think prices have been uniform throughout the country. In the surplus States, the prices are lower than in the deficit States, specially in the case of Orissa. As I have said in respect of most of the States, the prices have been fixed in agreement with the State Government concerned. In many cases, we have agreed to the prices as suggested by the State Governments themselves. Specially, in the case of Orissa, the State Government, was very reluctant to increase the price in the interest of the consumer in their own State. About the prices fixed in Orissa and West Bengal, the West Bengal prices are higher. That is an incentive and chance for smuggling. But the Orissa Government are taking necessary steps to prevent smuggling as far as possible.

SHRI P. VENKATASUBBAIAH : Apart from disagreeing with the procurement prices fixed by the Government in consultation with the Planning Commission, may I draw the attention of the hon. Minister to the fact that there is a tendency to penalise the farmers in surplus States and encourage the farmers in the deficit States by adopting two methods of procurement prices in respect of surplus and deficit States. This will lead to a crisis wherein the farmers of surplus States may lose the enthusiasm and incentive and, in due course of time, their production may come down. Taking all these factors into consideration, may I ask the Minister to evolve a method by which there will be uniformity in the price so that the farmers who produce more may not be penalised at the cost of the consumers.

SHRI JAGJIWAN RAM : I do not understand what the hon. Member is arguing. We must not presume that we are more solicitous to the farmers than the State Government itself. We should not presume that. There is nothing wrong, but I don't think that we are more solicitous than the State Government.. ·(*Interruptions*). When we decide the procurement price of a particular commodity in a particular State we have some discussion and by and large the agreement of the State Government. Normally the State Governments would agree. After all, we are not going to procure; it is they who have to procure. Therefore, they have to take into consideration all these factors before they agree to a procurement price for a particular State. There is, as I have said, a higher procurement price in the deficit States than in the surplus States. But I would say that even when there is no restriction and when there is free movement, then the prices in the surplus States will be slightly lower than in the deficit States. I do not think that it will be possible in the near future to evolve a pattern where the prices will be uniform throughout the country.

SHRI TENNETI VISWANATHAM : May I know what are the factors that are taken into consideration while fixing the prices in deficit and surplus States? Now the difference is nearly Rs. 10, *i.e.* about 25%. Therefore, I would like to know what are the various factors which are taken into consideration and which have compelled or led the Government to fix a lower price in respect of surplus States.

SHRI JAGJIWAN RAM : I will refer the hon. Member to the Report of the Agricultural Prices Commission.

SHRI TENNETI VISWANATHAM : It is not an answer to refer me to some other thing.

SHRI JAGJIWAN RAM : Certainly I can refer him to a published thing. I do not think there is anything wrong in that

SHRI R. K. AMIN : I want to ask a question.

MR. SPEAKER : He has already asked one supplementary. I cannot allow him. We are also having a food debate. The Minister has agreed to that. We are having a food debate where we could discuss about prices.

श्री बसवन्त : क्या यह सही है कि जो प्राइस कमेटी है यह कागज़ात के ऊपर ही अनाज के भाव निकालती है और किसानों को अनाज के उत्पादन के लिए जो वह कर्जे व अन्य सहायता देती है वह बहुत कम और अपर्याप्त होती है और किसान को उससे जो सहायता मिलनी चाहिए वह उस से नहीं प्राप्त होती है तो कृषि मंत्री जी इस के लिए क्या करना चाहते हैं ?

श्री जगजीवन राम : यहां पार्लियामेंट में ज्यादा काम तो हम कागज़ पर ही करते हैं ।

श्री भोगेंद्र झा : हर साल यही होता आया है । फसल के वक्त कीमत खाद्यान की कमी रहती है और 2, 4, 6 महीने के बाद कीमत उस की 100 और 150 फीसदी तक बढ़ जाती है तो इस बात का खयाल रखते हुए क्या यह विचार किया गया है कि जो हम कीमत तय करते हैं उस से बहुत ज्यादा का फर्क न होने दें और यह भी कि हम ज्यादा अनाज हासिल कर सकें और इसलिए क्या सरकार इस को सम्भव समझती है कि बाजार दर पर ही सरकार अनाज की खरीद करे ? इस से ज्यादा गल्ला सरकार के हाथ में आ सकेगा और यह चीज़ अनाज की चोरबाजारी को रोकने में भी मददगार साबित होगी ।

SHRI ANNASAHIB SHINDE : We are hoping that purchases would be made at whatever procurement prices have been announced and there would not be any mid-term or mid-season increase in prices. We have taken a firm decision in regard to that. I do not think that it would be a realistic or practical thing to go on purchasing at the prevailing market rates, because as has been mentioned by the hon. Member himself, we have to bear in mind also the interests of the consumers and we have to strike a balance.

SHRI S. KUNDU: How are Government going to implement their firm decision ?

SHRI CHENGALRAYA NAIDU : Is it the suggestion of the hon. Minister that surplus States should become deficit States first in order to get an increase in foodgrain procurement prices ? If the hon. Minister is not going to increase the price there is every possibility that the ryots will take to commercial crops and as a consequence the Andhra Pradesh State will become deficit.

SHRI ANNASAHIB SHINDE : It is a wrong conception that in normal periods when there are no controls, there is no disparity in prices. For instance, the element of transport, handling charge etc. for transporting the foodgrains from the surplus to the deficit States is necessarily there. So, even in normal times these disparities are there. I do not agree with the hon. Member's contention that the surplus State should go deficit for increasing the procurement prices. In fact, the prices are determined in consultation with the State Government.

SHRI CHENGALRAYA NAIDU : The cost of production is the same in every State.

SHRI V. KRISHNAMURTI : As far as the price of paddy is concerned, the Government of India have fixed the minimum price, and the Madras Government are following strictly what the Government of India have fixed as the price of paddy. On more than one occasion, the Food Minister here has congratulated the Madras Government's action regarding procurement. But we find that the AICC President is going to the various parts of Madras and exhorting the ryots there to wage a war against the Madras Government for having fixed a low price for paddy. May I know the reaction of the Food Minister here to what the AICC President in doing, namely his exhortation to the ryots to wage a war

against the Madras Government who are after all implementing the policy of the Government of India regarding the minimum price for paddy ?

SHRI ANNASAHIB SHINDE : I think the Madras Government have been very reasonable in fixing procurement prices and whatever decisions have been arrived at in regard to procurement prices in Madras have been arrived at by mutual consultation and I think the Madras Government are trying to strike a balance between the interests of the producers and those of the consumers, and I think we are in broad agreement with their policies .

SOME HON. MEMBERS *rose*——

MR. SPEAKER : We have already spent a lot of time on this question. I have no objection if hon. Members want to spend the time only on one question.

SHRI V. KRISHNAMURTI : My question has not been answered. The Madras Government are implementing in both spirit and letter the directions of the Government of Indis regarding fixation of procurement prices. So, is it fair on the part of the AICC President to go and exhort the ryots there to wage a war against the Madras Government ?

MR. SPEAKER : How can the hon. Minister answer for the Congress President ?

SHRI V. KRISHNAMURTI : I want to know the reaction of this Government. I think both of them belong to one party. Therefore, I want to know his reaction.

MR. SPEAKER : That is the difficulty. The difficulty is that both of them belong to one party, and, therefore, he will not be able to say anything.

SHRI V. KRISHNAMURTI : This is playing a double game.

SHRI SURENDRANATH DWIVEDY : Let them serve a notice under section 144, Cr. P. C.

SHRI NATH PAI : Perhaps, you could have helped Shri Krishnamurti.

SHRI S. M. BANERJEE : The Congress president should be changed.

SHRI NATH PAI : Mr. Speaker, it may be that you could not perhaps help him as the Speaker of the House but as an experienced ex-President of the Congress, you could have perhaps given an opinion on this.

May I ask of the hon. Minister one thing in regard to this question ? He said in reply to an earlier question about the desirability of procuring foodgrains at the market rate that we had to bear in mind the interests of the consumers also. We are really very pleased to hear such concern on his part for the consumers.

But may I know whether the Government realise that the present policy and confused thinking behind this procurement policy does not provide an incentive to the farmer to produce more, and acts as an incentive to direct foodgrains into the blackmarket ? Do they realise that unless we follow what Prof. Khusro calls aggressive buying in the market, what are today surplus States will be soon becoming deficit States ? Therefore, will the Government have a fresh look at the problem, and try to do some fresh thinking ? I would like Babu Jagjiwan Ram to give me a reply.

SHRI JAGJIWAN RAM : In the first place, I do not agree with the presumption of the hon. member that the prices are not incentive prices. It has been worked out that they are incentive prices. Secondly, we are having in the various States a very successful procurement programme and the pattern that is followed in Maharashtra of monolpoly purchase and procurement has been very successful.

SHRI NATH PAI : Why don't you ask the victims of the Maharashtra procurement programme as to who benefits ?

SHRI JAGJIWAN RAM : Sometimes our producers have to be consulted, and I think by and large it has been welcomed by the producers there.

SHRI RANGA : Question !

SHRI JAGJIWAN RAM : We have certainly to take into consideration that, while fixing the procurement prices, the farmer receives a reasonable price, and at the same time it remains by and large within the purchasing capacity of the bulk of the consumers, a fair proportion of whom are the small producers themselves. So far as the pruchase in the open market is concerned, the House should appreciate that either two consecutive years of drought what the prevailing market prices are, are not the mormal market prices, but they are the prices dictated by scarcity conditions and therefore if we have to bridge the gap between the prevailing market prices and the procurement prices, a sizable quantity has to be procured, so that it can effectively produce an impact on the market prices, and that is what we are trying to do.

SHRI PILOO MODY : Are you suggesting that prices will come down?

SHRI JAGJIWAN RAM : They are coming down. Yes.

श्री शिव नारायण : आज देश में यह साधारण चर्चा है कि सरकार जिस भाव पर अन्न लेती है, वह भाव साल भर नहीं रहता है। मैं सरकार से यह एशोरेंस चाहता हूं कि सरकार जिस भाव पर भी गल्ला ले, कनज्यूमर के लिए वह गल्ला उस भाव के सवाये से ज्यादा पर न बिके। क्या सरकार यह गारण्टी देने के लिए तैयार है ?

SHRI ANNASAHIB SHINDE : The margins are not even 25%. In fact, we expect that the Food Corporation and the public sector should operate within a 9 to 10% margin.

SHRI SHEO NARAIN : But you have no control over the Food Corporation.

श्री कंवरलाल गुप्त : वे कौन कौन सी स्टेट्स हैं, जिन्होंने यह कहा है कि प्रोक्युरमेंट प्राइस ज्यादा होनी चाहिए ? हो सकता है, उत्पादन ज्यादा होने से कीमतें और भी गिर जायें। क्या मंत्री महोदय फार्मर्ज को यह एशोरेंस देंगे कि उस अवस्था में भी सरकार प्रोक्युरमेंट प्राइस पर ही खरीदेगी ?

श्री जगजीवन राम : मैं ने यह बता दिया है कि कौन से राज्यों———

श्री कंवरलाल गुप्त : मैं ने उन स्टेट्स के नाम पूछे हैं।

श्री जगजीवन राम : मैं ने कहा है कि महाराष्ट्र, गुजरात, आन्ध्र, मद्रास और मैसूर राज्यों ने जो दाम बताया था, उस के बारे में मिल-जुल कर हम ने तय किया है। पंजाब और हरियाणा के बारे में कुछ मतभेद रहा है। बातें कर के हम ने तय कर लिया है। सूखे की स्थिति में बिहार ने कुछ ज्यादा कहा था। मध्य प्रदेश ने जो कहा है, वही मान लिया गया है। मैं ने तय किया है कि अगर फसल ज्यादा होने की वजह से थोड़ी भी यह शंका हो कि दाम प्रोक्युरमेंट प्राइस से ज्यादा उतर रहे हैं, तो हम सपोर्ट प्राइस पर नहीं, प्रोक्युरमेंट प्राइस पर ही सारा गल्ला खरीदेंगे।

MR. SPEAKER : Before we proceed to the next question, I would like to place before the hon. Members the way in which I am proceeding with the questions. If about ten Members get up to put a supplementary, I pick up that Member who has not asked any question at all. If any Member has already put a question and if he gets up again, I give preference to the other Members who have not put a question; I give an opportunity to them. Therefore, I would request hon. Members to bear with me. If they get up a second or a third time, I will have to give preference or a chance to the others.

Next question. Question No. 175 may also be taken alongwith this.

सहकारी खेती

+

***155. श्री शारदानन्द :**
श्री ना० स्व० शर्मा :
श्री अटल बिहारी वाजपेयी :
श्री प्रो० प्र० त्यागी :

क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

(क) इस समय देश में कितनी एकड़ भमि में सहकारी खेती होती है ;

(ख) क्या यह सच है कि आम किसान अब भी सहकारी खेती के पक्ष में नहीं है ;

(ग) क्या सरकार का विचार सहकारी खेती पर खर्च कम करने का है; और

(घ) यदि हां, तो इस दिशा में क्या कार्यवाही की जा रही है ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY) : (a) The total acreage of land under cooperative farming is estimated to be approximately 11 lakh acres.

(b) No, the response varies from area to area.

(c) No, the outlay depends on actual requirements.

(d) Does not arise.

सहकारी खेती

***175. श्री ना० स्व० शर्मा : क्या खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने कुछ राज्यों में सहकारी खेती के लिये सहकारी समितियों को भूमि आवंटित करने का निर्णय किया है ;

(ख) यदि हां, तो किन-किन राज्यों में इस प्रकार से भूमि आवंटित की जा रही है; और

(ग) इन आवंटियों को सरकार ने क्या सुविधायें प्रदान की हैं ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY) : (a) Yes , Sir.

(b) Andhra Pradesh, Assam, Gujarat, Bihar, Jammu and Kashmir, Madhya Pradesh, Madras, Maharashtra, Mysore, Rajasthan and West Bengal.

(c) The cooperative farming societies are given financial assistance and technical guidance under the cooperative farming programme. The allottees also get financial assistance for land reclamation and for resettlement under the Centrally sponsored scheme for resettlement of landless agricultural labourers.

श्री शारदानन्द : क्या मंत्री जी यह बताने की कृपा करेंगे कि वे कौन कौन सो जगहें हैं, जहां सब से पहले सहकारी खेती का प्रयोग किया गया और क्या आज उन जगहों पर सहकारी खेती सफलतापूर्वक चल रही है ?

SHRI M. S. GURUPADASWAMY : It is a big list. Various State Governments took up pilot projects and there are about 7720 co-operative farming societies till the end of June. It is very difficult to give the entire list.

श्री शारदानन्द : अध्यक्ष महोदय, मेरे प्रश्न का जवाब नहीं आया है। जिन स्थानों पर सब से पहले सहकारी खेती का प्रयोग किया गया था, आज यह स्थिति है कि वहां पर सहकारी खेती का प्रयोग असफल रहा है। अब नई जगहों पर वह प्रयोग किया जा रहा है। जो आंकड़े दिये गए है, वे नई जगहों के हैं। पुरानी जगहों में सहकारी खेती असफल रही है। मेरा प्रश्न यह है कि किन-किन स्थानों पर सब से पहले सहकारी खेती का प्रयोग किया गया और उन में से किन-किन स्थानों पर सफलता या असफलता हुई है।

SHRI M. S. GURUPADASWAMY : I do not say that it was a failure. As I said, it was started on a pilot basis. A large number of societies were started and if the hon. Member sends another question, I am prepared to give the entire list of societies. There are a large number of societies. But I do not say that these pilot projects were a failure.

श्री शारदानन्द : जब देश का किसान सहकारी खेती को नहीं चाहता है, तो क्या सरकार इस बात पर विचार करेगी कि इस प्रयोग को बन्द कर दिया जाये ?

SHRI M. S. GURUPADASWAMY : I did not say that the farmers do not want these co-operative farming societies. I have said that the State Governments have started a number of societies. I have given the figure. Nearly Rs. 730 lakhs have been invested in these co-operative farming societies, and we have some programme this year and next year also. Nearly Rs. 70 lakhs have been allotted this year for the co-operative farming societies.

श्री ना० स्व० शर्मा : मंत्री महोदय के कथनानुसार इस समय 11 लाख एकड़ में सहकारी खेती की जा रही है और करीब करीब साढ़े सात हजार को-आपरेटिव सोसाइटीज हैं। मैं यह जानना चाहता हूं कि किस प्रान्त विशेष में ज्यादातर सहकारी खेती की जा रही है और क्या मंत्री महोदय कम-से-कम एक या दो ऐसी को-आपरेटिव सोसाइटियां बता सकेंगे, जहां पर कृषक लोग पूर्णतया संतुष्ट हों और कुछ लाभ हुआ हो ?

SHRI M. S. GURUPADASWAMY : Maharashtra has done well in the cooperative farming movement. There are certain districts in certain States which have really done well. For instance, Dhulia distric in Maharashtra, Sambalpur in Orissa, Bhavnagar in Gujarat and Jullundur in Punjab.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, यदि खेती की पैदावार बढ़ानी है तो हमें प्रति एकड़ पैदावार बढ़ानी होगी । क्या केन्द्रीय सरकार ने जिस जमीन में केन्द्रीय सरकार स्वयं खेती करती है और जिस जमीन में कोआपरेटिव आधार पर खेती की जाती है कोई तुलनात्मक अध्ययन किया है जिससे पता लग सके कि प्रति एकड़ पैदावार किस ढंग की खेती में बढ़ी है ? अगर कोई तुलनात्मक अध्ययन किया है तो क्या इस अध्ययन की रिपोर्ट सदन की मेज पर रखी जायेगी ?

SHRI M. S. GURUPADASWAMY : We have not made any formal study, but our officials go round and collect figures of production in these cooperative societies. The figures collected indicate that the productivity and production in some cooperative farming societies are larger than the productivity and production in other areas.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मंत्री महोदय जिस आधार पर यह उत्तर दे रहे हैं वह रिपोर्ट सदन के सामने लायी जाय। अगर वह अधिकारियों की जांच की रिपोर्ट है तो उससे सदन को परिचित कराया जाय या अगर वह और किसी तरह की रिपोर्ट है तो उसके बारे में हमको बताया जाय।

SHRI M. S. GURUPADASWAMY : I said that no formal survey has been made so far. But the indications are that the production in these cooperative farming societies is not in any way lagging behind compared to the other areas.

SHRI SURENDRANATH DWIVEDY : When the question was put for the second time, he has changed the answer. If it is put for the third time, he will change it further.

SHRI M. S. GURUPADASWAMY : I have not changed it. I have said, the production in these areas is not in any way lagging behind production in other areas. I also said that the indications are......

SHRI RANGA : On what basis does he say that ?

SHRI ATAL BIHARI VAJPAYEE : Are you satisfied with the reply, Sir ?

MR. SPEAKER : Suppose I am not satisfied. He has no figures; he has no confirmation. He has just expressed his opinion.

SHRI ATAL BIHARI VAJPAYEE : If you are not satisfied, you can pull up the minister.

श्री ओ० प्र० त्यागी : अध्यक्ष महोदय अभी मंत्री महोदय ने भारत के साढ़े सात लाख गांवों में सात हजार, साढ़े सात हजार कोआपरेटिव सोसाइटीज की सूचना दी है और उसमें से भी दो-तीन कामयाब हुई हैं ऐसी सूचना मंत्री महोदय ने दी है तो क्या यह सच नहीं है कि सहकारी खेती की असफलता का कारण यह है कि अधिकांश, केन्द्रीय सरकार और प्रान्तीय सरकारों के मंत्री इस योजना के खिलाफ हैं और यदि यह सहकारी खेती असफल सिद्ध हो रहा है तो सरकार का इतने लाखों रुपया क्यों इस पर व्यय किया जा रहा है ?

SHRI M. S. GURUPADASWAMY : Sir, I do not admit that this movement is a failure. It is a fact that we have so far started 7,720 societies till the end of June and we have only invested Rs. 730 lakhs. Still there is a large scope for development in this regard. This year the State Governments have indicated rather a smaller outlay for this purpose—only Rs. 70 lakhs has been indicated for this purpose. I think with the cooperation of non-official leaders and co-operation leadership in particular, this movement can take a greater stride.

श्री ओ० प्र० त्यागी : अध्यक्ष महोदय, जवाब उन्होंने नहीं दिया। मैं ने सवाल पूछा था कि क्या केन्द्र और प्रान्त के मंत्री जो हैं उनमें से अधिकांश इस के खिलाफ हैं ?

SHRI M. S. GURUPADASWAMY : I am not aware.

श्री ओ० प्र० त्यागी : उत्तर प्रदेश के मुख्य मंत्री चौधरी चरण सिंह इस के खिलाफ हैं।

MR. SPEAKER : No evidence can be given here. He says: "I am not aware."

श्री रणधीर सिंह : यह कोआपरेटिव फार्मिंग का नारा मिनिस्टर साहब समझ लें किसान के लिए एक **रेड रैग टु ए बुल** है और जितनी जल्दी इस को यह छोड़ दें उतना ज्यादा इन्सेन्टिव मिलेगा किसान को। मैं कहना चाहता हूं कि बजाय थोथे नारेबाजी के अगर किसानों को इन्सेन्टिव दें अच्छे बीज, अच्छी खाद और दूसरी फैसिलिटीज उस को दें चीप क्रेडिट वगैरह इस किस्म की चीजें उस को दें और यह रुपया जो बरबाद कर रहे हैं इस के बजाय सीधे उस को धन दे दें तो दुनिया भर का अनाज यह किसान पैदा करेगा। ऐसी कोई योजना है तो मैं यह कैटेगोरिकली कहने के लिए तैयार हूं कि किसान ऊपर उठेगा और कोआपरेटिव फार्मिंग का नारा बार-बार न दें।

SHRI M. S. GURUPADASWAMY : Sir, the success of this movement depends upon the people themselves. So far as Government is concerned, we encourage co-operative farming societies. It is essentially a non-official movement. If the farmers come forward to form such societies there is a scheme of assistance. Under that scheme the farmers are entitled for technical and financial assistance. We do really recognise the importance of co-operative farming and, as I said earlier, it requires the cooperation of a large number of non-official elements and, in particular, co-operation leadership in this regard. I know this is only the beginning. We have not made very much headway. If you want to make much headway we require the co-operation of all the non-official elements who believe in co-operative farming.

श्री मधु लिमये : अध्यक्ष महोदय, अभी इन्होंने फरमाया कि केवल 11 लाख एकड़ भूमि में सहयोगी खेती होती है जबकि कुल खेती हिन्दुस्तान में इस वक्त 31-32 करोड़ एकड़ के लगभग है।

श्री यशपाल सिंह : 40 करोड़ एकड़ है।

श्री मधु लिमये : ठीक है, जो प्रकाशित आंकड़े हैं इन के, वही मैं पेश कर रहा हूं। तो इसी से पता चलेगा कि वह एक आंखों में धूल झोंकने वाली बात है। शायद गुरुपद स्वामी जी को पता नहीं है क्योंकि वह इस तरफ बैठा करते थे। तो मेरे प्रश्न का जरा जगजीवन राम जी उत्तर देंगे तो अच्छा होगा। अध्यक्ष महोदय, मैं यह जानना चाहता हूं कि क्या उन को पता है कि नागपुर कांग्रेस में सात-आठ साल पहले सहयोगी खेती को मुख्य उद्देश्य बना कर जनता के हाथ में यह खिलौना दिया गया जैसे कि अवाडी में समाजवाद का खिलौना दिया गया? तो मैं जानना चाहता हूं कि जब कि इन का यह मुख्य कार्यक्रम था सहयोगी खेती के बारे में और उस वक्त का जो चुनाव घोषण-पत्र था उस में भी यह मुख्य बात थी तो क्या मंत्री महोदय गंभीरता से इस के बारे में सोचेंगे कि हमेशा जो नये-नये नारे और नये-नये खिलौने आप देते जाते हैं, अभी इन दिनों में आप निजी कोष और बैंकों के राष्ट्रीयकरण का दे रहे हैं, हो सकता है कि यह भी नहीं होगा और बाद में कोयले के राष्ट्रीयकरण का यह नारा देंगे तो क्या मंत्री महोदय गंभीरतापूर्वक सोचेंगे कि इस तरह के कार्यक्रम अपनाने के पहले उन का क्या मतलब है और उस के लिए क्या ठोस कदम उठाने पड़ते हैं। उन के बारे में सोच-विचार कर कार्यक्रम निश्चित करना चाहिये, नहीं तो स्थिति यह होगी कि जो मुख्य कार्यक्रम जहां 32 करोड़ एकड़ खेती का था वहां सिर्फ 11 लाख एकड़ में ही सहकार का काम हो सका।

खाद्य तथा कृषि मंत्री (श्री जगजीवनराम): मधु लिमये जी खिलौने के आदी हैं।.....

श्री मधु लिमये : मैं नहीं आप आदी हैं, आप हैं।

श्री जगजीवन राम : भाई, जवाब देने दीजिए, क्यों घबराते हैं.....

श्री रामसेवक यादव : अपनी आदत दूसरों पर थोपते हैं।

श्री जगजीवन राम : बार-बार आप ही नाम लेते हैं। यह मानने में कोई संकोच की गुंजाइश नहीं है कि सहकारी खेती की प्रगति कोई सन्तोषजनक नहीं है, लेकिन साथ ही साथ यह भी मान कर चलना है कि सहकार-आन्दोलन एक स्वेच्छापूर्ण आन्दोलन है, सिर्फ सरकारी यन्त्र से चाहें कि हम सहकार-आन्दोलन को पनपायें—जो ऐसा मानते हैं, तो वह गलत है।.........

श्री रामसेवक यादव : लेकिन प्रोत्साहन तो मिले सरकार से।

श्री जगजीवन राम : प्रोत्साहन सरकार दे सकती है, लेकिन प्रोत्साहन लेने वाले पात्र भी तो तैयार होने चाहियें। जब तक पात्र तैयार नहीं होता है, तब तक प्रोत्साहन आ नहीं सकता और बिना पात्र के जहां प्रोत्साहन करने का यत्न किया गया, वहां मैं मानता हूं कि सही सहकार नहीं होता है, उस को बनावटी सहकार कह सकते हैं। इसलिये मैं कहूंगा कि इस में किसी एक दल विशेष के करने से यह चीज होने वाली नहीं है, इस में तो सभी लोग जो इस में विश्वास रखते हों, जो किसी भी दल के हों—सहकार आन्दोलन में सभी दलों के लोग हैं—जब तक वे उस में उत्साह के साथ, स्फूर्ति के साथ हिस्सा नहीं लेंगे, मैं ऐसा मानता हूं कि सिर्फ सरकारी प्रोत्साहन से और प्रयत्न से यह काम सम्भव नहीं होगा।

श्री मधु लिमये : असफलता का कारण क्या रहा है?

श्री जगजीवन राम : वे तो कई रहे हैं। यह भी रहा है कि हमारी जो संस्कृति बन गई है—व्यक्तिगत सम्पत्ति की पवित्रता—वह भी इस के रास्ते में बहुत कुछ रुकावट है और उस भावना को जब तक हम दूर नहीं कर लेते हैं, मैं ऐसा मानता हूं कि जिस

पेमानें पर सहकारी खेती का विस्तार होना चाहियें, उस में कठिनाई आती है ।

श्रीमती सुशीला रोहतगी : मान्यवर, सहकारिता आन्दोलन चलाने के पूर्व सरकार ने, इतने बड़े कार्यक्रम को चलाने के पूर्व क्या सरकार ने इन सब बातों पर अच्छी तरह से विचार नहीं किया था ? यदि किया था तो उन्होंने अपने ध्यान में यह बात भी रखी होगी कि इस काम में जनता के सहयोग की आवश्यकता पड़ती है । तो मैं जानना चाहूंगी कि इन सब बातों को देखते हुये और मन में पूर्णतः सन्तुष्ट न होते हुए क्या आप इस पर पुनः विचार करेंगे कि यह सहकारिता आन्दोलन बनावटी आन्दोलन न रह कर सही रूप में आन्दोलन बन जाय ?

श्री जगजीवन राम : जी हां । माननीय सदस्या जैसे उत्साही लोग इस काम में आ जांय तो मैं समझता हूं कि इस में असल उद्देश्य की प्राप्ति हो सकती है ।

SHRI N. SHIVAPPA : What is this ? Only some members are called. What is this *galata* ?

MR. SPEAKER : I want the hon. Member to withdraw that expression. There is no *galata*. I am giving opportunity to members from all sides. I called a member from his party also earlier. He should not have used such a term.

SHRI N. SHIVAPPA : Sir, I have been trying to catch the eye....

MR. SPEAKER : Will he now kindly resume his seat ?

SHRI N. SHIVAPPA : Yes, Sir.

श्री गुलाम मोहम्मद बख्शी : जनाब का बहुत शुक्रिया कि इस तरफ भी नजर पड़ी और हमारी बारी आई । जनाब, जहां तक कोआपरेटिव फार्मिंग का ताल्लुक है, जब इस को शुरू किया गया था तो इस को दो मकसदों के लिय शुरू किया गया था—एक तो यह कि मौडल फार्म्ज़ होंगे जिसमें किसानों को सिखाया जायगा कि वह अपने बीज को कैसे बढ़ाये, दूसरे यह था कि इन फार्म्ज़ में बेहतरीन किस्म के बीज पैदा किये जायेंगे और किसानों को दिया जायगा ताकि ईल्ड-पर-एकड़ बढ़ जाय । इन दोनों बातों को सामने रख कर मैं यह जानना चाहता हूं कि किसी भी कोआपरेटिव फार्म में, 11 लाख एकड़ में ये फैले हुए हैं, ईल्ड क्या निकला है और इन में से कितना बीज की शक्ल में हिन्दुस्तान में तकसीम करते हैं । इन पर पैसा खर्च हो वह ठीक है, लेकिन हमारी पैदावार कितनी बढ़ी इन माडल-फार्म्ज़ के ज़रिये यह देखा जाना चाहिये । मैं एक फार्म का नाम लूं—सूरतगढ़ का फार्म उस की पर-एकड़-ईल्ड क्या है ?

[——————— جناب کا بہت شکریہ کہ اس طرف بھی نظر پڑی اور ہماری باری آئی ۔ جناب جہاں تک کواپریٹو فارمنگ کا تعلق ہے جب اس کو شروع کیا گیا تھا تو اس کو دو مقصدوں کے لئے شروع کیا گیا تھا ۔ ایک تو یہ کہ موڈل فارمز ہونگے جس میں کسانوں کو سکھایا جائیگا کہ وہ اپنے بیج کو کیسے بڑھائیں ۔ دوسرے یہ تھا کہ ان فارمز میں بہترین قسم کے بیج پیدا کئے جائنگے اور کسانوں کو دیا جائیگا تاکہ آیلڈ پر ایکڑ بڑھ جائے ۔ ان دونوں باتوں کو سامنے رکھکر میں یہ جاننا چاہتا ہوں کہ کسی بھی کواپریٹو فارم میں جو ۱۱ لاکھ ایکڑ میں پھیلے ہوئے ہیں ایلڈ کیا نکلی ہے اور اس میں سے کتنا بیج کی شکل میں ہندوستان میں تکسیم کرتے

هیں ۔ ان پر پیسہ خرچ ہو وہ ٹھیک ہے لیکن ہماری پیداوار کتنی بڑھی ان ماڈل فارمز کے ذریعہ یہ دیکھا جانا چاہیئے ۔ میں ایک فارم کا نام لوں ـــــ سورت گڑھ فارم ۔ اس کی پر ایکڑ ایلڈ کیا ہے ؟]

SHRI JAGJIVAN RAM : That is not a co-operative farm.

SHRI GHULAM MOHAMMAD BAKSHI : Government farms or co-operative farms.

MR. SPEAKER : No discussion please. This is Question Hour.

SHRI GHULAM MOHAMMAD BAKSHI : I have put my question ; I just want to know the reply.

SHRI SURENDRANATH DWIVEDY : Is there no reply to offer from the Government side ?

श्री मधु लिमये: अध्यक्ष महोदय, क्या हुआ बक्शी साहब के प्रश्न का ?

SHRI M. S. GURUPADSWAMY : I do not have the figures about the various farms here. It is true that the main objective of the co-operative farming movement was to encourage the small farmers to unite under the co-operative in order to acquire better skills and better techniques so that there may be higher production in these areas. These are the broad objectives and there is no question of disputing these objectives. These objectives will remain with us. Now, the question is whether the co-operative movement has got to go on the voluntary basis. Already the hon. Minister has replied that this has got to be a voluntary movement. He has also said that it depends on the non-official element, in particular the members of the co-operative movement, to take up this movement seriously. It depends on their co-operation and the Government is there only to assist them.

SHRI RANGA : If people do not want it, why do you persist in it ?

SHRI M. S. GURUPADSWAMY : We cannot officialise the whole movement.

श्री गुलाम मोहम्मद बक्शी : मैं जानना चाहता हूं कि ईल्ड-पर-एकड़ किसी भी कोआपरेटिव फार्म की क्या है ?

[ــــــــــــ میں جاننا چاہتا ہوں کہ ایلڈ ۔ پر ۔ ایکڑ کسی بھی کواپریٹو فارم کی کیا ہے ۔]

Is there any difference in the yield ?

SHRI GADILINGANA GOWD : May I know if it is a fact that the Government is not giving adequate assistance to the societies formed with private holdings and large amounts are given to societies which are formed with Government lands as well as temple lands ? If it is not a fact, what is the amount given to societies formed by private holdings and the amount given to societies formed by Government lands as well as temple lands ?

SHRI M. S. GURUPADSWAMY : There is a scheme of assistance drawn up which does not vary from society to society. According to the scheme technical and financial assistance is provided. All the norms have been set down. Therefore, there is no question of discrimination in this regard. Regarding Government land, whenever the question of release of Government land is taken up by the State Governments we normally give preference to co-operative farming societies. We encourage societies to form with Government land and assistance under the scheme will also be available for these societies.

SHORT NOTICE QUESTION

दिल्ली के लिए टेलीफोन सलाहकार समिति

S. N Q. 1. **श्री कंवरलाल गुप्त** : क्या **संचार** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार द्वारा दिल्ली के लिये गठित की गई टेलीफोन सलाहकार समिति में दो को छोड़कर शेष सभी सदस्य कांग्रेस दल के हैं ;

(ख) यदि हां, तो इसके क्या कारण हैं ; और

(ग) पिछले सब वर्षों की प्रक्रिया के अनुसार उस समिति में दिल्ली नगर निगम का प्रतिनिधित्व न दिये जाने के क्या कारण हैं ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): (a) to (c). The Telephone Advisory Committees are not constituted on party basis. These Committees consist of Government nominees and representatives of certain important institutions. Some other interests are also given representation.

A list of the members of the Delhi Telephone Advisory Committee is placed on the Table of the House.

STATEMENT

Delhi Telephone Advisory Committee, 1967

Composition

1. Chairman	1. The General Manager Telephones, Delhi.
2. Secretary	An Officer in the Delhi Telephones.

Members :

3. Official Delhi Administration.	Special Secretary, Executive Council.
4. Member, Metropolitan Council	1. Shri Om Prakash Bahl.
	2. Thakur Onkar Singh.
5. Member of Parliament	Shri Hardyal Devgun
6. Medical Profession	1. Dr. Devan Harish Chand
	2. Dr. Daljit Singh
7. Trade & Commerce	1. Shri Gobind Ram Hassa Ram (New Delhi Traders' Association).
	2. Shri Maheshwar Dayal (United Chamber of Trade Association).
8. Refugees	S. Trilochan Singh.
9. Prominent Public Workers	1. S. Santokh Singh, M.P.
	2. Smt. Durga Deulkar.
	3. Mir Mushtaq Ahmed.
	4. Bhai Mohan Singh
	5. Dr. Kartar Singh
	6. Shri Soni Ram
10. Press	1. Shri Ranbir Singh
	2. Shri Kuldip Nayar.
	3. Shri K. Sabarwal
11. Local Profession	Shri Gaja Nand
12. Faridabad	President, Industries Association, Faridabad.
13. Ghaziabad	President, Industries Association, Ghaziabad.
14. Unrepresented Interests	1. Shri Brij Bhushan Sharan
	2. Shri Madan Lal
	3. S. Puran Singh Sethi
	4. Shri Mehtab Chandra
	5. Shri Sain Dass Lamba.

श्री कंवरलाल गुप्त : अध्यक्ष महोदय, माननीय मंत्री ने यह कहा कि पोलिटिकल पार्टीज की बेसिस पर यह कमेटी नहीं बनती। यह केवल कुछ इंटरेस्ट होते हैं और कुछ प्रामिनेंट सिटीजंस होते हैं जोकि इस में लिये जाते हैं। अब जो नाम प्रामिनेंट सिटीजंस के हैं उन्हें में अभी पढ़ता हूं। 1. एस. संतोख सिंह, एम० पी०, 2. श्रीमती दुर्गा देउलकर, 3. मीर मुश्ताक अहमद, 4. भाई मोहन सिंह, 5. डा० करतार सिंह और 6. श्री सोनी राम। यह छहों प्रामिनेंट पब्लिक वर्कर्स

में से लिये गये हैं और हक़ीक़त यह है कि यह छहों के छह कांग्रेसी हैं · · · · (**व्यवधान**) इसके अलावा इसमें कई हारे हुए लोग भी शामिल हैं। मीर मुश्ताक़ अहमद जोकि पहले नामिनेटेड चीफ़ एक्ज़ीक्यूटिव कौंसिलर होते थे और वह पिछले चुनाव में हारे वह इसमें रक्खे गये हैं। श्री सोनी राम नामिनेटेड हैं। इसी प्रकार से एस. सन्तोख सिंह, राज्य सभा के सदस्य हैं। कोई भी एलैक्टेड आदमी इस में से नहीं हैं। यह सारे कांग्रेस के हैं और कांग्रेस के भी एक ग्रुप के हैं। वह ब्रह्मप्रकाश जी होते तो वह साफ़ कर देते कि वह भी एक ही ग्रुप के हैं तो यह पूछना चाहता हूं कि पहले जब कांग्रेस कारपोरेशन में भी मेजारिटी में थी और यहां पार्लियामेंट में भी मेजारिटी में थी दिल्ली का जहां तक ताल्लुक है तो उस समय केवल कांग्रेस के ही लिये जाते थे, आज पांसा उलट गया है, आज कारपोरेशन में जनसंघ मेजारिटी में है, राजधानी परिषद में भी जनसंघ मेजारिटी में है और यहां लोक-सभा में भी दिल्ली की सात सीटों में से छै जनसंघ के पास हैं तो मैं यह पूछना चाहता हूं कि प्रामिनेंट पब्लिक वर्कर्स और रैफ्यूजीज़ के नाम से जो आपने 6 और 1 आदमी को इस कमेटी में लिया है वह सारे के सारे कांग्रेसी हैं। ट्रेड ऐंड कामर्स को इसमें आप ने दो को प्रतिनिधित्व दिया है जबकि पहले आप एक का दिया करते थे। इसी तरह प्रैस से तीन को इसमें आप ने प्रतिनिधित्व दिया है पहले एक दिया था और यह सब कांग्रेसी हैं तो क्या कारण है कि जबकि दिल्ली में जनता आप को चाहती नहीं, कांग्रेस को उसने सब जगह हराया है तो क्या कारण है कि यह हारे हुए कांग्रेसी इसमें लिये गये हैं?

डा० रामसुभग सिंह : जो व्याख्या प्रश्नकर्ता महोदय ने अभी की है वह बिलकुल गलत है क्योंकि जिन छहों नामों का उन्होंने उल्लेख किया है उनमें सारे नाम ऐसे हैं जिनके बारे में कोई विरोध नहीं किया जाना चाहिए। वाणिज्य तथा व्यापार से इस समिति में श्री गोविन्दराम हस्सा राम और श्री महेश्वर दयाल रक्खे गये हैं। प्रसिद्ध सामाजिक कार्यकर्त्ता में हमने श्रीमती दुर्गा देउलकर को लिया है जो कि प्रिंसिपल हैं लेडी इर्विन कालिज की। पता नहीं माननीय सदस्य कैसे मान लेते हैं कि वह कांग्रेसी हैं? राज्य सभा से हमने एक सन्तोख सिंह को लिया क्योंकि आखिर किसी न किसी को रिप्रेजेंटेशन देना था। वह जो आप की मैट्रोपोलिटन कौंसिल है वहां से जो नाम आये उनको रक्खा गया। इसी तरह यहां से जो श्री हरदयाल देवगुण का नाम आया और जो कि जनसंघ के ही सदस्य हैं उनका भी नाम हमने इस समिति में रक्खा है। जैसा मैंने अभी कहा चीफ़ ऐक्ज़ीक्यूटिव कौंसिलर ने जो महानगर परिषद् के दो नाम हमें दिये श्री ओम प्रकाश बहल और ठाकुर ओंकार सिंह के कि उनको रक्खा जाय उनको हमने रख लिया। इसलिए माननीय सदस्य का यह आक्षेप सरासर गलत है कि सबके सब कांग्रेसी हैं। बाकी यह उनको समझ लेना चाहिए कि हम अपना राइट सरेंडर नहीं करेंगे। जो उन्होंने ट्रेड और कामर्स के लिए कहा वह भी सरासर गलत है। अगर आप प्रेसीडेंट नहीं हो सकते तो आपको कैसे उसमें इस तौर पर प्रतिनिधित्व मिल सकता है? (**व्यवधान**) जसा मैंने बतलाया वाणिज्य तथा व्यापार के दो प्रतिनिधि हैं एक तो श्री गोविंदराम हस्साराम हैं और दूसरे श्री महेश्वर दयाल हैं। पता नहीं कैसे यह लोग कांग्रेसी हैं। अब अगर सारे प्रसीडेंट कांग्रेसी हो जायं तो फिर अगले चुनाव में देखियेगा कि क्या होता है।

श्री कंवरलाल गुप्त : मंत्री महोदय ने अभी जो ट्रेड ऐंड कामर्स के प्रतिनिधियों के बारे में कहा तो मंत्री महोदय ने ऐसी ही ट्रेड इंडस्ट्रीज़ और आर्गेनाइजेशंस को छांटा है जिनके कि प्रधान कांग्रेसी हैं। बहुत सारी ट्रेड आर्गेनाइजेशंस ऐसी हैं जहां पर कांग्रेस का नामोनिशान नहीं है लेकिन उनको मंत्री जी ने छोड़ दिया है। दूसरे में उनसे यह

पूछना चाहता हूं कि इसमें हरिजनों का कोई प्रतिनिधि क्यों नहीं है··· (**व्यवधान**)

डा० राम सुभग सिंह : धनी राम क्या हैं ?

श्री कंवर लाल गुप्त : वह तो कांग्रेस के नामिनेटेड हैं।

में मंत्री महोदय से एक सवाल करना चाहता हूं कि व्हिप्स कमेटी के अन्दर यह तय हुआ था कि नौन-आफिशियल चेयरमैन हुआ करेगा कमेटियों का और उस व्हिप्स कमेटी के चेयरमैन माननीय डा० राम सुभग सिंह थे तो मैं यह पूछना चाहता हूं कि क्या कोई नौन-आफिशियल चेयरमैन उसका बनाया जायगा और क्या उसको और रिप्रेजेंटेटिव बनाने के लिए और कुछ नाम इसमें डाले जायेंगे ?

डा० राम सुभग सिंह : जो जिले की टेलिफोन एडवाइजरी कमेटी है उसके मैम्बर अगर आप बनना चाहें तो हमें उसमें कोई उज्र नहीं होगा और हम आप को मैम्बर बना देंगे मगर वहां आपके उसका मैम्बर बनने से फ़ायदा नहीं होगा। वहां जनरल मैनेजर को रहने दीजिये। (**व्यवधान**)

श्री कंवरलाल गुप्त : मैंने दूसरा सवाल पूछा था कि क्या कुछ और लोगों को भी उस में लेंगे ?

डा० राम सुभग सिंह : कैसे रख सकते हैं ? जो टैकनिकली क्वालिफ़ाइड होगा वही लिया जायगा।

श्री श्रीचन्द गोयल : मैं जानना चाहता हूं कि वह जो टेलीफोन ऐडवाइजरी कमेटीज हैं इनको दुबारा निर्माण करने के सम्बन्ध में क्या नीति है ? चंडीगढ़ की टेलीफोन ऐडवाइजरी कमेटी हालांकि एलैक्शन हुए लगभग एक साल होने को आया है लेकिन जो पुराने मैम्बर्स हैं वह अभी तक उसमें जारी हैं और अभी तक उस पुरानी कमेटी को रिवाइज नहीं किया गया है····

MR. SPEAKER : No, no. If Chandigarh is answered, then every town in India will have to be answered.

SHRI RANDHIR SINGH *rose*—

MR. SPEAKER : If he wants to ask something about Delhi, then only I will allow him.

SHRI RANDHIR SINGH : Yes.

होम मिनिस्टर साहब यहां बैठे हैं मैं चाहूंगा कि हरियाणा के माथे पर जो कलंक है उसको मुकम्मिल तौर पर साफ कर दिया जाय····

MR. SPEAKER : No, no. That does not arise out of this question. Mr. Kundu.

SHRI S. KUNDU : There have been allegations that these committees have been some sort of distributing centres of patronage of the Congress Party because the Congress Party or the Government has not drawn up a specific policy about what sort of organisations should be represented here. For instance, on the Telephone Advisory Committee, the Bar Associations and Doctor Associations are not represented. I will give you an example. I had written a letter to the hon. Minister with a request from the Secretary of the Cuttack High Court Bar Association that a representative of the Bar Association should be included on the Committee because there are about 700 lawyers in Cuttack and many of them who have applied are not getting the telephone connection whereas some businessmen have got two or three telephones, one in the drawing room, one in the bath room and so on. Now the Minister replied that he tried his level best, but he was not able to accommodate. That is why it has been said that these have become some sort of distributing centres of patronage. (*Interruptions*). Therefore, my specific question is this. Will he make it more representative and draw up certain standards, so that all representative organisations are accommodated?

DR. RAM SUBHAG SINGH : Actually we are now giving representation to a few interests. The medical profession is represented on all committees. In Calcutta, the old Committee has not yet been reconstituted and I do not know the list of members on that Committee, but on the new Committee, not only here but anywhere throughout India, the medical profession will definitely get a representation and a representation of its own choice. The names in regard to the interests which are represented on the Delhi Committee were chosen by those very associations—medical profession, legal profession, Press, Trade and Commerce and others.

Regarding the complaint about telephone connections, I will find out the position and let him know.

श्री मनुभाई पटेल : मैं यह जानना चाहता हूं कि मैट्रोपालिटन कौंसिल ने जो नाम दिये, क्या उनमें जनसंघ के अलावा कोई दूसरे भी नाम थे या नहीं।

डा० राम सुभग सिंह : हम पार्टी-बेसिस पर नहीं रखते ; जो नाम उन्होंने दिये, वे रख लिये गये।

श्री प्रकाशवीर शास्त्री : क्या टेलीफोन के सम्बन्ध में दिल्ली ज़ोन में केवल दिल्ली शहर और फ़रीदाबाद ही आते हैं, या उसमें ग़ाज़ियाबाद और साहिबाबाद का इलाका भी आता है ? यदि उसमें ग़ाज़ियाबाद और साहिबाबाद भी आते हैं, तो फिर दिल्ली की टेलीफोन सलाहकार समिति में केवल दिल्ली शहर और फ़रीदाबाद ही क्यों आए हुए हैं और उसमें ग़ाज़ियाबाद का कोई रिप्रेज़ेन्टेशन क्यों नहीं है ?

डा० राम सुभग सिंह : जैसा कि मैं ने कहा है, ग़ाज़ियाबाद के प्रेज़िडेन्ट, इंडस्ट्रीज़ एसोसियेशन, उसमें हैं।

श्री य० द० शर्मा : क्या मंत्री महोदय बतायेंगे कि क्या इस टेलीफ़ोन सलाहकार समिति में कार्पोरेशन का कोई प्रतिनिधि रहता था और क्या इस समय उसमें नई कार्पोरेशन का भी कोई प्रतिनिधि है ? मंत्री महोदय को पता है कि श्री बलराज मधोक जनसंघ के प्रधान हैं। दस दिन से उन के निवास-स्थान पर टेलीफोन नहीं लगा है। अगर यह बात ठीक है, तो क्या उनके विभाग के काम करने की यही योग्यता है ?

डा० राम सुभग सिंह : अभी तक यह बात मेरी निगाह में नहीं आई है कि जनसंघ के प्रधान के निवास-स्थान पर टेलीफोन क्यों नहीं लगा है। मैं इसके बारे में पता लगाऊंगा। चूंकि मैट्रोपालिटन कौंसिल सारी दिल्ली की प्रतिनिधि संस्था है और वह सब बातों की देखभाल करती है, इस लिए जितने नाम उस की तरफ़ से आए, उन सब को हमने शामिल कर लिया। अन्य राज्यों की टेलीफ़ोन सलाहकार समितियों में केवल पार्लियामेंट और विधान सभा के सदस्यों को रिप्रेज़ेन्टेशन दिया गया है। अगर इस प्रिंसिपल को और राज्यों में भी लागू किया जाये कि इस समिति में मेट्रोपालिटन कौंसिल, कार्पोरेशन और म्यूनिसिपल कमेटी, इन सब को प्रतिनिधित्व दिया जाये, तो बहुत कठिनाई होगी।

श्री शिव नारायण : जितने पार्लियामेंट के सदस्य हैं, वे सब दिल्ली के टेम्पोरेरी सिटिजन्ज़ हो गए हैं। हम सब के पास टेलीफ़ोन हैं। क्या इन में से भी किसी को इस एडवाइजरी कमेटी में रखा जायेगा ?

डा० राम सुभग सिंह : इस समिति में पार्लियामेंट के एक सदस्य, श्री हरदयाल देवगुण, का नाम है, जिनका नाम दिल्ली की मेट्रोपालिटन कौंसिल ने भेजा था।

WRITTEN ANSWERS TO QUESTIONS

ASSISTANCE TO STATES FOR PURCHASE OF FERTILISERS

*153. DR. RANEN SEN : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that in the past, fertilisers were supplied to the States on

100 per cent loan basis and payments were received 18 months after the lifting of each lot of stock ;

(b) whether the Central Government have recently asked the States to pay fifty per cent of cash towards fertilisers supplied to them and the rest within six months after lifting each lot of the fertiliser stock ; and

(c) if so, whether the new procedure has been introduced in consultation with the States and with their consent ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Before 1966-67 short-term loans were provided to needy States up to 100% of the value of fertilisers supplied to them. These loans were repayable within a period of 18 months from the date of drawal of the loan. The Central Fertiliser Pool, however, used to recover price of fertilisers soon after supply was made.

(b) Fertilisers from the Central Pool are now supplied to States on the basis of 60 days deferred payment. Short-term loans are sanctioned to needy States up to 50% of the debits raised against the State for fertilisers. These loans are repayable within a period of 6 months.

(c) No, Sir. The new procedure has been brought into force with effect from 1st April, 1966, as recommended by the Fertiliser Committee.

Employment Exchanges (Compulsory Notification of Vacancies) Act,

*156. SHRI DHIRESHWAR KALITA :
SHRI K. HALDAR :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the West Bengal Government have suggested that the Employment Exchanges (Compulsory Notification of Vacancies) Act of 1959 be amended so as to make it obligatory on employers, in both public and private sectors, to recruit all personnel for employment only through the Employment Exchanges ; and

(b) if so, Government's reaction thereto ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) The West Bengal Government had proposed that a proportion, say 50 per cent of the notifiable vacancies arising in the establishments in the private sector should be filled compulsorily through the Employment Exchanges.

(b) The Government of India do not propose to amend the Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959.

Paddy Procurement in Gujarat

*157. SHRI VIRENDRAKUMAR SHAH : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the Union Government have given concurrence in the Paddy Procurement Order enforcing a compulsory purchase from the farmers in the State of Gujarat ;

(b) the reasons for making the procurement of paddy compulsory in the State of Gujarat ; and

(c) how many other States have enforced such compulsory procurement for paddy ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) The method of procurement to be adopted in each State is decided by the State Government concerned. Gujarat Government have decided that in the interest of maximising procurement it was necessary to adopt a system of producer levy which is the most reliable system of procurement.

(c) Procurement levy on producers of paddy is in force in the States of Andhra Pradesh, Bihar, Kerala, Maharashtra, Mysore and West Bengal in addition to Gujarat.

INDUSTRIAL COMMITTEE ON BANKING INDUSTRY

*158. SHRI GANESH GHOSH :
SHRI P. GOPALAN :
SHRI JYOTIRMOY BASU :
SHRI SATYA NARAIN SINGH :
SHRI A. K. GOPALAN :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government have decided to appoint an Industrial Committee on Banking Industry ;

(b) if so, the composition of the Committee ; and

(c) when the first meeting of the Committee is likely to be held ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) (a) and (b). The matter is under consideration.

(c) Does not arise at present.

NATIONAL LABOUR COMMISSION

*159. SHRI ESWARA REDDY :
SHRI YAJNA DATT SHARMA :
SHRI CHENGALRAYA NAIDU :
SHRI JYOTIRMOY BASU :
SHRI VISWANATHA MENON :
SHRI C. K. CHAKRAPANI :
SHRI P. GOPALAN :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the progress so far made in the work of the National Labour Commission ;

(b) whether the Commission has been asked to submit any interim report ; and

(c) if so, when the interim report is likely to be submitted ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) The progress so far made is considered by the Commission to be satisfactory.

(b) No, but the terms of reference provide for the Commission submitting, if it deems fit, interim reports of any specific problems.

(c) Does not arise.

RURAL CREDIT REVIEW COMMITTEE

*160. SHRI D. N. PATODIA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether his attention has been drawn to the report submitted by the Technical Committee appointed by the All-India Rural Credit Review Committee of the Reserve Bank ;

(b) if so, what are the findings of the Committee with regard to the success of high-yielding varieties of seeds ;

(c) whether it is a fact that on account of shortage of high-yielding varieties of seeds, the agricultural production could not be achieved to the desired extent; and

(d) what efforts are being made for improving the production of such seeds and what will be the expected production compared to the expected requirement of such seeds during the next year ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes.

(b) The study was designed to assess the response of farmers to the programme ; the demands for credit and inputs and how such demands were met ; the role of institutional agencies in providing the services, and coordination among different agencies participating in the programme and not to the success of the high-yielding varieties of seeds as a whole.

(c) The main reasons for considerable variations in the performance of the high-yielding varieties in terms of per-acre yield as seen in few cases are :

(i) Partial or non-adoption of the recommended package of practices for different crops.

(ii) Selection of unsuitable areas, such as low-lying, ill-drained or flooded areas for cultivation of the high-yielding varieties.

(iii) Prevalence of unfavourable seasonal conditions during 1966-67.

The average yields of the High-Yielding Variety crops can still be improved with farmers adopting recommended package of practices in full and gaining greater skills in their cultivation.

(d) There were shortfalls in the achievement of targets during 1966-67 due to shortage of seeds, which was mainly on account of unfavourable seasonal conditions during the previous summer season affecting the seed yields considerably, particularly in respect of hybrid crops.

Sugar Quota For Delhi

*161. SHRI PREM CHAND VERMA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the quantity of sugar allotted to Delhi Administration as a special quota for Diwali ;

(b) whether it is a fact that each Member of the Metropolitan Council of Delhi was given wide powers to distribute about 12,000 kilograms of sugar to Halwais ;

(c) whether it is also a fact that Government have received complaints to the effect that only 25 per cent of this special quota went into the production of sweets and the rest went into the black-market ;

(d) if so, whether any inquiry was made into these allegations and whether Government have taken any action in the matter; and

(e) if not, the reason therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) 1,260 tonnes. This quantity covered both the festivals of Dussehra and Diwali.

(b) The Delhi Administration decided that each Member of the Metropolitan Council could recommend allotment upto 25 kg. of sugar in each case subject to a maximum of 2,000 Kgs. (20 bags) per Member.

(c) No, Sir.

(d) and (e). Do not arise.

Funds for Sugar Mills

*162. SHRI S. S. KOTHARI :
SHRI D. N. PATODIA :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government have allocated funds for rendering assistance to the sick sugar mills for rehabilitation of the old and worn-out plant and machinery; and

(b) the steps proposed to be taken by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No, Sir.

(b) The matter is under consideration.

Sugar Beet Production

*163. SHRI KAMESHWAR SINGH:
SHRI A. SREEDHARAN :

Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether Government propose to provide incentives and popularise sugar beet production in the sugarcane-growing areas; and

(b) if so, the details of incentives proposed to be offered ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No, Sir. Sugarbeet is being grown on an experimental basis and the economics of production of sugar from beetroots is yet to be determined.

(b) Does not arise.

Production Levy

*164. SHRIMATI TARKESHWARI SINHA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) how far Government have progressed in fixing a producer levy towards the need of procurement of foodgrains; and

(b) the quantum of the levy ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The methods of procurement have been left to each State Government keeping in view the local conditions and the procurement target suggested by the Agricultural Prices Commission. Producer levy has been introduced in the States of Andhra Pradesh, Bihar, Gujarat, Kerala, Madhya Pradesh, Mysore, Uttar Pradesh and West Bengal.

(b) A statement is laid on the Table of the Sabha. [*Placed in Library. See* No. LT-1634/67].

PANCHAYATI RAJ INSTITUTIONS

*165. SHRI BHOGENDRA JHA :
SHRI ESWARA REDDY :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government have reviewed the working of the Panchayati Raj Institutions in the country;

(b) if so, the result thereof; and

(c) the steps being taken to strengthen these institutions ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY) : (a) to (c). Review of the working of Panchayati Raj institutions is a continuing process. A number of Study Teams set up by the centre have, from time to time, examined different aspects of the Panchayati Raj system, such as the Gram Sabha, Nyaya Panchayats, Budgeting and Accounting procedures, Audit of Accounts, Finances, Elections and Incentives and Safeguards. The Annual Conferences on Community Development and Panchayati Raj have regularly gone into these and allied issues to work out agreed approaches for future action. These are duly followed up with the State Governments who are responsible for implementation. Several State Governments have also appointed Teams of their own to study the working of the Panchayati Raj set-up in the States.

The measures recommended have been with a view, in the main, to make institutions more viable, both organisationally and financially. The State Governments have been taking action consistent with the overall availability of resources and other relevant factors.

FOOD IMPORTS FROM U.S.A. AND OTHER COUNTRIES

*167. SHRI HEM BARUA :
SHRI SHIVA CHANDRA JHA :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that U.S.A. has slowed down the supply of foodgrains to India recently;

(b) if so, the reasons therefor;

(c) whether Government have approached other countries of the world like the Soviet Union for the supply of foodgrains; and

(d) if so, their response in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No, Sir.

(b) Does not arise.

(c) No, Sir; not recently.

(d) Does not arise.

समान सिविल संहिता

*168. श्री प्रकाशवीर शास्त्री :
श्री यशवन्त सिंह कुशवाह :
श्री शिवकुमार शास्त्री :
श्री रामावतार शर्मा :
श्री रामजी राम :
डा० सूर्य प्रकाश पुरी :
श्री रघुवीर सिंह शास्त्री :

क्या विधि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या देश में सभी समुदायों के लिये एक समान सिविल संहिता तैयार करने के सम्बन्ध में कोई निर्णय किया गया है ;

(ख) यदि नहीं, तो ऐसा न किये जाने के क्या कारण हैं; और

(ग) इस सम्बन्ध में अन्तिम निर्णय कब तक किये जाने की सम्भावना है ?

विधि मंत्री (श्री गोविन्द मेनन) : (क) जी नहीं।

(ख) मुख्य कारण यह है कि विवाह, उत्तराधिकार आदि के सम्बन्ध में, भारत के सभी नागरिकों को लागू एक रूप विधि संहिता अधिनियमित करने के बारे में, भारत के नागरिकों के विभिन्न वर्गों के बीच मतैक्य नहीं है।

(ग) प्रश्न हीं नहीं उठता।

Rehabilitation Industries Corporation

*169. SHRI SAMAR GUHA : Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Rehabilitation Industries Corporation established to provide employment to the refugees from East Pakistan is running at a loss;

(b) if so, the reasons therefor; and

(c) whether Government propose to institute an Enquiry Committee to go into the structure, management and working of the R.I.C. and to suggest necessary remedies ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : (a) to (c): It is true that the Rehabilitation Industries Corporation is running at a loss. As a matter of fact, Government have been concerned with the losses which have now reached a figure of Rs. 72·43 lakhs. Separately, an *ad-hoc* Board of Rehabilitation is being set up. One of the proposed terms of reference of the Board is the study of the working of the Rehabilitation Industries Corporation and recommendation of measures essential for placing the Rehabilitation Industries Corporation on a sounder economic footing. Government would prefer to await the study by the Board before coming to any conclusion about the reasons for the losses.

गौ-रक्षा समिति

170. **श्री शिवकुमार शास्त्री :**
श्री प्रकाशवीर शास्त्री :
श्री रामावतार शर्मा :
श्री रामजी राम :
श्री रघुवीर सिंह शास्त्री :
डा० सूर्य प्रकाश पुरी :
श्री श्रद्धाकर सूपकार :

क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

(क) गौ-रक्षा समिति के कार्य में अब तक कितनी प्रगति हुई है ; और

(ख) यह समिति सरकार को अपना प्रतिवेदन कब तक प्रस्तुत कर देगी ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्दे) : (क) अभी तक समिति की 4 बैठकें हुई हैं, 74 विशेषज्ञों से लिखित ज्ञापन प्राप्त हुए हैं और समिति के सदस्यों द्वारा मनोनीत किए गए 6 व्यक्तियों ने मौखिक रूप से अपने विचार व्यक्त किये हैं।

(ख) निर्देश पद के अनुसार समिति को अपनी रिपोर्ट दिसम्बर 1967 तक प्रस्तुत करनी है। परन्तु इस समय यह कहना कठिन है कि समिति वास्तव में कब तक यह रिपोर्ट प्रस्तुत करेगी।

Kharif Crop Production

*171. SHRI INDRAJIT GUPTA : Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether any national procurement target has been worked out in consultation with the various State Governments; and

(b) what forms of assistance the Centre will provide to help the States in implementing their respective procurement programmes ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The recommendations of Agricultural Prices Commission for fixing procurement targets of 7 million tonnes of Kharif Cereals were discussed in the Chief Ministers' conference held during September 1967. Even though it was felt that the target of 7 million tonnes for *Kharif* production was somewhat high the State Governments agreed that efforts should be made to reach as close to the target as possible.

(b) Arrangements will be made for providing funds required by State Governments for procurement as and when requests are received. In addition, a scheme has been formulated for paying incentive bonus to the surplus states on the export of rice.

RISE IN PRICES OF FOODGRAINS

*172. SHRI S. M. BANERJEE : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that prices of all essential foodgrains have risen during September/October, 1967 in the open market;

(b) if so, the steps taken by Government to check the prices; and

(c) whether the State Trading in foodgrains is likely to be introduced ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB) SHINDE) : (a) : There has been a declining trend in the prices of essential foodgrains except wheat during September/October 1967 as compared to those prevailing in July/August 1967. The price of wheat has remained almost steady.

(b) Does not arise.

(c) State Trading in foodgrains on a limited scale is already being continued. Complete monopolisation of the foodgrains trade by the Government is not, however, envisaged, at this stage.

सूखा ग्रस्त राज्य

*173. **श्री रामावतार शर्मा :**
श्री रामजी राम :
श्री रघुवीर सिंह शास्त्री :
डा० सूर्य प्रकाश पुरी :
श्री प्रकाशवीर शास्त्री :
श्री शिव कुमार शास्त्री :

क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

(क) जिन राज्यों में सूखे के कारण हाल ही में अभाव की स्थिति थी उनकी वर्तमान स्थिति कैसी है ;

(ख) क्या अब भी कुछ क्षेत्रों में खाद्यान्नों की कमी है ; और

(ग) यदि हां, तो उन क्षेत्रों में खाद्यान्न सप्लाई करने के लिये क्या व्यवस्था की गई है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मन्त्री (श्री अन्नासाहिब शिन्दे) : (क) से (ग). सभा के पटल पर एक विवरण रखा जाता है। **[पुस्तकालय में रखा गया। देखिए संख्या** LT—1635/67]

FALL IN MILK PRODUCTION

*174. SHRI D. C. SHARMA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the Food and Agriculture Organisation of U.N.O. have expressed concern in their recent annual report regarding the constant fall in the production of milk and butter in India; and

(b) if so, the steps proposed to be taken during the next five years to increase the production of milk and butter on all-India basis ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No report issued by the Food and Agriculture Organisation of the U.N.O. making special mention about fall in production of milk and butter in India has come to the notice of the Government.

(b) Does not arise.

FOOD PRODUCTION

*176. SHRI MADHU LIMAYE : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government have made any estimate of the food production in the coming year;

(b) if so, the details thereof, State-wise;

(c) whether the production will be sufficient to meet our requirements of food-grains; and

(d) if not, the estimated deficit ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). Firm estimates of foodgrains production for 1967-68 will be available only after the harvesting of the crops has been completed in all the States. However, taking into account the present indications and if the weather conditions are normal during the remaining part of the season it is expected that the foodgrains production during 1967-68 may exceed the previous record level of 89 million tonnes achieved during 1964-65 and may indeed be as high as 95 million tonnes. In the absence of firm estimates, details of foodgrains production State-wise are not available.

(c) and (d). In the absence of any scientific survey on consumption and in view of the fact that the requirements of foodgrains are also elastic to some extent, depending on the availability of foodgrains and other substitute foodstuffs, their comparative prices, levels of income, extent of urbanisation etc., it is not possible to indicate a precise quantative estimate of foodgrains requirements in any given year. However, taking into account the minimal needs of the public distribution system, the extent of marketable surplus and the imperative need of building a buffer stock, our import requirements for the year 1968 are tentatively estimated at about 7·5 million tonnes.

खरीफ की फसल की वसूली

177. **श्री मोहन स्वरूप :** क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हाल ही में हुए मुख्य मंत्रियों के सम्मेलन में तैयार किये गये कार्यक्रम के अनुसार खरीफ फसल के अनाज की वसूली करने में कठिनाइयां उत्पन्न हो गई हैं क्योंकि विभिन्न राज्य सरकारें अधिक मूल्य देने और खाद्य क्षेत्रों को समाप्त करने के पक्ष में हैं; और

(ख) यदि हां, तो इस बारे में सरकार का दृष्टिकोण क्या है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्दे) : (क) और (ख): सरकार इस बात से अवगत नहीं है कि मुख्य मन्त्रियों के गत सम्मेलन में हुये निर्णयों के अनुसार खाद्यान्नों की अधिप्राप्ति करने में कोई कठिनाई पैदा हो रही है। तथापि, कुछ राज्य सरकारों ने ये प्रस्ताव किये हैं कि उन्हें जो मूल्य सुझाये गये थे उनकी अपेक्षा ऊंचे स्तर पर अधिप्राप्ति मूल्य निर्धारित करने दिये जाएं। उन्हें समूची अर्थ-व्यवस्था पर बहुत ऊंची कीमतों के प्रभाव पर विचार करने की सलाह दी गयी है।

RECOGNITION OF POLITICAL PARTIES BY ELECTION COMMISSION

*178. SHRI RABI RAY : Will the Minister of LAW be pleased to state :

(a) the criteria of recognising a Political Party ; and

(b) the number of parties recognised in the different States by the Election Commission ?

THE MINISTER OF LAW (SHRI GOVINDA MENON) : (a) There is no provision in the Election Law for recognition of political parties either on all India or State level. However, the Election Commission recognises certain political parties as all India parties and State parties for the purpose of allotment of symbols only.

The criterion adopted by the Commission for recognising a political party in any State/Union Territory for the purpose of reservation of an election symbol is that its candidates should have secured not less than 4% of the total valid votes cast in that State or Union Territory either at the Parliamentary elections or at the Assembly elections. In this assessment the votes polled by the party candidates who have forfeited their security deposits at the elections are not taken into account.

(b) A copy each of the Commission's notifications No. S. O. 3483 and 3771, dated the 26th September, 1967 and 18th October, 1967 respectively, indicating the names of parties recognised by the Commission the various States and Union Territories is placed on the Table of the House. [*Placed in library*. See. No. LT—1636/67]

FOODGRAINS PROCUREMENT UNDER SINGLE STATE ZONAL SYSTEM

*179. DR. KARNI SINGH : Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether the single State Zonal System is helping procurement targets of foodgrains as envisaged; and

(b) whether all State Governments are co-operating in this matter to follow the Central direction ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes , Sir.

(b) Yes, Sir.

REPORT ON RELIEF WORK DONE IN WEST BENGAL

*180. SHRI MADHU LIMAYE : Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether the Government of West Bengal have sent any report on the famine relief works done in their State in Purulia District by Governmental and non-Governmental agencies;

(b) whether this includes information on starvation deaths;

(c) the main features thereof; and

(d) the measures taken to tackle post-famine problems like diseases, loan repayment, seeds, shortage of agricultural implements and draught animals ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) to (d). A statement is laid on the table of the Sabha. [*Placed in library*. See. No. LT—1637/167]

WAGE BOARD FOR STAFF ARTISTES OF A.I.R.

1114. SHRI M. L. SONDHI : Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government have received any representation from the Staff Artistes of All-India Radio for setting up a Wage Board; and

(b) if so, the decision taken thereon

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) The association of Staff Artistes of All India Radio is reported to have represented to the Information and Broadcasting Ministry that they might be given benefits similar to working journalists or to set up some kind of a pay commission or a fee fixation board.

(b) The suggestion has not been accepted.

Rinderpest Disease

1115. SHRI V. NARASIMHA RAO: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether Government are aware that the Rinderpest disease in animals has been spreading in Andhra Pradesh and some parts of other States;

(b) if so, the steps taken by the Central Government to control the disease; and

(c) the deaths by this disease in Andhra Pradesh during 1966-67 ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) Yes, Sir.

(b) The Central Government had launched a Rinderpest Eradication Programme first on a pilot basis during the First Five Year Plan which was later extended to the entire country. During the Second and Third Plan periods and during the last two years the mass vaccination programme had been carried out under which about 146 million animals have been vaccinated all over the country. Now Follow Up Work to vaccinate the left over and new born cattle is under progress. Check-posts have been established at all important routes with a view to vaccinating moving animals as it has been revealed that the disease spreads from infected to disease-free areas through these animals. In addition, vaccination is being carried out at large congregations of cattle and buffaloes, such as, cattle fairs, markets, grazing areas etc. Under the Follow Up Programme nearly 64·70 million animal have been vaccinated so far.

The incidence of the disease which used to be nearly 8000 outbreaks with nearly 1 lakh deaths during the year 1958 has been reduced to 611 outbreaks with 3638 deaths during the year 1966.

(c) 461.

Seed Multiplication Farms

1116. SHRI V. NARASIMHA RAO : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that a number of Seed Multiplication Farms and Research Stations are being set up in Andhra Pradesh in each district with the Central Assistance; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). The required information is being collected from the Andhra Pradesh Government and will be placed on the Table of the House as soon as it is received from them.

Gheraos

1117. SHRI BABURAO PATEL : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the number of Gheraos, Statewise, and the number of working days lost from the 1st April, 1967 to 30th September, 1967;

(b) the number of persons dead or injured State-wise, with the number of industries closed or crippled due to 'gheraos';

(c) whether it is a fact that industries and industrial personnel have left West Bengal due to 'gheraos'; and if so, particulars of such personnel and industries;

(d) whether Government propose to amend the labour laws suitably to ban gheraos and make it an illegal activity under the labour laws and if so, when; and

(e) if not, the reasons therefor?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) to (c). A statement showing the number of gheraos, State-wise, is attached. In West Bengal, where the number of gheraos was by far the largest, there was considerable dislocation to production and employment in the industries concerned but the detailed particulars asked for are not available.

(d) and (e). The subject was discussed by the Standing Labour Committee at its meeting held in May 1967. The Committee passed a resolution condemning 'Gherao' as threatening the very basis of orderly labour management relations, as built up in the country through tripartite discussions and consultations. The Government are of the view that the existing provisions of Criminal law are sufficient for dealing with this matter and thus no amendment of labour laws is necessary.

STATEMENT

Statement showing the number of Gheraos State-wise from 1-4-67 to 30-9-1967

Sl. No.	Name of the State	No. of 'Gheraos'
1.	Assam	5
2.	Andhra Pradesh ..	9
3.	Bihar	34
4.	Gujarat	3
5.	Kerala	10
6.	Maharashtra ..	1
7.	Madhya Pradesh ..	4
8.	Madras	3
9.	Mysore	2
10.	Orissa	4
11.	Punjab	5
12.	Uttar Pradesh ..	7
13.	West Bengal ..	841
	TOTAL ..	928

RADIO LICENCES

1118. SHRI BABURAO PATEL : Will the Minister of COMMUNICATIONS be pleased to state the number of radio licences issued and the revenue derived from them during the last three years ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : The information asked for is as follows:

Licensing Year.	No. of radio licences issued	Revenue realised. Rs.
1964	43,15,242	5,54,29,097
1965	53,99,918	7,64,68,436
1966	64,83,896	8,92,95,763

FOOD CORPORATION OF INDIA

1119. SHRI S. R. DAMANI: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that the Food Corporation of India was to pay interest in the event of its failure to make payment of the cost of foodgrains;

(b) if, so the penal interest that was made payable by the Corporation during the last two years:

(c) whether any dispute in this regard is outstanding, and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) A sum of Rs. 16·89 lakhs became payable by the Corporation towards penal interest during the two years 1965-66 and 1966-67.

(c) No, Sir.

(d) Does not arise.

भारतीय खाद्य निगम द्वारा खाद्यान्नों की वसूली

1120. **श्री देवराव पाटिल** : क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

(क) उन राज्यों के नाम क्या हैं, जिन्होंने भारतीय खाद्य निगम को अपने राज्यों में खाद्यान्नों की वसूली करने की अनुमति दी है;

(ख) क्या इसके परिणामस्वरूप उत्पादकों को लाभप्रद मूल्य मिलेगा ;

(ग) इस तथ्य को ध्यान में रखते हुए कि राज्य सरकारों ने भारतीय खाद्य निगम को अपने क्षेत्रों में खाद्यान्न वसूल करने की अनुमति दे दी है, क्या सरकार ने वर्तमान खाद्य क्षेत्र को समाप्त करके समस्त देश के लिये एक खाद्य क्षेत्र बनाने का निर्णय किया है; और

(घ) यदि नहीं, तो उसके क्या कारण हैं ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्ना-साहिब शिन्दे) : (क) एक विवरण संलग्न है।

(ख) खाद्यान्नों के अधिप्राप्ति मूल्य निर्धारित करते समय उत्पादकों को प्रोत्साहन देने की बात ध्यान में रखी गई है।

(ग) और (घ). अधिक से अधिक अधिप्राप्ति करने और फिर स्टाक तैयार करने के उद्देश्य से खाद्यान्नों के संचलन पर क्षेत्रीय प्रबन्धों को जारी रखा गया है। खाद्य निगम केवल अधिप्राप्ति करने के लिये एजेन्ट है। भारतीय खाद्य निगम के अस्तित्व में आने के बाद भी क्षेत्रीय प्रतिबन्धों को जारी रखने की आवश्यकता रहती है।

विवरण

बिहार, असम, पश्चिमी बंगाल, उड़ीसा, मध्य प्रदेश, आन्ध्र प्रदेश और मद्रास राज्यों में भारतीय खाद्य निगम को चावल की अधिप्राप्ति करने की इजाजत दी गई है। भारतीय खाद्य निगम मैसूर, पंजाब, हरियाना, और उत्तर प्रदेश में खुले बाजार में भी चावल/धान की खरीदारी कर रहा होगा। खाद्य निगम पंजाब, हरियाना, उत्तर प्रदेश, बिहार, मध्य प्रदेश, राजस्थान, गुजरात, आन्ध्र प्रदेश, मैसूर और मद्रास राज्यों में मोटे अनाजों की अधिप्राप्ति कर रहा होगा।

बिहार की खाद्यान्न की आवश्यकता

1121. **श्री रामावतार शास्त्री** : क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

(क) बिहार राज्य को अपने पांच करोड़ बीस लाख व्यक्तियों के लिये प्रति वर्ष कितने अनाज की जरूरत होती है ;

(ख) बिहार में सामान्य परिस्थितियों में प्रति वर्ष कितना अनाज पैदा होता है और अनाज की कितनी कमी रहती है ;

(ग) इस वर्ष बिहार में कितना मक्का पैदा हुआ तथा खरीफ की फसल में कितना उत्पादन होने का अनुमान है; और

(घ) क्या अनाज के मामले में बिहार को आत्मनिर्भर बनाने के लिये उसे कोई विशेष सहायता देने का सरकार का विचार है?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्ना-साहिब शिन्दे) : (क) जनसंख्या के अलावा, खाद्यान्नों की आवश्यकता कुछेक अन्य तत्वों अर्थात भौतिक सम्पन्नता तथा लोगों की भोजन सम्बन्धी आदतों और सहायक तथा वैकल्पिक खाद्यों की उपलब्धि पर निर्भर करती है। भारत में इन तत्वों में सदैव परिवर्तन होता रहता है। इस तथ्य की दृष्टि से तथा खाद्यान्नों की खपत के सम्बन्ध में कोई वैज्ञानिक सर्वेक्षण न होने के कारण सारे देश या किसी व्यक्तिगत राज्य की आवश्यकताओं का अनुमान लगाना कठिन है।

(ख) बिहार में गत पांच वर्षों में खाद्यान्नों का उत्पादन इस प्रकार रहा है:—

वर्ष	उत्पादन (हजार मीटरी टन)
1962-63 .	7,329
1963-64 .	7,517
1964-65 .	7,532
1965-66 . .	7,148
1966-67 . .	4,225

भाग (क) में वर्णित कारणों से कमी की मात्रा का अनुमान नहीं लगाया जा सकता है।

(ग) 1967-68 में खरीफ के खाद्यान्नों की पैदावार के अन्तिम अनुमान अभी उपलब्ध नहीं हैं।

(घ) राज्य सरकार को खाद्यान्नों का उत्पादन बढ़ाने हेतु सहायता देने के लिये प्रत्येक प्रयत्न किया जा रहा है। बिहार में

अभूतपूर्व सूखे से उत्पन्न स्थिति पर विचार करते हुए राज्य सरकार को उर्वरक, बीज और कीटनाशक खरीदने तथा वितरण करने के लिये इन 'इनपुटों' को लागत के 50 प्रतिशत के सामान्य आधार में ढील देकर 100 प्रतिशत आधार पर 1967-68 के वर्ष में अल्पकालीन ऋण की सहायता दी गई है।

दिल्ली में टेलीफोन बिलों की देय बकाया राशि

1122. **श्री रामावतार शास्त्री** : क्या **संचार** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि दिल्ली में टेलीफोन प्रभोक्ताओं से तीन करोड़ रुपये की राशि वसूल करनो बाकी है;

(ख) यदि हां, तो एक शहर में इतनी बड़ी राशि के वसूल न किये जाने के क्या कारण हैं और क्या सरकार का विचार इसके लिये जिम्मेदार अधिकारियों के विरुद्ध कुछ कारंवाही करने का है;

(ग) क्या टेलीफोन बिलों का भुगतान न करने वालों में उद्योगपति तथा बड़े-बड़े व्यापारी भी शामिल हैं और यदि हां, तो उनके नाम क्या हैं; और

(घ) इस बकाया राशि को वसूल करने के लिये सरकार का क्या कार्यवाही करने का विचार है?

संसद-कार्य विभाग तथा संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) : (क) 31 मई, 1967 तक जारी किये गए बिलों की 1 सितम्बर, 1967 को 2.03 करोड़ रुपये की रक़म बकाया थी।

(ख) टेलीफोनों की संख्या में शीघ्रता से और अत्यधिक हुई वृद्धि के फलस्वरूप मौजूदा रकम बकाया रह गई। किन्हीं व्यक्तिगत अधिकारियों के विरुद्ध कारंवाई करने का कोई प्रश्न नहीं है।

(ग) विभिन्न कार्य-क्षेत्रों के उपभोक्ता अदायगी न करने के दोषी हैं। कोई नाम नहीं

बताये जा सकते चूंकि लेखे विश्वसनीय रूप से रखे जाते हैं।

(घ) रकम वसूल करने की दृष्टि से नोटिस भेजने, टेलीफोन काटने, उपभोक्ताओं से व्यक्तिगत सम्पर्क स्थापित करने और अन्त में जहां आवश्यक हो कानूनी कारंवाई करने जैसे कदम भी उठाये जा रहे हैं।

COMMUNITY DEVELOPMENT BLOCK

1123. SHRI S. R. DAMANI: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) the total schematic budget of the Community Development Blocks during 1966-67;

(b) the funds of other development departments that have been routed through the Community Development Agency to supplement the schematic budget of the blocks during 1966-67; and

(c) the expected amount that would be routed through the Community Development Agency during 1967-68 ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY) : (a) As against the full schematic requirements amounting to Rs. 78·92 crores for the Community Development Blocks, an outlay of Rs. 41·21 crores was approved during 1966-67.

(b) and (c). The information is awaited from the State Governments.

SUGAR REQUIRMENT OF GUJARAT

1124. SHRI NARENDRA SINGH MAHIDA: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) the total yearly requirement of sugar in Gujarat;

(b) the names of sugar mills in Gujarat;

(c) the period for which they worked in 1966-67 season and the quantity of sugar produced by them; and

(d) the period for which the said mills are likely to work during the next season and the quantity of sugar they are likely to produce ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) According to the State Government, the annual requirement of Gujarat is around 3 lakh tonnes of sugar.

(b) to (d). A statement giving the required information is laid on the Table of the House [*Placed in Library*. See. No. LT-1638/67].

EXPLORATORY TUBEWELLS IN GUJARAT

1125. SHRI NARENDRA SINGH MAHIDA: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) the total number of exploratory tube-wells tried in Gujarat, district-wise, during the last three years ;

(b) the percentage of success achieved; and

(c) the total number of tube-wells proposed to be bored in Gujarat, district-wise, during 1967-68 ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The Exploratory Tubewells Organisation under the Union Department of Agriculture did not undertake any exploratory tubewell drilling in the Gujarat State during the last three years.

(b) Does not arise.

(c) 14 Exploratory sites are proposed to be taken up during 1967-68 in the following districts:

1. Banaskantha	6
2. Mehasana	4
3. Sabarkantha	1
4. Broach, Surat	3
TOTAL ..	14

SEED FARMS

1126. SHRI NARENDRA SINGH MAHIDA: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether Government have any proposal to start Seed Farms under the Fourth Five Year Plan in Gujarat;

(b) if so, the location of such farms;

(c) the total area of each proposed farm; and

(d) how much seeds Government estimate to get each year from these farms?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The Central Government have no proposal to start a Seed Farm during the 4th Plan period in the Gujarat State.

(b) to (d). Do not arise.

DIRECT DIALLING SYSTEM IN GUJARAT

1127. SHRI NARENDRA SINGH MAHIDA : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government propose to introduced direct dialling system in Gujarat;

(b) if so, when ; and

(c) the parts of Gujarat where direct dialling system will be introduced ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Yes.

(b) and (c). Point-to-point subscriber trunk dialling facility already exists between Delhi and Ahmedabad. Ahmedabad and Surat are proposed to be connected to Bombay Trunk Automatic Exchange by mid-1968 which would provide National Subscriber Trunk Dialling facility to some of the important stations in India.

Point-to-point Subscriber Trunk Dialling facility is also proposed to be introduced between Ahmedabad and Rajkot by the end of 1968.

मध्य प्रदेश में सरकारी क्षेत्र के उपक्रम

1128. **श्री गं० च० दीक्षित** : क्या **श्रम तथा पुनर्वास** मंत्री यह बताने की कृपा करेंगे कि:

(क) 1 जनवरी, 1967 से 30 जून, 1967 की अवधि के दौरान मध्य प्रदेश के सरकारी उपक्रमों ने काम दिलाऊ दफ्तरों के

माध्यम से कितने पदों का विज्ञापन किया था; और

(ख) उक्त अवधि में विभिन्न काम दिलाऊ दफ्तरों के माध्यम से इन संस्थानों में कितने पद भरे गये ?

श्रम तथा पुनर्वास मंत्री (श्री हाथी) : (क) और (ख). जानकारी इकट्ठी की जा रही है और जितनी जल्दी हो सका सभा पटल पर रख दी जायेगी।

PRICE OF RICE

1129. SHRI A. SREEDHARAN: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether Government have issued directives to the State Governments to increase the price of rice distributed through the Ration Shops;

(b) if so, the details thereof; and

(c) the reasons for issuing such a directive ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) Issue prices of foodgrains supplied to State Governments from Central stocks are revised from time to time. The last revision took place on 15-7-67 in respect of rice. The issue prices for rice have however been revised recently for Delhi w.e.f. 28-10-1967.

(b) A statement is laid on the Table of the House. [*Placed in Library*. See No. LT-1639/67].

(c) The issue price of coarse rice was revised in order to bring about uniformity in prices all over the country. The issue prices of other varieties had to be fixed at the level of their economic cost. The issue prices for Delhi were recently revised in consequence of higher procurement price in Punjab.

FOOD CORPORATION OF INDIA

1130. SHRI YASHPAL SINGH: Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the Food Corporation of India is paying about Rs. 45,000 as monthly rent for a building in Delhi which houses its hardly two dozen officials;

(b) if so, the reasons therefor; and

(c) whether Government are considering any measures to check such extravagant expenditure ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No, Sir. The building for which the Food Corporation of India is paying a monthly rent of about Rs. 45,000 has been rented by it to accommodate the officials of its head office which has since been shifted from Madras to New Delhi. The actual shifting of the various sections, excepting a few, has already been completed. At present 172 officials are housed in this building.

(b) and (c). Do not arise.

HINDU SUCCESSION ACT

1131. SHRI N. K. P. SALVE :
SHRI M. L. SONDHI :

Will the Minister of LAW be pleased to state :

(a) whether his attention has been drawn to a news report that the Government of Haryana intend to amend the Hindu Succession Act in the light of the circumstances prevailing in their State; and

(b) if so, the reaction of the Central Government thereto ?

THE MINISTER OF LAW (SHRI GOVINDA MENON) : (a) Yes, Sir.

(b) The matter requires careful examination in all its aspects.

RESERVED VACANCIES FOR S. C. & S. T.

1132. SHRI CHINTAMANI PANIGRAHI: Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the survey being carried on by the Directorate General of Employment and Training to study the absorption of Scheduled Caste and Scheduled Tribes candidates against reserved vacancies in Central and State Governments and Public Sector Undertakings has been completed;

(b) if so, the broad details thereof; and

(c) the action Government propose to take in the light of the survey?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) Yes.

(b) The survey related to Scheduled Castes candidates only. It revealed that about three-fourth of the Scheduled Caste applicants were not willing to move out of the district where they reside, most of whom registered themselves only for Government jobs. Most of the vacancies reserved for Scheduled Caste candidates were cancelled due to non-availability of applicants related to occupations which are generally in short supply. Even though Government orders regarding employment of Scheduled Caste and the machinery of Employment Exchanges to implement those orders is considered adequate, the main impediment in the placement of Scheduled Caste applicants in larger numbers is the non-availability of skilled and suitable candidates.

The survey has *inter-alia* suggested the need for :

(*i*) Compulsory recruitment to Class III & Class IV posts in establishments under the State Governments through the Employment Exchanges as is done in the case of Central Government establishments;

(*ii*) reservation for Scheduled Castes against purely temporary vacancies of less than 3 months duration also;

(*iii*) stricter compliance of instructions regarding maintenance of special rosters etc. by the State Governments establishments to ensure proper representation of Scheduled Castes;

(*iv*) reservation of seats for Scheduled Castes in almost all programmes for training of professional and technical workers;

(*v*) dissemination of employment information and training facilities in the village and smaller town; and

(*vi*) extension of vocational guidance facilities to Scheduled Caste candidates and their parents.

(c) The results of the survey have been taken into account by the study groud formed under the Home Ministry to go into the question of recruitment of Scheduled Caste personnel in Government service, at whose instance the survey was conducted, in preparing their report which is expected to be submitted shortly to the Government of India for consideration.

दिल्ली दुग्ध योजना के कर्मचारियों की मांगें

1133. **श्री रामजी राम** : क्या **खाद्य तथा कृषि मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली दुग्ध योजना के कर्मचारियों की मांगों पर विचार कर लिया गया है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार ने उनकी मांगें स्वीकार कर ली हैं; और

(घ) यदि नहीं, तो इस के क्या कारण हैं?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्दे) : (क) और (ख). जी हां। दिल्ली दुग्ध योजना कर्मचारी संघ की मांगों की एक सूची संलग्न है। (सूची के संख्या 22, 35 तथा 36 नहीं हैं)। अत: कुल संख्या 39 हैं। इन 39 में से 4 सुझाव के रूप में हैं। ये संख्या 1, 2, 3 तथा 19 हैं।

(ग) 15 मांगें स्वीकार कर ली गई हैं। ये संख्या 4, 6, 10, 11, 12, 15, 18, 21, 23, 24, 25, 27, 29, 30 तथा 32 हैं। मांगों में से 11 पर विचार हो रहा है। ये संख्या 13, 20, 26, 28, 33, 34, 37, 39, 40, 41 तथा 42 हैं।

(घ) कुल मांगों में 9 को स्वीकार करना सम्भव नहीं हुआ है। इन मांगों की संख्या 5, 7, 8, 9, 14, 16, 17, 31 तथा 38 है। इन मांगों की अस्वीकृति के कारण विवरण में दिए गए हैं। जो सदन की मेज पर रखा गया है। [**पुस्तकालय में रखा गया। देखिये संख्या L.T**–1640/67]

GUIDE TO EXPORT OF FROGS

1134. SHRI RAM CHARAN :
SHRI DEORAO PATIL :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that there is a book entitled 'Guide to Export of Frogs' compiled by SHRI P. V. Satyan and published by M/s. Hercules Publication, Eluru (Andhra Pradesh) ;

(b) whether the aforesaid book has explained the methods of preparation and exportation of legs of frogs;

(c) whether it is also a fact that the Animal Welfare Board has requested Government for banning the book; and

(d) if so, the steps taken to ban this book ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). Yes, Sir.

(c) and (d). The Government of India did not receive any such request from the Animal Welfare Board. However, the Board has written to the author with a copy to the publisher requesting to withdraw the sale and circulation of this book. A copy of the letter has been addressed by the Board to the Government of Andhra Pradesh with the request that suitable legal action may be considered, if the letter under reference does not provoke a positive response from the author.

We have suggested to the Animal Welfare Board that the humane method of removing the legs of frogs may be brought to the notice of the SPCAs in the areas in which the above activity is taking place, for being propagated.

PILFERAGES OF FERTILIZER AT PORTS

1135. SHRI BABURAO PATEL : Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) the amount and value of imported fertilizers lost every year during the last three years by way of thefts or pilferages at the different Ports, Port-wise;

(b) whether Government are aware that these thefts and pilferages occur with the connivance of Port and Customs officials; and

(c) if so, the steps taken so far to stop these thefts ?

THE MINISTRY OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The quantity and value of imported fertilisers lost every year during the last three years by way of thefts or pilferages at the different ports, Port-wise, is indicated below:—

1965 Nil.

1966

Name of Port	Qty. in M. T.	Value in Rs.
Tuticorin	3 (Urea)	1,830
1967		
Kakinada	32 (Urea)	19,520
	9 (Amm. phos.)	6,642
	TOTAL	26,162

(b) No, Sir.

(c) Assistance of police is now taken to escort boats from ship to shore and at all landing points at Kakinada. Power tugs are also used there with Police protection to haul boats direct from ship to shore to prevent thefts and pilferages.

MINOR IRRIGATION SCHEMES

1136. SHRI CHENGALRAYA NAIDU : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government have taken a decision to prefer minor schemes for the purpose of tapping underground water for irrigation purposes;

(b) if so, the reasons therefor ;

(c) whether Government have decided to drop the plan submitted by the American experts to pump out the water from huge lakes in parts of Bihar and U.P.; and

(d) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) and (b). Use of ground water has been making significant contribution towards development of irrigated agriculture

in the country. Nearly 1/3rd of the total irrigation is from ground water. Ground water schemes, such as tubewells, filter points, bored-*cum*-dug wells and wells suitably deepened not only provide assured irrigation in most of the areas but also help in controlling rise of water table which if allowed unchecked seriously affects fertile lands. Recognising these advantages and the need for overall irrigation development, great emphasis is being laid on ground water utilisation schemes, under the minor irrigation programme.

(c) and (d). It is not a fact that any plan for ground water development in Bihar and U. P. has been dropped. In fact the ground water development from the rich ground water aquifers in the alluvial areas of Bihar and U. P. is being intensified to the extent feasible as would appear from the following figures.

Item	No. existing at the end of the Third Plan	Installed during 1966-67	Expected to be installed during 1967-68
Bihar			
1. Construction of dug-wells	2,13,879	10,263	22,000
2. Boring of dugwells	6,961	3,753	10,000
3. Private tubewells	5,269	1,170	6,000
4. State tubewells	1,025	52	175
5. Pumpsets	18,473	21,812	25,000
***Uttar Pradesh*:**			
1. Construction of dugwells	10,54,794	84,340	70,000
2. Boring of dugwells	1,06,106	68,469	80,000
3. Private tubewells	23,990	24,996	21,000
4. State tubewells	7,689	428	443
5. Pumpsets	34,283	23,180	22,000

The report submitted by the American Experts relates to a project for water resources investigation programme in the Upper Gangetic Plain. This suggests undertaking of ground water surveys and investigations. A lot of groundwater data is already available for the alluvial regions in U. P. and Bihar. Further steps have been taken to intensify the groundwater surveys and investigation to support an accelerated development programme.

CENTRAL ASSISTANCE TO HARYANA FOR CATTLE BREEDING

1137. SHRI RANDHIR SINGH : Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether Government have any special plant to allocate sufficient funds to the Haryana State for augmenting fine-breed cattle potential in the national interest to meet food shortage;

(b) if so, the salient features of the plan; and

(c) if the reply to part (a) above be in the negative the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) A scheme for establishment of two Centrally Sponsored Intensive Cattle Development Projects for Haryana State has been sanctioned.

(b) A statement giving salient features of the scheme is attached.

(c) The question does not arise.

Statement

INTENSIVE CATTLE DEVELOPMENT PROJECT

A scheme for the establishment of two Centrally Sponsored Intensive Cattle Development Projects in Karnal and Gurgaon Districts of Haryana State has been sanctioned at an estimated cost of Rs. 122·97 lakhs for the period 1967-68 to 1970-71. The salient features of the scheme are as under—

(1) The scheme aims at improving the productivity of cattle and increasing the production of milk. This is a comprehensive scheme for cattle development and milk production and attends to all aspects of cattle development such as controlled breeding, adequate feeding, effective

disease control, proper management and marketing facilities duly supported by feeds and fodder development and rural dairy extension activities in a planned and co-ordinate manner.

(2) The project is linked up with the Delhi Milk Scheme to ensure marketing of milk produced in the Intensive Cattle Development areas and for stepping up the production of milk for supply to Delhi Milk Scheme.

(3) The entire expenditure on this scheme is being borne by the Government of India on the basis of 75% grant and 25% loan.

AGRICULTURAL CREDIT CORPORATIONS

1138. SHRI K. R. GANESH: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that the Central Government have formed a six-member working group to draw up a model scheme for the proposed Agricultural Credit Corporations;

(b) if so, the composition thereof; and

(c) the time by which it is likely to complete its work ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY): (a) Yes, Sir.

(b) A copy of the Government notification is laid on the Table of the House. [*Placed in library. See No.* LT-1641/67]

(c) The Group has already completed its work and submitted its report to Government.

DOWRY SYSTEM

1139. SHRIMATI TARKESHWARI SINHA: Will the Minister of LAW be pleased to state:

(a) whether it is a fact that the dowry system although banned by legislation, still exists; and

(b) if so, the steps taken by Government to do away with it completely ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI MOHAMMED YUNUS SALEEM): (a) There are some complaints that dowry system continues to be prevalent in spite of the Dowry Prohibition Act, 1961.

(b) The administration of the Dowry Prohibition Act, 1961 rests with the State Governments and the Union Territory Administration. None of the Governments have so far come up with any suggestion for amending the Act.

INTER-STATE TRADE OF FOODGRAINS

1140. SHRI NITIRAJ SINGH CHAUDHARY: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether States can charge levy on inter-State trade of foodgrains pulses or oilseeds;

(b) if not, whether the States could charge the above levy under different names e.g. Chief Minister's Relief Fund or the like;

(c) whether Government are aware that M. P. Government have charged export duty at Rs. 5/- and Rs. 30/- per quintal of pulses and Gulabi gram respctively and have termed it as contribution towards the Chief Minister's Relief Fund;

(d) whether Government are also aware that the above amounts were deposited in the State Bank of India and thereafter permits were issued;

(e) whether Centre's permission is necessary for movement of gram and pulses out of Madhya Pradesh;

(f) if so, whether such permission was taken; and

(g) the steps, if any, proposed to be taken on the above illegal recoveries ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) and (b). The State Governments can not charge a levy which is in the nature of a tax on inter-state trade of food-grains, pulses or oilseeds directly or under a different name.

(c) Madhya Pradesh Government have reported that they have not charged export duty on pulses and Gulabi gram.

(d) Does not arise.

(e) and (f). Centre's permission is necessary for regulating movement of any foodgrain. Movement of pulses except gram is free an no permission is needed to move the same outside Madhya Pradesh Centre's permission restricting movement of gram from Madhya Pradesh was taken by the State Government.

(g) Does not arise.

WIRELESS SETS WITHOUT LICENCES

1142. SHRI V. KRISHNAMOORTHI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total number of wireless sets in India without licences; and

(b) whether Government propose to give an opportunity to the defaulters to get licences within a prescribed period without paying any penalties ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): (a) The number of wireless sets in India without licenses is not known. However, during the year ended 31-3-1967, 1,18,000 unlicensed radio sets were detected.

(b) The question of granting an amnesty to owners of unlicensed radio sets has been carefully considered but it was not found expedient to do so.

WRIT PETITIONS AGAINST P&T CLERKS

1143. SHRI E. K. NAYANAR:
SHRI P. GOPALAN:
SHRI C. K. CHAKRAPANI:
SHRI A. K. GOPALAN:
SHRIMATI SUSEELA GOPALAN:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether writ petitions and appeals were filed in Kerala High Court by some ex-State Officials against Government of India and other regular P. & T. Clerks regarding retrospective confirmation and fixation of seniority of ex-State Clerks of the Trivandrum Engineering Division;

(b) if so, whether the Central Government have succeeded in a writ petition No. O. P. 906/64 decreed on the 30th December, 1965 and its appeal W. A. 108/66 decreed on the 8th August, 1967;

(c) whether another ex-State Official had filed a writ petition No. P. 2783 of 1966 on the similar case and the same decreed on the 10th August, 1967;

(d) whether the counter affidavit of O.P. 2783/66 was not given by Government in time and the High Court had to give a directive to the Government of India to dispose the case in the light of rules and regulations of the Department; and

(e) if so, the reasons for the delay ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): (a) to (e). A statement is placed on the Table of the Lok Sabha. [*Placed in library. See No.* LT-1641/67]

STAY-IN STRIKE IN POOTKI COLLIERY

1145. SHRI MOHAMMED ISMAIL:
SHRI GANESH GHOSH:
SHRI A. K. GOPALAN:
SHRI SATYA NARAIN SINGH:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that employees of Pootki Colliery near Dhanbad were on stay-in strike since the 23rd October, 1967;

(b) if so, what were their demands;

(c) the number of employees involved in the strike; and

(d) the steps taken by Government to settle the dispute ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI): (a) Yes.

(b) No grievances/demands of workers were pending with the officers of the Central Industrial Relations Machinery at the time of strike. However, some miners who were transferred because of non-availability of working sections in the Colliery protested against their transfer and demanded lay-off compensation.

(c) 417 workers.

(d) The officers of the Central Industrial Relations Machinery kept a close watch over the situation and the stay-in-strike was called off unconditionally on October 27, 1967. The matter has since been taken up in conciliation.

HOSPITAL UNDER E. S. I. SCHEME

1147. SHRI R. S. VIDYARTHI : Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government had decided to start a hospital in village Basaidarapur on Ring Road in 1964 under the Employees State Insurance Scheme;

(b) whether it is a fact that Government had given an assurance that the proposed hospital would be ready in 1965-66;

(c) if so, whether the proposed hospital has been started; and

(d) if not, the steps taken by Government to expedite the matter ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI): (a) Yes.

(b) No.

(c) No.

(d) The terms and conditions of the Delhi Municipal Corporation for the approval of the lay out plan have been accepted by the Employees' State Insurance Corporation and action to draw up the plans for the hospital building is being initiated.

EMPLOYEES STATE INSURANCE DISPENSARY, KARAMPURA DELHI.

1148. SHRI R. S. VIDYARTHI : Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether complaints in connection with the working of the E. S. I. Dispensary, Karampura, Delhi have been received by Government;

(b) if so, the nature of complaints; and

(c) the action taken thereon ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI): (a) Yes.

(b) Allegation of

(*i*) Shortage of staff and their rude behaviour.

(*ii*) Shortage of medicines and their delayed supply.

(*iii*) Want of facilities for sterilisation of instruments.

(*iv*) Lack of specialist facilities in the dispensaries.

(*v*) Need for X-Ray plant.

(*vi*) Non-availability of complaint book.

(*vii*) Non-availability of bulbs.

(*viii*) Need for sitting arrangement for the patients in the dispensary.

(*ix*) Need for additional ambulance.

(c) (*i*) The staff position is frequently under review and personnel are posted as and when needed. Individual allegations have been and are being enquired into. Some of the individual complaints had no basis and others have been and are being redressed.

(*ii*) Efforts are being made to mitigate shortage of drugs by appointing local chemists.

(*iii*) Arrangements for sterilisation of instruments already exist.

(*iv*) Medical Specialist has been detailed to visit this dispensary twice a week with effect from 1-8-1967.

(*v*) An X-Ray plant has been installed and is likely to work shortly.

(*vi*) There is and has been a Complaint Box in the dispensary.

(*vii*) More bulbs have been supplied.

(*viii*) Sitting arrangements already exist.

(*ix*) The case for additional ambulance is under examination.

CODIFICATION OF LABOUR LAWS

1149. SHRI DHIRESWAR KALITA: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether any draft Bill has been prepared for the proposed codification of the existing labour laws into a single enactment; and

(b) if so, when the Bill is likely to be introduced in Parliament ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI): (a) No.

(b) Does not arise.

CODIFICATION OF MUSLIM PERSONAL LAW

1150. SHRI KANWAR LAL GUPTA: Will the Minister of LAW be pleased to State :

(a) whether Government propose to codify Muslim personal law;

(b) whether it is a fact that all the progressive Muslims and majority of Muslim ladies are in favour of its codification; and

(c) if so, the reasons for the delay ?

THE MINISTER OF LAW (SHRI GOVINDA MENON): (a) There is no such proposal at present.

(b) The position so far ascertained has been given in answer to part (a) of starred question No. 1377 on 25th July, 1967 in this House.

(c) Does not arise.

Housing for Labourers In Delhi

1151. SHRI KANWAR LAL GUPTA: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government are aware that there is an acute shortage of houses for labourers in Delhi and some of the Mill owners have not constructed quarters for their labourers for the last 10 years ;

(b) whether Government are also aware that even the adequate basic amenities such as light, water and latrines are not provided in the quarters of these mills particularly in the Birla Mills quarters;

(c) whether chimney of Delhi Cloth Mills, Bara Hindu Rao gives too much smoke which adversely affects the labourers residing near by; and

(d) if so, the steps taken by Government to remove all the aforesaid difficulties ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI): (a) Yes, Sir.

(b) The information is being collected and will be laid on the table of the Lok Sabha.

(c) A complaint about the smoke nuisance caused by this chimney has been received by the Delhi Administration.

(d) Delhi Administration proposes to construct 880 houses at Shahdra and 1184 houses at Okhla for industrial workers. A plan for the construction of 29,000 more quarters is also under their consideration.

As regards smoke nuisance, the Delhi Administration deputed the Chief Inspector of Boilers to inspect the Chimney of Delhi Cloth Mills. At this instance, the management has already made some improvement in the Chimney system and are also taking further steps to mitigate the smoke nuisance caused by the chimney.

Complaints against Telephone Service in Delhi

1152. SHRI KANWAR LAL GUPTA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of complaints received by Government against the Posts and Telegraphs Department in Delhi during the last 5 months in regard to the telephone service;

(b) the nature of those complaints;

(c) whether it is a fact that no inquiry has been made in most of the complaints;

(d) whether it is also a fact that the result of the inquiry was not communicated to the complainants in cases where an inquiry was made; and

(e) the steps Government have taken to improve the telephone service in Delhi ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): (a) 2320 complaints in all were received by the G. M.T., Delhi, during the 5 months from June to October, 1967. The complaints to the G. M. T. generally come to be made only in such cases where complaints, received on position '198' by the exchange, do not, some-how, receive prompt attention.

(b) Complaints against telephone service fall under the following main categories: —

1. Delay in clearing local faults.
2. Delay in answering or establishing local calls on manual and automanual boards.
3. Delay in putting through trunk calls.
4. Wrong duration of trunk calls.
5. Delay in allotment of telephone connection.
6. Delay in installation and shifting.
7. Disputed meter readings.
8. Discrepancies in local and trunk call bills.
9. Wrong disconnections (after payment of bills).
10. Discourtesy, carelessness, in-attention, etc. on the part of departmental employees.
11. Incorrect entries in Telephone Directory.

(c) No. Enquiries are always made into the complaints received.

(d) No. Results of the enquiries made into the complaints are generally communicated to the complainants.

(e) Majority of the complaints relate to local faults and disputed meter readings. Action has been taken to reduce local faults by arranging proper maintenance. Local faults are now being cleared within 2 hours from the time of reporting, in 80% of cases. Figures of meter readings are being incorporated in the rental bills so that the subscribers can check up with their records. It is hoped that this will reduce the number complaints relating to meter readings. Other steps are also being taken to improve the service in general. The steps taken have already reduced the number of complaints from an average of 511 complaints for the months June to September, 1967 to 275 in October, 1967.

FINANCIAL ASSISTANCE FOR DIARIES AND POULTRIES ON CO-OPERATIVE BASIS

1153. DR. RANEN SEN : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government have assured some State Governments that the Centre will finance the States liberally to set up dairies and poultries on Co-operative basis;

(b) if so, how many States have submitted their schemes for the same; and

(c) the main features of such schemes and the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No assurance has been given by the Central Government to any State Government for liberal Central Assistance for setting up dairies and poultries on cooperative basis. The Central Govt. have advised all State Govts. to encourage implementation of various dairy and poultry programmes included in their Plans through co-operatives and it has been suggested to them that the objective should be to build up a strong cooperative sector to utilize 75% of the Plan resources earmarked for dairy and poultry programmes. Schemes for the development of poultry including coopratative schemes, are eligible for financial assistance in the shape of loans from the Agricultural Refinance Corporation. A scheme intended for assistance to dairy cooperatives has recently been formulated and circulated to all State Govts. by the Corporation.

(b) and (c). Do not arise.

FOOD INTAKE

1154. DR. RANEN SEN : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that during the last ten years (1953-1963); the quantum of food intake has gone down in India, particularly the cereals and pulses according to the figures published by Nutrition Laboratory, Hyderabad recently; and

(b) if so, the steps taken by Government to replenish this deficit by way of making available other food articles to the people ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). No such figures, as mentioned in the Question having been published by the Nutrition Laboratory, Hyderabad, could be readily traced. No other figure of quantum of *actual food intake* during the years 1953-1963 is available. The per capita *availability* of foodgrains during this period has, however, been varying from year to year and on the whole it has been rising. The per capita net *availability* of food-grains—cereals and pulses together—in 1962 was 169 kgs. per year as against 150 kgs. in 1953. In 1963, it went down to 161 kg. but again went upto 173 kgs. in 1965.

Efforts are consistantly being made to raise the production of foodgrains and substitute foods in the country.

SETTING-UP OF MECHANICAL DRYERS IN TANJORE DISTRICT

1155. SHRI C. K. BHATTACHARYA: Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the Food Corporation of India has arranged for the setting up of 30 mechanical dryers for paddy in the Tanjore District Madras at a cost of Rs. one crore

(b) if so, the details thereof; and

(c) when they will be commissioned ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) 30 mechanical drying centres are being established by the Food Corporation of India in Tanjore District. The locations of these Centres are mentioned in the statement laid on the Table of the House. [*Placed in Library*. See, *No. LT*-1642/67]

Each Centre will have 2 mechanical dryers with conveying equipments etc. and two curing bins and one transit godown.

Each Centre will have a capacity to dry 160 tonnes of paddy per day. The total estimated cost of the project is expected to be about Rs. 110 lakhs.

(c) Out of thirty, fifteen centres have already been commissioned and the remaining are expected to be commissioned before 30th Novembr, 1967.

FERTILISER SUPPLY BY F.A.O.

1156. SHRIMATI JOTSNA CHANDA: Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the Food and Agriculture Organistion of U.N. will supply fertilisers worth $ 85,080 to the Indian Freedom-from-Hunger Campaign; and

(b) who has provided the funds for the supply of fertilisers ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes. The value of fertilisers to be supplied by the Food and Agriculture Organisation of U.N. would be $ 85,348 and not $ 85,030.

(b) The funds have been provided by the Australian Freedom From Hunger Campaign Committee.

MIGRANTS IN ASSAM

1157. SHRIMATI JYOTSNA CHANDA: Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the amount allotted for the expenditure on camps and relief assistance for the new migrant families in Assam who have entered into Assam in 1967;

(b) whether Rs. 1.50 lakhs have been sanctioned to meet the cost of construction of a new 3.2 km road and reconstruction and repairs of the existing 9.66 Km roads and Bridges for the benefit of the new migrant families from East Pakistan in Nowgong District; and

(c) the amount which has been allotted for other Districts in Assam where new migrants are camped or settled ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : (a) and (c). The Government of Assam have been allotted Rs. 75.20 lakhs for incurring expenditure on camps and for providing relief assistance to new migrant families in camps in that State during the current financial year. In addition, for rehabilitation programmes, they have been allotted Rs. 32.82 lakhs. Their requests for additional allotments on account of relief and rehabilitation programmes are under consideration. It is not possible to indicate the precise districtwise break-up of the allotments cited above, as they include lump-sum provisions for meeting miscellaneous requirements, e.g. health, education, transport charges.

The provisions made are available for utilisation on assistance programmes for families which had been admitted to camps before 1967 as well as for families admitted to camps during 1967.

(b) Yes.

HYBRID SEED PRODUCTION

1158. SHRI D. N. PATODIA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that a team of experts has been sent to U.S. with a view to establishing a regular hydrid seed production industry in India;

(b) if so, the composition of the team ;

(c) whether representatives of private firms who are engaged in developing high hybrid seeds have been included ; and

(d) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERAION (SHRI ANNASAHIB SHINDE) : (a) The Government of India have under consideration the question of laying down a long-term policy defining the responsibilities of various agencies in the field of seed production, processing, certification, marketing, seed testing, seed law enforcement and adumrating the various measures needed for the development of a sound seed industry providing high quality seeds of well-adapted and best varieties to farmers. A seed Review Team has, therefore, been set up to make a critical appraisal of the present position and to make recommendations for the future. The Team is currently visiting foreign coutries including U.S.A.

(b) The compsotition of the Team is as follows :—

1. Shri I. J. Naidu, Joint Secretary to the Government of India, Department of Agriculture.	Leader
2. Dr. H. R. Arakeri, Director of Agriculture, Mysore.	
3. Dr. R. L. Paliwal, U.P. Agricultural University, Pantnagar.	
4. Dr. Anand Sawant, Officer on Special Duty, Hybrid Seed Research and Production Government of Maharashtra.	
5. Shri B. R. Barwale Chief Executive and Managing Partner, Maharashtra Hybrid Seeds Corporation, Jalna (Maharashtra).	
6. Shri C. G. Ramanathan, Special Director E.I.D., Parry & Co., Madras.	
7. Shri J. Veeraraghavan, Chief Administrative Officer, National Seeds Corporation Ltd., New Delhi.	Member Secretary

(c) Yes Sir two representatives of private firms, viz., S/Shri B. R. Barwali of Maharashtra Hybrid Seeds Corporation and C. G. Ramanathan of Parry & Co., have been included in the Team.

(d) Since the Team is required *inter alia* to review the development of marketing of seeds at different stages and to identify the role of various agencies of the Union and State Governments and cooperative and private agencies in seed production, processing and seed distribution and recommend measures for the rapid development of a healthy seed industry, it was considered necessary to include representatives of private seed industry in the Team.

IMPROVEMENT OF STOCK OF SHEEP

1159. SHRI D. N. PATODIA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether any scheme has been formulated to improve the stock of sheep in the wool producing States; and

(b) If so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) A number of sheep development schemes have been taken up in the wool producing States. In addition, a special programme of sheep shearing, wool grading and marketing already taken up in Rajasthn is proposed to be extended to the States of Jammu & Kashmir, Himcahal Pradesh, Punjab, Haryana, Uttar Pradesh, Gujarat, Maharashtra, Madhya Pradesh, and Union Territory of Himachal Pradesh with the assistance of the United Nations Development Programme (Special Fund). This programme is under consideration of U.N. D.P. authorities.

(b) The schemes taken up are for the establishment/expansion of sheep breeding farms, establishment of sheep and wool extension centres, importation of finewool sheep, mass drenching of sheep to control parasitic infestation. The programme of sheep shearing, wool grading and marketing has training, organistional and demonstration components. Training is proposed to be provided in sheep-shearing wool collection, grading and disposal; wool utilisation; and sheep husbandry. Advice and assistance is proposed to be extended to the participating States in establishment and re-organisation of sheep breeding farms,

improvement of sheep flocks, establishment of pastures for sheep-grazing, conservation of fodder and in the establishment of shearing, wool grading and disposal organisations. The development programme in sheep husbandry and sheep breeding would help to improve indigenous sheep for better wool production.

FREAK ENVELOPES

1160. SHRI R. S. VIDYARATHI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that freak envelopes of 15 paise were sold to the public recently;

(b) if so, whether these have been replaced by Government;

(c) the action taken against the officers responsible for the same; and

(d) the steps proposed to be taken to avoid recurrence of this nature ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) to (d). There has been a press report about the supply of some defective envelopes to the members of the public. The embossed envelopes are manufactured and supplied by the Nasik Security Press for sale through the post offices. The Security Press carries out regular checking to eliminate the chances of supply of defective covers. If, in spite of this, defective envelopes happen to be purchased by the members of the public, they can present them at the Post Office counters for exchange.

RECLAMATION OF DESERT

1161. SHRI D. N. PATODIA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government has drawn any scheme for reclamation of the desert and to conserve it for the purpose of agriculture;

(b) whether a Conference held recently at Jaipur has suggested the setting up of an Agricultural Credit Corporation for this purpose; and

(c) if so, whether Government have taken any decision in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The Government of India has set up a Desert Development Board with headquarters at Jodhpur for the development of desert areas in the country. The Board will arrange for the execution of the schemes for the development of desert areas through the agency of the State Governments. The State Governments have been requested to formulate suitable pilot projects for the development of desert areas. It is proposed to take up pilot projects in the States of Gujarat, Rajasthan and Haryana in the first instance. Emphasis will be laid on the development of agriculture, animal husbandry, poultry, sand-dunes fixation, setting up nurseries, starting of wool shearing and grading centres etc.

(b) and (c). The question of setting up of an Agricultural Credit Corporation in those States where the cooperative movement is weak has been under the consideration of the Government of India for sometime now. A Working Group had been set up in the Ministry of Food, Agriculture, Community Development and Cooperation to prepare a model scheme. This model scheme was sent in October, 1967, to the States of Assam, West Bengal, Bihar, Orissa, Rajasthan, U.P. and Manipur for their comments. The Ministry of Finance have also prepared draft legislation for setting up of the Agricultural Credit Corporation, which has also been sent to the States mentioned above for comments. The comments of the State Governments in respect of the proposed draft legislation and also of the model scheme are still awaited.

The Seminar, sponsored by the University Grants Commission, on the cooperative finance for agricultural development, with special reference to Rajasthan, held from 27th to 29th August, 1967, had also considered this aspect and had broadly agreed with the proposal to set up an Agricultural Credit Corporation in Rajasthan.

REHABILITATION INDUSTRIES CORPORATION

1162. SHRI PREM CHAND VERMA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the Rehabilitation Industries Corporation advanced

loans to the various industries to secure employment for 3620 displaced persons;

(b) whether only 2309 displaced persons got employment up to the 31st August, 1966 through the Rehabilitation Industries Corporation;

(c) whether it is also a fact that the Bengal Textile Mills, who were advanced a loan of Rs. 12.35 lakhs in July, 1963 by the Rehabilitation Industries Corporation closed down the mills on the 10th June, 1965 and have not so for repaid the loan;

(d) whether M/S Sita Ram Rice Mills and M/s Burdhan and Company (Private) Ltd. were advanced loans by the Rehbailitation Industries Corportion several times their own capital without security verification and whether these mills closed shortly after obtaining the loans thus causing a loss of more than Rs. 2½ lakhs; and

(e) if so, who was responsible for these huge losses to Government as well as loss of employment to the displaced persons and whether any action aganist those responsible was taken ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : (a) Yes Sir.

(b) Actual employment of displaced persons on 31st August, 1966, was 2360 against the target of 3620.

(c) A sum of Rs. 9,34,335·84P. was actually advanced to Bengal Textile Mills between 14-2-1962 and 9-7-1963. The Management declared lock-out in the Mills from 10-6-1965 on account of labour unrest. The Mills reopened on 12-2-1966. The Company was so far repaid Rs. 95,000/- as against total dues of Rs. 3.80 lakhs towards repayment of principal.

(d) and (e). No Sir, A sum of Rs. 20,000 was advanced to M/s. Sita Ram Rice Mill on 22-12-1962. The Proprietor closed the factory on 23-10-1963 as he could not arrange for adequate working funds. A suit was filed against the firm for recovery of the entire loan and other dues and a decree has been awarded by the Court in favour of the Rehabilitation Industries Corporation asking the party to pay the dues within December, 1967. The loan is adequately covered by security.

As regards M/s Burdhan and Company, the question is covered by an Audit Para in Audit Report (Commercial) of 1967. Detailed information is being collected from the Rehabilitation Industries Corporation. The complete facts will be placed before the Committee on Public Undertakings when the Committee takes evidence of the respresentative of the Department of Rehabilitation.

राजधानी में खाद्यान्नों का तस्कर व्यापार

1163. **श्री हुकम चन्द कछवाय :** क्या खाद्य तथा कृषि मंत्री 8 अगस्त, 1967 के अतारांकित प्रश्न संख्या 8221 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या इस बीच उन लोगों के विरुद्ध मामलों की जांच पूरी हो गई है, जो राजधानी में खाद्यान्नों का तस्कर व्यापार करते थे;

(ख) यदि हां, तो उसका ब्यौरा क्या है; और

(ग) यदि नहीं, तो इस सम्बन्ध में कितना समय लगने की संभावना है?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्दे) : (क) से (ग). दिल्ली प्रशासन से सूचना एकत्रित की जा रही और प्राप्त होते ही सभा के पटल पर रख दी जाएगी।

देवरिया जिले (उत्तर प्रदेश में मौतें)

1164. **श्री हुकम चन्द कछवाय :** क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पिछले दो महीनों में उत्तर प्रदेश के देवरिया जिले में भुखमरी के कारण 200 व्यक्ति मर गये हैं; और

(ख) यदि हां, तो इस सम्बन्ध में केन्द्रीय सरकार ने क्या कार्यवाही की है?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्दे) : (क) उत्तर प्रदेश सरकार ने सूचित किया है कि देवरिया जिले में भूख से कोई भी मृत्यु नहीं हुई है।

(ख) प्रश्न नहीं उठता।

राज्यों का गेहूं और चीनी का कोटा

1165. **श्री हुकम चन्द कछवाय** : क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि पिछले तीन महीनों में केन्द्रीय सरकार ने हिमाचल प्रदेश, मध्य प्रदेश तथा उत्तर प्रदेश को चीनी और गेहूं का क्रमश: कितना कितना कोटा दिया गया ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्दे) : गत तीन महीनों में हिमाचल प्रदेश, मध्य प्रदेश और उत्तर प्रदेश को गेहूं की निम्नलिखित मात्राएं सप्लाई की गयी थीं :—

	मात्रा हजार मीटरी टनों में
हिमाचल प्रदेश	25.9
मध्य प्रदेश	93.4
उत्तर प्रदेश	173.1

केन्द्रीय सरकार द्वारा उक्त अवधि के लिए इन तीनों राज्यों को निम्नलिखित चीनी के कोटे आवंटित किये गये थे :—

हिमाचल प्रदेश	2.5
मध्य प्रदेश	29.4
उत्तर प्रदेश	53.5

चौथे आम चुनावों में डाले गए जाली मत

1166. **श्री हुकम चन्द कछवाय** : क्या **विधि मंत्री** 25 जुलाई, 1967 के अतारांकित प्रश्न सं० 6602 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या चौथे आम चुनाव में डाले गए जाली मतों की सूचियां तैयार कर ली गई हैं;

(ख) यदि हां, तो उसका ब्योरा क्या है; और

(ग) सम्बन्धित व्यक्तियों की संख्या कितनी है और उनके विरुद्ध क्या कार्यवाही की गई है ?

विधि मंत्री (श्री गोविन्द मेनन) : (क) निविदत्त मतों के मामलों की संख्या और जिन मामलों में मतदाता की अनन्यता सफलतापूर्वक अभ्याक्षेपित की गई थी, उनकी संख्या दर्शित करने वाला विवरण सदन के पटल पर रखा जाता है। [पुस्तकालय में रखा गया। देखिए संख्या L.T./1643/67]

(ख) जाली मतदान या तो किसी मृत या अनुपस्थित मतदाता के अथवा ऐसे मतदाता के जिसे अभी मत डालना है, प्रतिरूपण द्वारा किया जा सकता है। पूर्वकथित दशा में, इस बात का पता कि क्या प्रतिरूपण वास्तव में हुआ है, तब तक लगना सम्भव नहीं है, जब तक कि निर्वाचन अर्जी फाइल नहीं हो जाती। पश्चात्कथित दशा में, वह व्यक्ति पहले ही अपना मत डाल चुका होगा जिसके बारे में यह कहा गया है कि उसने प्रतिरूपण किया है और उस व्यक्ति को जो वास्तविक मतदाता होने का दावा करता है, केवल निविदत्त मतपत्र दिया जाता है, जिसे मत-पेटी में नहीं डाला जाता है और न जिसकी गणना ही की जाती है। इस दशा में भी, यह नहीं कहा जा सकता कि इन दोनों व्यक्तियों में से असली मतदाता कौन है। इसलिए, निविदत्त मतों की संख्या से प्रतिरूपण के मामलों की संख्या का सही अनुमान नहीं हो पाएगा। अभ्याक्षेपित मतों की दशा में भी प्रतिरूपण नहीं होता है, क्योंकि उन व्यक्तियों को, जिनको अनन्यता सफलतापूर्वक अभ्यक्षेपित की जाती है, मत नहीं देने दिया जाता। अतः जाली मतदान के मामलों की संख्या उपदर्शित करना सम्भव नहीं है। निविदत्त मतों के मामलों की संख्या का लगभग अनुमान तो कम से कम लगाया ही जा सकता है। निविदत्त मतों

से उपदर्शित होने वाला प्रतिरूपण का दोष कुल मतदाताओं का केवल .03 प्रतिशत है।

(ग) ऐसे व्यक्तियों की कुल संख्या जिनकी अनन्यता सफलतापूर्वक उभ्याक्षेपित की गई थी, 5,202 थी। आयोग के स्थायी अनुदेशों के अनुसार, ऐसे सभी व्यक्तियों पर दण्ड न्यायालयों में अभियोजन करना होता है।

श्रम तथा पुनर्वास मंत्रालय में हिन्दी असिस्टेंट्स

1168. **श्री मोलहू प्रसाद :** क्या **श्रम तथा पुनर्वास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उनके मंत्रालय तथा उसके अधीनस्थ कार्यालयों में कार्य करने वाले हिन्दी असिस्टेंटों को हिन्दी का कार्य न देकर किसी अन्य काम पर लगाया हुआ है जब कि उनके मंत्रालय में पर्याप्त हिन्दी कार्य मौजूद है; और

(ख) क्या इन सभी हिन्दी असिस्टेंटों को हिन्दी का काम देने का विचार है?

श्रम तथा पुनर्वास मंत्री (श्री हाथी) : (क) और (ख) : हिन्दी काम के सहायकों से हिन्दी का काम लिया जाता है। यदि किसी समय हिन्दी का काम पर्याप्त न हो तो वे बेकार बिठाने की अपेक्षा योग्यतानुसार अन्य कार्यों पर लगाए जाते हैं।

देहाती क्षेत्रों में रोजगार के अवसर

1169. **श्री मोलहू प्रसाद :** क्या **श्रम तथा पुनर्वास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि देश के सभी नगरों में मकानों के किरायों में वृद्धि हो गई है;

(ख) यदि हां, तो क्या यह भी सच है कि नगरों में मकानों के किरायों में निरन्तर वृद्धि का मुख्य कारण यह है कि बेरोजगारी के कारण लोग देहातों से आ कर नगरों में बस जाते हैं, और

(ग) यदि हां, तो इस समस्या को हल करने के विचार से देहाती क्षेत्रों में रोजगार के अवसर बढ़ाने के लिये क्या कार्यवाही करने का विचार है?

श्रम तथा पुनर्वास मंत्री (श्री हाथी) : (क) जी हां।

(ख) शहरी इलाकों में मकान किरायों की दरों में वृद्धि, कई कारणों से हुई है, जैसे मकान बनाने की लागत का बढ़ना, रिहायशी मकानों की मांग का बढ़ना, विभिन्न विकास योजनाओं के फलस्वरूप देश में नागरीकरण की सतत् वृद्धि। यह वृद्धि, देहाती क्षेत्र के बेरोजगार लोगों के, रोजगार अवसर खोजने के लिए शहरों में आ जाने के कारण भी हो सकती है, किन्तु इस सम्बन्ध में यथातथ्य जानकारी उपलब्ध नहीं है।

(ग) देहाती क्षेत्र के बेरोजगार लोगों की नियुक्ति सहायता दिलाने के लिए कृषि, ग्रामीण और लघु उद्योग, देहाती क्षेत्र में मार्ग निर्माण गृह निर्माण और उद्योगों आदि के विस्तार हित, विभिन्न विकास योजनाएं चलाई जा रही हैं, ताकि देहाती क्षेत्र में अधिक रोजगार अवसर प्राप्त हो। आशा है कि देहाती क्षेत्र में चल रहे निर्माण कार्य के फलस्वरूप, उन दिनों में जब कृषि सम्बन्धी कार्य नहीं होता, खेतीहर मजदूरों को अतिरिक्त कार्य अवसर मिलेंगे।

INCREASE IN PRICE OF SUGARCANE

1170. **SHRI KAMESHWAR SINGH :**
SHRI A. SREEDHARAN :
SHRI S. M. JOSHI :
SHRI P. VISWAMBHARAN :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government have accepted the demand of the Maharashtra State Far-

ming Corporation to raise the price of sugarcane to Rs. 120 per ton, to be supplied to the factories; and

(b) if not, the reason therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). The Central Government fixes only the minimum price of sugarcane payable by sugar factory to all growers supplying cane to it. It cannot, therefore, fix the price to be paid to the Maharashtra State Farming Corporation. Since the Central Government will take only 60% of the sugar produced by the factories and the balance 40% can be sold freely in the market, the factories receiving cane from Maharashtra State Farming Corporation could pay a price for sugarcane higher than the minimum fixed by the Government of India. This price could be settled by negotiation between the Corporation and the factories concerned.

किसानों को सहकारी समितियों के माध्यम से दिया गया ऋण

1173. **श्री भोगेन्द्र झा** : क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले दस वर्षों में विभिन्न राज्यों में किसानों को सहकारी समितियों के माध्यम से कितना ऋण दिया गया तथा अब तक ऋण की कितनी राशि वसूल की गई है; और

(ख) उपर्युक्त भाग (क) में उल्लिखित ऋण की राशि में से पिछले दस वर्षों में भूमिहीन किसानों तथा खेतिहर श्रमिकों को कितना ऋण दिया गया तथा उनसे कितना ऋण वसूल किया गया ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय राज्य मंत्री (श्री एम० एस० गुरुपदस्वामी) : (क) एक विवरण सदन की मेज पर रखा गया है। **[देखिए संख्या** LT—1644/67]

(ख) भूमिहीन किसानों तथा कृषि मजदूरों को दिए जाने वाले ऋणों के बारे में अलग जानकारी एकत्रित नहीं की जाती है।

REORGANISATION OF AGRICULTURE DEPARTMENT OF THE MINISTRY OF FOOD AND AGRICULTURE

1174. SHRI RAM KISHAN GUPTA : Will the Minister of FOOD AND AGRICULTURE be pleased to state at what stage is the suggestion to reorganize the Central Department of Agriculture for effective implementation of the various agricultural production programmes stands ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : The Department of Agriculture has already been reorganised in order to make it an effective instrument for implementation of production programmes.

SPECIAL PAY TO DISTRICT ELECTION OFFICERS:

1175. SHRI RAM CHARAN : Will the Minister of LAW be pleased to state-

(a) whether it is a fact that the Election Commissioner of India has recommended for the grant of special pay of Rs. 100 p.m. to the District Election Officers; and

(b) if so, the steps taken for granting the Special Pay to the District Election Officers for performing their duties during the last General Elections ?

THE MINISTER OF LAW (SHRI GOVINDA MENON) : (a) No, Sir.

(b) Does not arise.

SUPERINTENDENTS IN FOOD MINISTRY

1176. SHRI RAM CHARAN : Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) the total number of Superintendents (Gazetted and non-Gazetted) in the various Subordinate Offices of the Department of Food; and

(b) the total number of Scheduled Castes and Scheduled Tribes among them ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE) : (a) 210.

(b) 14.

रोजगार कार्यालयों में दर्ज बेरोजगार व्यक्तियों की संख्या

1177. **श्री राम चरण :**
श्री राने :

क्या **श्रम तथा पुनर्वास** मन्त्री यह बताने की कृपा करेंगे कि :

(क) गत महीनों के अन्त तक केन्द्र और राज्यों के विभिन्न रोजगार कार्यालयों में रोजगार के लिये स्नातकों और गैर-स्नातकों की संख्या क्या है; और

(ख) उनमें से कितने अनुसूचित जातियों और अनुसूचित आदिम जातियों के व्यक्ति हैं।

श्रम तथा पुनर्वास मंत्री (श्री हाथी) : (क) और (ख) : शिक्षित बेरोजगार व्यक्तियों (मैट्रिक पास और इससे अधिक) से सम्बन्धित आंकड़े हर छः माह बाद, जून और दिसम्बर में इकट्ठे किए जाते हैं। नवीनतम् आंकड़े नीचे दिए गए हैं:—

प्रार्थीगण की श्रेणी	30 जून 1967 को नियोजन कार्यालयों के चालू रजिस्ट्रों में दर्ज नाम — सभी श्रेणी के प्रार्थी	31 दिसम्बर 1966 को नियोजन कार्यालयों के चालू रजिस्टरों में दर्ज नाम* — अनुसूचित जाति	31 दिसम्बर 1966 को नियोजन कार्यालयों के चालू रजिस्टरों में दर्ज नाम* — अनुसूचित आदिम जाति
1	2	3	4
स्नातक (स्नातकोत्तर सहित)	1,10,349	3,480	490
मैट्रिकुलेशन (हायर सैकण्डरी पास और इन्टरमीडिएट सहित)	8,92,299	60,260	7,978
मैट्रिक से कम (अशिक्षित सहित)	17,13,253	2,32,074	47,473
कुल ..	27,15,901	2,95,814	55,941

*अनुसूचित जाति एवं अनुसूचित आदिम जाति के उम्मीदवारों के सम्बन्ध में प्रति वर्ष दिसम्बर में आंकड़े इकट्ठे किए जाते हैं।

SALE OF FERTILISERS BY COOPERATIVES

1178. SHRI YASHPAL SINGH : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the former Food Minister Shri A.P. Jain has made an allegation to the effect that certain cooperatives are selling fertilizers in black market;

(b) whether any inquiry has been made in the matter;

(c) if so, the result thereof; and

(d) the action proposed to be taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURU PAD SWAMY) : (a) The Government of India are not aware of any such allegation.

(b) to (d) : Question does not arise.

ADULTRATION OF SEEDS

1179. SHRI YASHPAL SINGH : Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether seeds are being adulterated on a large-scale; and

(b) if so, what steps are being taken to curb this tendency ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND

COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No large-scale adulteration in seeds has been reported;

(b) For regulating the quality of certain seeds for sale, the Seeds Act, 1966 has been enacted. Section 6 of the Act empowers the Central Government to specify minimum limits of germination and purity with respect to any notified seed, while Section 7 of the Act debars the sale of notified seed by any person unless it conforms to the specified minimum limits.

दूरसंचार सर्किट

1180. **श्री विभूति मिश्र :** क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि विभिन्न बड़े शहरों के बीच चालू दूरसंचार सर्किट सामान्यत: खराब रहते हैं ।

(ख) यदि हां, तो क्या समाचार पत्र संगठनों और अन्य संस्थाओं को खबरें प्राप्त करने में कठिनाई का सामना करना पड़ता है; और

(ग) दूरसंचार सेवा सही हालत में रहे, इसको सुनिश्चित करने के लिये सरकार का क्या कदम उठाने का विचार है ?

संसद कार्य तथा संचार विभाग में राज्य मन्त्री (श्री इ० कु० गुजराल) : (क) जी नहीं । बड़े-बड़े शहरों के बीच काम करने वाले दूरसंचार परिपथ सामान्यत: संतोषप्रद रूप में काम करते रहते हैं हालांकि पिछले बरसात के मौसम के दौरान कुछ सेवाभंग के मामले हुए थे, जिनसे बचा नहीं जा सकता था ।

(ख) ऐसी खराबियों के दौरान, जिनसे बचा नहीं जा सकता, नि:सन्देह समाचार संगठनों आदि को कुछ हद तक असुविधा होती है ।

(ग) प्रमुख नगरों के बीच विकल्प मार्गों का विकास करने का विभाग का प्रस्ताव है ताकि किसी प्रणाली पर खराबियां होने पर संचार-व्यवस्था में पूरी तरह से व्यवधान न पड़े । नई दिल्ली और जयपुर के बीच एक सूक्ष्मतरंग प्रणाली की मंजूरी दी जा चुकी है और उसके 18 महीनों में पूरी हो जाने की आशा है । इसके द्वारा क्रमश: नई दिल्ली-आगरा और नई दिल्ली-जयपुर के बीच की मौजूदा सहधुरीय प्रणाली में गड़बड़ी होने की दशा में नई दिल्ली से कलकत्ता तथा नई दिल्ली से बम्बई के लिए विकल्प मार्ग की व्यवस्था हो जाएगी । फिर भी अन्य योजनाओं को कार्यान्वित करना साधन उपलब्ध होने पर ही निर्भर करता है ।

TELECOMMUNICATION DUES FROM PAKISTAN

1181. SHRI SRADHAKAR SUPAKAR :
SHRIMATI TARA SAPRE:
SHRIMATI SUSHILA ROHATGI:

Will the Minister of COMMUNICATION be pleased to state:

(a) whether it is a fact that a huge amount of telegraph and telephone bills due from Pakistan to India remains unpaid; and

(b) if so, the steps taken so far to realise the same ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Yes.

(b) The amount has been claimed, but the same has remained unpaid. The question came up for discussion at the last meeting in October, '67 between the representatives of Indian and Pakistan P. & T Administrations. The Pakistan P. & T. Administration held that the matter related to overall financial settlement and other associated problems between the two countries.

KHARIF CROP ACREAGE

1182. SHRI S. R. DAMANI : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether there has been an increase in the acreage under the Kharif crop;

(b) if so, the States where increased acreage has been reported; and

(c) the resultant increase in the agricultural production, thereby ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Complete information about the area under kharif crop during 1967-68 is not yet available.

(b) and (c). Do not arise.

Desert in Rajasthan

1183. SHRI BIBHUTI MISHRA: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether Government's attention has been drawn to the news item in the *Statesman*, dated the 23rd August, 1967, under the heading 'Stabilizing Desert in Rajasthan';

(b) if so, whether the area of desert is increasing; and

(c) the steps taken by the Central Arid Zone Research Institute to check the desert increase further?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) There is no conclusive evidence that the Rajasthan Desert is expanding. According to the survey conducted by the Surveyor General of India, there is no appreciable increase in the extent of the Rajasthan Desert.

(c) Does not arise. However, the Central Arid Zone Research Institute, Jodhpur is carrying out researches for evolving practices for reduction of wind erosion, maximum utilisation of rain water for production of crops, afforestation and range-management. The Institute has evolved techniques to afforest shifting sand dunes, to raise avenue-*cum*-shelter belts, to reseed natural grazing lands, to improve conservation farming practices etc. In experimental stage all the techniques so far developed by the Institute for reclamation of desert have proved effective. The extension work on the results of the research work would be done by the State Governments.

Delhi Grain Syndicate

1184. SHRI S. R. DAMANI : Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that a suit has been filed against the Delhi Grain Syndicate for recovery of the amount of Rs. 32·60 lakhs; and

(b) if so, how the matter stands at present?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No, Sir.

(b) Does not arise.

बढ़िया बीजों की बिक्री

1185. **श्री रघुबीर सिंह शास्त्री :** क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस बात का पता है कि दिल्ली के किसानों को वर्तमान फसल के लिए बड़े ऊंचे मूल्यों पर बढ़िया बीज खरीदने पड़े थे;

(ख) क्या यह भी सच है कि सरकारी बीज गोदामों तथा गैर-सरकारी व्यापारियों के विरुद्ध बीज की बिक्री में कुछ कदाचार और चोर बाजारी की शिकायतें प्राप्त हुई हैं; और

(ग) यदि हां, तो सरकार ने इस सम्बन्ध में क्या कार्यवाही की है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मन्त्री (श्री अन्नासाहिब शिन्दे) : (क) जी नहीं। दिल्ली के कृषकों को उचित मूल्य पर सुधरे बीजों की सप्लाई का प्रबन्ध दिल्ली प्रशासन ने किया था।

(ख) जी नहीं।

(ग) प्रश्न ही नहीं होता।

मद्रास से गुड़ के निर्यात पर प्रतिबन्ध

1186. **श्री रघुबीर सिंह शास्त्री :** क्या **खाद्य तथा कृषि** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मद्रास के मुख्य मन्त्री ने राज्य से गुड़ के निर्यात पर प्रतिबन्ध लगाने के सम्बन्ध में घोषणा की है ;

(ख) यदि हां, तो क्या केन्द्रीय सरकार ने इसे अपनी अनुमति दे दी है ; और

(ग) यदि नहीं, तो सरकार की इस बारे में क्या प्रतिक्रिया है और इस सम्बन्ध में क्या कार्यवाही की गई है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मन्त्री (श्री अन्नासाहिब शिन्दे) : (क) मद्रास राज्य में उपभोक्ताओं को उचित मूल्य पर गुड़ और खंडसारी सुलभ करने तथा चीनी के कारखानों को अधिक गन्ना उपलब्ध करने की सुविधा देने के उद्देश्य से मद्रास सरकार ने मद्रास गुड़, खंडसारी तथा चीनी डीलर लाइसेंसिंग आदेश के अन्तर्गत एक निदेश जारी किया है जिससे इस आदेश के अधीन कोई भी लाइसेंस प्राप्त व्यापारी सिविल सप्लाई के आयुक्त द्वारा जारी किए गये परमिट को छोड़कर जिले से बाहर किसी भी व्यक्ति को गुड़ तथा खंडसारी नहीं बेच पाएंगे।

(ख) मद्रास सरकार ने इस कार्यवाही के लिए केन्द्रीय सरकार की सहमति नहीं मांगी थी।

(ग) मद्रास सरकार की इस कार्यवाही से मद्रास राज्य में उपभोक्ताओं को लाभ, राज्य से बाहर गुड़ तथा खंडसारी के भेजने को विनियमित करने और मद्रास में चीनी कारखानों को अधिक गन्ना सुलभ करने में सहायता मिल सकती है। मद्रास सरकार द्वारा की गई कार्यवाही के परिणाम पर ध्यान रखा जा रहा है।

चेपा रोग (अटर्ट) ग्रस्त बाजरे की फसल

1187. **श्री रघुबीर सिंह शास्त्री :** क्या **खाद्य तथा कृषि** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली और दिल्ली के समीपस्थ हरियाना के जिलों में चेपा के रोग से बाजरे की फसल मानवीय उपभोग के योग्य नहीं रही है;

(ख) यदि हां, तो सरकार से यह अनुरोध किया गया है कि किसानों की दयनीय अवस्था तथा रोग ग्रस्त फसल के मानवीय स्वास्थ्य पर दुष्प्रभाव को ध्यान में रखते हुए वह इस फसल को स्वयं खरीद ले; और

(ग) सरकार की इस बारे में क्या प्रतिक्रिया है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मन्त्री (श्री अन्नासाहिब शिन्दे) : (क) दिल्ली और हरियाना राज्य के समीपस्थ क्षेत्रों में, विशेष-तया रोहतक तथा गुड़गांव जिलों में चेपा का रोग पाया गया था। अनुमान लगाया गया है कि दिल्ली क्षेत्र में लगभग 2 से 5 प्रतिशत बाजरे की फसल को और हरियाना राज्य में 2 से 3 प्रतिशत कुल फसल को हानि पहुंची है। रोग-ग्रस्त फसल मानवीय उपभोग के के योग्य नहीं है।

(ख) जी नहीं।

(ग) प्रश्न ही नहीं होता।

खाद्यान्नों का आयात

1188. **श्री रा० स्व० विद्यार्थी :** क्या **खाद्य तथा कृषि** मन्त्री यह बताने की कृपा करेंगे कि :

(क) पिछले दो वर्षों में अमरीका के अतिरिक्त कितने देशों से खाद्यान्न का आयात किया गया तथा इस प्रकार कितने खाद्यान्न का आयात किया गया; और

(ख) उस पर कितना धन व्यय हुआ और आयात की शर्तें क्या थीं ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मन्त्री (श्री अन्नासाहिब शिन्दे) : (क) जानकारी देने वाला एक विवरण सभा पटल पर रखा गया है । [पुस्तकालय में रखा गया देखिए। संख्या LT-1645/67]

(ख) (1) 1965 तथा 1966 वर्षों के लिए खाद्यान्नों का कुल लागत तथा भाड़ा इस प्रकार है :—

1965	42.2 करोड़ रुपए
1966	125.2 करोड़ रुपये

(2) वाणिज्यक आधार पर किये गए आयात का भुगतान मुक्त विदेशी मुद्रा में अथवा व्यापार सम्बन्धी करारों (जैसा कि संयुक्त अरब गणराज्य के चावल के सम्बन्ध में है) के अधीन अपरिवर्तनीय भारतीय रुपयों में या वस्तु-विनियम व्यापार द्वारा (जैसा कि गियाना के चावल के मामले में है) किया जाता है। उपहारों के आयात के लिए भाड़े को छोड़कर जिसे दान देने वाले देश ने भाड़ा नहीं दिया है, कोई भी भुगतान नहीं किया जाता है। आस्ट्रेलिया से वाणिज्यिक खरीद करने पर आस्ट्रेलिया सरकार एक वर्ष के लिए उधार देती है।

अमेरीका से अनाज का आयात

1186. **श्री रा० स्व० विद्यार्थी** : क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले दो वर्षों में अमरीका से कितना अनाज आयात किया गया है;

(ख) उसकी लागत कितनी है; और

(ग) इसके भुगतान की शर्तें क्या हैं ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मन्त्री (श्री अन्नासाहिब शिन्दे), (क)

1965	64 लाख मीटरी टन
1966	84 लाख मीटरी टन

(ख)

1965	248.1 करोड़ रुपये
1966	398.1 करोड़ रुपये

(ग) संयुक्त राज्य अमेरिका से पी०एल० 480 के आधीन आयात किये जाने वाले खाद्यान्नों के बारे में जनवरी, 1967 से पहले किये गये करार में जिन्स की सारी बिक्री स्थानीय मुद्रा पर की जाने की व्यवस्था थी। आधी मात्रा अमरीकी ध्वज-पोतों में लायी जानी थी और दूसरी आधी मात्रा गैर-अमरीकी ध्वज-पोतों में लायी जा सकती थी। अमरीकी ध्वज-पोतों में लाये जाने वाले माल का भाड़ा गैर अमरीकी ध्वज-पोतों के भाड़े के दरों के अनुसार दिया जाना था, और अमरीकी ध्वज-पोतों तथा गैर अमरीकी ध्वज-पोतों के बीच भाड़े का अन्तर अमरीकी सरकार द्वारा अदा किया जाना था।

पी० एल० 480 के अधीन किये गये आयात के अलावा, संयुक्त राज्य अमरीका से मुक्त विदेशी मुद्रा पर गेहूं वाणिज्यिक खरीदारी भी की गयी थी।

REHABILITATION OF DISPLACED PERSONS IN AMRITSAR

1190. SHRI YAJNA DATT SHARMA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that Government acquired some land in the Putli Ghar Area, Amritsar at the rate of Rs. 8 per sq. yd. for the rehabilitation of displaced persons;

(b) if so, whether Government have also demand Rs. 5 per sq. yd. as surcharge together with rent of the properties after the 1st October, 1955 in lump sum ;

(c) whether Government have received any representation from the displaced persons concerned in this regard; and

(d) if so, the action taken thereon ?

THE DEPUTY MINISTER IN THE M NISTRY OF LABOUR, EMPLOYMEN AND REHABILITATION (SHRI D. R. CHAVAN) : (a) Yes, but in addition to Rs. 8/- per sq. yd., the Government also paid 15 per cent compulsory acquisition charges.

(b) No surcharge has been levied. The property, after its acquisition, was devided into viable units which were evaluated separetely, depending upon the location of each unit.

The ownership of the land did not vest in the Central Government till 1966 when it was acquired under the Land Acquisition Act, 1894. The department has paid rent to the owner till the date of acquisition, and hence the question of remission of rent to the occupants with effect from 1-10-55 does not arise. The rent is chargeable from the occupants upto the date of payment of 20 per cent of the price by them.

The displaced persons have been allowed to pay the price in instalments in accordance with the provisions of Displaced Persons (Compensation & Rehabilitation) Rules 1955.

(c) Yes.

(d) A reply was sent to the Sharnarthi (Refugee) Association Amritsar, on 2-11-67, a copy of which is laid on the Table of the House. [*Placed in Library*. See. No. LT-1646/67].

Import of Wheat and Rice and Allotment to States

1191. SHRI A. SREEDHARAN : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the quantity of rice and wheat imported by Government during August, September and October, 1967;

(b) the quantity of rice and wheat allotted to each State from these imports; and

(c) the actual quantity supplied to them ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a)

Food grain	Quantity imported (in thousand tonnes)
Rice	155·2
Wheat	1900·2

(b) and (c). Allocations and despatches of imported wheat and rice are not always possible direct from the ships. Some of the stocks have to be moved to godowns and moved from there. Separate accounts are not maintained of allotments and despatches in respect of the stocks received in the depots from each ship or from each surplus state. It is, therefore, not possible to specify how much of the wheat and rice imported during the period August to October, 1967 was allotted or supplied to each State. A statement showing the quantities of imported wheat and of rice, both imported and indigenous, supplied to different States during the period August to October, 1967 is laid on the Table of the House. [*Placed in Library*. See No. LT-1647/67].

Privy Purses

1192. SHRI BABURAO PATEL :

SHRI BIBHUTI MISHRA :

Will the Minister of LAW be pleased to state :

(a) whether he stated on 21st August, 1967 at a Press Confernce at Delhi that the princes can be deprived of their privy purses by an executive order and that an amendment to the Constitution was not necessary ;

(b) whether it is a fact that he also said that when the Government repudiate an agreement with a prince and if the prince says that his accession also gets automatically annulled, the prince can be hauled up for sedition; and

(c) if so, whether he expressed these views in his individual capacity or in his official capacity ?

THE MINISTER OF LAW (SHRI GOVINDA MENON) : (a) Yes, Sir.

(b) I do not recollect the exact expressions used by me. I did imply that if any person challenges the integrity of India, he would be committing an offence.

(c) The views were expressed in my individual capacity as a lawyer and not in my official capacity as a Minister,

Waste Land

1193. SHRI BABURAO PATEL: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) the number of acres of fertile and arable land lying waste, State-wise;

(b) the quantity and value of food-crops that can be grown annually in the above land;

(c) the reasons, state-wise, why the arable land is not being brought into use;

(d) the action taken on the recommendation of the Uppal Committee on Waste Land Survey and Reclamation to set up a statutory Corporation for land development;

(e) whether Government propose to consider Mobilising the resources of the private sector or to consider the offers of the private sector to develop this land;

(f) if so, on what terms; and

(g) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) to (g). A statement is laid on the Table of the Sabha. [*Placed in Library. See* No. LT-1648/67]

SUGAR SCARCITY IN J. & K.

1194. SHRI GULAM MOHAMMAD BAKSHI: will the Minister of FOOD AND AGRICULTURE be plased to state:

(a) whether the Sugar scarcity is acute in some of the States including that of Jammu and Kashmir.

(b) what quantity of sugar is being allocated to Jammu and Kashmir after the, control on the distribution of sugar was brought in force there; and

(c) whether Government propose to allocate sugar made in favour of Jammu and Kashmir prior to the imposition of control on its distribution?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) Sugar is in short supply in all the States on account of reduction in the monthly quotas as a result of the fall in production of sugar.

(b) The present monthly quota of sugar of Jammu and Kashmir is 1,170 tonnes which will be reduced to 742 tonnes after the introduction of partial decontrol.

(c) No, Sir. Increase in quota is possible only when there is adequate increase in production of sugar.

SUGAR PRICE IN DELHI

1195. SHRI MARANDI: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether Government propose to increase the price of Sugar in Delhi distributed through the ration shops;

(b) If so, the reasons therefor; and

(c) what will be the total increase?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) and (b). Yes, Sir. The price of sugar in Delhi distributed through ration shops is expected to go up due to increase in the basic minimum price of sugarcane from Rs. 5·68 per quintal in 1966-67 to Rs. 7·37 per quintal in 1967-68.

(c) This will be known after the new sugar prices have been determined.

AGRICULTURAL RESEARCH SERVICE

1196. SHRI MARANDI:
SHRI R. R. SINGH DEO:
SHRI D. N. DEB:

Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that the Directors of the Central Institute of Agricultural Research in a three-day conferene in August, 1967 have requested Government for the formation of an Agricultural Research Service;

(b) whether it is also a fact that they have suggested that the Service should be formed on the model of the U.K. Agricultural Research Council; and

(c) the other suggestions made at the Conference and the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) to (b). A statement is laid on the Table of the House. *Placed in Library See* No. LT-1649/67].

LOSSES IN FOODGRAINS DUE TO PESTS

1197. SHRI CHENGLARAYA NAIDU: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether Government have asked all the State Governments to take immediate measures to reduce the rate of foodgrain losses due to pests particularly insects and rodents;

(b) If so, whether the States have also been asked to draw up a coordinated plan for the protection of the foodgrains;

(c) if so, the reaction of the State Governments thereto; and

(d) whether Government are giving any assistance to the State Governments in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) and (b). Yes, Sir.

(c) The State Governments have been asked to send the first quarterly report in December, 1967. They were also requested to report the action taken on the letter. No reply has been received so far.

(d) The State Governments have been asked to avail of such technical assistance as they may desire from the Central Government.

मध्य प्रदेश को खाद्यान्नों की सप्लाई

1198. श्री यशवन्त सिंह कुशवाह : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मध्य प्रदेश के संसद् सदस्यों ने प्रधान मंत्री को एक पत्र लिखा है जिसमें उन्होंने मध्य प्रदेश में लोगों को भुखमरी से बचाने के लिये 30,000 टन अतिरिक्त खाद्यान्न सप्लाई करने की प्रार्थना की है;

(ख) यदि हां, तो उसका ब्यौरा क्या है; और

(ग) मध्य प्रदेश को खाद्यान्नों की सप्लाई करने के लिये सरकार ने क्या कार्यवाही की है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्दे) (क) जी हां । एक टन भेजा गया था ।

(ख) पत्र में यह उल्लेख किया गया था कि गत दो वर्षों में मानसून के असफल रहने के कारण राज्य में फसलों की स्थिति बिगड़ गयी थी । 1966-67 में 55·83 लाख मीटरी टन खाद्यान्न पैदा हुये थे जबकि वार्षिक आवश्यकता 82 लाख मीटरी टन (मानव उपयोग के लिये 74·64 लाख मीटरी टन और शेष बीज के लिये) थी और इस प्रकार 26·17 लाख मीटरी टन की कमी थी । यह भी कहा गया था कि आगामी दो महीनों में स्थिति और बिगड़ने की सम्भावना थी और इसलिये 30,000 मीटरी टन प्रति मास का अतिरिक्त आवंटन भेजा जाना चाहिये ताकि सूखे से प्रभावित क्षेत्रों की जनता भुखमरी महामारी का शिकार न हो ।

(ग) केन्द्रीय आरक्षित भण्डार में उपलब्धि और भयंकर सूखे से प्रभावित क्षेत्रों सहित अन्य राज्यों की आवश्यकताओं को देखते हुए मध्य प्रदेश को खाद्यान्नों की सप्लाई में यथासम्भव सीमा तक वृद्धि की गयी थी ।

LABOUR FOREST COOPERATIVE SOCIETIES IN ORISSA AND ANDHRA PRADESH

1199. SHRI V. NARASIMHA RAO : Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) the number of Labour Forest Cooperative Societies in Orissa and Andhra Pradesh in each District and the amount of loan granted to them during the last three years;

(b) The amount sanctioned to the Siali Labour Forest Cooperative Society in

Palrakimedi Taluk Ganjam District Orissa and Gunna Laxmipuram Forest Labour Cooperative Society in Srikakulam district in Andhra Pradesh during the last three years; and

(c) The profit and loss of the societies?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADSWAMY) : (a) to (c). The information is being collected and will be laid on the Table of the House.

PRICE DISPARITIES IN STATES

1200. SHRI SAMAR GUHA: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) the present average price indices for foodgrains in the various States and Union Territories of India;

(b) the reasons for the abnormal price disparities in the different regions of the country; and

(c) the steps taken to remove these disparities in view of the prospect of a bumper crop this year?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) A statement showing Economic Adviser's Index Numbers of wholesale prices of foodgrains at selected centres for the week ending 28th October, 1967 is laid on the Table of the House. *[Placed in Library, See No. LT-1650/67]*. Teese index numbers however show the variation in the wholesale prices at each centre in relation to the base year and therefore do not provide an inter State comparison of prevailing wholesale prices. As such th e prevailing wholesale prices at each of the centres is also given for purposes of comparison.

(b) The reasons for the disparity in the wholesale prices at different centres are: variety and quality, levels of production demand and supply; costs of marketing and transport etc.

(c) In order to help reduce the price disparities in different States Government have extended the public distribution system under which the issue prices of foodgrains supplied from central stocks are uniformly fixed for the whole country. While fixing procurement prices also the necessity to reduce inter-State disparities has been kept in view.

TELECOMMUNICATION LINKS BETWEEN CALCUTTA AND DELHI

1201. SHRI INDRAJIT GUPTA : Will the Minister of COMMUNICATIONS be pleased to state:

(a) the reasons for the frequent breakdowns in the telecommunication links between Calcutta and Delhi and the unusually long time taken for repairs and restoration;

(b) whether Government are aware of the great inconvenience caused to the public thereby, specially during the recent monsoon season; and

(c) if so, the action taken in the matter?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): (a) There were a few breakdowns on the telecommunication links between New Delhi and Calcutta during the last monsoon season. Since then the links have been working satisfactorily with an average efficiency of 97%. The main cause for these breakdowns has been the failure of underground coaxi a cable due to flooding and breach in the roads due to heavy rains and due to lightning. Considering the intricate work involved, the time taken in repair and restoration was not long.

(b) Yes.

(c) Remedial protective measures are being taken against lightning. Action is also being taken to put protective walls to prevent flood waters from entering the unattended repeater station building in low lying areas. The department has also plans for developing alternative routes between principal cities so that this type of break-downs do not disrupt communications completely. The execution of these schemes is howver linked up with the availability of resources. The microwave system between Delhi and Jaipur which will serve as an alternative link between Delhi and Agra for the Calcutta route and between Delhi and Jaipur for the Bombay route is likely to be commissioned in about 18 months from now.

पाकिस्तान से शरणार्थी

1202. श्री प्रो० प्र० त्यागी : क्या श्रम तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) पाकिस्तान से कितने शरणार्थी आये हैं और कितने शरणार्थियों को सरकार अब तक नहीं बसा सकी;

(ख) इन्हें अब तक न बसा सकने के क्या कारण हैं; और

(ग) बे-घर शरणार्थियों को भोजन आदि देने पर सरकार कितना मासिक खर्च कर रही है ?

श्रम तथा पुनर्वास मंत्रालय में उप-मंत्री : (श्री डी० आर० चह्वाण) : (क) पश्चिमी बंगाल के पुराने प्रव्रजकों से सम्बन्धित कुछ अवशिष्ट ममस्याओं के अतिरिक्त पश्चिमी पाकिस्तान से आये प्रव्रजकों तथा पूर्वी पाकिस्तान से आये पुराने (वे प्रव्रजक जो 31-3-63 तक आए हैं) के पुनर्वास का कार्य व्यवहारिक रूप से पूरा हो चुका है। 1-1-1964 के बाद पूर्वी पाकिस्तान से आये प्रव्रजकों में से शिविरों में रह रहे 1,02,442 व्यक्तियों को बसाया जाना शेष है । अगस्त-सितम्बर, 1965 में हुए भारत-पाकिस्तान संघर्ष के फलस्वरूप पश्चिमी पाकिस्तान से भी सीमित प्रव्रजन हुआ है । इस प्रव्रजन में 4,500 व्यक्ति (1292 परिवार) आये हैं। उन्हें बसाने के लिये उपयुक्त सहायता दी जा रही है ।

(ख) पुनर्वास के लिये समय की प्रक्रिया आवश्यक है । भूमि केवल उतनी ही खेती योग्य बनाई जा सकती है जितनी कि हमारी भूमि उद्धार संस्था के पास उपलब्ध मशीनरी की क्षमता है । राज्य भी भूमि देने में समय लेते हैं । औद्योगिक तथा अन्य योजनाओं को तैयार करने तथा क्रियान्वित करने में समय लगता है ।

(ग) शिविरों में रह रहे प्रव्रजकों को भोज आदि नहीं दिया जाता किन्तु उन्हें निर्धारित मात्रा में नकद अनुदान और सस्ते दामों पर खाद्य सामग्री दी जाती है। प्रव्रजकों को शिविरों में दी जाने वाली नकद सहायता तथा अन्य सहायता का ब्यौरा विवरण में दिया गया है जो सदन की मेज पर रखा गया है । [पुस्तकालय में रखा गया। देखिए संख्या । LT/ 1651/67] ।

COMMEMORATIVE STAMPS ON FOREIGN PERSONALITIES

1205. SHRI M. L. SONDHI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government have decided to bring out a special stamp in the first quarter of the next year to honour Maxim Gorky, a Russian writer;

(b) if so, whether Government also propose to honour distinguished personalities in other countries as well, *e.g.* Masaryk, Capek, Romain Rolland, Martin Buber etc.; and

(c) whether there are any guide-lines for the Philatelic Advisory Committee of the Posts and Telegraphs Department to recommend issuing of stamps on special occasions pertaining to the leading personalities of foreign lands?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): (a) Yes.

(b) Such proposals when received are considered by the Philatelic Advisory Committee. The Govt. encourages the idea of honouring intellectual leaders irrespective of their nationality.

(c) The Committee takes into consideration all factors related to each individual proposal before making recommendations.

RICE QUOTA IN JAMMU & KASHMIR

1207. SHRI MAYAVAN: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that throughout the country the rice quota per head was reduced, but it was not done in the case of Jammu and Kashmir State; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) It is not correct to say that the rice quantum was reduced in all states except Jammu & Kashmir.

(b) The decision to cut the rice quantum or not was taken by the State Government concerned taking into account the likely availabilities both from internal procurement and from Government of India.

Rice Supply to Jammu & Kashmir

1208. SHRI MAYAVAN: Will the Minister of FOOD AND AGRICULTURE be pleased to state.

(a) whether it is a fact that in Jammu and Kashmir State, there are prospects of a bumper crop this year; and

(b) whether it is also a fact that there will be no need to supply any rice to that State from the Union Government this year?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) Though no estimate of the production of foodgrains for the current year has yet been received from the Jammu & Kashmir Government, according to present reports, the current kharif crop in the State this year is going to be good.

(b) The Government of Jammu & Kashmir have estimated that they would require 46,000 tonnes rice from the Central Pool during the crop season 1967-68 (16th October, 1967 to 15th October, 1968).

Commission to Assess Agriculture Potential

1209. SHRI RANDHIR SINGH: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether Government propose to set up an Agricultural Commission to assess agriculture potential and allied matters of our country on the same pattern as Linlithgow Commission of the British days; and

(b) if so, when it will be set up and, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) No Sir.

(b) Government's view has been that such a Commission is at present not necessary as it would distract attention from the implementation of the agricultural production programme.

Requirement of Tractors

1210. SHRI RANDHIR SINGH: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether any assessment has been made about the number of tractors needed to push up agricultural production and thereby meeting the food shortage in our country; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) and (b) Yes Sir. It has been assessed that 1,50,000 tractors will be required during the period 1967-68 to 1970-71. The estimated requirement during the current year is 25,000.

Sale of Tractors

1211. SHRI RANDHIR SINGH : Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) the total number of applicants for the purchase of tractors on rolls of different tractor selling agencies in the country;

(b) the percentage who got them within three months, six months, a year and two years respectively; and

(c) the steps Government are taking to meet their demands in the shortest possible time?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI

ANNASAHIB SHINDE): (a) and (b). The supply of tractors is both through indigenous manufacture and imports. The manufacturers and the importers have a number of dealers under them throughout the country and supply of tractors to each dealer is at their discretion. The information required is not readily available and, besides, the position with regard to supply changes so rapidly that the position obtaining at any time would not be valid shortly thereafter. The availability of tractors would fluctuate not only in different periods of time but also at different places. It can, however, be stated that there is a large unsatisfied demand for tractors, particularly for the low horse power tractors imported from the U.S.S.R. and some popular models manufactured in the country.

(c) The production of tractors in the country is being stepped up with a view to meet the demand and the existing manufacturers are being assisted in expanding their production. Efforts are also being made to import tractors against the current year's demand.

SUGAR PRODUCTION

1212. SHRI P. VISWAMBHARAN: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether Government have any proposal under consideration to provide incentives and popularise sugar production in the sugarcane growing area; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) and (b). The Government have announced the following measures to maximise sugar production during 1967-68.

(1) the minimum price of sugarcane payable by sugar factories has been increased from Rs. 5·68 per quintal in 1966-67 to Rs. 7·37 per quintal in 1967-68, linked to a recovery of 9·4 per cent or less. The premium for every 0·1 per cent increase in recovery above 9·4 per cent has also been increased from 4 Paise to 5·36 Paise per quintal;

(2) The factories will be permitted to sell about 40 per cent of their production in the free market subject to periodical releases by Government;

(3) a rebate of 50 per cent in the basic excise duty will be allowed on sugar produced during 1967-68 which is in excess of 80 per cent of the production during the corresponding period in 1966-67 ; and

(4) the excise duty on sugar produced in 1967-68 will be reduced by Rs. 8·35 per quintal.

The above measures are expected to enable the sugar factories to pay a much higher price for cane then the minimum fixed by the Government and to purchase their requirements in competition with gur and khandsari and thereby increase the production of sugar.

FISHERIES PROJECT

1213. SHRI P. VISWAMBHARAN: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether there is any proposal to start a large-scale fisheries project with the aid of the World Bank;

(b) whether Government have received any representation to locate the project in Kerala; and

(c) If so, the reaction of the Central Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD , AGRICUTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) The feasibility of obtaining assistance of the World Bank for development of deep sea fishing is being examined in consultation with the Food & Agricultural Organisation.

The assistance of the World Bank, if available, will be in the form of allotment of foreign exchange to the Government of India. Any deep sea fishing projects which may be undertaken will be financed out of the Plan resources, the relative extent of Central and State participation being determined in accordance with the nature of

the project and the prescribed patterns of assistance. Projects may therefore be taken up at more than one location. The projects would be on an integrated package basis covering harbours, shore facilities including refrigeration, and organisations—which may be in the State, Cooperative or private sector—for fishing and marketing. The first phase of the development programme for deep sea fishing in the Fourth Plan is, however, concerned with the provision of the requisite infra-structure, mainly harbours and refrigeration facilities. The question of provision of harbour facilities for fishing vessels at several ports is under consideration. In the meantime work is in progress on some fishing harbours and a considerable part of this work is in Kerala.

(b) Representations have been received to the effect that any large scale development project for fisheries which may be undertaken should be located in Kerala. Specific proposals have not been received.

(c) The question of setting up a single project with the assistance of the World Bank does not arise. Projects have to be worked out within the available resources of the Fourth Plan, and the broad plans of a few such projects have been tentatively drawn up. Any plans which may be drawn up for establishment of deep sea fishing projects in Kerala will be carefully considered in this context.

M. Ps. Visit Abroad

1214. SHRI BENI SHANKER SHARMA: Will the Minister of **Parliamentary Affairs** be pleased to state :

(a) the number of M.Ps who went out of India on tour after the last Parliamentary Session along with the amount of expenses incurred on them and the purpose of their visits; and

(b) how far they have achieved the objects for which they went on such tours?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): (a) and (b) The requisite information from Ministries/Departments is being collected and will be laid on the Table of the House in due course.

राक फास्फेट का प्रयोग

1215. **श्री महाराज सिंह भारती :** क्या **खाद्य तथा कृषि** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पन्त नगर (उत्तर प्रदेश) में कृषि विश्वविद्यालय में किये गये प्रयोगों से यह सिद्ध हो गया है कि चावल की फसल के लिये राक फास्फेट भी उतना ही उपयोगी है जितना सुपर फास्फेट है;

(ख) यदि हां, तो किसानों के लिये राक फास्फेट की व्यवस्था करने के लिये क्या कार्यवाही करने का विचार है; और

(ग) यदि हां, तो अब तक कितने एकड़ भूमि में राक फास्फेट का प्रयोग किया गया है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य-मन्त्री (श्री अन्नासाहिब शिन्दे) : (क) उत्तर प्रदेश कृषि विश्वविद्यालय द्वारा अभी तक ऐसा कोई निश्चित प्रमाण नहीं निकाला गया है जिससे पता लगे कि सभी तराई भूमि में चावल के लिये राक फास्फेट भी उतना ही उपयोगी है जितना सुपर फास्फेट होता है। केवल मात्र कुछ ही प्रारम्भिक अवलोकन हैं, जो एक मामले में किया गया है । उत्तर प्रदेश के तराई क्षेत्र में आमतौर पर पाई जाने वाली भूमि में से राक फास्फेट द्वारा सुपर-फास्फेट जैसे परिणाम दिखाने की शायद आशा नहीं है । यह केवल उच्च अम्लीय अवस्थाओं के अन्तर्गत, जोकि राक फास्फेट की बारीकी की श्रेणी पर (लगभग 300 मेश) और अनेक अन्य सस्य कारकों पर निर्भर करती है, राक-फास्फेट सुपर-फास्फेट की भांति उतना ही प्रभावशाली बन सकता है । आदर्श सस्य योजना के अन्तर्गत किये गये परीक्षणों में भी ऐसे ही परिणाम मिले हैं। भारत में, उच्च अम्लीय भूमियां बहुत ही कम पाई जाती हैं। इसलिए फोस्फोरस-

पूरक उर्वरक के रूप में राक फास्फेट बहुत ही कम महत्व का हो सकता है ।

(ख) राक फास्फेट आयात और राज्य व्यापार निगम द्वारा वितरित किया जाता है । राज्य सरकारों तथा उर्वरक फर्मों द्वारा अब तक की मांगों को पूरा कर दिया गया है ।

(ग) राक फास्फेट सन् 1966-67 में लगभग 1,50,000 मीट्रिक टन और 1967-68 में अब तक 20,000 मीट्रिक टन उर्वरक के रूप में इस्तेमाल करने के लिये सप्लाई किया गया । क्योंकि फसलों, भूमियों आदि की किस्म के अनुसार इसके प्रयोग के दर में भिन्नता होती है, इसलिये कितने एकड़ भूमि में इसका प्रयोग किया गया इसका अनुमान लगाना सम्भव नहीं है ।

Wage Boards

1216. SHRI S. M. BANERJEE: Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether some of the Wage Boards have not yet submitted their final reports;

(b) if so, the names of those which have not so far submitted their reports; and

(c) the steps taken to expedite their work?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI): (a) Yes, Sir.

(b) A statement giving the required information is laid on the Table of the House. [*Placed in Library, See* No. LT-1652/67].

(c) Many of the Wage Boards mentioned in the statement are in advanced stages of their work and they are trying to complete it expeditiously. Since they have to take into account conditions obtaining in a large number of units spread all over the country and have to reconcile several interests a certain amount of delay is unavoidable. The composition of the Board is also tripartite, the members, excluding the Chairman, being appointed on an honorary part-time basis. Consistent with these difficulties, all the Wage Boards have been requested to complete their work as early as possible.

Direct Dialling System from Delhi to Calcutta

1217. SHRI S. M. BANERJEE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that direct dialling system from Delhi to Calcutta is proposed to be introduced; and

(b) if so, when and whether more cities are likely to be connected with Delhi under this system?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): (a) Yes.

(b) Direct dialling facility between Delhi and Calcutta is likely to be available by the end of 1970-71. Connection of more cities to Delhi under the direct dialling schemes is being done progressively and in 1968-69, nine more cities may be so connected.

उत्तर प्रदेश में डाकघर और तारघर

1218. **श्री यशवन्त सिंह कुशवाह :** क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश में जिलावार कुल कितने डाकघर और उप-डाकघर हैं;

(ख) क्या प्रत्येक डाकघर में तार और ट्रंक काल की सुविधाएं हैं;

(ग) यदि नहीं, तो उनमें से ऐसे डाकघरों की संख्या क्या है जिनमें तार और ट्रंक काल की सुविधाएं उपलब्ध हैं;

(घ) पिछले दो वर्षों में नये डाकघर खोलने के लिये सरकार को कुल कितने प्रार्थनापत्र प्राप्त हुए और उनमें से कितने प्रार्थनापत्रों पर मंजूरी दी गई है; और

(ङ) पिछले दो वर्षों में कितने नये डाकघर खोले गये हैं ?

संसद-कार्य तथा संचार विभाग में राज्य-मंत्री (श्री इ० कु० गुजराल) : (क) से (ङ) तक—एक विवरण लोक-

सभा पटल पर रखा जा रहा है । [पुस्तकालय में रखा गया । देखिए संख्या एल०टी०—1653/167] ।

FOOD SUPPLY TO HIMACHAL PRADESH

1219. SHRI HEM RAJ: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) the quantity of foodgrains (wheat, rice) and sugar demanded by the Himachal Pradesh Government for the months of July, August, September and October, 1967; and

(b) the quantity of foodgrains supplied to them during these months and the steps taken to make good the shortfall during these and the previous months ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) During the period July to October, 1967, Himachal Pradesh Government demanded 66,200 tonnes of foodgrains (wheat and rice) from the Central Pool. For sugar, no specific demands are received from the State Governments. For Himachal Pradesh, a monthly quota of 794 tonnes of sugar per month has been fixed. The Himachal Pradesh Government requested in June, 1967 for enhancement of their quota to 1,835 tonnes and again in September, 1967, for its enhancement to 2,522 tonnes.

(b) Himachal Pradesh was supplied 28,400 tonnes of foodgrains from the Central Pool during this period. In addition, 3,000 tonnes of wheat was allotted to them from Punjab on State to State basis. Keeping in view the limited availability of foodgrains in the Central Pool, this was the maximum that could be supplied to the State Government and there is no possibility of making good the difference between the demand and the supply

INTEGRATION OF NALAGARH TALUK WITH HIMACHAL PRADESH POSTAL CIRCLE

1220. SHRI HEM RAJ: Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that Nalagarh Taluk of former Punjab has been integrated with Himachal Pradesh;

(b) whether it is also a fact that it is still included in the Ambala Postal Division;

(c) whether its connection is better served by its inclusion in the Simla Postal Division; and

(d) if so, when it will be included in the Himachal Postal Circle?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): (a) and (b). Yes.

(c) No.

(d) Does not arise.

POSTAL CIRCLES FOR PUNJAB, HARYANA AND HIMACHAL PRADESH

1221. SHRI HEM RAJ: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is a proposal for creating separate Postal Circle for Punjab, Haryana and Himachal Pradesh; and

(b) if so, the nature thereof and the shape these circles will take?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): (a) and (b). The question of creating separate Postal Circles for Punjab, Haryana and Himachal Pradesh was examined and it was decided that the consideration of the proposal should be deferred for the present.

निर्वाचन आयोग द्वारा पत्र-व्यवहार में हिन्दी का प्रयोग

1222. श्री हुकम चन्द कछवाय : क्या विधि मंत्री 8 अगस्त, 1967 के अतारांकित प्रश्न संख्या 8246 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) निर्वाचन क्षेत्रों के सीमांकन के बारे में कितने अभ्यावेदन प्राप्त हुए हैं;

(ख) पत्रों के उत्तर हिन्दी में न देने के क्या कारण हैं; और

(ग) क्या निर्वाचन आयोग का समस्त पत्र-व्यवहार हिन्दी में शुरू करने का विचार है ?

विधि मंत्री (श्री गोविन्द मेनन) : (क) निर्वाचन-क्षेत्रों के परिसीमन के बारे में, 1 जुलाई, 1966 से 30 जून, 1967 के दौरान आयोग में प्राप्त हिन्दी के अभ्यावेदनों की संख्या के बारे में जानकारी संगृहीत की जा रही है ।

(ख) निर्वाचन-क्षेत्रों के परिसीमन के बारे में अधिकांश अभ्यावेदन परिसीमन आयोग की प्रारूप प्रस्थापनाओं के प्रत्युत्तर में थे जिनमें अलग से कोई उत्तर दिए जाने की आवश्यकता नहीं थी क्योंकि आयोग द्वारा उन पर विचार, राज्यों में की जाने वाली आयोग की लोक बैठकों में, किया जाना था ।

(ग) सरकारी काम में हिन्दी के उत्तरोत्तर प्रयोग के विषय में, आयोग गृह मंत्रालय द्वारा समय-समय पर निकाले गए अनुदेशों का पालन करता है । आजकल जसा हो रहा है केवल उन संसूचनाओं के उत्तर हिन्दी में देने के लिये इंतजाम किए गये हैं जो हिन्दी म प्राप्त होती हैं ।

उत्तर प्रदेश के लिये खाद्यान्न का कोटा

1223. **श्री ना० स्व० शर्मा :** क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गत पांच महीनों में उत्तर प्रदेश के खाद्यान्न के कोटे में 60 प्रतिशत की कमी कर दी गई है; और

(ख) यदि हां, तो इसके क्या कारण हैं ?

खाद्य, कृषि, सामुदायक विकास तथा सहकार मंत्रालय में राज्य-मंत्री (श्री अन्नासाहिब शिन्दे) : (क) जी नहीं ।

(ख) प्रश्न ही नहीं उठता ।

उत्तर प्रदेश के गांवों में डाकघर

1224. **श्री ना० स्व० शर्मा :** क्या **संचार** मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश में 3000 से 6000 तक की जनसंख्या वाले कितने गांव ऐसे हैं जहां डाकघर नहीं हैं;

(ख) इन गांवों में डाकघर न खोलने के क्या कारण हैं; और

(ग) डाकघर खोलने के लिये कितने गांवों के आवेदन-पत्र विचाराधीन हैं ?

संसद-कार्य तथा संचार विभाग में राज्य-मंत्री (श्री इ० कु० गुजराल) : (क) से (ग). सूचना इकट्ठी की जा रही है और उसे यथा समय सभा पटल पर रख दिया जायेगा ।

BYE ELECTION IN THE HAZARIBAGH PARLIAMENTARY CONSTITUENCY

1225. **SHRI YASHPAL SINGH:** Will the Minister of LAW be pleased to state:

(a) whether the bye-election from the Hazaribagh Parliamentary Constituency has been indefinitely postponed;

(b) if so, the reasons, therefor; and

(c) when it is likely to be held?

THE MINISTER OF LAW (SHRI GOVINDA MENON): (a) No, Sir.

(b) Does not arise.

(c) The election Commission proposes to issue the notification on the 13th December, 1967 calling upon the constituency to elect a member and the poll, if necessary, will be held on the 21st January, 1968.

Sugar Quotas of States

1226. SHRI MADHU LIMAYE:
SHRI PREM CHAND VERMA:

Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether sugar quotas to the States were reduced in the three month period from August to October, 1967;

(b) if so, by how much (State-wise);

(c) whether any additional quotas were granted for the Puja and Diwali holidays; and

(d) if so, how much (State-wise)?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) No, Sir.

(b) Does not arise.

(c) Yes, Sir.

(d) A statement giving the required information is laid on the Table of the House. [*Placed in Library See* No. LT-1654/67].

Procurement of Foodgrains by F.C.I.

1227. SHRI MADHU LIMAYE: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) the quantities of foodgrains procured by the Food Corporation of India in the last Kharif and Rabi seasons;

(b) the targets for the kharif and rabi crops in the coming year; and

(c) the total administrative expenditure of the Food Corporation especially the total expenditure on Officers drawing total emoluments/amenities exceeding Rs. 1,000 per month?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) A quantity of about 19·27 lakh tonnes of different foodgrains have been purchased by the Food Corporation of India during the crop year 1966-67 from 1-11-1966 to 31-10-1967.

(b) In the light of the procurement targets set for themselves by the various State Governments and taking into account the role that the Corporation is likely to play in those States, the tentative procurement target of foodgrains has been set at 41·8 lakh tonnes by the Corporation for the coming kharif and rabi crops during the period from 1-11-1967 to 31-10-1968.

(c) The accounts for the financial year 1966-67 have not yet been finalised. The estimated total administratives expenditure comes to about Rs. 344·57 lakhs. Information regarding the expenditure on officers drawing emoluments/amenities exceeding Rs. 1000 per month is being collected from the Food Corporation of India and will be laid on the Table of the House.

Automatic Telephones

1228. SHRI RABI RAY: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the details of the schemes formulated by Government to streamline the telephones system in the country;

(b) the number of places where the system of automatic telephones has been extended; and

(c) the number of places where Government are contemplating to extend these facilities within the coming Plan period?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): (a) For streamlining the telephone system in the country, several steps have been taken like progressive automatisation of exchanges, expansion of STD facility, installation of trunk automatic exchanges, laying of coaxial cables & installation of micro-wave systems for providing large blocks of channels between important stations, etc.

(b) 1827 places had automatic telephone exchanges on 30th September, 1967.

(c) Automatic telephone facility is expected to be extended to about 1800 places during the next three years.

DISPLACED PERSONS FROM EAST BENGAL

1229. SHRI RABI RAY: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) when the allotment of plots at the Kalkaji Colony to East Bengal displaced persons residing in Delhi will be made;

(b) whether it is a fact that some displaced persons have paid the first instalment by taking loan and have paid heavy rate of interest;

(c) if so, the reaction of Government thereto; and

(d) what steps have been taken by Government to give relief to these displaced persons?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN): (a) The work relating to the development of plots at the Kalkaji Colony is being executed by the Central Public Works Department and outer services are to be provided by the Delhi Municipal Corporation. According to the time schedule given by the C.P.W.D., it is hoped that the allotment of plots will be made by draw of plots to the eligible displaced persons in April, 1968.

(b) The eligible displaced persons who were asked to deposit the first instalment of premium and have accepted the offer, have made the deposits. Government has, however, no information how they have arranged for the money required for the purpose.

(c) and (d). Plots have been offered to eligible displaced persons on 'no profit no loss' basis and the question of giving further relief does not arise.

EAST BENGAL DISPLACED PERSONS

1230. SHRI RABI RAY: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) the conditions for the eligibility of allotment of plots to the East Bengal displaced persons' colony at Kalkaji in New Delhi;

(b) whether it is a fact that these conditions have been relaxed only in few cases by the Department without giving equal opportunity to all citizens of similar conditions; and

(c) if so, the nature of distribution of plots?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : (a) Copies of the Press Note dated the 4th January, 1966 and 13th August, 1967 which lay down the conditions of eligibility are laid on the Table of the House. [*Placed in Library. See* No. LT-1655/67]

(b) and (c). Under the terms announced in the press note dated 4-1-66 an applicant was required to fulfil the condition of continuous residence in Delhi from a date prior to Ist April, 1958 *i.e.* at least 8 years upto 31-3-66 which was the last date for receipt of applications. This condition caused hardship to those who had been in Delhi for more than 8 years but there was a break after the crucial date on account of reasons beyond their control. It was, therefore, decided that plots may be offered even to those who had been in Delhi for a total period of 8 years or more. As the number of applicants found eligible on the basis of 8 years stay was less than the number of plots it was decided to reduce the total period from 8 years to 4 years. A press note dated 13-8-67 has been issued to give equal opportunity to all.

TELEPHONE BILLING SYSTEM

1231. SHRI SHIVA CHANDRA JHA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government propose to introduce new telephone billing system in Delhi soon;

(b) if so, the details thereof and how far the telephone owners would be benefitted as compared to the system followed at present;

(c) whether the introduction of this new billing system has been discussed with the postal employees' representatives;

(d) if so, their reaction and the response of Government thereto ;

(e) whether Government also propose to introduce the system in other big cities of the country;

(f) if so, when; and

(g) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) and (b). A streamlined telephone billing system has already been introduced in Delhi. The main features are that the bills will be issued quickly, arrears of previous bills, if any, will be indicated in the bills, subscribers' queries will be attended to promptly, etc.

(c) The Administrative Staff Union have been apprised of the salient features. Details of the scheme have also been told to the various groups of staff who have to implement the same.

(d) By and large the staff seem to be happy with the working of the new scheme.

(e) to (g). After watching the results in Delhi, the question of extending it elsewhere will be considered.

केरल को धान की सप्लाई

1232. **श्री राम सेवक यादव : क्या खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि वर्ष 1965-66 में उत्तर प्रदेश में धान का कुल कितना उत्पादन हुआ था और उसमें से कितना धान केरल को भेजा गया था ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्दे) : उत्तर प्रदेश में 1965-66 में धान का उत्पादन चावल के हिसाब से 23·43 लाख मीटरी टन होने का अनुमान था। उस वर्ष में उत्तर प्रदेश से केरल को 5,000 मीटरी टन चावल भेजा गया था।

TELEPHONE CONNECTIONS

1233. SHRI GEORGE FERNANDES: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of telephone connections installed under the "Own Your Telephone Scheme", Centre-wise;

(b) the amount received by Government on account of these installations so far; and

(c) the total number of pending applications under the above scheme ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) to (c). The information is laid on the Table of the Sabha. [*Placed in Library. See* No. LT-1656/67].

PIPES SUPPLIED TO ASSAM

1234. SHRI DHIRESWAR KALITA: Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 8355 on the 8th August, 1967 regarding the agricultural pipes supplied to Assam in 1952 and state :

(a) whether the information asked for therein has since been collected; and

(b) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). The required information has not yet been supplied by the State Government and would be laid on the Table of the Sabha as soon as received.

PROTEIN DEFICIENCY

1235. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) the steps taken by Government to produce in large quantity low cost high protein food through the country in view

of the wide spread protein mal-nutrition in India and its effects, specially on children; and

(b) the total quantity of such food needed annually to meet the national deficit ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Government have taken a number of steps for stimulating production of protein rich food, like groundnut flour, cotton seed flour etc. for human consumption. The oil seed flour which contain as high as 50% protein is being utilised for the production and popularisation of Paushtic atta and Paushtic maida, multi-purpose food, blended atta and Bal-Ahar. Proposals are under consideration for production of pre-cooked protein rich weaning food. The bread to be produced from the Modern Bakery Units being set up by the Food Department will be fortified with lysine, vitamins and minerals which will increase the nutritive quality of bread. Mobile vans are in operation in several States for popularisation and demonstration of these high protein foods.

(b) The information is not available as no such survey has been conducted so far on a national basis.

TELEPHONE EXCHANGE AND CARRIERS OFFICE AT ITARSI

1236. SHRI NITI RAJ SINGH CHAUDHARY : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Itarsi has a Telephone Exchange and Carrier Office;

(b) whether both are located in two different buildings;

(c) whether the Exchange building is being rebuilt;

(d) if so, whether the desirability of having Telephone Exchange and Carriers Office in one building has been considered; and

(e) if so the result thereof ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS SHRI I. K. GUJRAL) : (a) Yes.

(b) Yes.

(c) The Exchange building is being expanded.

(d) and (e). The matter is under consideration.

सामुदायिक विकास कार्यक्रम

1237. श्री बसवन्त : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या खाद्य, कृषि, सामुदायिक विकास तथा सहकार सलाहकार समितियों के सदस्य सामुदायिक विकास कार्यक्रमों के काम का निरीक्षण करने के लिये अपने निर्वाचन क्षेत्रों में जा सकते हैं; और

(ख) यदि हां, तो क्या पंचायती राज तथा जिला बोर्ड उनके लिये किसी परिवहन सुविधा की व्यवस्था कर सकते हैं ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री एम० एस० गुरुपदस्वामी) : (क) तथा (ख) : संसद सदस्यों से समय-समय पर निवेदन किया गया है कि वे अपने निर्वाचन क्षेत्रों के सामान्य दौरों के दौरान सामुदायिक विकास खण्डों में चल रहे कार्यक्रमों के बारे में अपना समर्थन तथा मार्गदर्शन दें । राज्य सरकारों को यह सुनिश्चित करने के लिये कहा गया है कि जहां-कहीं भी खण्ड के सामान्य कार्यकरण में रुकावट डाले बगैर सम्भव हो सके वहां खण्डों का दौरा करने वाले संसद सदस्यों को खण्ड के किसी सरकारी प्रतिनिधि के संग में खण्ड परिवहन का प्रयोग करने दिया जाए ।

CREDIT SCHEMES

1238. SHRI J. N. HAZARIKA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) how much of the total amount of Rs. 400 crores sanctioned by Government for giving credits to the agriculturists during the year under various credit schemes has been actually issued to the farmers;

(b) the main credit schemes under which such credit facilities have been accorded;

(c) the total credit requirement of the country; and

(d) whether Government propose to provide for the full credit requirement of the farmers ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY) : (a) Loan disbursement is in progress in various States and the information will be compiled after the year is over.

(b) The credit requirements of agriculturists are being met in a variety of ways. The cooperatives constitute the major institutional agency for providing credit. Government taccavi is available in areas where cooperatives are weak. It is also proposed to set up Agricultural Credit Corporations in the States of Assam, Bihar, Orissa, Rajasthan and West Bengal and in the Union Territories of Manipur and Tripura to supplement the credit available from cooperatives in these States. Commercial banks are also being encouraged to enter the field.

(c) A committee under the chairmanship of prof. M. L. Dantwala made a broad assessment that the short-term credit needs of the cultivators including requirements for family maintenance may be of the order of Rs. 1,200–1,300 crores in 1970–71.

(d) During the cooperative year 1966-67 ending June 1967, it is provisionally estimated that cooperatives would have given about Rs. 400 crores of short-term production credit. This is expected to be stepped up to Rs. 600 crores by 1970-71. In addition substantial credit will be available from the other sources mentioned under (b).

KHANDSARI INDUSTRY

1239. SHRI YASHPAL SINGH : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the Chief Minister of Andhra Pradesh has asked for the scrapping of *Khandsari* industry in favour of sugar industry;

(b) if so, whether any reasons have been adduced by him in support of his proposition; and

(c) the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, ACRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No, Sir.

(b) and (c) Do not arise.

बिहार के लिये अनाज का कोटा

1240. **श्री रामावतार शास्त्री** : क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार ने अप्रैल से अक्तूबर, 1967 तक की अवधि में बिहार के लिये प्रति मास अनाज का कितना कोटा नियत किया था;

(ख) उपर्युक्त अवधि में बिहार के लिये निर्धारित कोटे में से प्रतिमास कितना अनाज बिहार को सप्लाई किया गया;

(ग) यदि नियत कोटे से कम अनाज सप्लाई किया गया था तो इसके क्या कारण थे; और

(घ) क्या कम सप्लाई किये गये अनाज की पूर्ति आगामी महीनों में करने का सरकार का विचार है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मन्त्री (श्री अन्नासाहिब शिन्दे) : (क) और (ख). बिहार को अप्रैल से अक्तूबर, 1967 तक आवंटित की गयी खाद्यान्नों की मात्रा और

उस अवधि में प्रति मास सप्लाई की गयी मात्राएं इस प्रकार हैं :—

(आंकड़े हजार मीटरी टन में)

महीना	आवंटित मात्रा	सप्लाई की गयी मात्रा
अप्रैल, 67 . .	197.0	196.0
मई, 67 . .	226.0	221.9
जून, 67 . .	214.8	200.3
जुलाई, 67 . .	217.5	203.1
अगस्त, 67 . .	213.7	207.5
सितम्बर, 67 .	221.2	204.3
अक्तूबर, 67 .	210.8	163.1

(ग) और (घ). खाद्यान्नों की पूर्वानुमानित आमद के आधार पर आवंटन किये जाते हैं। जब वास्तविक आमद पूर्वानुमानित मात्रा से कम होती है, तब स्वभावतः सप्लाई निर्धारित कोटे से कम होती है। तथापि, अक्तूबर, 1967 को छोड़ कर, सप्लाई में बहुत अधिक कमी नहीं हुई थी। अक्तूबर में खाद्यान्नों की आमद पूर्वानुमानित मात्रा से बहुत ही कम हुई थी। इसके अलावा, उस महीने में कलकत्ता बन्दरगाह पर कुछ दिन भारी तथा लगातार वर्षा होने से बन्दरगाह पर निकासी के काम में विघ्न पड़ा जिससे अनाज के संचालन पर प्रतिकूल प्रभाव पड़ा। आवंटित कोटे से न भेजो गयी शेष मात्रा को रद्द नहीं किया गया है। यदि खाद्यान्नों की उपलब्धि में वृद्धि होती है और वहां पर मांग भी बनी रहती है तो यथासम्भव सीमा तक शेष मात्रा को भेजने के लिये प्रयत्न किये जायेंगे।

Post Master Generals of P. & T. Department

1241. SHRI DHIRESWAR KALITA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that the Post Master Generals of P. & T. Department select candidates for clerical and other allied cadres in accordance with the Provisions of Classification, Control and Appeal Rules incorporated in the P. & T. Manual, Vol. III; and

(b) if so, the reasons for not allowing the appointing authority to select and recruit clerks and allied categories of staff in Assam, Tripura, Nagaland, and Manipur Circles ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL:) : (a) Selection for the cadres of Clerks, Sorters, Telephone Operators, etc. is made by the Heads of Circles. Actual appointments of the candidates, selected by Heads of Circles, are however, made by the respective appointing authorities mentioned in the C.C.S. (Classification, Control and Appeal) rules incorporated in the P. & T. Manual, Vol. III.

(b) Tripura, Nagaland and Manipur are not separate P. & T. Circles. These territories are included in the Assam P. & T. Circle and recruitment to the cadres in question is made by the P.M.G., Shillong. There is no special justification for making a deviation from the prescribed all-India procedure and for authorising the appointing authorities in the case of Assam Circle to make recruitment to these cadres.

Post Master General's Office, Shillong

1242. SHRI DHIRESWAR KALITA : Will the Minister of COMMUNICATIONS be pleased to state;

(a) whether it is a fact that recently in the Post Master General's Office, Shillong, many Clerks have been removed and punished for false mark sheets production;

(b) if so, who scrutinised the mark sheets; and

(c) whether Government propose to make a thorough enquiry into the recent appointments in the Assam Circle in view

of these large-scale falsification in the mark sheets for the purpose of getting employment ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Only one case of production of false mark sheet by a candidate selected for the clerical cadre in a subordinate office in Assam P. & T. Circle has been noticed. The official has been discharged from serivce and the case reported to the police.

(b) The mark sheet was scrutinised by the officials in the circle office.

(c) The Head of the Assam P. & T. Circle is being asked to take adequate steps to check production of false mark sheets.

पतरातु रेलवे कालोनी (पूर्व रेलवे) में टेली-फोन और तार की सुविधाएं

1243. श्री रामावतार शास्त्री : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पतरातु रेलवे कालोनी डाक-घर, हजारी बाग, बिहार में टेलीफोन और तार की सुविधाएं उपलब्ध नहीं हैं;

(ख) क्या पतरातु डीजल कालोनी और उसके पास की सकुल बस्ती में कोई डाकघर नहीं है जिसके कारण इस क्षेत्र के लोगों को विभिन्न कठिनाइयों का सामना करना पड़ता है;

(ग) क्या डीजल कालोनी तथा सकुल बस्ती की जनसंख्या डेढ़ हजार के लगभग है;

(घ) यदि हां, तो क्या सरकार का विचार पतरातु रेलवे कालोनी डाकघर में टेलीफोन और तार की सुविधाओं की व्यवस्था करने तथा डीजल कालोनी में एक डाकघर खोलने का है; और

(ङ) यदि नहीं, तो उसके क्या कारण हैं ?

संसद् कार्य तथा संचार विभाग में राज्य मंत्री, (श्री ई० कु० गुजराल) : (क) टेली-फोन सुविधा पतरातु रेलवे कालोनी डाकघर में सार्वजनिक टेलीफोन घर के रूप में उपलब्ध है। तार सुविधा पास के एक डाकघर में उपलब्ध है जिसका नाम पतरातु थर्मल पावर स्टेशन है, जो कि रेलवे कालोनी से तीन मील की दूरी पर है।

(ख) पतरातु डीजल कोलोनी और सकुल बस्ती में कोई डाकघर नहीं है। निकटतम डाकघर पतरातु रेलवे कालोनी तथा सयाल उप डाकघर है जो कि पतरातु डीजल कालोनी और सकुल बस्ती से क्रमशः डेढ़ मील और 2 मील की दूरी पर है।

(ग) जी हां, लगभग।

(घ) पतरातु डीजल कालोनी में एक डाकघर खोलने का प्रश्न विचाराधीन है।

(ङ) प्रश्न ही नहीं उठता।

RESETTLEMENT OF DISPLACED PERSONS IN MANIPUR

1244. SHRI M. MEGHACHANDRA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the number of displaced families resettled during the period from the 1st July, 1967 to date in the Union Territory of Manipur;

(b) the details thereof; and

(c) whether the Government of Manipur are taking up the work of rehabilitation of the few Bengali and Manipur families whose cases were pending for the last few years ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : (a) Nil .

(b) Does not arise.

(c) Yes, Sir. The Government of Manipur have under their consideration the cases of 214 old migrant families and 4 families of new migrants *i.e.* those who

came on or after 1-1-64 and who were seeking land and/or financial assistance for their rehabilitation in Manipur. The old migrant families have been living in Manipur for several years and they should be regarded as having merged with the local population and should receive such assistance from the State Government as admissible to local people. The State Government have reported that the rehabilitation of the 214 old migrant families is in progress. Out of the 4 new migrant families, 3 are of Manipuri origin and 1 is a Bengalee family. The 3 Manipur families are being considered for grant of rehabilitation assistance under a scheme sanctioned by the Government of India for resettlement of 319 families. The case of the 1 Bengalee family is being considered for resettlement alongwith 214 old migrant families, who also happen to be Bengalees.

Hiring of Jeeps by Election Office, Manipur

1245. SHRI M. MEGHACHANDRA : Will the Minister of LAW be pleased to state :

(a) whether the Election Office, Manipur hired private jeeps and vehicles for use in the hill areas of Manipur during the 1967 General Elections;

(b) whether the hiring charges are still unpaid to the owners of the jeeps on vehicles;

(c) if so, the reasons for the delay in payment of the hiring charges; and

(d) how many vehicles were hired and what is the amount to be paid as hiring charges ?

THE MINISTER OF LAW (SHRI GOVINDA MENON) : The information is being collected and will be laid on the Table of the House when available.

Food Production

1246. DR. KARNI SINGH : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the estimated food production during the current crop season and the areas in the country which could not take up active agricultural operation due to insufficient rainfall;

(b) how this year's production compares with that of the two preceding years; and

(c) how much it is due to improved agricultural practices and how much on account of satisfactory monsoon ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) Estimates of production of foodgrains crops during 1967-68 will become available only after the harvesting of these crops has been completed in all the States. Generally, good rainfall was received during the pre-monsoon (March—May) and South West Monsoon (June—September) season almost throughout the country. As such there were hardly any substantial areas where active agricultural operations could not be taken up due to insufficient rainfall.

(*b*) On present indications and assuming normal weather in the remaining part of the agricultural season, it is expected that this Year's crop production would reach a new record level and would be hire than the levels reached during the past two years.

(*c*) It is difficult to apportion the increase between improved agricultural practices and satisfactory monsoon.

Import of Czech Tractors

1247. SHRI C. C. DESAI : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government have imported 2000 Nos. Czech 20 H. P. Tractors through the State Trading Corporation and if so, whether they are completely built or in components to be assembled in India;

(b) whether tenders were invited by Government for assembly and distribution of these tractors from experienced and established organisations;

(c) whether the assembly and distribution will be entrusted to the lowest tenderer; and

(d) whether the C.I.F. price of these Tractors will be the same as in other markets of the world or higher ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Arrangements have been made for import of 2,000 Zetor 2011 tractors from Czechoslovakia through the State Trading Corporation. 1,000 of thsese will be imported in built-up condition and 1,000 in C.K.D. packs to be assembled in India.

(b) No, Sir. Assembly and distribution will be done by Agro-Industries Corporation.

(c) Does not arise.

(d) The C.I.F. price of this tractor has been negotiated by the State Trading Corporation. There is no information on the comparative prices of such tractors in different countries.

इसरायल द्वारा भारत को अनाज की सप्लाई की पेशकश

1248. **श्री राम अवतार शर्मा** : क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करगे कि :

(क) क्या इसरायल सरकार ने भारत को अनाज देने की कोई पेशकश की है;

(ख) यदि, हां तो उसकी मात्रा कितनी है; और

(ग) इस बारे में सरकार की क्या प्रतिक्रिया है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्नसाहिब शिन्दे): (क) जी नहीं ।

(ख) और (ग) प्रश्न ही नहीं उठते।

बिहार में रबी की फसल के लिये बीज

1249. **श्री रामावतार शास्त्री** : क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि समूचे बिहार राज्य में रबी की फसल के लिये बीज की अत्याधिक कमी है;

(ख) क्या बिहार सरकार ने केन्द्रीय सरकार से रबी की फसल के लिये बीज सप्लाई करने के लिये अनुरोध किया है; और

(ग) यदि हां, तो राज्य सरकार द्वारा मांगे गये गेहूं और चने के बीच की तथा उन्हें अब तक दिये गये बीजों की मात्रा कितनी है और सरकार ने उनका प्रति क्विंटल कितना मूल्य निश्चित किया है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मन्त्री (श्री अन्नासाहिब शिन्दे) : (क) इस वर्ष बिहार राज्य में रबी बीजों की बड़ी मांग रही है ।

(ख) जी हां ।

(ग) रबी-1967 के दौरान बोने के लिये बिहार सरकार ने पहले 7,000 मीट्रिक टन मैक्सीकन गेहूं के बीजों और 4,000 मीट्रिक टन चने के बीजों के नियतन के लिये प्रार्थना की थी । तदनन्तर राज्य के कुछ क्षेत्रों में बाढ़ आने के कारण, बिहार सरकार ने 5,000 मीट्रिक टन गेहूं के बीज, 5,000 मीट्रिक टन चने के बीज और 3,500 मीट्रिक टन जौ के बीज और मांगे। किसानों के पास मैक्सीकन गेहूं बीजों की स्थानीय उपलब्धता और अन्य राज्यों में चने तथा गेहूं के बीजों की उपलब्धता को दृष्टि में रखते हुए, पंजाब राज्य से और केन्द्रीय यंत्रीकृत फार्म, सूरतगढ़ से गेहूं और चने के बीजों के बांटने के प्रबन्ध किए गए थे । क्योंकि केवल 900 मीट्रिक टन जौं के बीज उपलब्ध किए जा सके, अतः बिहार सरकार ने प्रार्थना की कि शेष 2,600

मीट्रिक टन जौ के बीजों के बदले उन्हें गेहूं के बीज दे दिए जायें।

उनकी उपरोक्त आवश्यकताओं के मुकाबले में, पंजाब और केन्द्रीय यंत्रीकृत फार्म, सूरतगढ़ से बिहार को बीजों की निम्नलिखित मात्रा बांटी गई। गन्तव्य स्थानों तक निष्प्रभार (एफ० ओ० आर० डिस्पैच स्टेशन) प्रति क्विंटल मूल्य भी नीचे दिए गए हैं :

	मात्रा		प्रति क्विंटल मूल्य
	मीट्रिक टन		रुपये
(क) **पंजाब**			
1. गेहूं बीज	12,600	बढ़िया गेहूं बीज	97.11
		मैक्सीकन गेहूं बीज	93.57
2. चना बीज .	8,000		119.50
3. जौ बीज	900		95.60
(ख) **सूरतगढ़**			
1. गेहूं बीज	452	बढ़िया गेहूं बीज	102.00
		मैक्सीकन गेहूं बीज	95.00
2. चना बीज . .	160		74.00

मध्य प्रदेश का चीनी का कोटा

1250. **श्री ग० च० दीक्षित** : क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

(क) जून, 1967 से अक्तूबर, 1967 की अवधि के दौरान मध्य प्रदेश को चीनी का प्रति मास कितना कोटा निर्धारित किया गया था; और

(ख) इस अवधि में मध्य प्रदेश ने कितनी चीनी मांगी थी ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्दे) : (क) 9,192 मीटरी टन प्रति मास। सितम्बर, 1967 में त्यौहारों के लिये 1,838 मीटरी टन चीनी का एक अतिरिक्त कोटा आवंटित किया गया था।

(ख) इस अवधि में मध्य प्रदेश सरकार ने ऐसी कोई मांग नहीं की थी।

रेडियो लाइसेंस के लिये फीस समाप्त करना

1251. **श्री एस० एम० जोशी** : क्या **संचार** मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में इस समय कुल कितने रेडियो हैं;

(ख) कुल कितने रेडियो लाइसेंस जारी किये जा चुके हैं;

(ग) क्या सरकार रेडियो लाइसस की फीस समाप्त करने के प्रश्न पर विचार कर रही है; और

(घ) यदि हां, तो इससे किस-किस श्रेणी के रेडियो उपभोक्ताओं को लाभ पहुंचेगा ?

संसद्-कार्य तथा संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) : (क) देश में रेडियो संग्राही सेटों की कुल संख्या ठीक से नहीं बताई जा सकती चूंकि उन रेडियो सेटों के अलावा जिन्हें विभाग द्वारा विधिवत् लाइसेंस दिया गया है और दूसरे रेडियो सेट भी हैं।

(ख) 31 दिसम्बर, 1966 को (अर्थात् पिछले पूरे लाइसेंस वर्ष तक) लागू रेडियो लाइसेंसों की कुल संख्या 64,83,896 थी।

(ग) जी नहीं।

(घ) प्रश्न ही नहीं उठता।

उल्हासनगर आवागमन शिविर

1252. **श्री बसवन्त** : क्या श्रम तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि महाराष्ट्र में उल्हासनगर आवागमन शिविर में दुकानदारों को प्लाट देने का निश्चय किया गया था; और

(ख) सरकार ने उन दुकानादरों की इस मांग पर क्या निर्णय किया है कि उनकी दुकानों का मूल्य उनका कब्जा देने के समय भी बाजार भाव हो, उसके अनुसार लिया जाये ?

श्रम, रोजगार तथा पुनर्वास मंत्रालय में उपमंत्री (श्री डी० आर० चह्वाण): (क) जी नहीं।

(ख) प्रश्न नहीं उठता।

RETRENCHMENT IN THE DEPARTMENT OF REHABILITATION

1253. SHRI MAHARAJ SINGH BHARATI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the Department of Rehabilitation has been put on a permanent footing with effect from the 13th September, 1966 and sanction in respect of 50 per cent of the present staff has been accorded by Government in this behalf;

(b) if so, whether this decision of Government has been worked out and is being given effect to before the notices to surplus staff as recommended by Staff Inspection Unit are served; and

(c) If not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : (a) No. The Government of India *vide* Ministry of Finance Office Memorandum No. 23(46). E.G.I./65, dated the 13th September, 1966, have decided that 50 per cent of the temporary posts in non-permanent Departments as have existed for not less than 10 years and are not proposed to be wound up in the foreseable future, may be made permanent provided such posts have been in continuous existence for a period of 5 years or more and are required indefinitely. The above circular, however, does not strictly cover the posts in Settlement Organisation as it is considered that the work is expected to be wound up in the foreseable future. However, the Ministry of Finance have agreed to a certain number of posts in this Organisation being made permanent on the principle enunciated in the above circular on an *ad hoc* basis. A statement showing the number of gazetted and non-gazetted posts which have been made permanent in the Department of Rehabilitation and its Subordinate O ffices in pursuance of the above decision of the Government of India, is laid on the Table of the House. [*Placed in Library. See No. LT*-1657/67].

(b) and (c) Most of the eligible staff in the Department of Rehabilitation proper has been confirmed against the posts made permanent. The question of confirmation of the eligible staff in the Settlement Organisation, Central Claims Organisation, and Pay and Accounts Office, Rehabilitation, is under consideration. The Staff Inspection Unit had reviewed the staff requirements of the Department of Rehabilitation proper in 1965, and as a result, one gazetted and 27 non-gazetted posts were declared surplus. The officer holding the gazetted post sought voluntary retirement and one official holding a non-gazetted post was reverted to his parent cadre. The other posts were lying vacant, and therefore, there was no question of giving any notice to any of them.

The staff Inspection Unit have recently reviewed the staff requirements of the Central office of the Settlement Organisation of the Department of Rehabilitation

and as a result of their recommendations 5 gazetted and 190 non-gazetted posts have been located surplus. No notices have been served on any staff. The gazetted Officers and the members of the Class III staff rendered surplus are required to be tranferred to the Surplus Cell of the Ministry of Home Affairs for absorption elsewhere. The Class IV staff will also be considered for alternative appointments through the Director General Employment and Training.

Retrenchment in the Department of Rehabilitation

1254. SHRI MAHARAJ SINGH BHARATI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that 42 persons have been declared surplus by the Staff Inspection Unit of the Department of Rehabilitation and they have been served with one moth's notice with effect from the 1st October, 1967;

(b) if so, whether they have submitted any representation against this order/notice; and

(c) the reaction of Government thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : (a) The Staff Inspection Unit had located one Gazetted and 27 Non-Gazetted posts as surplus in the Department of Rehabilitation. The Officer holding the Gazetted post had sought voluntary retirement, and one Officer holding a Non-Gazetted post was reverted to his parent cadre. The other posts were lying vacant. There was, therefore, no question of any notice being given to any person. The S.I.U. has also recently reviewed staff position of the head office of the Settlement Organisation, and located 5 Gazetted and 190 Non-Gazetted posts as surplus. The staff which would be found surplus will be referred to the Ministry of Home Affairs of the Directorate General Employment and Training for absorption in alternative posts. No notices of termination of services have been served on any staff.

(b) and (c). In view of the reply to part (a) of the Question, parts (*b*) and (*c*) do not arise.

Training on Personnel re. Micro-wave System in Assam

1255. SHRI R. BARUA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether any scheme is under Government's consideration to train skilled and semi-skilled personnel for the Microwave system in Assam;

(b) whether facilities are given to the people of Assam to have requisite training; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) No semi-skilled personnel are used for maintenance of Micro-wave systems. Supervisors are being trained in the Main Telecom Training Centres at Jabalpur, Calcutta etc. and their curriculum includes training on Microwave systems. Mechanics who are to look after the power plant only are being recruited and trained by the Assam Circle itself.

(b) and (c). Facilities for training of Engeering Supervisors of Assam Circle are provided on the same lines as for othre Circles in one of the Main Training Centres. A Circle centre for training of Mechanics of Assam Circle is functioning at Gauhati.

Rice Procurement in Orissa

1256. SHRI CHINTAMANI PANIGRAHI : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the total quantity of rice procured in Orissa and despatched outside that State in 1966-67 and 1967-68 so far;

(b) the target of procurement in the State of Orissa fixed for 1968-69 crop year;

(c) whether there is any change in the procurement policy; and

(d) the total amount the Central Government have advanced to Food Corporation of India for procurement in Orissa in 1966-67 and 1967-68 ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) 1·96 lakh tonnes rice and paddy in terms of rice was procured during the crop season 1966-67 (November 66 to October 1967). Out of this, 99 thousand tonnes was exported from the State. Crop season 1967-68 started only on 1-11-67. The total quantity procured during 1967-68 so far has not been reported by the State Government. It has, however, been reported that upto 15-11-67, 887 tonnes of rice had been despatched outside the State.

(b) No information is available regarding the target, if any, of procurement for 1968-69 crop year fixed by Orissa Government.

(c) No, Sir.

(*d*) No amount has been advanced by the Central Government to the Food Corporation specifically for procurement in Orissa. The Government of India place at the disposal of the Food Corporation of India monies by way of loans. These and the cash credit facility from the State Bank of India is utilized by the Corporation in the various States depending on the quantum of procurement.

PLAN ALLOCATIONS FOR FOOD AND AGRICULTURE

1257. SHRI CHINTAMANI PANIGRAHI: Will the Minister of FOOD AND AGRICULTURE be pleased to State :

(a) whether the plan allocations for Food and Agriculture for Orissa for 1968-69 have been finalised after discussion with State Government;

(b) if so, the amount allocated for this purpose Schemewise; and

(c) the amount allotted for 1967-68 and whether it has been fully utilized ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). No, Sir. The Plan allocations for Food and Agriculture for Orissa for 1968-69 have not so far been finalised. Preliminary discussions were held in the Working Group on Agriculture on the 8th and 9th November, 1967, in which proposals of the State Government for Schemes in the Agricultural Sector were considered. The recommendations of the Working Group are under the considerations of the Planning Commission.

(c) An outlay of Rs. 8·22 crores was approved for agricultural programmes in the Annual Plan of Orissa for 1967-68. The figure of amount utilised will be known after the year 1967-68 is over.

POST OFFICES IN ORISSA

1258. SHRI CHINTAMANI PANIGRAHI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of post offices in Orissa at present ;

(b) the number of such Post Offices accommodated in the private rented buildings; and

(c) the annual rent being paid for these office buildings ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) 4,710.

(b) 387.

(c) Rs. 2,67,526·19.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

STRIKE BY DOCK WORKERS IN CALCUTTA

श्री मधु लिमये (मुंगेर) : मैं अविलम्बनीय लोक महत्व के निम्नलिखित विषय की ओर श्रम, रोजगार और पुनर्वास मंत्री का ध्यान दिलाता हूं और प्रार्थना करता हूं कि वह इस बारे में एक वक्तव्य दें :

"कलकत्ता के डाक वर्करों की हड़ताल।'

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : The National Union of Waterfront Workers and the Calcutta Dock Workers Union served identical notices on the Dock Labour Board on the 4th October, 1967 that they proposed to go on strike after the 18th October, 1967. The demands listed out in the notices were :—

(1) Nationalisation of Stevedoring system and pending such nationalisation removal of the Administrative Body of the Calcutta Dock Labour Board;

(2) Registration of all categories of workers including listed salt workers, stitchers, baggers, etc.;

(3) Preference to Dock Workers' relatives in the matter of recruitment;

(4) House rent allowance.

The conciliation proceedings were taken up by the Regional Labour Commissioner, but no settlement of the dispute was possible. He submitted his failure report on the 19th October, 1967. Immediately I called the representatives of the workers for a discussion on 25th October. During these discussions it was pointed out tha tnationalisation of stevedoring system was a question of broad policy and that it cannot be decided in isolation for the Calcutta port alone. But so far as their complaints regarding unsatisfactory working of the Administrative body is concerned, I shall look into it. Accordingly, I called a meeting of the representatives of the Stevedores on the 6th November and suggested to them that they should hold a bipartite meeting with the workers' representatives where all the specific complaints should be carefully gone into. The issues which remain unsettled will be referred to the Chairman of the Board in the first instance and later, if necessary, to the Central Government for decision.

So far as the registration of all categories of workers was concerned, as this is likely to increase the financial burdens on transport, especially on handling of foodgrains. I suggested that we should examine the economics of the whole question relating to registration of workers and that for that purpose the Government would appoint a One-man Expert Committee.

On the question of House rent allowance, I had suggested that the question of House rent allowance would be referred to the Wage Board. In fact, it has already been done so by now . As for the appointment of relatives, the Calcutta Dock Labour Board have expressed their willingness to deal with all hard cases sympathetically. Thus, the House will see that I was fully seized of the issues and was trying to bring about a settlement.

While action was being taken to set up the Expert Committee and a reference was made to the Wage Board on House rent allowance, I was informed that the Unions have decided to stage the strike as the notice period was expiring. Immediately I sent a message to the Unions not to go on strike. Notwithstanding our efforts, the workers went on a strike from the 15th November afternoon. I regret the hasty action at a time when the ships carrying food are required to be unloaded at this critical period of food shortage in Calcutta and when their demands were being considered. While I do not deny the right of the workers to strike, I cannot help feeling that in the present case the action of workers was ill-advised, causing difficulties to the community at large.

While this was going on, the West Bengal Government were also making efforts to persuade the workers not to go on strike.

When I discussed this question of strike with the Deputy Chief Minister of West Bengal on the 16th, he conveyed to me that the workers would like to meet me. I readily accepted his suggestion and requested him to inform the trade union representatives that I would be meeting them on the 18th. I also requested him to appeal to the workers on my behalf to resume work. Accordingly, the majority of the workers numbering abut 17,000 resumed work on the 16th. The strike is now confined to listed workers numbering about 4,500.

The representatives of the workers met me on the 18th as fixed and again we continued the discussion on the 20th. During

the discussion several proposals and counter proposals were made. I ultimately offered to them on 20th evening that registeration with full benefits will be effected, provided the minimum norms of output laid down in the Incentive Schemes, accepted by the Unions in January, 1965, were achieved. I have also agreed to remove any practical difficulties that might be there in achieving these targets. The workers' representatives wanted time to consider this offer and to discuss among themselves. They have said they would reply today.

I would, however, appeal to the workers and their leaders that in view of these developments they should call off the strike immediately in their own interest and in the larger interest of the country.

DR. MAITREYEE BASU (Darjeeling) : That is not the whole truth.

MR. SPEAKER : You have not been called. You cannot get up like that.

श्री मधु लिमये : मंत्री महोदय ने अपने वक्तव्य में कहा है कि इस वक्त देश की स्थिति नाजुक है और हम विदेशों से आने वाले अनाज पर निर्भर रहते हैं, इसलिये अगर ऐसी हालत में डाक मजदूरों की हड़ताल होती है, तो अनाज के आयात पर उसका असर पड़ेगा । इसलिये उनकी राय में यह हड़ताल करना उचित नहीं था । लेकिन अध्यक्ष महोदय, मैं आपका ध्यान मंत्री महोदय के वक्तव्य के दूसरे हिस्से की ओर खींचना चाहता हूं जिस में उन्होंने कहा है:

> "Ultimately I offered to them on the 20th evening that registration with full benefits will be effected."

तो अध्यक्ष महोदय, जो काम वह पहले कर सकते थे वह उन्होंने हड़ताल होने के बाद 20 तारीख को किया और हमेशा यह सरकारी नीति होती है कि जब समझौता करना चाहिए उस वक्त सरकार अड़ जाती है और अपनी मजबूती दिखाने लग जाती है लेकिन फिर हड़ताल के बाद वही चीज करते हैं जो पहले करनी चाहिए थी । इसलिए क्या मन्त्री महोदय आइन्दा के लिए सदन को यह आश्वासन देंगे कि वह हड़ताल होने के पहले ही कोशिश करेंगे समझौता करने की और कोई न कोई हल निकालने की ताकि मजदूरों के ऊपर हड़ताल करने की नौबत न आये और यह निवेदन करने का आपके लिए भी मौका न आये कि अल्टीमेटली आई आफर्ड दिस ?

श्री हाथी : बिल्कुल मैं सहमत हूं मधु लिमये जी के साथ और वही बात मैंने पहले भी कही थी कि जैसे ही आप आउटपुट का एश्योरेंस दे दें मैं रजिस्ट्रेशन करने के लिए तैयार हूं लेकिन तब उन्होंने कहा कि पहले रजिस्ट्रेशन करो तब हम देखेंगे इसलिये यह सब बात चली । लेकिन कल और तरसों (18 और 20) अलग-अलग मैंने कहा कि प्रोपोजल्स और काउंटर प्रोपोजल्स देने के बाद फिर कल शाम को बात हुई । मैं सहमत हूं कि पहले से करना चाहिए और मैंने किया भी था ।

SHRI S. S. KOTHARI (Mandsaur) : Sir, the right of the workers to strike is inalienable. It is on account of the unimaginative handling of the situation by the Dock Labour Board there and by the Ministry here that the strike has occurred. actually, in such sensitive sectors, not only should the officials be sagacious but they must also, I should say, cultivate a sympathetic attitude towards labour and be alive to their aspirations, their needs, desires and demands. In view of this I would ask the Minister whether he would institute a committee of enquiry—may be a one man Commission—to enquire into the dock labour question and see whether the administration is all right, whether the constitution of the Board is in proper order and whether the machinerv is functioning in a manner which is sympathetic to the wokers.

Secondly what steps has the Minister taken to ensure that such a situation is not created again in which the workers have to strike for their legitimate de mands ?

SHRI HATHI : I am rather surprised that after my statement, the hon Member should say that there was negligence or careless handling on the part of the Ministry.

SHRI S. S. KOTHARI : Primarily of the officials.

SHRI HATHI : Yes, of the officials. It is not so. I will explain the position. In fact they wanted that they should be registered and the benefits attached to the registration shold be given to them. This would mean a lot of financial burden and responsibility on the part of the Government. I was agreeable and I said, "Yes; this can be done, provided the output as you have agreed, is adhered to." They said, "No; registration first. We do not want any benefit; we want registration. Now, once the Government registers them, all the benefits will have to be given and I cannot go back from that, So, I persuaded them and I said, "You will get registration; According to the agreement, if more output is given, certainly we shall pay you more." And they also understood the point and that is why yesterday evening they said they will now consider it. There is no question of delay. The whole question was done into threadbare with the union representatives. They wanted that registration should be done first. I said that as soon as registration is given all the benefits will flow and I cannot deny them; I added that let us all show that we are prepared to work, and as Labour Minister, I have been advising my frinds and the labour workers that let us show that we are not simply going on strike for money; we are also prepared to work. This is the point that I want they shuold work, and they are able to get more, and money will follow.

SHRI S. S. KOTHARI : What about the first part of my question—an enquiry into the dock labour board working ? He has not replied to it at all.

SHRI HATHI : About the Dock Labour Board, three of them are union leaders with whom I have been talking. The Dock Labour Board consists of the union leaders themselves.

SHRI LOBO PRABHU (Udipi) :I would like the Minister to clarify if this is not an illegal strike and if it is an illegal strike, what is the consistency in a Minister of Government continuing these negotiations. (*Interruption*). It is an illegal strike because your proposal has not been accepted and they have proceeded to go on strike. Secondly, I would like the Minister to inform this House and the country whether these strikes—a small section, and in this case, it is about 4,500 people—are not going to immobilise the whole organisation, whether these strikes are not putting out of schedule the railway and shipping arrangements, whether they are not encouraging pilfering of goods lying on both sides, whether they are not adding to the cost to the consumer? In view of the fact that there are ample provisions in the Industrial Disputes Act, why does not the Government follow the excellent principle of the communists and ban strikes ? If they are not prepared to follow that excellent example, will they take care to project the loss that arises to the public and to the Government from such strikes, because such parleys with people who break the law and injure the interests of the country are not consistent with good government ?

SHRI HATHI : About the first question, I would say that the strike is not illegal, because they have given notice. So far as immobilisation of work is concerned, the work has not suffered so much because 17,000 workers are working and the Bengal Government also have cooperated. They have given the National Volunteer Force to work. But with one thing I agree, *viz.*, on matters which are being discussed, where the negotiations are going on, where the attitude of the management is reasonabl e, they should not go on strike.

SHRI SAMAR GUHA (Contai) : The dock workers required almost 12 years of continuous struggle to have them enlisted and as a result of the decision given by the Vasisht Committee, now naturally they are again struggling to get themselves registered. The point of difference between the ministry and the workers is this. The Labour Minister wants that they should put up the quantum of work. But the labour says, they are not against increasing the quantum of work, but the quantum that

has been set by the ministry is too high, and should be reduced to a reasonable quantum. Secondly, may I request the minister to create such a condition in that area so that the labourers may be convinced and a machinery evolved so that whenever the question of unloading foodgrains from ships arises, they do not resort to strike ?

SHRI HATHI : About the norm being high, yesterday they had not mentioned that. But I have told them that if they experience any difficulty or hardship either due to excessive work or due to other technicalities, I shall certainly look into it.

SHRI SAMAR GUHA : What about the machinery ?

SHRI HATHI : We shall try to evolve that.

श्री मरंडी (राजमहल) : मैं यह जानना चाहता हूं कि इस हड़ताल से एक दिन में सरकार को कितनी हानि हुई है ?

श्री हाथी : इसका तो हिसाब नहीं किया। लेकिन हानि कोई खास नहीं हुई है क्योंकि 17 हजार आदमी तो काम कर रहे हैं।

12-30 Hours

MATTER UNDER RULE 377

RE. : STATE OF HARYANA

श्री अटल बिहारी वाजपेयी (बलरामपुर) : आप पहले मेरा निवेदन सुन लें। मंत्री महोदय वक्तव्य देने वाले हैं, इसकी सूचना सदन में नहीं है। उसके पहले हम लोगों ने समाचारपत्रों की रिपोर्ट के आधार पर स्थान-प्रस्ताव की सूचना दी है। अगर यह रिपोर्ट सही है कि केन्द्र सरकार हरियाणा में राष्ट्रपति शासन लागू करने जा रही है, तो हमारी दृष्टि में यह निर्णय अनुचित है, असंवैधानिक है और संविधान पर कुठाराघात करनेवाला है। आप गृह मंत्री महोदय से पूछें कि क्या अपनी बुद्धिमत्ता को ताक पर रख कर केन्द्र सरकार ने ऐसा निर्णय किया है और अगर ऐसा निर्णय किया है तो आप हमें केन्द्र सरकार की निन्दा करने का अवसर दें और हम चाहेंगे कि इस मामले में आज ही बहस की जाये।

श्री रणधीर सिंह (रोहतक) : स्पीकर साहब, यह हरियाणा के लिये निजात का दिन है। मैं यह कहना चाहता हूं कि हमें इस बला से जल्द से जल्द कब छुटकारा मिले। यह आपरेशन जल्द से जल्द मुकम्मिल करना है। यहां पर सिर्फ मिनिस्ट्री का सवाल नहीं है, यहां पर तो लेजिस्लेचर को तोड़ना है ... (**व्यवधान**) ... इसकी जल्द से जल्द सफाई हो, इन्होंने जो लूट वहां पर मचा रखी है, देश उससे बदमान हो रहा है, वहां की पोलिटिक्स बदनाम हो रही है...... (**व्यवधान**) . . .

MR. SPEAKER: Order, order I request all hon. Members to please resume their seats.

SHRI S. M. BANERJEE (Kanpur) : In the name of corruption they want to impose President's Rule. We have tabled an adjournment motion. We do not want to hear the Minister.

श्री रणधीर सिंह : हरियाणा गवर्णमेन्ट को सपोर्ट करने से ज्यादा बड़ी बेशर्मी की बात दूसरी नहीं है। मैं किसी पार्टी के हक में नहीं हूं, मैं तो सिर्फ यह चाहता हूं कि इसको वहां खत्म करना चाहिये। यह निजात का दिन है।...... (**व्यवधान**) ......

MR. SPEAKER: Order, order. The hon. Member must sit down now. I have heard him. I have given him the privilege of shouting (*Interruption*). Again he is getting up. This is not proper.

This was brought to my notice this morning. It is only a question of fixing up the procedure. I read about it in the newspaper this morning as all of you have done. This morning itself I received adjournment motions from hon. friends. Shri Vajpayee sent it to my house and when I came here there were a number of them a bundle of them. Therefore, I thought it would be better if we asked the Home Minister to let us know the position because we are not sure about what the actual position

[Mr. Speaker]

is. The Home Minister himself is placing a statement on the Table of the House (*Interruption*).

SHRI S. M. BANERJEE : Allow the adjournment motion.

MR. SPEAKER : Order, order. I am not prepared to hear any hon. Member on this matter as to what I should do. When I am on my legs I should be allowed to have my say. Later on they may say what they want, but when I am on my legs I should be heared. I am stating the factual position I said that Shri Ranga or Shri Vajpayee may raise it on the floor of the House and then we may hear the Home Minister after which we can fix up the time for discussion whether it be through a motion for approval or disapproval or an adjournment motion. I permitted Shri Vajpayee to raise it under Rule 377 and it has been done. Let us now hear the Home Minister. Let us hear from the Home Minister whether this has been done or not done, whether the proclamation has been issued or it is yet to be issued. Later on we can decide how we shall take it up. Of course, there is also a motion for vote of no-confidence. That will come up tomorrow. It has come just now. It will come in the routine course tomorrow. For the present the matter before the House is about Haryana under the Rule 377. It has been raised by Shri Vajpayee. We have now to hear the Home Minister. Later on we can decide about fixing some time for discussion. I will discuss that with the leaders of all parties.

श्री यशपाल सिंह (देहरादून) : अध्यक्ष महोदय*.

MR. SPEAKER : Order, order. Please sit down. Nothing that Shri Yashpal Singh says now will be taken down. If any member speaks before I have identified him, his remarks will not be taken down. Shri Ranga.

SHRI RANGA (Srikakulam) : I want to know one piece of information. From the newspaper reports it is not clear whether the Governor has asked the Chief Minister of Haryana to convene the Assembly to ascertain the position of whether he enjoys the majority in the Legislature or not. Was it done ? If so, on what date was it done and what was the response of the Chief Minister and on what basis thereafter the Home Minister proposes to take the action that it is reported in the papers that he is going to take.

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, मेरी प्रार्थना केवल इतनी है...

MR. SPEAKER : About the procedure I want you to help me.

श्री मधु लिमये : मैं इसके बारे में ही कह रहा हूं......

MR. SPEAKER : Under article 356 the Home Minister is laying a copy of the proclamation on the Table. Therefore, on the procedure hon. Members should help me.

श्री मधु लिमये : अध्यक्ष महोदय, मेरी प्रार्थना इतनी ही है कि अगर राष्ट्रपति शासन की घोषणा हुई है, जैसा कि वह कह रहे हैं, तो वह टेबिल पर आने के पश्चात्, जिसका बैलेट में पहले नाम आया है, यदि रंगा जी का आया हो तो उनको स्थगन प्रस्ताव रखने की इजाजत दीजिये, क्योंकि अगर स्थगन प्रस्ताव मन्जूर करते हैं तो अविश्वास के प्रस्ताव का सवाल नहीं है ।

SHRI SURNEDRANATH DWIVEDY (Kendrapara) : I only want to know whether about this motion of adjournment or calling attention on this subject you are going to take a decision after hearing the Home Minister. Is that your proposal ?

MR. SPEAKER : The Home Minister is going to place a copy of the proclamation on the Table. The question is how we should discuss it. It has to be discussed; there is no doubt about it. But whether it should be on a motion of adjournment, or a motion of censure, or a motion of disapproval of the proclamation, only that aspect has to be decided. On the question whether it should be discussed there is no doubt. Even the Home Minister agrees that it should be discussed. The question for consideration is only one of procedure..

*Not Recorded as ordered by the Chair.

SHRI SURENDRANATH DWIVEDY: Let the proclamation come in the form of a statement by the Home Minister. Then we will discuss it.

MR. SPEAKER : That is true. But on the question of procedure I am hearing the views of hon. Members.

SHRI S. M. BANERJEE : On behalf of the CPI group I have moved a motion of adjournment, based on the newspaper reports which say: "The necessary proclamation will be issued tomorrow. Earlier' Mr. Y.B. Chavan will make a statement in Parliament explaining the reasons for the decision to invoke article 356 of the Constitution". Everything has come in the press and this has become a *post mortem* House. My submission is this. Since the proclamation is going to be placed on the Table of the House, before doing that, we have got to consider and find out whether the Central Government is justified in making that proclamation.

SHRI RANDHIR SINGH : More than justified. जरूर होना चाहिये ।

SHRI S. M. BANERJEE : Sir, will you kindly control Shri Randhir Singh ? (*interruptions*)

श्रीरामकृष्ण गुप्त (हिसार) : जनता से पूछो कि आप किस करप्ट गवर्नमेन्ट को सपोर्ट कर रहे हो ।

श्री मधु लिमये : अध्यक्ष महोदय, मेरी समझ में नहीं आता है—वहां भी डंडा चलाते हैं, राष्ट्रपति शासन लाते हैं और यहां भी बोलने नहीं देते हैं । सारे अधिकार भी छीनते हो और यहां भी बोलने नहीं देते हो ।

SHRI S. M. BANERJEE : Sir, I have not completed.

MR. SPEAKER : Please do not go into the merits. Only tell me about the procedure.

SHRI S. M. BANERJEE : My submission is that the motion of adjournment should be allowed Because, whatever discussion you allow, that will not be a censure motion. This should be either a motion of no-confidence or a motion of censure by way of an adjournment motion. My only other request is not to be carried away by people on the other side like. (*interruptions*)

श्री रामकृष्ण गुप्त : हम हरियाणा की जनता के चुने हुए नुमाइन्दे हैं, जनता के रिप्रेजेन्टेटिव हैं । हम वहां की हालत को आप से ज्यादा जानते हैं । वहां के 80 लाख लोग क्या कहते हैं । ......

श्री म० ला० सोंधी (नई दिल्ली) : वहां चुप करके बैठ गये थे, यहां कितना हल्ला मचाते हो ।

MR. SPEAKER : This would not help me. Now I am warning you. I have already warned more than twice. We are now on the question of procedure. Whether the Haryana government is to be there or not is not the question under discussion now. It is only about the procedure, whether it should be an adjournment motion or a no-confidence motion or something else. If Shri Ram Kishan Gupta can throw light on this, I will call him also. If he can quietly throw some light on it, I will be very very happy. But the President of the Pradesh Congress Committee and a senior Congressman like him getting up and shouting, I cannot allow.

श्री प्रकाश वीर शास्त्री (हापुड़) : आपको स्मरण होगा कि आपने इसी आसन पर बैठ कर इस सरकार को एक बार नहीं कई बार चेतावनी दी थी कि जब संसद् का अधिवेशन चल रहा हो तब ऐसे महत्वपूर्ण निर्णय जो कि केन्द्रीय सरकार के स्तर पर लिये जाते हैं उनकी सूचना पहले संसद् को आनी चाहिये बाहर उसका पहले प्रकटीकरण नहीं होना चाहिये लेकिन इतना सब कुछ होने के बावजूद भी आप ने अभी कहा कि आप ने भी समाचारपत्रों में देखा और सदन के सदस्यों ने भी समाचारपत्रों में देखा । इस प्रकार को महत्वपूर्ण निर्णय यदि मंत्रि-परिषद् ने लिया था तो सब से पहले वह

[श्री प्रकाशवीर शास्त्री]

निर्णय सदन के सामने आना चाहिये था वह समाचारपत्रों को नहीं जाना चाहिये था । यदि सरकार का कहना है कि हमने समाचार-पत्रों को नहीं दिया इन समाचारपत्रों ने अपने स्रोत से वह समाचार प्राप्त किया तो दूसरा मंत्रिपरिषद् पर यह आरोप होता है कि मंत्रिपरिषद् किसी भी रहस्य को सम्हाल कर नहीं रख सकती और उसका रहस्य दूसरों पर खुल जाता है । हरियाणा की प्रशासनिक स्थिति के सम्बन्ध में । इसमें कोई संदेह नहीं कि सबको ही चिन्ता थी लेकिन जो एक संवैधानिक अपनी परम्परा है कि कभी भी किसी शासन को यदि हटाना हो तो उससे पहले राज्यपाल का यह कर्त्तव्य हो······

MR. SPEAKER : Those are points that you can make out in your speech. Please do not go into the merits.

श्री प्रकाशवीर शास्त्री : हो जाता है कि कि मुख्य मंत्री को नियत समय में विधान सभा बुलाने के लिये कहे । यदि वह उस समय अपने शक्ति परीक्षण में असफल हो तो दूसरे दल को शक्ति परीक्षण के लिये कहे । ऐसी स्थिति वहां पर नहीं है ।

MR. SPEAKER : Those are the merits. You can make a speech about the procedure. What Shri Ram Kishan Gupta suggest ? Just now do not go into the merits. When this is before the House I will give him a chance. I will also give a chance to Shri Randhir Singh then. But now it is about the procedure, whether it should be an adjournment motion or a no-confidence motion or disapproval of the motion which is to be moved by the Home Minister. These are the three or four alternatives. I have not taken a decision about it. I will take a decision but first Shri Chavan must place it before the House so that on that I will take a decision later on as to which one of the three alternatives should be followed.

SHRI SHEO NARAIN (Basti) : Let the Home Minister go ahead.

SHRI RANDHIR SINGH : *rose*—

MR. SPEAKER : You want to say something about the procedure.

श्री रणधीर सिंह । जो कुछ भी किया गया है गवर्नर ने किया है या कैबिनेट ने किया है बिल्कुल कांस्टीट्यूशन के मुताबिक किया है······· (**व्यवधान**) ····· बात नहीं सुनते । स्पीकर साहब आपके होते हुए यह इस तरह से बाधा पहुंचा रहे हैं और मुझे अपनी बात तक नहीं कहने दे रहे हैं··· (**व्यवधान**) ···

स्पीकर साहब, वहां पर गवर्नमेन्ट फेल हो चुकी है । वहां पर ऐडमिनिस्ट्रेशन बिल्कुल मुअत्तिल है······ (**व्यवधान**) करप्शन का बाजार गरम है । अब जब गवर्नर ने ठीक क़दम उठा दिया तो इस तरह से शोर कर रहे हैं और मैं बड़े जोर के साथ यह कहना चाहता हूं कि वहां जो भी ऐक्शन लिया गया है वह ठीक है और **इट इस इन आर्डर** ।

MR. SPEAKER : You are misusing the opportunity. I called you to say something about the procedure. Shri Venkatasubbaiah.

SHRI P. VENKATASUBBAIAH (Nandyal) : As you have pointed out there are three, proposals before the House one is about the disapproval of the statement that is to be made by the Home Minister.

MR. SPEAKER : You have not permitted him to lay it on the Table.

SHRI P. VENKATASUBBAIAH : Another is the adjournment motion and the third is the no-confidence motion. One of the three may be decided upon by you since it will serve the purpose for which it is moved. So, it is for you to decide.

SHRI SHEO NARAIN *rose*—

MR. SPEAKER : If you want to say something about it, you can also do so. I will call you. After all, you are an important Member and I cannot ignore you.

श्री कंवरलाल गुप्त (दिल्ली सदर) : प्रोसीज्योर के बारे में अध्यक्ष महोदय, मुझे

सिर्फ इतना ही कहना है कि इसके बाद होम मिनिस्टर से प्रार्थना की जाय कि इसमें कितनी सच्चाई है यह वह बतलायें, आया प्रोक्लेमेशन हुआ है या नहीं ? तुरन्त ही वह अभी स्टेटमेंट दें । उसके बाद ऐडजोर्नमेंट मोशन लेना चाहिये क्योंकि ऐडजोर्नमेंट मोशन सुबह दिया गया इसलिए उस पर ही डिस्कशन होना चाहिये । इसके अलावा होम मिनिस्टर अभी और बयान न दें ।

SHRI P. K. DEO (Kalahandi) : The news published this morning that there would be imposition of President's rule in the State of Haryana is a matter of urgent public importance and there could not be a more appropriate occasion to censure the Government by taking up an adjournment motion and having a discussion on it, if the federal character of the Constitution has to function properly. The way in which there is Central interference in the various State Governments has been agitating the mind or every body and therefore this is the most appropriate occasion for an adjournment motion. This should be considered.

श्री शिव नारायण : 356 वीं धारा कांस्टीट्यूशन की मैंने पढ़ी है और उस के मुताबिक ऐसे केसेज़ में राष्ट्रपति को गवर्नर से रिपोर्ट मिलने पर ऐक्शन लेने का अधिकार है और उस की रोशनी में आप को डिसाइड करना है कि ऐडजोर्नमेंट मोशन ऐडमिट किया जाय या नहीं लेकिन अभी let the Home Minister go ahead with his statement.

MR. SPEAKER : Thank you. He has given permission to the Home Minister. The Home Minister can now make the statement.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): Sir, with your permission, I beg to lay on the Table of the House a copy of the Proclamation......

SOME HON. MEMBERS: Shame, Shame!

SHRI Y. B. CHAVAN :........by the President in exercise of the powers conferred by Article 356 of the Constitution in respect of the state of Haryana and a copy of the Report from the Governor of the State of Haryana dated 17th November, 1967.

I would just mention certain facts. The Proclamation was signed by the President by about 10-30 A.M. Immediately after that, I wrote to your office asking for permission to lay it on the Table of the House.

Also, with your permission, Sir, I want to move the rsolution for the approval of the proclamation. I personally feel, if the hon. Members want to discuss this, that they better discuss it after reading the Report of the Governor which also I have placed on the Table of the House. (*Interruptions*) I am in the hands of the House. निन्दा जो करनी है कर लो ।

If you want to have proper discussion, I would suggest that you study the Report of the Governor on the basis of which we have taken the decision on the basis of which you have to offer your *ninda*, if you want.

MR. SPEAKER : Both the Proclamation and the Gavernor's Report are placed on the Table of the House. Now, I will fix up the time later on.

श्री मधु लिमये : अभी स्थगन प्रस्ताव आना चाहिये । इन का तो साढ़े दस बजे आया था जबकि हम लोगों का तो दस बजे के पहले आया था ।

MR. SPEAKER : I will take a decision. The Adjourment Motion, the No-Confidence Motion, etc. are before me. I will take a decision and announce it in the afternoon. Today, at 5 O'clock there is the motion under Rule 193 for discussion. Therefore, I will have to supersede that and take up this in view of the urgency. Let us see. There are two or three alternatives before me. There is the Adjournment Motion; there is the No-Confidence Motion...... (*Interruption*) It is there before me. The motion by the Home Minister is :

> "That this House approves the Proclamation issued by the President of India on the 21st. November, 1967 under Article 356 of the Constitution in relation to the State of Haryana."

[Mr. Speaker]

Anyway, two or three alternatives are there. I will just give my thought to it and announce it.

श्री मधु लिमये : वह तो आज हो जायेगा। बाकी यह ख्याल रखियेगा कि हम लोगों का प्रस्ताव पहले आया है और मंत्री महोदय का बाद में आया है।

MR. SPEAKER: You can also come and help me; one of you can come and help me. there is nothing wrong in that.

SHRI TENNETI VISWANATHAM: (Visakhapatnam) : I just want to know whether there is any other Proclamation also to follow this.

PAPERS LAID ON THE TABLE

Iron Ore Mines Labour Welfare Cess (Amendment) Rules, and Government Resolution on the Report of the Wage Board for Non-Journalists

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN): On behalf of Shri Jaisukhlal Hathi, I beg to:

(1) relay on the Table a copy of the Iron Ore Mines Labour Welfare Cess (Amendment) Rules, 1967, published in Notification No. G.S.R. 907 in Gazette of India dated the 10th June, 1967, under sub-section (4) of section 8 of the Iron Ore Mines Labour Welfare Cess Act, 1961. [*Placed in Library, see* No. LT 1202/67]

(2) lay on the Table a copy of Government Resolution No. WB-17(7) /67 dated the 18th November, 1967 on the Report of the Wage Board for Non-Journalists. [*Placed in Library, see* No. LT-1618/67]

Thirty-first Report of the Law Commission on Indian Registration Act—Extension to Delhi

THE MINISTER OF LAW (SHRI P. GOVINDA MENON): I beg to lay on the Table a copy of the Thiry-first Report of the Law Commission on section 30-(2) of the Indian Registration Act, 1908-Extension to Delhi. [*Placed in Library, see* No. LT-1619/67.]

Decisions taken on further Recommendations of Committee on Broadcasting and Information Media on Radio and Television

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHY): On behalf of Shri K. K. Shah: I beg to lay on the Table a statement showing decisions taken on futher recommendations (including those which have been either partly accepted, accepted in a modified form or rejected) of the Commitee on Broadcasting and Information Media on Radio and Television. [*Placed in Library, see* No. LT-1621/67].

Copy of Indian Telegraph (Seventh Amendment) Rules

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): I beg to lay on the Table a copy of the Indian Telegraph (Seventh Amendment) Rules, 1967, published in Notification No. G.S.R. 1125 in Gazette of India dated the 29th July, 1967, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [*Placed in Library, see* No. LT-/1621/67].

Notifications under Essential Commodities Act

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASABHIB SHINDE): I beg to lay on the Table—

(1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-

(*i*) The Manipur Foodgrains (Movement) Control Amendment Order, 1967, published in Notification No. G.S.R. 1375 Gazette of India dated the 5th September, 1967.

(*ii*) The Inter-Zonal Wheat and Wheat Products (Movement Control) Fifth Amendment Order, 1967, published in Notification No. G.S.R. 1380 in Gazette of India dated the 8th September, 1967.

(*iii*) The Northern Inter-Zonal Rice (Movement Control) Amendment Order, 1967 published in Notification No. G.S.R. 1381 in Gazette of India dated the 8th September, 1967.

(*iv*) The Northern Inter-Zonal Gram (Movement Control) Amendment Order, 1967, published in Notification No. G.S.R. 1382 in Gazette of India dated the 8th September, 1967.

(*v*) The Northern Inter-Zonal Maize (Movement Control) Amendment Order, 1967, published in Notification No. G.S.R. 1383 in gazette of India dated the 8th September, 1967.

(*vi*) G.S.R. 1509 published in Gazette of India dated the 30th September, 1967, making certain amendment to the Madhya Pradesh Control of Distribution of Food-grains Order, 1967.

(*vii*) The Indian Maize (Temporary Use in Starch Manufacture) Order, 1967, published in Notification No. G.S.R. 1538 in Gazettee of India dated the 6th October, 1967.

(*viii*) The Rice (Southern Zone) Movement Control Amendment Order, 1967, published in Notification No. G.S.R. 1624 in Gazette of India dated the 28th October, 1967.

(*ix*) G.S.R. 1657 published in Gazette of India dated the 4th November, 1967, rescinding the Fertiliser (Movement Control) Order, 1960.

(*x*) The Inter-Zonal Wheat and Wheat Products (Movement Control) Sixth Amendment Order, 1964, published in Notification No. G.S.R. 1666 in Gazette of India dated the 30th October, 1967.

(*xi*) The Andhra Pradesh Rice and Paddy (Restriction on Movement) Third Amendment Order, 1967, published in Notification No. G.S.R. 1676 in Gazette of India dated the 4th November, 1967

(*xii*) The Madhya Pradesh Rice Procurement (Levy) Second Amendment Order, 1967, published in Notification No. G.S.R. 1677 in Gazette of India dated the 6th November, 1967.

[*Placed in Library, see* No. LT-1622/67].

(2) A copy each of the following Notifications under sub-section (1) section 12A of the Essential Commodities Act, 1955:-

(*i*) G.S.R. 1321 published in Gazette of India dated the 31st August, 1967, making certain amendments to Notification No. G.S.R 1842 dated the 24th December, 1964.

(*ii*) G.S.R 1479 published in Gazette of India dated the 28th September, 1967.

(*iii*) G.S.R. 1539 published in Gazette of India dated the 6th October, 1967, making certain amendments to Notification No. G.S.R. 1842 dated the 24th December, 1964.

[*Placed in Library, see* No. LT-1623/67].

(3) A copy of Notification No. G.S.R. 1656 published in Gazette of India dated the 4th November, 1967, issued under section 5 of the Essential Commodities Act, 1955. [*Placed in Library, see* No. LT-1623/67].

(4) A copy of the Annual Report of the Food Corporation of India for the year 1965-66 along with the Audited Accounts, under sub-section (2) of section 35 of the Food Corporations Act, 1964. [*Placed in Library see* No. LT-1623/67].

DISPLACED PERSONS (COMPENSATION AND REHABILITATION) SECOND AMENDMENT RULES

SHRI D. R. CHAVAN : I beg to lay on the Table a copy of the Displaced Persons

[Shri D. R. Chavan]

(Compensation and Rehabilitation) Second Amendment Rules, 1967, published in Notification No. G.S.R. 1570 in Gazette of India dated the 21st October, 1967, under subsection (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1964. [*Placed in Library, see* No. LT-1624/67].

12.49 1/2 HRS.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Monday, the 20th November, 1967, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Central Industrial Security Force Bill, 1966:—

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to provide for the constitution and regulation of a Force called the Central Industrial Security Force for the better protection and security of certain industrial undertakings, be extended up to the first day of the Sixty-third Session of the Rajya Sabha".

ESTIMATES COMMITTEE

SIXTEENTH AND SEVENTEENTH REPORTS

SHRI P. VENKATASUBBAIAH (Nandyal) : I present the Sixteenth and Seventeenth Reports of the Estimates Committee on action taken by Government on the recommendations contained in the Sixty-eighth and Sixty-ninth Reports of the Estimates Committee (Third Lok Sabha) on the erstwhile Ministry of Transport—Madras Port and Vishakhapatnam and Tuticorin Ports, respectively.

12.50 Hrs.

MOTIONS RE: REPORTS OF EDUCATION COMMISSION AND OF COMMITTEE OF MEMBERS OF PARLIAMENT ON EDUCATION—*contd.*

MR. SPEAKER: The House will now take up further discussion on the motions moved by the Education Minister on the 14th November, 1967.

Mr. Prakash Vir Shastri to continue his speech.

श्री प्रकाशवीर शास्त्री (हापुड़) : अध्यक्ष महोदय, कल मैंने अपना भाषण इस बात से प्रारम्भ किया था कि जब भारतीय स्वतन्त्रता का समय निकट आ रहा था, तो हमारे देश में "राय बहादुर" "खान बहादुर" और "सर" आदि, इस टाइप के कुछ लोगों को अंग्रेज को यहां से जाते देख कर तिलमिलाहट सी होने लगी थी। ठीक उसी प्रकार की स्थिति इस समय भी है। ज्यों-ज्यों हमारे देश में भारतीय भाषाओं का उदय हो रहा है और भारतीय भाषाओं का सूर्य अपना प्रकाश इस धरती पर फैला रहा है, त्यों त्यों कुछ अंग्रेजी-भक्तों को उसी प्रकार की छटपटाहट अंग्रेजी को भारत से विदा लेते हुए देख कर हो रही है।

जहां तक शिक्षा के माध्यम का सम्बन्ध है, यह एक बड़ी सामान्य-सी बात है कि राज्यों में क्षेत्रीय भाषायें विश्वविद्यालय के स्तर पर शिक्षा का माध्यम बनेंगी और हिन्दी प्रत्येक विश्वविद्यालय में अंग्रेजी की तरह एक अनिवार्य विषय के रूप में रहेगी, जिस से देश के प्रत्येक छात्र और प्राध्यापक के दूसरे राज्यों से सम्पर्क की दृष्टि से एक माध्यम बना रहे।

12.51 HRS.

[MR. DEPUTY SPEAKER *in the Chair*]

लेकिन जहां तक हिन्दी को राजभाषा के आसन पर बिठाने का सम्बन्ध है, मैं विशेष रूप से कहना चाहता हूं कि वह बहुमत के आधार पर या किसी की कृपा विशेष से नहीं, अपितु देश के अधिकांश भागों में प्रयुक्त होने और देश में सब से सरल भाषा होने के नाते हिन्दी को राजभाषा के पद पर आसीन किया गया है। कल श्री फ्रैंक एन्थनी ने कहा

कि संविधान सभा की कांग्रेस पार्लियामेंटरी पार्टी में जब राजभाषा के सम्बन्ध में निर्णय होने लगा, तो केवल एक मत अधिक होने से हिन्दी राजभाषा के रूप में स्वीकृत हुई। मैं ने संविधान सभा के कांग्रेसी सदस्यों से इस बात की जानकारी ली है और कांग्रेस पार्टी के कार्यालय से भी इस बात की अधिकृत जानकारी ली है, ताकि यह ज्ञात हो कि इस कथन में कहां तक वास्तविकता है। मेरे पीछे संविधान सभा के एक सदस्य श्री सामन्त, बैठे हुए हैं। मैं ने उन से भी व्यक्तिगत रूप से इस सम्बन्ध में पूछा है। उन्होंने भी यह ही कहा है—संविधान सभा में कांग्रेस पार्लियामेंटरी पार्टी का प्रत्येक सदस्य उस की पुष्टि करेगा—कि कांग्रेस पार्लियामेंटरी पार्टी में अंकों के सम्बन्ध में मतदान की स्थिति तो अवश्य आई और एक मत अधिक होने से हिन्दी में अंग्रेजी अंक, जिन को अन्तर्राष्ट्रीय अंक कहा गया, प्रयुक्त करने के प्रस्ताव को स्वीकार कर लिया गया। लेकिन भाषा के प्रश्न पर न तो संविधान सभा में और न ही कांग्रेस पार्लियामेंटरी पार्टी में कभी मतादन की स्थिति आई। संविधान सभा में भी और कांग्रेस पार्लियामेंटरी पार्टी में भी सर्वसम्मति से यह निश्चय हुआ कि हिन्दी को इस देश की राजभाषा बनाया जाये।

इस स्थिति में मैं यह कहना चाहूंगा कि इस प्रकार की असत्य बात कह कर इस सदन को गुमराह करना और जो लोग संविधान सभा की कार्यवाहियों और उस समय के के हालात से परिचित नहीं हैं, उनके सामने अपनी बात की पुष्टि में एक गलत आधार रखना किसी प्रकार भी उचित नहीं कहा जा सकता है।

पिछले दिनों मद्रास में कुछ अंग्रेजी-परस्तों का जो एक सम्मेलन हुआ, उस में एक महानुभाव ने जिनका नाम ले कर अपनी जिह्वा को मैं अपवित्र नहीं करना चाहता हूं— कि अंग्रेजी भारतीय एकता के लिए भगवान् की ओर से दी हुई एक देन है। मैं नहीं समझता कि वह किस प्रकार का भगवान् है, जिस ने हमारे देश की एकता को बनाए रखने के लिए एक विदेशी भाषा, अंग्रेजी, की देन दी है और क्या वह भगवान् हमारे देश के लिए आराध्य हो सकता है? लेकिन जहां तक मेरा अपना सम्बन्ध है, मैं स्पष्ट भाषा में कहना चाहता हूं कि न तो इस प्रकार के भगवान् की हम को जरूरत है और न इस प्रकार की भगवान् की देन की। हमारे लिए तो वही भगवान अराध्य हो सकता है, जिसे हमारे स्वरूप से, हमारी परम्पराओं से और हमारी भाषा से स्नेह हो। इस प्रकार का भगवान् हमें कभी पसन्द नहीं है, जो इस देश की एकता के लिए एक विदेशी भाषा को देन के रूप में हमें दे।

पीछे भारत सरकार ने अंग्रेजी को संरक्षण देने के लिए हैदराबाद में एक अंग्रेजी इंस्टीट्यूट स्थापित किया था। उस के पहले अध्यक्ष, श्री गोकाक, ने, जो बाद में बंगलौर विश्वविद्यालय के उपकुलपति हो कर चले गए, अपने एक भाषण में यह कहा था कि आज देश में जितनी अनुशासन-हीनता फैली हुई है, उस का एकमात्र कारण यह है कि हमारे यहां अंग्रेजी माध्यम से शिक्षा दी जा रही है।

जहां तक अंग्रेजी को भारत में जारी रखने का प्रश्न है, आप मुझे इस सत्य को प्रकट करने की अनुमति दीजिए कि भारत में अंग्रेजी भाषा को टिकाये रखने के लिए एक अन्तर्राष्ट्रीय षडयंत्र बड़े पैमाने पर काम कर रहा है। जिस के अन्तर्गत यहां पर कुछ शिक्षकों और समाचारपत्रों के माध्यम से बहुत बड़ा पैसा इसी उद्देश्य से व्यय किया जा रहा है कि जिससे इस देश में अंग्रेजी के पक्ष में वातावरण बराबर बना रहे और यहां पर ऐसी स्थिति उत्पन्न की जाये कि अंग्रेजी इस देश से न हटे।

[श्री प्रकाशवीर शास्त्री]

हमारे मित्र, श्री एन्थनी, ने कल कहा कि दुनिया में जो भारत का रूप गया, वह अंग्रेजी के माध्यम से गया। लेकिन वह शायद भूल गए कि हमारे देश के ऋषि और महर्षि भारत के जिस रूप को ले कर गए थे, वह रूप कपिल और कणाद ने दिया था। वह अंग्रेजी के द्वारा गुलामी में मिला हुआ रूप नहीं था। यदि संसार में हमारा रूप अंग्रेजी के माध्यम से गया है, तो कैसे केवल उन्नीस वर्ष पहले निर्मित राष्ट्र, इसराईल, ने अपनी भाषा हिब्रु के माध्यम से संसार के देशों में अपनी स्थिति मजबूत बनाई है। प्रश्न यह है कि रूस का रूप किस माध्यम से संसार में गया है, जर्मनी और फ्रांस का रूप किस माध्यम से संसार में गया है। इस प्रकार की गलत दलीलें और गलत तथ्य दे कर एक विदेशी भाषा का पक्ष लेना समझ में नहीं आता है।

कहा जाता है कि जब तक हिन्दी और दूसरी भारतीय भाषाओं में वैज्ञानिक और टैक्निकल साहित्य तैयार न हो जाये, तब तक वे शिक्षा का माध्यम नहीं बन सकती है। लेकिन जब तक ये भाषायें प्रयोग में ही नहीं आयेंगी, तब तक उन में वैज्ञानिक और टेक्निकल साहित्य के निर्माण की स्थिति भी नहीं आयेगी। इस प्रकार की बातें कह कर या इस प्रकार के कुतर्क दे कर बीस साल निकाल दिये गए। अगर आगे भी इस प्रकार की संदिग्ध स्थिति बनी रही, तो हमारे देश में इस प्रकार का वातावरण कभी भी नहीं पैदा हो सकता है, जब भारतीय भाषायें शिक्षा का माध्यम बन सकें।

आप को स्मरण होगा कि जब 1935-36 में इस देश के सात राज्यों में कांग्रेस की सरकारें बनी थीं, तो उस समय दिल्ली में कांग्रेस के प्रमुख लोगों का एक अधिवेशन हुआ। गांधीजी उस समय कांग्रेस छोड़ चुके थे। उन से यह प्रश्न पुछा गया कि विधान सभाओं में जा कर हम कौन सी भाषा का प्रयोग करें। गांधीजी ने तत्काल यह उत्तर दिया कि विधान सभाओं में जा कर भारतीय भाषा, हिन्दी, का प्रयोग करें। इस पर कुछ लोगों ने कहा कि हम को तो हिन्दी नहीं आती। गांधीजी ने कहा कि अगर आप को हिन्दी नहीं आती है, तो एक साल के अन्दर आप को हिन्दी सीख लेनी चाहिये, एक वर्ष के बाद कोई भी विधान सभा इस प्रकार की न हो, जहां कांग्रेस मंत्रि-मंडल हो और हिन्दी के द्वारा कार्य न चल रहा हो।

इसी प्रकार एक बार गांधी जी के सामने यह प्रश्न रखा गया, "बापु, अंग्रेजी में साहित्य है, लेकिन उस की तुलना में भारतीय भाषाओं में साहित्य नहीं है। बिना साहित्य के हम अपनी भाषाओं में कैसे शिक्षा देंगे ?" गांधीजी ने कहा, "अगर भारतीय भाषाओं की पुस्तकें नहीं हैं, तो बिना पुस्तकों के पढ़ाओ, लेकिन अंग्रेजी माध्यम से न पढ़ाओ।" भारतीय भाषाओं को शिक्षा का माध्यम बनाने के सम्बन्ध में गांधी जी इतने दृढ़ थे।

शिक्षा मंत्री को यह पता होगा कि हमारे जो विद्यार्थी उच्च वैज्ञानिक और टेक्निकल शिक्षा प्राप्त करने के लिए जर्मनी जाते हैं, वे छः महीने तक जर्मन भाषा का अध्ययन करते हैं और इस अवधि में वे इतनी जर्मन भाषा सीख लेते हैं कि क्लास में अध्यापक जो कुछ शिक्षा देता है, उस को बुद्धिगत कर लेते हैं और उस के नोट्स जर्मन भाषा में या अपनी भाषा में ले लेते हैं। जब छै महीनों में जर्मन भाषा सीखी जा सकती है, तो गांधीजी ने तो भाषा में परिवर्तन के लिए एक वर्ष का समय दिया था। उन्होंने तो यह भी कहा था कि अगर भारतीय भाषाओं की पुस्तकें नहीं हैं, तो मौखिक रूप से, बौद्धिक रूप से ज्ञान दिया जाय, लकिन शिक्षा देने में एक ऐसी भाषा का सहारा न लिया जाए, जो गुलामी की प्रतीक है। मेरी समझ में नहीं आता है कि इसके बावजूद सरकार आज तक देश को इस स्थिति में क्यों नहीं ला पाई है कि यहां

पर भारतीय भाषाओं के माध्यम से शिक्षा दी जा सके ।

जहां में सरकार पर यह दोषारोपण करना चाहता हूं, वहां मैं केन्द्रीय शिक्षा मंत्री से एक प्रश्न भी पूछना चाहता हूं । संसद् सदस्यों की समिति ने शिक्षा के सम्बन्ध में अपना जो प्रतिवेदन दिया है, उस में उस ने शिक्षा के माध्यम में परिवर्तन के लिए, भारतीय भाषाओं को शिक्षा का माध्यम बनाने के लिए, पांच वर्ष की अवधि दी है । मेरी निजी जानकारी यह है — मैं नहीं कह सकता कि वह कहां तक सही है, शिक्षा मंत्री उस को सुधारें—कि केन्द्रीय मंत्रि-परिषद् ने भी इस सम्बन्ध में पांच वर्ष का समय निर्धारित कर दिया । लेकिन जब यह निश्चय हो गया कि पांच वर्ष के अन्दर विश्वविद्यालय के स्तर पर शिक्षा का माध्यम भारतीय भाषायें हो जायेंगी, तो कुछ अंग्रेजी पत्रों ने इस निर्णय की आलोचना करना प्रारम्भ कर दिया । मुझे दुख है कि हमारे कुछ नेता उस आलोचना को देख कर घबरा गए और उन्होंने यह कहना प्रारम्भ कर दिया कि समय की कोई अवधि नहीं है । मैं यह कहना चाहता हूं कि अगर असीमित अवधि वाली बात चलती रहेगी, तो हम कभी भी भारतीय भाषाओं को शिक्षा का माध्यम नहीं बना पायेंगे ।

The Lok Sabha then adjourned for lunch till Fourteen of the Clock:

The Lok Sabha reassembled after Lunch at Fourteen of the Clock

[MR. DEPUTY SPEAKER IN THE CHAIR]

MOTIONS RE: REPORTS OF THE EDUCATION COMMISSION AND OF COMMITTEE OF MEMBERS OF PARLIAMENT ON EDUCATION—*contd.*

MR. DEPUTY- SPEAKER: I have an announcement to make.

The President's Proclamation regarding Haryana will be discussed at 2·30 p.m. today. The supplementary list of business will be circulated to 7 Members just now.

The discussion regarding the PAC reports fixed for 5 p.m. today will be postponed to 5 p.m. tomorrow; it will be taken up at 5 p.m. tomorrow,

श्री मधु लिमये (मुंगेर) : मोशन को तो पढ़ा जाये ।

MR. DEPUTY SPEAKER: The motions will also be circulated along with the agen da.

SOME HON. MEMBERS: What is the time fixed for the discussion on the Proclamation?

MR. DEPUTY SPEAKER: The time fixed is 4 hours.

SHRI RAJARAM (Salem): The Governor's report has not reached us yet.

MR. DEPUTY- SPEAKER: He will be getting all the material just now.

SHRI RAJARAM: Without getting the material, how is it possible for us to discuss? Nothing has been supplied to us from the Government side.

MR. DEPUTY- SPEAKER: As I have said, the revised list of business will be circulated just now.

The house will now proceed with the further consideration of the Report of the education Commission and the report of the Committee of Members of Parliament on Education.

Shri Prakash Vir Shastri may now resume his speech.

श्री प्रकाशवीर शास्त्री : उपाध्यक्ष जी, मैं कह रहा था कि अब संसदीय शिक्षा समिति ने अपने प्रतिवेदन में स्पष्ट रूप से शिक्षा मंत्रालय को यह परामर्श दिया है कि विश्वविद्यालयों में शिक्षा का माध्यम बदलने के लिये पांच वर्ष का समय अधिक से अधिक दिया जाय और मंत्रि-परिषद ने भी अपनी बैठक में लगभग इसी प्रकार का निर्णय लिया है तो इन दोनों महत्वपूर्ण निर्णयों के बाद मेरी समझ में बात नहीं आई कि अनिश्चित काल इस परिवर्तन के लिए केन्द्रीय सरकार को देना यह कहां तक बुद्धिमत्तापूर्ण बात होगी ? इसीलिए मैंने अपने भाषण में पहले यह

[श्री प्रकाशवीर शास्त्री]

अनुरोध किया था कि शिक्षा मंत्री जी से कि जहां तक भी संभव हो इस पांच वर्ष की अवधि में आलोचना से डर कर उसमें किसी प्रकार का कोई परिवर्तन न किया जाय ।

एक दूसरी बात मैं यह कहना चाहता हूं कि जितने भी हमारे देश के विश्वविद्यालय हैं जो दक्षिण के विश्वविद्यालय हैं उनमें उत्तर भारत की भाषाओं के पढ़ाने की कुछ विशेष व्यवस्था होनी चाहिये और जो उत्तर के विश्वविद्यालय हैं उनमें दक्षिण भारत की भाषाओं के पढ़ाने की विशेष व्यवस्था होनी चाहिये । लेकिन इसके लिये एक सुविधा-जनक मार्ग यह अवश्य अपनाया जाय कि जो श्री जवाहर लाल नेहरू के समय में यह निश्चय हो चुका था कि सामान्य लिपि के रूप में देवनागरी को सारे देश में स्वीकार कर लिया जाय । विभिन्न भारतीय भाषाओं का साहित्य देवनागरी लिपि के माध्यम से प्रचर अध्ययन का विषय बन सके तो मैं समझता हूं कि उन भाषाओं के सीखने में समय भी कम लगेगा और वह बुद्धिगम्य भी अधिक हो सकेगी ।

दूसरी बात में आश्रम प्रणाली के स्कूलों और विश्वविद्यालयों के बारे में विशेष रूप से कहना चाहता हूं । हमारे पूर्वजों ने शिक्षा को पांच सकारों में बांटा है ।

समानता सरलता समीप्यं गुरुशिष्ययो :

स्वाधीन्यं संयमश्चैव सकारा: पंचमस्तदा ।।

यह पांच सकार थे । पहला शिक्षा क्षेत्र के अंदर अर्थ के आधार पर कोई छोटे और बड़े का भेद नहीं होना चाहिये । दूसरा सकार था कि शिक्षार्थी जीवन में जितना ही सादगी का प्रादि होगा उतना ही विद्या के लिए अधिक उपयोगी होगा । तीसरा सकार था—सामीप्यं गुरुशिष्ययो:— गुरु और शिष्य का जितना निकटतम संपर्क रहेगा उतना ही विद्यार्थी विद्याध्ययन के क्षेत्र में अधिक सफल रहेगा । चौथा सकार था मस्तिष्क की स्वाधीनता का और पांचवां सकार था कि विद्यार्थी के जीवन में जितना ही संयम धारण करेगा उतना ही उसके लिए हितकर होगा । यह पांच सकार हमारी शिक्षा के मूल आधार थे । लेकिन इन पांच सकारों की पूर्ति के लिये आश्रम प्रणाली के जो स्कूल और विश्वविद्यालय हैं वह अधिक उपयोगी हो सकते हैं । और थोड़ा विस्तार में कहें तो यह हम कह सकते हैं कि गुरुकुलों की प्रणाली जो हमारे देश की थी वह उन्हीं पांच सकारों को मूर्त्त रूप देने के लिए थी । हमारे भूतपूर्व राष्ट्रपति डा० राजेन्द्र प्रसाद ने एक बार कलकत्ता विश्व-विद्यालय में दीक्षांत भाषण देते हुए कहा था कि भारतीय विश्वविद्यालयों को आश्रम प्रणाली गुरुकुलों से ले लेनी चाहिये । और विश्वविद्यालयों के जो आधुनिक विषय हैं उन विषयों का समावेश गुरुकुलों में कर लेना चाहिये । अगर इन दोनों का समन्वय हो जाय तो देश की शिक्षा प्रणाली बड़ी उपादेय हो सकती है । हमारे देश में, गुरुकुल शिक्षा प्रणाली, शिक्षा मंत्री जी ! लगभग समाप्ति की ओर है । उन पर इस समय आर्थिक संकट इतना विषम रूप धारण करके खड़ा हो गया है कि आप इस विषय पर एक उच्च स्तरीय समिति गठित करें जो इस बात की जानकारी ले कि संस्कृत की यह आधुनिकतम प्रणाली कहीं अर्थाभाव के कारण देश से सर्वथा समाप्त न हो जाय । संस्कृत जो हमारी भारतीय भाषाओं का मूल आधार है उसके सम्बन्ध में कोठारी कमीशन के सदस्यों की बात सुनकर मुझे बड़ा अटपटा सा लगा कि संस्कृत के अभी किसी नये विश्वविद्यालय को भारत में खोलने की आवश्यकता नहीं है । संस्कृत के विकास के लिए कोठारी कमीशन के जो सदस्य हैं वह कोई विशेष बल या अर्थ का उपयोग नहीं करना चाहते । कोठारी कमीशन के सदस्यों की बात तो यों समझ में आती है कि जब कोठारी कमीशन का

निर्माण हुआ था, उपाध्यक्ष जी, तो इसी सदन में खड़े हो कर मैंने सदस्यों का नाम पढ़ कर यह कहा था कि और कुछ हो या न हो लेकिन इन 15 सदस्यों की जो एक सर्वसम्मत राय होगी वह मैं आज बताए देता हूं कि अंग्रेजी अनिश्चित काल तक भारत के अंदर चलती रहे । क्योंकि इसमें 6 तो अभारतीय सदस्य थे । भले ही वह शिक्षा शास्त्री थे लेकिन वह भारत की अपनी परंपराओं से सर्वथा अपरिचित थे । बाकी जो नौ व्यक्ति थे उसमें से अधिकांश वह थे जो भारत की सांस्कृतिक भावना से किसी प्रकार संबद्ध नहीं थे । क्या जो भारतीय शिक्षा पद्धति को चलाने वाले शिक्षणालय हैं उनमें कोई इस प्रकार का शिक्षा शास्त्री नहीं था जो कोठारी आयोग के सदस्य के रूप में चुन लिया जाता । फिर कोठारी आयोग के सदस्य अगर इस तरह की संस्कृत के सम्बन्ध में सम्मति देते हैं तो मुझे इसमें कोई आश्चर्य नहीं है । लेकिन डा० त्रिगुण सेन स्वयं एक शिक्षा शास्त्री हैं और शिक्षा शास्त्री होने के कारण ही राजनीति ने इनको अपनी ओर खींचा है । उन्होंने स्वयं राजनीति का वरण नहीं किया । इसलिए श्रीमन् मैं उनसे कहना चाहता हूं कि शिक्षा की दृष्टि से जो हमारी भाषाओं का मूल आधार संस्कृत है उसकी उपेक्षा नहीं होनी चाहिए ।

कुछ दिन पूर्व हमारे देश में नैतिक और धार्मिक शिक्षा के सम्बन्ध में भी केन्द्रीय शिक्षा मंत्रालय ने एक समिति गठित की थी । अगर मैं भूल नहीं करता हूं तो उस समिति ने जिस में ईसाई मुसलमान इत्यादि सभी थे, सर्वसम्मति से यह राय दी थी कि इस तरह की शिक्षा देना भारतीय छात्रों के लिए अत्यन्त आवश्यक है। लेकिन आज तक उस समिति का प्रतिवेदन बरफ के कमरे में पड़ा हुआ है । वह प्रतिवेदन अभी तक कार्य रूप में परिणित नहीं हुआ ।

मैं अपने वक्तव्य को उपसंहार की ओर ले जाते हुए दो बातें अंत में और कहना चाहता हूं । एक तो यह कि हमारे देश में शिक्षा पर जो व्यय होता है वह दुनिया के जो देश शिक्षा पर सब से कम व्यय करते हैं उनमें नीचे से दूसरे नम्बर पर है । सबसे अधिक शिक्षा पर व्यय करते हैं आज जापान और कैनाडा जो अपनी कुल आय का 6 प्रतिशत और 5 प्रतिशत लगभग शिक्षा पर व्यय करते हैं और सबसे कम अपनी आय का अगर कोई व्यय करता है तो वह अफगानिस्तान करता है । जो केवल 1 प्रतिशत शिक्षा पर व्यय करता है। भारत के आंकड़े हैं 1.5 प्रतिशत जो हम शिक्षा पर व्यय करते हैं । अब बताइए कि ऐसी स्थिति में अगर गरीब अध्यापक बेचारे बार-बार आ कर आंदोलन की धमकी दें जो गुरुओं के स्तर से हटी हुई बात है, और इस सरकार के सामने वह कहें कि हमारा वेतन बढ़ाया जाना चाहिए पर इस असामान्य महंगाई के जमाने में गरीब अध्यापक और क्या करें ? विशेषकर प्रारंभिक शिक्षकों की जो स्थिति है वह अधिक दयनीय हो गई है । जिस समय उनके सामने जाते हैं और सौ-सौ रुपए सवा-सवा सौ रुपए वेतन की बात सुनते हैं तो चिंता होती है । मेरा तो इस सम्बन्ध में एक सुझाव यह भी है कि प्रारंभिक शिक्षा डिस्ट्रिक्ट बोर्डों और म्युनिसिपल बोर्डों के हाथों में नहीं रहनी चाहिये । प्रारंभिक शिक्षा कम से कम प्रांतीय सरकारें अवश्य दें जिस से प्रारंभिक शिक्षा जो शिक्षा की मूल है उसमें किसी प्रकार की दुर्बलता न लगी रह जाय क्योंकि उसी के आधार पर शिक्षा की अगली भित्ति का निर्माण होना है ।

दूसरी बात इसीप्रा रंभिक शिक्षा से संबंधित हमारे देश के लिए एक अभिशाप

[श्री प्रकाशवीर शास्त्री]

इन पब्लिक स्कूलों का है । एक ओर हम समाजवादी समाज की रचना का नारा लगाते हैं और एक ओर इस देश के अंदर ऐसे भी पब्लिक स्कूल हैं कि जहां प्रत्येक विद्यार्थी पर ढाई ढाई सौ रुपये प्रति मास व्यय होता है । इसी अभागे देश में अधिकांश प्रारंभिक शिक्षा पाने वाले विद्यार्थी वह हैं जिनको पढ़ाने वाले अध्यापक को सौ रुपए प्रति मास का वेतन दिया जाता है। बताइये इस विसंगति को देश कब तक स्वीकारता जायगा । इस लिये मेरा कहना इस प्रकार का है कि संसदीय शिक्षा समिति ने जो अपने प्रतिवेदन में लिखा है, इसको थोड़ा गम्भीरता के साथ लें ।

अब मैं अन्तिम बात कहते हुए समाप्त करता हूं — यह जो एन० सी० सी० का उपहास आज शिक्षणालयों में चल रहा है—मैं शिक्षा मंत्री जी से कहना चाहता हूं—या तो ऐसा किया जाय कि इसकी अनिवार्यता को समाप्त कर दिया जाय । क्योंकि आज विद्यार्थी मैडिकल भेज देते हैं, इसके अन्दर भाग नहीं लेते हैं । या एन० सी० सी० की ट्रेनिंग देश की दृष्टि से और विद्यार्थियों में अनुशासन लाने के लिये आवश्यक है तो उसको शिक्षा का अनिवार्य विषय बनाया जाय । लेकिन इस तरह से एक चीज उन पर लागू की जाय और विद्यार्थी उसमें रुचि न लें — ये परस्पर विरोधी क्रम नहीं चलना चाहिये ।

मुझे आशा है कि मेरे विचारों को दृष्टि में रख कर शिक्षा मंत्री महोदय गम्भीरता के साथ निर्णय लेंगे ।

डा० सुशीला नैयर (झांसी) : उपाध्यक्ष महोदय, बड़ी प्रसन्नता का विषय है कि शिक्षा के विषय पर इतनी हलचल सारे देश में आज मची हुई है और चारों तरफ़ इसकी चर्चा चल रही है । इसके लिये हमारे मंत्री महोदय हमारे धन्यवाद के पात्र हैं, मगर इसके साथ-साथ हम लोग, जो हुकूमत की बागडोर सम्भालने वाले हैं, उनके लिये थोड़ा सा यह चिन्ता का भी विषय है । आजादी के 20 साल बाद आज जो हो रहा है, वह जब आज़ादी आई थी, उसी वक्त तुरन्त क्यों नहीं हुआ ।

उपाध्यक्ष महोदय, अगर भाषा की बात, शिक्षा के माध्यम की बात ये सब बातें आज़ादी आने के बाद तुरन्त हम ने लागू की होती तो आज जो शोरोगुल सुनने में आता है, जो विरोध देखने में आता है, जो परेशानी आज अनेकों दिमागों में आ रही है वह आनेवाली नहीं थी । सब यह मन्जूर करने के लिये बिलकुल तैयार थे कि अब परिवर्तन होगा, लेकिन वह परिवर्तन नहीं हुआ— 20 साल चले गये । इस लिये आज हमको परिवर्तन करने में दिक्कतें आ रही हैं, कठिनाइयां आ रही हैं ।

उपाध्यक्ष महोदय, यह छटा कमीशन है जो शिक्षा के बारे में बैठा, सिफारिशें आईं, पहले भी आईं और अब भी आईं, लेकिन बात तो यह है कि उन सिफारिशों पर कितना अमल हुआ है और अब कितना होगा । बाहर से भी, विदेशों से भी, विशेषज्ञ लाये गये—मुझे कोई शिकायत नहीं है, भले आप लायें, उनके लाने का यह तो परिणाम हुआ कि जब उन्होंने हमारी ही चीज़ों का समर्थन किया तो हमारा आत्म विश्वास बढ़ गया कि वाकई हमारी चीजें अच्छी हैं । बाहर के लोग कहें कि हमारी चीजें अच्छी हैं, तब हम समझते हैं कि हमारी चीजें अच्छी हैं, जब तक वे न कहें, तब तक हम को नहीं लगता है कि हमारी चीजें अच्छी हैं । हमारे यहां शिक्षा विशेषज्ञों की कमी नहीं है, विचारों की कमी नहीं है और जो निर्णय आज इस कमीशन ने दिया है वे हमारे देश के विशेषज्ञ पहले से दे चुके हैं, मगर हमने उन की सिफारिशों पर अमल नहीं किया ।

अब आप देखिए—इस कमीशन ने वर्क-एक्सपीरियेन्स पर कम्युनिटी लाइफ पर जो इतना महत्व दिया है, वह क्या चीज है ? हकीकत में यह वही चीज है जिसको गांधी जी ने नई-तालीम (बेसिक एजूकेशन) का नाम दिया था, मगर हम अपनी शोध के लिये, अपने नये विचारों के लिये क्रेडिट न लेना चाहें और बाहर वाले दूसरी भाषा में उसको रखें और दूसरा नाम दे तब हम उसको स्वीकार करें—इसको मैं क्या कहूं ? मैंने सुना कि जब सबने कहा कि यह तो वही चीज है—बेसिक एजूकेशन, तो हमारे यहां के लोगों ने कहा कि बात तो सही है, मगर बेसिक एजूकेशन नाम बदनाम हो गया है, इसलिये कोई नया नाम देना चाहिये । किसने बदनाम किया —बेसिक एजूकेशन को ? उन लोगों ने जो इस को समझते नहीं थे, इसमें विश्वास नहीं रखते थे और वो भी उनको उसे कार्यान्वित करने का काम सौंपा गया ! यह एक दुख भरी घटना है, दुःखद कहानी है । एक विषय में नहीं, अनेकों विषयों में यही चीज देखने में आती है । जब तक आप इस परिस्थिति को दुरुस्त नहीं करेंगे, कोई भी सिफारिश ले लीजिये, उन पर अमल नहीं होगा अमल करने में सिफारिशें नेगेटिव हो जायेंगी, उनका असर चला जायगा । अतः सिफारिशों पर अमल होना चाहिये ।

अब रहा—शिक्षा का माध्यम । सब लोग जानते हैं मातृभाषा में सिखाना आसान होता है और प्राइमरी स्कूलों में तो मातृ-भाषा रही ही है । सैकेण्ड्री स्कूल में भी जब मैं पढ़ती थी तब से शिक्षा का माध्यम मातृभाषा थी, सिर्फ विश्वविद्यालय की बात रह गई थी, उसके बारे में अब सिफारिश हुई है । मैं यह मानती हूं कि यह बात जैसा हमारे भाई प्रकाशवीर शास्त्री जी ने कहा......

MR. DEPUTY-SPEAKER: Copies of the proclamation and the Governor' report regarding Haryana have been placed in the Publications Counter. Members may collect their copies.

डा० सुशीला नायर : तो शिक्षा का माध्यम, उपाध्यक्ष महोदय, महत्व रखता है ताकि शिक्षा क्या है, एजुकेशन का कन्टेन्ट क्या है, उसके ऊपर वजन दिया जाय, न कि उसकी भाषा पर वजन दिया जाय । अंग्रेजी सीखने में कितनी कठिनाई हम सब को बचपन में हुई है, हम सब जानते हैं । आज हम भले गर्व करें कि हम अंग्रेजी अच्छी बोल लेते हैं । अब सवाल यह आता है कि अंग्रेजी अगर आप कारोबार में रखेंगे और शिक्षा से उसको हटायेंगे तो काम चल नहीं सकता । क्यों लोग बच्चों को अंग्रेजी सिखाने की कोशिश करते हैं ? अंग्रेजी बोलने वाले की कद्र होती है, उसकी कीमत होती है,—नौकरी में, कारोबार में, हर एक चीज में, तो जब तक आप इस मनोवृत्ति को नहीं बदलते तब तक अंग्रेजी का महत्व रहेगा । भाषा तो विचारों का व्यक्त करने का माध्यम है । विचारों को महत्व मिलना चाहिये, न कि भाषा को । काम को महत्व मिलना चाहिये—न कि किस भाषा में काम होता है इसको । इस लिये जब तक यह चीज दुरुस्त नहीं होगी आप अंग्रेजी को हटा नहीं पायेंगे । मैं मानती हूं......

श्री शिव नारायण (बस्ती) : उपाध्यक्ष महोदय, यह रिपोर्ट हम लोगों को यहीं पर दे दी जाय, अगर हम यहां से हट जायेंगे तो यहां पर कोरम नहीं रहेगा । We should get them here.

MR. DEPUTY-SPEAKER: Those who are interested have already left. You can carry the reports for your other friends as well.

श्री न० कु० साल्वे (बेतूल) : उपाध्यक्ष महोदय, बड़े समझ-बूझ की बात है, हम

[श्री न० कु० साल्वे]

लोग यहां से चले जायेंगे तो यहां कोरम नहीं रह पायेगा—यह बड़ी अकल की बात है।

MR. DEPUTY-SPEAKER: Any member who happens to be there can collect the reports for other friends also.

डा० सुशीला नायर : उपाध्यक्ष महोदय, मेरे समय का ध्यान रखा जाय, इतनी इन्ट्रप्शन्ज़ हुई हैं, विचार भी टूट जाते हैं इस तरह से।

मैं आपसे निवेदन कर रही थी कि आज विश्वविद्यालय के स्तर पर मातृभाषा को माध्यम के तौर पर दाखिल करने की बात हो रही है। यह बात कि टैक्स्ट्बुक्स नहीं है, महत्व नहीं रखती। क्योंकि जब तक फैसला नहीं होता है भाषा बदलने का, तब तक कोई टैक्स्टबुक्स बनने वाली नहीं है। जब पिछले 20 वर्ष में नहीं बनी तो अगले 20 वर्षों में भी नहीं बनेंगी। अगर आप कोई फैसला नहीं लेते, और लेते हैं तो उस पर अमल नहीं करते तो स्थिति बदलेगी नहीं। लेकिन एक बात मैं ज़रूर कहना चाहती हूं—मंत्री महोदय के ध्यान देने के लिये और वह यह है कि इस देश में विश्वविद्यालय के स्तर पर यदि मातृभाषा ही मातृभाषा चलेगी तो एक प्रान्त का लड़का दूसरे प्रान्त में नहीं जा पायेगा, एक प्रान्त का शिक्षक दूसरे प्रान्त में नहीं जा पायेगा, इससे हमारी शिक्षा को भी नुक्सान होगा और हमारे देश की एकता की भावना को भी नुकसान होगा। इस लिये मैं यह समझती हूं कि विश्वविद्यालय के स्तर पर हम हिन्दी को स्वीकार करें तो यही इस देश के लिये योग्य बात हो सकती है।

मैं जानती हूं कि आज कुछ भाइयों के दिल में हिन्दी के प्रति कुछ ऐसी भावना आ गयी है कि हम उनके ऊपर हिन्दी लाद नहीं सकते। लादना भी नहीं चाहिये। हिन्दी तो आ ही रही है, आयेगी; लेकिन हिन्दी भाषियों को थोड़ा धीरज से काम लेना होगा। इसलिए भले आप मातृभाषा का माध्यम रखिये लेकिन मातृभाषा के साथ हिन्दी का भी माध्यम रखिये। किसी ऐसी जगह जहां हिन्दी नहीं ही स्वीकार होती वहां साथ में अंग्रेजी का भी माध्यम भले साथ रखिये। कोशिश यह होनी चाहिये कि विश्वविद्यालय के स्तर पर शिक्षा का माध्यम ऐसी भाषा हो जिसमें सभी प्रान्तों के लोग, सभी प्रान्तों के शिक्षक, एक जगह से दूसरी जगह पर जा सकें, सबको उनका लाभ मिल सके।

रूस में उच्च स्तर पर प्रान्तीय भाषा शिक्षा का माध्यम बनाई गई है लेकिन उसके साथ ही साथ रूसी भाषा को भी माध्यम रक्खा गया है। नतीजा यह है कि तीन प्रतिशत लोग प्रान्तीय भाषा में सीखते हैं उच्च शिक्षा लेते हैं और 97 प्रतिशत वही विषय रूसी भाषा में सीखते हैं। जिनको प्रान्त से बाहर नहीं जाना होता है वह ही प्रान्तीय भाषा में सीखते हैं दूसरे नहीं। इसलिये आवश्यक है कि हम पूरी कोशिश करें इस चीज की कि विश्वविद्यालय के स्तर पर कहीं दरवाज़े बंद न हो जायं, दीवारें खड़ी न हो जायें इस देश के टुकड़े न हो जायें बल्कि यह देश एक है, इस देश के लोग एक हैं, यही भावना बनी रहे।

मैं जब पढ़ने के लिये दिल्ली में आई, लेडी हार्डिंग मैडिकल कालिज में, पहली बार मैंने भारत के हर प्रान्त की लड़कियों को देखा, हर प्रान्त की वेशभूषा देखी और हर प्रान्त की भाषा सुनी, तो मेरी तो आंखें खुल गयीं। मैं नहीं जानती थी कि इतनी भाषाएं हैं, इतने प्रकार के खाने हैं, इतने प्रकार के कपड़े हैं। तो यह जो अनुभव हम लोगों को मिला, यह हमारी आने वाली पीढ़ी को भी मिलता रहे यह आवश्यक है। कम-से-कम एक चीज़ तो होनी ही चाहिये कि जो सेंट्रल युनिवरसिटीज़ हैं वहां पर आपको हिन्दी रखनी ही होगी। दूसरी कोई

भाषा भी आप भले रक्खें, हिन्दी रक्खें, साथ में अंग्रेज़ी रखनी हो तो रक्खें, लेकिन हिन्दी तो रहनी ही चाहिये इसमें मेरे मन में शंका नहीं है ।

स्विटज़रलैंड एक छोटा सा देश है लेकिन चार भाषाएं वहां पर चलती हैं । वहां पर फ्रेंच चलती है, जर्मन चलती है, अंग्रेज़ी चलती है, उनकी अपनी एक डायंलैक्ट है जोकि चलती है और इटालियन भी चलती है गरज़े कि पांच है तो यह पांच भाषाएं जो वहां पर आधे करोड़ लोग बसते हैं, फ़ाइव मिलियंस । अगर वहां पर इतनी भाषाएं चल सकती हैं तो हमको अपने देश में दो भाषाएं या तीन भाषाएं चलाने में क्या परेशानी है ? अगर थोड़ा सा खर्चा भी ज्यादा होता है तो वह करना चाहिये उसमें घबड़ाना नहीं चाहिये ।

अब मैं एक बात और कहना चाहती हूं कि जिससे मुझे थोड़ी सी परेशानी होती है । यह पड़ोस के स्कूल, नेबरहुड की बात होती है । अच्छा विचार जरूर अच्छा है । स्कूल अगर आप नेबरहुड में खोलियेगा तो किसका दिमाग़ खराब है कि वह अपने पड़ोस के इन अच्छे स्कूलों को छोड़ कर अपने बच्चों को दूर-दूर पब्लिक स्कूल में भेजें और अपनी गाढ़ी कमाई का 200, 200 और 250, 250 रुपया महीना खर्च करें । जाहिर है कि उस हालत में वह ऐसा नहीं करेंगे । लेकिन खाली एक हुकम चला कर अगर आप उन प्राइवेट या पब्लिक स्कूलों को बंद कर देंगे और उसके स्थान पर आप अच्छे स्कूलों का इंतज़ाम नहीं करेंगे तो वह कैसे चलेगा ? आज 200–250 रुपया महीना एक बच्चे को उन स्कूलों में भेजने पर खर्च होता है लेकिन उसमें एक कौड़ी सरकार की नहीं है । वह सब बच्चों के मां, बाप अपना पेट काट कर अपने बच्चों के लिये उन्हें अच्छी तालीम देने के लिये खर्च करते हैं । मैं नहीं चाहती कि बड़े और छोटे के बच्चे में फर्क हो । मैं भी चाहती हूं कि सब समान रहें । मैं भी चाहती हूं कि सबको समान अच्छी शिक्षा मिले । लेकिन उसका रास्ता यह नहीं है कि आप अच्छे स्कूल वाले को हुकम दें कि यह स्कूल बंद कर दिया जाय । उसमें गरीब का बच्चा भी जा सके यह प्रबन्ध आप करें । स्कालरशिप ज्यादा बढ़ाइये यह एक रास्ता है अपने नेबरहुड स्कूल को अच्छा बनाइये यह दूसरा रास्ता है । यदि ऐसा होगा तो अपने आप यह महंगे पब्लिक स्कूल ख़त्म हो जायेंगे । वरना जैसे कि विरोधी पक्ष के कुछ लोगों ने कहा आप माइनारिटीज़ को तो रोक नहीं सकेंगे तो जो दूसरे लोग हैं वह भी किसी धम का नाम लेकर किसी जाति का नाम लेकर, अपने स्कूल चलायेंगे । उससे कोई फ़ायदा होने वाला नहीं है इसलिए शिक्षा को अच्छा किया जाय, स्कूलों को अच्छा किया जाये । इसकी तरफ़ तवज्जह देनी चाहिये । लेकिन वैसा न करके महज़ एक हुकम आप निकाल दें कि यह अच्छे स्कूल चलाने वाले अपने स्कूलों को बंद कर दें तो यह काम चलने वाला नहीं है । उन स्कूलों में आज मां, बाप अपना पेट काट कर जैसे भी होता है 200 और 250 रुपया खर्च करके अपने बच्चों को पढ़ाते हैं......

श्री प्रकाशवीर शास्त्री : वह दूसरों का पेट काट कर यह 250 रुपया देते हैं ।

डा० सुशीला नायर : मैं कहना चाहती हूं कि यह सरासर ग़लत बात है । मैं ऐसे लोगों को जानती हूं जिन्हों ने अपना पेट काट कर अपनी तमाम ज़रूरयात को दबाते हुए उन स्कूलों में अपने बच्चों को पढ़ाने भेजा है । मेरे एक भाई ने अपने बच्चे को मौडर्न स्कूल में भेजा । उसके लिए आसान नहीं था फ़ीस निकालना । मैं जानती हूं कि मेरे भूतपूर्व सेक्रेटरी अपने बच्चों को मौडर्न स्कूल भेज रहे हैं । उसकी

[डा० सुशीला नायर]

हैसियत नहीं है मगर बेचारा किसी न किसी तरीक़े से गुजारा करता है वह अपने लिये कपड़े नहीं सिलवाता, जूते नहीं लेता लेकिन बच्चे को जैसे भी हो अच्छी तालीम मिल जाये, उसे पढ़ाने पर अपना पेट काट कर पैसा खर्च कर रहा है। और अभी जो श्री प्रकाशवीर शास्त्री ने कहा कि वह औरों का पेट काट कर वहां पर पढ़ाते हैं तो यह बात ग़लत है।

श्री प्रकाशवीर शास्त्री : एक, दो प्रतिशत: ऐसे हो सकते हैं।

डा० सुशीला नायर : काफ़ी हैं। सवाल यह है कि आप हुक्म करके किसी को नहीं कह सकते हैं कि आप इस स्कूल में बच्चे को भेजें। ज़रूरत इस बात की है कि आप अपने स्कूलों को अच्छा करिये और ऐसा होने पर लोग खुदबखुद उन प्राइवेट पब्लिक स्कूलों में अपने बच्चों को नहीं भेजेंगे।

श्री रवि राय (पुरी): आप गांधीवादी होकर ऐसा बोल रही हैं ?

डा० सुशीला नायर : जी हां, स्कूल अच्छे होने चाहियें। लेकिन वैसा न हो तो आप मजबूर नहीं कर सकते किसी को कि अपने बच्चे को अच्छी तालीम देने का प्रबन्ध न करे।

श्री रवि राय : नहीं हो पाएगा अगर आप पब्लिक स्कूल ख़तम न कीजियेगा।

डा० सुशीला नायर : आप खत्म कैसे करेंगे ?

श्री रवि राय : इनको पैसा न दें यह तो आप कर सकते हैं।

डा० सुशीला नायर : हां, सरकार उन्हें पैसा न दे, नहीं दे तो अब कोई मां, बाप अपना पेट काट कर पैसा खर्च करके इन स्कूलों में अपने बच्चों को पढ़ायेगा तो आप उसे कैसे रोकियेगा ?

श्री रामसेवक यादव (बाराबंकी) : सारे बच्चों के लिये समान स्कूल हों।

डा० सुशीला नायर : अच्छे स्कूल होने चाहियें लेकिन आप किसी को रोक नहीं सकेंगे अगर कोई अपने लिये अलग स्कूल बनाता है चाहे वह धर्म के नाम से बनाय और चाहे वह किसी नेता के नाम से बनाये......

श्री रवि राय : रोक सकते हैं।

डा० सुशीला नायर : रोक नहीं सकते, रोकना नहीं चाहिये। यह डेमोक्रेसी नहीं है। मेरा यह मत है कि हर एक बच्चे को अच्छी तालीम मिलनी चाहिये लेकिन अच्छी तालीम मिलने का रास्ता यह नहीं है कि आप अच्छी तालीम वाले स्कूलों को बन्द कर दें। आप पहले अपने स्कूलों को अच्छा करें। वह आप को करना है तो आप के लिये आवश्यक है कि आप शिक्षकों की आवश्यकताओं की तरफ़ ध्यान दें। आज शिक्षक को न तो पैसा मिलता है और न उसका समाज में ही सम्मान होता है। पुराने ज़माने में भी शिक्षक को बहुत पैसा नहीं मिलता था लेकिन प्रतिष्ठा थी गुरु की। वह प्रतिष्ठा भी आपने समाप्त कर दी और पैसा भी नहीं दिया तो आपके बच्चे कैसे उसके पास से अच्छी तालीम पायेंगे ? कैसे हमारे स्कूल हमें सुधारने हैं यह सोचने की बात है। (**व्यवधान**)।

मुझे इस देश में यह देख कर बड़ा दुःख होता है कि यहां पर ध्वंस की वृत्ति ज्यादा है निर्माण की वृत्ति कम है। इसलिए आपको ध्वंस छोड़ कर निर्माण की तरफ़ ध्यान देना होगा तब तालीम बढ़ेगी तब बच्चे अच्छी तालीम पायेंगे। और तब ही देश बनेगा। और किसी तरीक़े से यह नहीं हो सकता।

MR. DEPUTY- SPEAKER : May I request the hon. Member, if she so desires, to continue her speech the next day? We have now to take up some other item of business.

DR. SUSHILA NAYAR : I will not be here tomorrow. So, unless you want me not to continue my speech, you may allow me to conclude it today.

MR. DEPUTY- SPEAKER: I am sorry, I cannot help it. We have to take up some other business now.

14·29 hrs.

MOTION AND STATUTORY RESOLUTION *Re* : PROCLAMATION IN RESPECT OF HARYANA

श्री अटल बिहारी वाजपेयी (बलरामपुर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूं :

> "That this House regrets that the Government of India did not reject the report dated the 17th November, 1967 of the Governor of Haryana to the President recommending the issue of proclamation, laid on the Table of the House on the 21st November, 1967 inasmuch as the Government of Haryana enjoyed majority in the Legislature and functioned in accordance with the provisions of the Constitution."

आम चुनावों के बाद भारतीय लोकतंत्र की जो शक्ति प्रकट हुई थी आज उस पर आघात लगाया गया है । शान्तिपूर्ण तरीके से एक क्रान्ति करके जनता ने अपनी इच्छा से अपनी सरकार चुनने के जिस मताधिकार के महत्व का परिचय दिया था आज उस अधिकार पर चोट मारी गई है। आज राष्ट्रपति ने एक घोषणा करके हरियाणे की निर्वाचित विधान सभा को भंग कर दिया। यह कार्यवाही हरियाणे के राज्यपाल की रिपोर्ट के आधार पर की गई । यह रिपोर्ट भारत सरकार को 17 नवम्बर को भेजी गई । संविधान के अनुच्छेद 356 के अन्तर्गत राष्ट्रपति को इस बात का अधिकार है कि वह राज्यपाल से रिपोर्ट प्राप्त होने पर, या किसी अन्य ज़रिये से सूचना मिलने पर, संतुष्ट हो कर इस बात का निर्णय करें कि किसी राज्य की सरकार संविधान के प्रावधानों के अनुसार नहीं चल रही है । स्पष्ट है कि इस मामले में अन्य सूत्रों का उपयोग नहीं किया गया है । राष्ट्रपति का निर्णय राज्यपाल की रिपोर्ट पर आधारित है । राज्यपाल की रिपोर्ट हमारे सामने है । शायद सभी माननीय सदस्यों को उसका अध्ययन करने का मौका नहीं मिला होगा । मैं उस रिपोर्ट पर बाद में आऊंगा ।

किसी राज्यपाल से रिपोर्ट प्राप्त होने पर कि किसी राज्य का शासन संविधान के प्रावधानों के अनुसार नहीं चलता, केन्द्र सरकार इस बात के लिये बंधी हुई नहीं है कि वह राज्यपाल की रिपोर्ट को स्वीकार करे । केन्द्र सरकार को राज्यपाल की रिपोर्ट पर विचार करना है, किन्तु वह राष्ट्रपति को यह सलाह दे सकती है कि राज्यपाल की रिपोर्ट के आधार पर अभी सम्बद्ध राज्य में संविधान को स्थगित करने का अवसर नहीं आया है । मेरी पहली शिकायत केन्द्र सरकार से है । क्या केन्द्र सरकार आंख मूंद कर राज्यपाल की रिपोर्ट को स्वीकार करेगी ? क्या केन्द्र सरकार ने स्वयं अपनी बुद्धि से, अपने विवेक से, हरियाणा के राज्यपाल की रिपोर्ट पर विचार किया ? मैंने जो प्रस्ताव दिया है, उसमें इस बात पर खेद प्रकट किया है कि केन्द्र सरकार ने हरियाणा के राज्यपाल की रिपोर्ट को अस्वीकृत नहीं किया । मैं गृह मंत्री से जानना चाहूंगा कि ऐसा क्यों नहीं किया ।

ऐसे उदाहरण हो चुके हैं, जब राज्यपालों को उनकी रिपोर्ट पर पुनर्विचार करने के लिये रिपोर्ट वापस कर दी गई । इस मामले में केन्द्र सरकार ने यह रुख़ क्यों नहीं

[श्री अटल बिहारी वाजपेयी]

अपनाया ? क्या इसका कारण यह था कि जो सरकार भंग होनी थी, वह एक ग़ैर-कांग्रेसी सरकार थी और केन्द्र में बैठी हुई कांग्रेस अब किसी भी ग़ैर-कांग्रेसी सरकार को बर्दाश्त करने के लिये तैयार नहीं है ? राज्यपाल ने अपनी रिपोर्ट में यह माना है कि जिस दिन, अर्थात् 17 नवम्बर को, यह रिपोर्ट की गई, उस दिन भी राव वीरेन्द्रसिंह मंत्रिमंडल को विधान सभा में बहुमत का समर्थन प्राप्त था । राज्यपाल ने अपनी रिपोर्ट में कहीं यह नहीं कहा है कि मंत्रिमंडल विधान सभा का बहुमत खो बैठा है, अल्पमत में शासन चला रहा है । अल्पमत-शासन चलाने से संविधान के प्रावधानों पर आघात होने की बात समझ में आ सकती है, यद्यपि वह सरकार अल्पमत में है या नहीं, इसका निर्णय विधान सभा में होना चाहिये, लेकिन हरियाणा के राज्यपाल यह नहीं कहते कि हरियाणा की सरकार अल्पमत में हो गई है और बहुमत का प्रतिनिधित्व नहीं करती है ।

17 तारीख़ को चौधरी देवीलाल के गुट के सदस्यों द्वारा कांग्रेस में मिलने के बाद भी और अपनी मुख्य रिपोर्ट राष्ट्रपति को भेजने के बाद भी राज्यपाल ने राष्ट्रपति जी को जो पत्र लिखा है, उसमें उन्होंने इस बात को स्वीकार किया है कि 78 सदस्यों के सदन में राव मंत्रिमंडल को 40 सदस्यों का समर्थन प्राप्त है । राव सरकार को इसलिए भंग नहीं किया जा रहा है कि वह बहुमत में नहीं रही, बल्कि राज्यपाल महोदय ने इस सम्बन्ध में बड़े विचित्र कारण दिये हैं ।

संविधान कहता है कि राष्ट्रपति को अपने को संतुष्ट करना है कि सम्बद्ध प्रदेश की सरकार संविधान के प्रावधानों के अनुसार नहीं चलाई जा रही है । मैं संविधान को उद्धृत करता हूं :

> "If the President on receipt of a report from the Governor of a State or otherwise, is satisfied that a situation has arisen in which the Government of the State cannot be carried on in accordance with the provisions of this Constitution........"

मगर राज्यपाल अपनी रिपोर्ट में कहते हैं—मैं उसमें से उद्धृत कर रहा हूं :—

> "It is my considered opinion that a situation has arisen in Haryana in which a stable Government cannot be carried on............"

संविधान में "स्टेबल" शब्द नहीं है । कोई सरकार स्थायी है या अस्थायी है, टिकाऊ है या कल गिर जायेगी, यह प्रश्न अलग है । किसी राज्यपाल की दृष्टि में कोई सरकार टिकाऊ नहीं है, इसलिए वह राष्ट्रपति को यह सिफ़ारिश नहीं कर सकता कि उस राज्य की विधान सभा भंग कर दी जाय, मंत्रिमंडल समाप्त कर दिया जाये और जनता पर राष्ट्रपति-शासन लागू कर दिया जाये । राज्यपाल ने अपनी रिपोर्ट में "स्टेबल" शब्द जोड़ दिया है, जिसे संविधान के निर्माताओं ने कहीं स्थान नहीं दिया । यह राज्यपाल की अनधिकार चेष्टा है, जिस पर इस सदन को गम्भीरता के साथ विचार करना होगा ।

राज्यपाल दूसरी बात यह कहते हैं :—

> "The Government has also sought to maintain itself precariously in power by creating too many Ministers which is an abuse of its constitutional powers".

संविधान में कहा गया कि अगर कोई राज्य सरकार संविधान के प्रावधानों के अनुसार न चले,—आदि । राज्यपाल महोदय इस बात के दो कारण देते हैं कि हरियाणा की सरकार संविधान के प्रावधानों के अनुसार नहीं चल रही है । उन में से एक कारण यह है कि सरकार ने अपने संवैधानिक अधिकारों का दुरुपयोग करके मंत्रियों की संख्या बढ़ा ली । क्या संविधान या संविधान

का कोई प्रावधान मंत्रियों की संख्या तय करता है ? क्या मंत्रियों की संख्या बढ़ाने मात्र से संविधान के प्रावधानों का उल्लंघन होता है ? क्या केवल इस आधार पर किसी मंत्रि-मंडल को बर्खास्त करने का तानाशाही कदम उठाया जा सकता है ? यह सुझाव अलग है कि संविधान में मंत्रि-परिषद् के सदस्यों की संख्या निश्चित होनी चाहिये । अगर इसके लिए कोई संशोधन आया, तो हम उस पर विचार करने के लिये स्वतंत्र होंगे । लेकिन जब तक संविधान मौन है, तब तक इस सवाल पर किसी सरकार को भंग नहीं किया जा सकता है । मंत्रियों की बरात किसी राज्यपाल को यह अधिकार नहीं देती है कि वह संविधान के अनुच्छेद 356 के अन्तर्गत राष्ट्रपति को यह सिफ़ारिश करे कि अब संविधान के प्रावधानों के अनुसार शासन नहीं चल सकता है ।

अभी केन्द्र में मंत्री बढ़ाए गए हैं, उपमंत्रियों की संख्या में वृद्धि की गई है । जब यहां संख्या में वृद्धि की जाती है, तो यह तर्क दिया जाता है कि हम नये लोगों को प्रशिक्षित करना चाहते हैं, लेकिन जब कोई ग़ैर-कांग्रेसी सरकार मंत्री बढ़ाती है, तो संविधान ख़तरे में पड़ जाता है । उस दिन इस सदन में यह आरोप लगाया गया कि प्रधान मंत्री के केन्द्रीय मंत्रिमंडल में जो सदस्य बढ़ाए हैं, वे इस लिए बढ़ाए हैं कि कुछ लोग कांग्रेस पार्टी छोड़ कर जाना चाहते थे, वे न जायें ।

श्री शिव नारायण (बस्ती) : ग़लत है ।

श्री अटल बिहारी वाजपेयी : तो फिर हरियाणा में जो मंत्री बढ़ाए गये हैं, वे केवल उसी कारण को ध्यान में रख कर बढ़ाये गये हैं, जिसका उल्लेख राज्यपाल ने किया है, यह तर्क कैसे दिया जा सकता है ?

उपाध्यक्ष जी, जब हरयाणा का राज्य बना उस समय क्या स्थिति थी ? मैं आपके सामने रखना चाहता हूं । 1 नवम्बर, 1966 को हरयाणा का पृथक राज्य बना । सदन के कुल सदस्यों की संख्या 54 थी । उसमें 48 कांग्रेसी के थे, तीन जनसंघ के, दो निर्दलीय और एक संसोपा का सदस्य था । कांग्रेस के अध्यक्ष तथा उपाध्यक्ष थे । शेष 46 सदस्यों में से हरयाणा की प्रथम कांग्रेसी सरकार में 22 मंत्री बनाए गए । उस समय मंत्रि-मंडल को कोई खतरा नहीं था । उस समय विरोधी दल किसी को अपने साथ मिला लेंगे इस बात की आशंका नहीं थी। सामान्य काल में जब हरयाणा के मंत्रिमंडल को पूर्ण समर्थन प्राप्त था तब 46 में से 22 मंत्री बनाये गये । उस समय गवर्नर ने मंत्रियों की संख्या बढ़ाने पर संविधान संकट में पड़ा है, इसकी अनुभूति नहीं की । उस समय उन्होंने मंत्रियों के बढ़ाने पर आपत्ति नहीं की । उस समय चुनाव निकट आ रहा था । राजनैतिक दृष्टिकोण सामने रख कर मंत्री बढ़ाए गए थे । लेकिन राज्यपाल टुकुर-टुकुर देखते रहे । संविधान की रक्षा का दायित्व उस समय उन्होंने नहीं निभाया । और आज जब ग़ैर-कांग्रेसी सरकार मंत्री बढ़ाती है तो फिर राज्यपाल उस मंत्रिमंडल को बरखास्त करने के लिये ऐसे हास्यास्पद कारण गढ़ते हैं जिनका यह सदन अपनी बुद्धिमत्ता का प्रयोग करते हुये समर्थन नहीं कर सकता । उपाध्यक्ष महोदय, राजस्थान में क्या हो रहा है ? राजस्थान में कितने मंत्री नये बनाये गये ? विरोधी दलों के सदस्यों को लोभ से, लालच से, भय से आतंक से अपनी ओर तोड़ कर राजस्थान की कांग्रेस जिन मंत्रियों की बरात और जुलूस निकाल रही है यह बरात देख कर राजस्थान के राज्य-पाल को संविधान के प्रावधानों की याद नहीं आती है राजस्थान में 34—35 मंत्री हैं । उसमें से दल छोड़ कर आये हुये

[श्री अटल बिहारी वाजपेयी]

कितने हैं इसका भी गृह मंत्री महोदय विचार कर लें।

एक माननीय सदस्य : उसमें मंत्री ज्यादा नहीं लिए गये हैं।

श्री अटल बिहारी वाजपेयी : मिनिस्टर नहीं लिये गये हैं तो छोटे मिनिस्टर लिये गये हैं लेकिन मंत्री बनाये गये हैं।

उपाध्यक्ष महोदय, मेरा निवेदन है किसी मंत्रिमंडल में कितने सदस्य हैं यह किसी मंत्रिमंडल को भंग करने का आधार नहीं बना सकता। राज्यपाल ने एक दूसरा भी कारण दिया है। राज्यपाल महोदय कहते हैं कि हरयाना में पार्टियां बदली जा रही हैं निष्ठाओं में परिवर्तन हो रहा है कौन किसके साथ है यह कहना मुश्किल है। उनके शब्द यह हैं :

> "With such large scale and frequent defections, it is impossible to find out whether the will of the majority in the legislature does really represent the will of the people."

जनता की राय क्या है इसके निर्णायक राज्यपाल बनना चाहते हैं। हरयाना के राज्यपाल ने मंत्रिमंडल से यह नहीं कहा कि विधान सभा में आप का बहुमत संदिग्ध है, आप विधान सभा की बैठक बुलाइए। पश्चिमी बंगाल में विधान सभा की बैठक बुलाने पर बड़ा तूमार खड़ा किया जा रहा है। पश्चिमी बंगाल के मुख्य मंत्री विधान सभा की बैठक 15 दिन बाद बुलाना चाहते हैं इसलिए पश्चिमी बंगाल में चुनी हुई सरकार को तोड़ने की चर्चा हो रही है। यह तेहरा मापदंड अपनाया जा रहा है। जनता की राय का प्रतिनिधित्व विधान सभा करती है। उस विधान सभा में किस का बहुमत है यह शक्ति परोक्षा से तय हो सकती थी। मगर राज्यपाल ने हरयाना के मुख्य मंत्री को शक्ति परोक्षा के लिए नहीं कहा। उलटे उनकी रिपोर्ट में यह बात कही गई है कि हरयाना के मुख्य मंत्री ने विधान सभा की बैठक बुलाने के बारे में जो कुछ कहा उससे वह संतुष्ट हो गए। मैं उनके शब्द सामने रखना चाहता हूं :

> "It was at this stage that I suggested to the Chief Minister that he might convene an early meeting of the Assembly for a trial of strength. He, however, felt that the trial of strength should come after the by-election due on 3-12-67. As this was a reasonable proposition, I did not press my point."

हरयाना के राज्यपाल मानते हैं कि 3 दिसम्बर से हरयाना की विधान सभा की बैठक करने का जो मुख्य मंत्री का प्रस्ताव था वह उचित था इसलिए मैंने इस बात पर दबाव नहीं डाला कि बैठक जल्दी होनी चाहिए। हरयाना के राज्यपाल ने बैठक जल्दी होने के लिए दबाव नहीं डाला क्योंकि वह जानते थे कि शक्ति परीक्षण में गैर-कांग्रेसी सरकार को हटाना संभव नहीं होगा। इसलिए उन्होंने एक नया कारण गढ़ा कि लोग दल बदल रहे हैं। हरयाना में दल-बदल का जो नाटक हुआ है वह बड़ा दुखदायी नाटक है। लोकतंत्र के हर एक प्रेमी को उससे पीड़ा हुई है। लेकिन यह नाटक केवल हरयाना में नहीं हो रहा है। दल-बदल के आधार पर राजस्थान में कांग्रेस की सरकार बनी है। दल-बदल के आधार पर आज पश्चिम बंगाल की गैर-कांग्रेसी सरकार को तोड़ना चाहते हैं। क्या दल-बदल की प्रवृत्ति दल-बदल का दृश्य राज्यपाल को संविधान को स्थगित करने की मांग करने का अधिकार देता है? दल-बदल एक राजनैतिक अस्वस्थ प्रवृत्ति है। इसका इलाज राजनीति में है, संविधान की हत्या करने में नहीं है। हरयाना में किसने दल बदला है? किसने दल बदलने के लिए प्रोत्साहित किया है? इसकी अगर हम चर्चा करें तो कांग्रेस पार्टी कोई बहुत अच्छे रूप और रंग में निखर कर सामने नहीं आयेगी। हम यह मांग कर रहे हैं कि दल-बदल की समस्या पर विचार करने के लिए सभी राजनीतिक दलों का एक अखिल भारतीय सम्मेलन होना चाहिए और इसके लिए

स्वस्थ परंपरा उत्पन्न की जानी चाहिए। अगर आवश्यक हो तो इस प्रवृत्ति को रोकने के लिए कानून भी बनाया जा सकता है और अगर कानून बनाने का कोई प्रश्न आयेगा तो हम उस पर गंभीरता से विचार करने के लिए तैयार होंगे। संविधान में संशोधन कर के दल-बदल को रोकने का प्रयत्न हो सकता है। आवश्यक हो तो चुने हुए सदस्यों को वापस बुलाने की व्यवस्था भी संविधान में की जा सकती है। लेकिन जब तक संविधान इस बारे में मौन है और संविधान में संशोधन करने का कोई ठोस सुझाव हमारे सामने नहीं है, हम राज्यपालों को यह अधिकार नहीं दे सकते कि वह दल-बदल का बहाना बना कर लोकतंत्र का गला घोंटें किसी गैर-कांग्रेसी सरकार को अपदस्थ करने की सिफारिश करें।

उपाध्यक्ष महोदय मुझे हरयाणा के राज्यपाल पर दया आती है। अभी तक में यह समझने में असमर्थ हूं कि यह चौंकाने वाला निर्णय उन्होंने कैसे लिया। चर्चा हो रही थी पश्चिम बंगाल की और बज्रपात हुआ हरयाना के ऊपर। शायद हरयाणा में लोकतंत्र की हत्या कर के पश्चिम बंगाल में कांग्रेस को सत्तारूढ़ करने का षड़यंत्र रचा जा रहा है। एक चौंकाने वाला समाचार समाचार-पत्रों में आया। राज्यपाल ने रिपोर्ट दे दी। उपाध्यक्ष महोदय, मैंने कहा कि राज्यपाल की रिपोर्ट 17 नवम्बर की है मगर यही हरयाणा के राज्यपाल 30 अक्तूबर को क्या कहते हैं यह में आप के और सदन के सामने रखना चाहता हूं। दल उस समय भी बदले जा रहे थे। उस समय राव मंत्रि-मंडल को विधान सभा की बैठक बुलाने के लिए चुनौती दी जा रही थी। लेकिन राज्यपाल महोदय ने कहा कि में हस्तक्षेप नहीं करूंगा। में उनके शब्दों को आपके सामने उद्धृत करना चाहता हूं।

"Chandigarh, October 30.

The Haryana Governor, Mr. B. N. Chakravarty, told reporters to-day that Rao Birendra Singh is still commanding the support of the largest single Party and, therefore, there is no occasion for him to intervene."

30 अक्तूबर को कसौटी यह थी कि राव वीरेन्द्र सिंह के साथ बहुमत है मगर 17 नवम्बर को यह कसौटी बादल गई। यह मानते हुए कि राव वीरेन्द्र सिंह के साथ बहुमत है, हरियाणा के राज्यपाल ने अब दूसरे ढंग की सिफारिश कर दी। उस वक्त उन्होंने कहा था—

Mr. Chakravarti said, from his study of the situation he felt that Rao Birendra Singh was still the leader of the largest single party in the Assembly. 'Unless he ceases to be that, I am not required to do anything'.

जब तक राव के साथ बहुमत है मुझे कुछ करने की जरूरत नहीं है। राव के साथ बहुमत 17 नवम्बर को भी था तो फिर यह रिपोर्ट कैसे आगई। राज्यपाल ने अपना मत क्यों बदला? उन्होंने आगे और बात कही है—

The Governor added : 'I am not under any obligation to do anything unless it is shown that others have joined together and formed a coalition.' Under the circumstances, the Governor felt there was no occasion for Rao as yet to resign.

क्या 30 अक्तूबर को दल बदल नहीं हो रहे थे? अब राज्यपाल को 17 नवम्बर को इल्हाम हो गया कि शासन ठप्प पड़ा है संविधान के प्रावधान के अनुसार शासन नहीं चल रहा है। 15 दिन पहले राज्यपाल का मूल्यांकन अलग था और 15 दिन के बाद परिस्थितियां इतनी बदल गईं—बदली हुई परिस्थितियों के क्या सुबूत हैं? राव मंत्री मंडल को बहुमत का समर्थन प्राप्त था—राज्यपाल ने इस आशय की रिपोर्ट उस वक्त क्यों दी थी? उपाध्यक्ष महोदय, राज्यपाल बड़े कानूनदां मालूम होते हैं, कम-से-कम 30 अक्तूबर से पहले मालूम होते थे—

The Governor cited a Canadian parallel and said, there the largest single party, though not having an absolute majority, ruled for two years.

[श्री अटल बिहारी वाजपेयी]

हरियाणा के राज्यपाल कहते हैं कि अगर बहुमत नहीं भी है तब भी शासन चल सकता है। पश्चिमी बंगाल के राज्यपाल कहते हैं— बहुमत है या नहीं—विधान सभा में साबित करो। हरियाणा के राज्यपाल कहते हैं— विधान सभा की जरूरत नहीं है शासन ठप्प हो गया है संविधान टूट गया है। इसलिये में सिफारिश करता हूं कि राष्ट्रपति राज्य लागू कर दिया जाये।

उपाध्यक्ष महोदय, आज का दिन भारतीय लोकतन्त्र में एक काले दिन के रूप में याद किया जायेगा, आज गैर-कांग्रेसी सरकारों को गिराने के उपावलेपन में केन्द्र सरकार संविधान की अवहेलना के मार्ग पर कदम रख रही है। राजनीतिक लड़ाई में थोड़े काल के लिये विजय प्राप्त करने के लिये लोकतन्त्र की भावना का हनन कर रही है। राज्यपाल कोई गलती कर सकता है लेकिन केन्द्र सरकार को अपने विवेक का उपयोग करना चाहिये था। मैंने प्रारम्भ में कहा था और मैं फिर उसी बात को दोहराता हूं कि केन्द्र सरकार राज्यपाल की रिपोर्ट को अस्वीकृत कर सकती थी, राष्ट्रपति को सलाह दे सकती थी कि अभी हरियाणा में सरकार तोड़ने और विधान सभा भंग करने का समय नहीं आया है।

उपाध्यक्ष महोदय चुने हुए प्रतिनिधि अगर गलत आचरण करते हैं तो क्या जनता को चुने हुए शासन से वंचित कर देना चाहिये। हरियाणा की जनता को किस बात की सजा दी जा रही है। केवल कांग्रेस पार्टी कटघरे में नहीं है। केन्द्र सरकार भी कटघरे में आ गई है। मैं उन निष्कर्षों को पढ़ कर सुनाना नहीं चाहता हूं जिनमें हरियाणा के राज्यपाल ने कहा है कि अपोज़ीशन ने, कांग्रेस दल ने ठीक आचरण नहीं किया। ठीक आचरण कांग्रेस दल ने नहीं किया, ठीक आचरण अन्य दलों ने नहीं किया तो इसका इलाज एक ही है कि संविधान में जिस बात की व्यवस्था की गई है कि संकटपूर्ण परिस्थिति को देखते हुए उसका उपयोग किया जाये। हरियाणा में राज्य और कानून व्यवस्था नहीं बिगड़ी है हरियाणा में देश की एकता और सुरक्षा को कोई खतरा नहीं है। हरियाणा में कानून और राज्य चल रहा है अगर ऐसा है तो समस्या राजनीतिक है और उसका हल राजनीतिक स्तर पर होना चाहिये। संविधान को खिलवाड़ बनाने की ज़रूरत नहीं है। मगर केन्द्र सरकार ने संविधान को खिलवाड़ बना कर आज लोकतन्त्र के लिये एक बड़ा भारी दुर्दिन पैदा किया है। हो सकता है कि इससे हरियाणा की गैर-कांग्रेसी सरकार टूट जाये मगर देश में अलोकतान्त्रिक शक्तियों को बल मिलेगा, संविधान के अन्दर रह कर कार्य करने वाले निरुत्साहित होंगे और सत्ता के लाभ ने केन्द्र सरकार को ऐसा पाप करने का दोषी बनाया जिसका कलंक उसके माथे से कभी नहीं छूटेगा।

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : I beg to move :

> "That this House approves the Proclamation issued by the President of India on the 21st November, 1967, under article 356 of the Constitution in relation to the State of Haryana."

SHRI JYOTIRMOY BASU (Diamond Harbour) : Murder of democracy.

SHRI Y. B. CHAVAN : This motion is a constitutional requirement, because after the Proclamation of the President taking over the administration of any State is issued, this motion has to be approved by Parliament if the Proclamation is to be effective after two months or so.

I am not going to reply to the points that Shri Vajpayee has raised, because that is a separate motion. I think I have got a right of reply to that some time, a little later. Naturally I will have to intervene in the debate, because it is a rather unusual debate that we have started.

SHRI SEZHIYAN (Kumbakonam) : On a point of information. Have we got two debates or one debate ?

MR. DEPUTY-SPEAER : Two motions have been placed before the House, and he has the right to reply as well as the Mover.

SHRI Y. B. CHAVAN : This report of the Governor is on the political situation in Haryana, which I think any person who has got the cause of democracy at heart will study with care not merely from the point of view of a political party but from the point of view of the party system.

I know this is a rather exceptional step that the Governor had to recommend, and it is certainly after very careful consideration and great anxiety and unhappiness, that we had to accept this recommendation of the Governor. It is not a matter of happiness, but it is much better to see the facts as they are.

The situation in Haryana is this. The first Government was formed after the elections on 10th March. Immediately, within eight days, that Government was voted out, and, as a matter of fact, the leader of the Congress Party, who was then the Chief Minister, gracefully left office, and a new Government came in.

This matter of defections is certainly a new phenomenon in Indian politics.

AN HON. MEMBER : Why new ? It is old.

SHRI A. SREEDHARAN (Badagara) : The Congress started it.

SHRI UMANATH (Pudukkottai) : 1952, Madras.

SHRI BAL RAJ MADHOK (Delhi South): Two-way traffic is new. One-way traffic was already there.

श्री कंवर लाल गुप्ता (दिल्ली सदर) : बगल में देखिये बगल में।

SHRI K. ANIRUDHAN (Chirayinkil) : Why do you say it is a new phenomenon ?

SHRI V. KRISHNAMOORTHI (Cuddalore) : They started, we are following.

MR. DEPUTY-SPEAKER : When Mr. Vajpayee moved his motion, there were many occasions for provocations from this side, but there was complete silence. Therefore, I request Members to be silent.

15.00 Hrs.

SHRI Y. B. CHAVAN : There may have been individual defections and crossing of the floor, but organised defection of this size certainly is a new phenomenon in Indian politics.

SOME HON. MEMBERS : No, no.

श्री मधु लिमये (मुंगेर) : संगठित तौर पर आपने महाराष्ट्र में करवाया था।

SHRI Y. B. CHAVAN : I can understand the defections to a certain extent, because at a certain stage, somebody may think that he can go from this party to the other because he believes in the programme and ideology of other parties. (*Interruption*). But the organised defections to become Ministers and Deputy Ministers and Speakers (*Interruption*) are strange. I can very well understand, and I can even go to that length and concede that if somebody goes and becomes a member of the other party to become a Minister, he must have the honesty to remain in that party at least. We have got instances in Haryana—

श्री मधु लिमये : मतलब एक डिफेक्शन अच्छा है दो अच्छे नहीं हैं !

SHRI Y. B. CHAVAN : There is some limit. There are some people who have crossed the floor four times. I need not read the whole report to make you aware of this because it is now the property of everybody here. It makes a rather tragic reading the way defections take place. (*Interruption*).

SHRI KANWAR LAL GUPTA : Why did you admit them in the party ?

SHRI Y. B. CHAVAN : In the report, the Governor has not spared any one party. I am not holding any brief to any party, and we (*Interruption*), have accepted the Governor's report. Just as he has criticised the party in power, the Governor has also criticised the party in the opposition also. And certainly it was his duty to say

[Shri Y. B. Chawan]

exactly what was happening. At least one para may be quoted, in which he has described the situation. He says :

> "In an Assembly with an effective strength of 79, some 30 members have defected one way or the other. Some members have defected not once but even three or four times. Two members have defected four times, two members thrice, and six members twice. To some members, changing the party is apparently of as little consequence as changing a coat. With such large scale and frequent defections, it is impssible to find out whether the will of the majority in the legislature does really represent the will of the people."

Certainly, we have to take into account the whole position. The hon. Member, Shri Vajpayee, while moving his motion, asked what was the position of the people in this whole thing. I must say that those parties or those members who went to the people to get their verdict in this matter have practically cheated the people. The people really do not know to which party their representatives belong, to what programme they are committed and what is the behaviour of those representatives going to be the next day. They do not know it. The course which the Governor has recommended to the President affords one more opportunity to the people, because the Governor has also recommended that after a brief period of President's rule, there may be another fresh election so that the people may take steps to see who their real representatives should be. (*Interruption*). It is not a question of President's rule for any length of time.

श्री मधु लिमये : हां तो मुख्य मंत्री को क्यों निकाला ? उनके रहते हुए चुनाव हो सकता था ।

SHRI Y. B. CHAVAN : When this type of defections go on taking place, what happens then ? Have the hon. Members tried to think about this partucular problem? The officers do not know who their Ministers are going to be and what their policy is going to be.

SHRI RANGA (Srikakulam) : So is the case here.

SHRI Y. B. CHAVAN : As far as th administration is concerned, it has come to a standstill, and consequently democracy has become a mockery in that State. Naturally, the Governor had to take up this basic position into consideration and make up his own mind. Naturally, when he was speaking on the 30th October, the question before him was the same—the points that the hon. Member was referreing to—the reply to the points made out by the Opposition, who wanted to be the stable government. He made a proposition of calling the Assembly to the Chief Minister, to which he said, sometime in December it could be called. He accepted it. But when later on also he saw that tendency of defection—one person joins the party, becomes a minister and within a few hours he again comes back—he was wondering, even if there is a majority Government of 3 or 4, who are the invisible defectors on each side. One does not know.

AN. HON. MEMBER : Who is the Governor ?

SHRI Y. B. CHAVAN : Governor is the Governor.

AN. HON. MEMBER : Governor has defected. (*Interruptions*).

SHRI Y. B. CHAVAN : I think the minds of some of the members are defecting here also. (*Interruptions*).

The Governor, after careful consideration, came to the conclusion that Government, according to the Constitution, was impossible. Let us not make a mockery of majority and minority. Certainly there should be a majority, but here really speaking, the relationship between the representatives of the people and the people themselves has completely broken down. Therefore, the will of the people was not represented in the present composition of the legislature as it functioned. Unfortunately, it is a fact. Therefore, the Governor had to take cognizance of this extraordinary political situation in the State. When he has to do that, the Constitution has to be interpreted with the political assessment of the situation in the State. He certainly assessed the political situation in a particular way and recommended to the President to take over the administration of the State.

As I said, it was not a matter of happiness for anyone. The report came before us on the 17th of this month. We carefully considered the pros and cons of the situation. It was with unhappiness and reluctance that we had to come to this conclusion. It is not a pleasant duty to take over the administration under President's rule. Independently of the Governor's recommendations, even some eminent members of the opposition came to their own conclusion that President's rule should be established. I am not asking an explanation. If he has changed his mind, he has a right to change his mind. Normally they change their mind when we take a decision. The hon. member, Mr. Sondhi, who can be considered to be the brain-trust of the Jan Sangh had made this statement. It is not something very extraordinary that the Governor thought of it. He was watching the situation from day to day. He naturally had the responsibility to make an assessment and he made that assessment. His recommendation to the President was based on that assessment and this Government has agreed with that. Therefore, we advised the President to issue the proclamation.

Sir, I would commend this Resolution for the acceptance of this House.

MR. DEPUTY-SPEAKER : Both the motions are before the House.

SHRI RANGA (Srikakulam) : Sir, if anything is needed to condemn the present Home Minister as the hangman of India's democracy, this action which he has taken is enough. My hon. friend was talking about democracy being made a mockery in this country. While he was saying that, I was reminded of what was happening in France, when de Gaulle was taking charge of that administration. There cannot be any de Gaulle here because most of these gentlemen do not even have the claim that de Gaulle has had in standing up for the freedom and liberty of his country during the last war. Here are these gentlemen who have led the way for these defections—not for ideological purposes. Some of my friends might not agree with me, but I do feel that Shri Ashoka Mehta had left his party for ideological purposes—but only not for those purposes, as he put it and for ministerial possessions in the bargain.

SHRI SHEO NARAIN (Basti) : You are in the same category.

SHRI RANGA : What is it that the present Home Minister is doing ? What is it that he has done when all those things were being done in Rajasthan under his protection, with his blessings and, possibly, with his secret advice ? Why did he not then advise that Governor, as he has been advising so many other Governors ? Why did he not get that Governor dismissed when he misbehaived in that shameless manner in order to prop up this Congress Party and its murderous attacks on India's democracy ? At that time it was all very sweet, as sweet as *rasagulla* and therefore he swallowed it. But when it comes to Bengal it is not so sweet because Bengal is the real home of *rasagulla* and that *rasagulla* has proved to be poison for my hon. friend.

I thought we were meeting here today in order to hear him say that Bengal Government is dismissed. But, no, it is the Haryana Government. Why ? It is because he finds a devil for him, equal in its manoeuvres, in its unscrupulousness, ini ts anxiety and haste to dismiss, destroy and demoralise democracy as the Congress Government has proved itself to be. It has met its own match there and it is afraid of touching the Bengal Government. As I was reading this report I thought that my good old friend, Shri Dharam Vira, the Governor was writing this. But it is not so. It is Governor Chakravarty who has written this report. That Governor has not had the moral courage nor has this Home Minister got it. I would have understood if this Home Minister had resigned yesterday and a new Home Minister had presented it today. But the same Home Minister has the ignominy of carrying on his flirtations with the Bengal Government and dismissing this Government here. He says this Government is so very bad that there cannot be any stable Government here in Haryana. Has there been any stable government in Bengal for the past so many weeks, so many months ? What has he been doing ? What has my hon. friend, the champion of democracy done ? He should have dismissed it at the time of Naxalbari. He should have had that moral courage even during the period when the Labour Minister and the Home Minister

[Shri Ranga]

there were trying to fasten their gheraos over law abiding people in Bengal. Did he have that moral courage? No. He is now trying to fasten and sharpen this weapon of defectons in Bengal. He has already got one set out. He is trying to pitchfork one of them and put him as the Chief Minister. Is he going to have a stable government after dismissing the present so-called SVD Government in Bengal? No. I would have been very glad indeed if my hon. friend Dr. Ghosh were to become the Chief Minister there. He should have been the Chief Minister all these years because he has been known to be the most honest Congressman who has ever attained the position of a Minister. It was because he was the most honest Congress Minister—and it was accepted even by the respected *Statesman*, the daily paper—that he was dismissed by his partymen, Congressmen, after six months of his ministerial regime. Now they are anxious to pitchfork him into Chief Minister. Why? Becuase they cannot get anyone of their own partymen. Why? Because, their partymen have become demoralised, discredited and they have been known to be dishonest in the whole of Bengal, if not in the whole of India. This is the sordid story of the achievements of this Congress under this Home Minister. I am extremly sorry for him, Shri Chavan, because he has allowed himself to be shifted from one Ministry to another. He thought that this was a promotion for him. Some of his friends also thought that this was a promotion for him. Instead of fighting the Chinese demon, he has come to fight our own democracy. Instead of driving the Chinese out, now he is driving our own Ministers from their seats. This is his only achievement.

He has been known as the great hero of Sahyadri. He has come over to Himachal. Now what ice and what snow is he going to find at the Himalayas, God only knows. But I know that he has earned this unenviable title of the hangman of India's democracy.

He says he cannot wait until the Haryana Assembly meets. He must forthwith dismiss this Ministry. Therefore, he has dismissed it. That Ministry, unfortunately for him, has played into his hands. It has over-played their own game, the Congress game of defection. They have made it a science. Rao Birindra Singh has proved to be a better master of science than their own leader, Shri Sharma, who was in power there, and his new ally, Shri Devi Lal. What a Devi Lal and what a Sharma! This is a country of Devi Lals and Sharmas. These two have played themselves into the hands of this Home Minister and made it so very convenient for him to come here in this House. But I accuse this Congress not only for having started the game but for continuing it and for having made it into such a fashionable political weapon that today the Governor of Haryana is obliged to say that he cannot be sure of any kind of a stable majority from any group. And the Congress Opposition never accepted its position as Opposition. Shame to these friends here sitting in these benches over there. Shame indeed. They want to pose as champions of democracy, as practitioners of democracy. But when they find themselves in a minority, they do not have the decency, the common decency, to put up with the other group remaining in power. They must go on working day after day, in a nefarious manner, in a shameless manner, in order to wean away more and more people. How many times Devi Lal has made his pilgrimage to this *Dam* here How many times he has made not only his pilgrimage but offered his *salams* to the Home Minister? What plans they have made between them, what schemes they have hatched between them, God only knows, but the result we know. This is the achievement my friends have got. Are they proud of it? Should they be proud of it? Let them place their own hands on their own hearts and say to themselves whether they can be proud of the game they have played, of the role they have played on India's democracy in this manner.

This Ministry is going. I do not regret it. I do not also regret that this Assembly is going. But I do regret the manner in which they are sent away, in this discriminatory fashion, while that Assembly is kept alive, and that Ministry is kept alive and their Governor is expected to reamain by the phone, the hot phone between Calcutta and Delhi, only to know the mind and the doings of these two great persons, the Prime Minister and the Home Minister.

I do not know the other members of their so-called internal committee. What is the role of this internal committee? Is it to provide for us stable democracy in our country ?

My. hon. friend says that the legislators in Haryana would not know or did not know who is a minister today, who will not be a minister tomorrow and who was the minister yesterday. But what is happening in this House itself ? The other day first of all three, then a fourth, then a fifth and now, how many, six Deputy Ministers were sworn in and the portfolios were all reorganised, of the old ones as well as of the new ones. As if this is not enough, the Prime Minister must add on to herself new *saris* of new portfolios.....(*Interruption*). Do we ourselves know which portfolio is held by each of these gentlemen here ? These very fair faces are all very pleasing to us to see but their doings are not pleasant to us at all.

This is a disease that has overtaken the Congress. It is such an infectious disease that it threatens to overtake the Opposition also, with the result that the whole of democracy in India is in danger of being destroyed. Only one group comes out with flying colours and that is the Jana Sangh of Haryana. They had 10 Members, I suppose and they had the decency, the decorum, the character and the integrity to refuse to accept any ministership. They have remained true to their profession during all these eight or nine months while all others were running after these ministerships in this manner. What is the bird that runs after these various things in such a disgusting manner ? It is the crow among the Indian birds. That is the role that is being played by them. By whom ? Most of these defectors were erstwhile Congressmen on this side or on that side. My hon. friend says that some of them have changed three times, some four times and some even five times. This is the legacy that is being presented to this Indian democracy by this Congress Party which has remained continuously in power here at the Centre for all these 20 years and in that State also for such a long time.

One cannot be proud of such a brood; one cannot be proud of such a breed and the time has come that this brood and this breed should go. And they would go. They have produced this demon of defection. Only the other day I saw a picture an excellent picture, in Telugu of *Krishnavatara*. At the end of the whole of the story of Krishna, one male Yadava warrior began to suffer from birth pangs. Then, he gave birth to *Musala*. That *Musala* was turned into dust by the drunken Yadavas and with that dust, they fed the plants. With those plants they killed themselves. That is the *Musala* that the Congress Party has bred. These are the plants that they have planted in all the States and with those plants they are going to destroy themselves. But in the bargain the country will be destroyed, India's democracy will be destroyed, India's freedom will be destroyed, India's Chapter on Fundamental Rights will come to be destroyed. That is why I condemn this Ministry, I condemn this Government, I condemn this Home Minister.

But I have a word of commiseration for Shri Chakravarty, the Governor. He is only made the mere instrument of their oppressive act that they have done, but the note that he has prepared is certainly one that does not do any discredit to him.

श्री रणधीर सिंह (रोहतक) : माननीय डिप्टी स्पीकर साहब हरयाने के बहादुर 76 लाख इन्सानों के लिए जो बेहतरीन हिन्दुस्तान के किसान हैं जो बेहतरीन हिन्दुस्तान की फौज के सिपाही हैं बेहतरीन इक्बलेवनन हैं उनके लिए आज का दिन एक नजात का दिन है। आज का दिन दीवाली का दिन है और मुझे ताज्जुब होता है मैं बड़ा आदर करता हूं अटल भाई का और बड़ा आदर करता हूं रंगा जी का। मैं जानता हूं उनको बड़ा प्रेम है हरयाना के साथ लेकिन यह क्या हो गया ? यह हुआ क्या 24 घंटे में ? यही आदमी जिन्होंने मेरे कपड़े फाड़ लिए जो मुझे लाबीज से गुजरने नहीं देते थे कहते थे हरयाने का यह क्या हो रहा है ? वही लोग आज जो कुछ हरयाने में हुआ उसको जस्टिफाई करते हैं। डिप्टी स्पीकर साहब हम तो समझते थे कि नथिंग कैन बीट दि करेज आफ ए लाइयर लेकिन यहां तो उलटा है—नथिंग कैन बीट

[श्री रणधीर सिंह]

दि करेज आफ दि अपोजीशन हियर यह हम देख रहे हैं। जो अपने आप को लीडर कहते हैं उनका यह हाल है। मैं चाहता था कि इस हाउस की तरफ से इस मामले में यूनेनिमसली हरयाने के संबंध में सेंट्रल गवर्नमेंट को प्राइम मिनिस्टर को और होम मिनिस्टर को होमेज पे करना चाहिए था।... (व्यवधान)...

डिप्टी स्पीकर साहब यह वह हरयाना है जिसने सन 1857 में सब से पहले अंग्रेजों से लोहा लिया और यह वह हरयाना है जिसने सन् '42 के करो या मरो की लड़ाई में सब से आगे बढ़ कर भाग लिया और सारे के सारे हिन्दुस्तान में 50 हजार आदमी जेलों में दे दिए। यह वह हरयाना है जिसने चीनियों के खिलाफ युद्ध में ब्रिगेडियर होशियार सिंह और मेजर जनरल बुध सिंह जैसे जनरल दिए और उसी हरयाने ने... (व्यवधान)...

डिप्टी स्पीकर साहब मुझे हमदर्दी है अपने भाई से। देखिए मधोक साहब का कुनबा इनके साथ में नहीं है। मुझे बड़ा रहम आता है इनके ऊपर। उनके पीछे हमारे सोंधी साहब बैठे हैं। सोंधी साहब का कल का स्टेटमेंट है उसका मुलाहिजा फरमायें। रोहतक तशरीफ ले गए थे। वहां से दिल्ली आते ही कहा कि हरयाने में मुझे शर्म आई। गवर्नरी रूल वहां होना चाहिए। ...(व्यवधान)... यही नहीं मेरे फाजिल दोस्त यज्ञदत्त जी शर्मा बैठे हैं लाखों में एक आदमी हैं हीरा हैं। एक बार नहीं दस बार कहा है इन्हीं यज्ञदत्त शर्मा जी ने कि मुझे शर्म आती है हरयाने में जो हालत है उस पर। यही नहीं कृष्ण लाल शर्मा इनके जनसंघ के सेक्रेटरी हैं पंजाब के और हरयाना के। उनका स्टेटमेंट है वह कहते हैं कि हमें शर्म आती है हरयाने में जो कुछ हो रहा है उससे। इनके ही एम० एल० ए० जनसंघ के श्री प्रभाकर ने जो कुछ कच्चा चिट्ठा वहां का सुनाया है उसे आप सुनिए। इनके साथी इनके कब्जे में नहीं हैं। मेरे भाई अटल बिहारी बाजपेयी और मेरे निहायत लायक दोस्त मधोक साहब के साथ उनकी पार्टी नहीं है। यह हालत है। मुद्दई सुस्त गवाह चुस्त वाली बात हो रही है। इनकी पार्टी वाले हरयाने के कहते हैं कि हरयाने का जो ड्रामा है वह शर्मनाक है देश के नाम पर यह कलंक है और यह खत्म होना चाहिए। यही नहीं जिसका मुकदमा यह थाम्हे हुए हैं चीफ मिनिस्टर राव वीरेन्द्र सिंह, मैं लाइयुर हूं एक-एक बात लिख कर लाया हूं। उनका सब का जरा मुलाहिजा फरमाइए। एक-एक का मैं नाम लेता जाऊंगा। राव वीरेन्द्र सिंह का स्टेटमेंट जनाब डिप्टी स्पीकर साहब ता० 18 और 11वें महीने का है। प्रताप अखबार निकालिये और उसका सफ़ा 2 निकालिये उन्होंने विलासपुर में कान्फ्रेंस की और इस बात को माना...

SHRI J. B. KRIPALANI (Guna) : Will you please request the hon. Member to speak less loudly so that we may be able to understand what he is saying.

श्री रणधीर सिंह : 40 साल तक हरियाणा की भूरो भैंस का दूध पीया है। मैं हरियाणा के किसान का लड़का हूं मरा हुआ आदमी नहीं हूं। 40 साल घी खाया है प्योर घी खाया है।

मैं अर्ज कर रहा था, डिप्टी स्पीकर साहब, आप तो लायर हैं, इस लिये आप जानते होंगे कि जिस लायर ने खुद मान लिया हो कि मेरा मुकदमा कुछ नहीं है, वह मुकदमा क्या चलेगा। इस वीरेन्द्र सिंह ने खुद माना है; मैंने उसके कन्फेशन का हवाला दिया है कि क्या हुकूमत चलाऊं, इस हुकूमत में तो लोग डंगर-भेड़ों की तरह बिकते हैं, कीमतें मुकर्रिर होतीं हैं, एम० एल० एज० की—10 हजार, 15 हजार, 20 हजार रुपये। जैसे भेड़ें नीलाम होतीं हैं, हरियाणा में एम० एल० एज नीलाम होते हैं, मुझे शर्म आती है। मेरे दोस्त और मेरे लीडर कृपलानी जी ने, जिनका मैं आदर करता हूं, जैसा कहा कि यह जज्बात नहीं खुद्दारी का मामला है। मैं तो केन्द्रीय सरकार पर इल्जाम लगाता हूं कि वह क्यों इतनी देर तक चुप बैठी रही, तीन महीने पहले इनको डिसमिस करना

चाहिये था, इनको जेल में डालना चाहिये था, कमीशन मुकर्रिर करना चाहिये था, इनके खिलाफ़ एक्शन लेना चाहिये था और मैं पूरी ज़िम्मेदारी से होम मिनिस्टर साहब से अर्ज करना चाहता हूं कि इन लोगों ने लाखों रुपये कमाये हैं एक-एक रात में, इन लोगों ने किसानों का 15–15, 20–20 रु० मन का अनाज 70–70 रु० मन में बिकवाया है और एक-एक वज़ीर ने 10–10, 15–15 लाख रुपया कमाया है। यह बात सही है, ज़रा कमीशन मुकर्रिर होने दीजिये, और भी बहुत सी बातें निकलेंगी। एक तरफ़ हमारे बहादुर सिपाही बार्डर पर देश के लिये लड़ते हैं, देश की इज्ज़त को बचाते हैं, 67 रु० में जाकर मरते हैं, लेकिन दूसरी तरफ़ उनके ये नेता नीलामी पर बिकते हैं डंगरों की तरह बिकते हैं और फिर यहां उनकी सराहना की जाये, मुझ शर्म आती है।

दूसरी बात मैं यह कहना चाहता हूं कि वहां एक लक्ष्मण सिंह हैं, ट्रांस्पोर्ट मिनिस्टर— उन्होंने भी कहा है . . .

श्री यज्ञदत्त शर्मा (अमृतसर) : वह कांग्रेस के आदमी हैं।

श्री रणधीर सिंह : उन्होंने अपनी तकरीर में कहा है कि गिरदावर बनना मुश्किल है, लेकिन वज़ीर बनना आसान है। इसी तरह से एक और मिनिस्टर साहब को लीजिए ये मिनिस्ट्री में नं० 2 या 3 हैं, वीरेन्द्र सिंह के आदमी हैं, इनका नाम है—मूल चन्द जैन, जिसको आपने डिसमिस किया है। ये भाई यह कहते हैं—मुझे शर्म आती है—लेकिन उनका स्टटेमेन्ट मुलाहज़ा हो—3–11–67 हिन्दुस्तान टाइम्ज़, बैनर हैडलाइन्ज—"मुझे शर्म आती है जो हाल आज हरियाणा का है, इससे अच्छा तो गवर्नरी राज है। इस असेम्बली को तोड़ा जाये और इलैक्शन्ज़ दोबारा हों।" यह मूल चन्द जैन ने कहा है जो इस मिनिस्ट्री के चांसलर आफ़ एक्सचेकर हैं और वीरेन्द्र सिंह की नाक के बाल हैं।

अब उसको लीजिये जो इस मिनिस्ट्री का ब्रेन-ट्रस्ट है, दिमाग है—हरद्वारी लाल, जो संत बन गया है। वह कहते हैं कि मैं तो संत हो गया हूं—बड़े बहरूपिया बनते हैं। वह फरमाते हैं—मेरी तो ज़मीन बैठ गई है—कोई भी मिनिस्टर बन जाता है, मतलब क्या है? मैं तो भागना चाहता हूं, लेकिन भाग कर कहां जाऊं—उसको सपोर्ट करते हैं अटल भाई। वह कहते हैं कि यह हुकूमत टूटनी चाहिये, इस हुकूमत का मिनिस्टर बनना बेइज्ज़ती है।

आगे प्रताप सिंह दौलता क्या कहते हैं। मैं जब यहां से गया दर्वाज़े से आगे, तो बैठे हुए मिले आध घन्टा पहले, एन मौके पर अदालत में गवाह बैठा है, वह सुन रहा है। वह कहता है—शानदार दिन इस गवर्नमेन्ट के लिये आ गया है। हर तीसरे दिन खाने के पहले कोसता था। वह वज़ारत को कोसता पहले था—सोते कोसता था; बैठते कोसता था, जागते कोसता था, खाते कोसता था। मैं अल्फ़ाज़ को इस्तेमाल नहीं करना चाहता हूं जो उसने इस्तेमाल किये—"ऐसे उल्लू के पट्ठे कोई नहीं मिलेंगे।" वह बार-बार कहता है और रोहतक की मीटिंग में भी उसने कहा था—"ये मिनिस्टर उल्लू के पट्ठे वे लोग हैं, जो किसी के बस के नहीं हैं।" यह अपनी मिनिस्ट्री के लिये उसने कहा। "असली उल्लू मिनिस्टर बनाये जाते हैं, उनमें से एक मैं भी हूं।"

यह ही नहीं, एक-एक बात उसकी नोट फरमाइये। वह कहता है कि हमें सज़ा मिलनी चाहिये . . .

SHRI P. K. DEO (Kalahandi) : How far is it parliamentary to use phrases like 'Ulloo ke pathe'.

MR. DEPUTY SPEAKER : He is only quoting from some statements. (*Interruptions*).

SHRI S. KUNDU (Balasore) : Sir, you should also see that some relevance is maintained in his speech. It is only bellowing, screaming and howling.

MR. DEPUTY-SPEAKER : I would very much like both sides to observe the rules of relevance. But, unfortunately, it is not being observed and I am very sorry for it.

श्री रणधीर सिंह : डिप्टी स्पीकर साहब, एक फ्रेज़ है—

The man who has lost his case must fight.

जो आदमी मुकदमा हार जाता है, वह लड़ता है। ये मुकदमा हारे हुए हैं, इस लिये लड़ना चाहते हैं।

मैं जो बात आपसे कहना चाहता हूं वह यह है कि उस प्रताप सिंह दौलता ने यह कहा है कि मुझे सजा देनी चाहिये जनता को। मैं चाहता हूं कि जनता मुझे सज़ा दे और मेरे साथ दूसरे मुलज़िमों को भी सज़ा दे कैबिनेट के। इस कैबिनेट को चलने का कोई हक़ नहीं है। यह उसकी स्पीच है, अखबारों में, एक दर्जन बार उसने अपनी स्पीचों में कहा है—हमने जुर्म किया है, हरियाणा के साथ हमने बड़ा अत्याचार किया है और उसकी वजह से हम कोई फायदा हरियाणा का कर नहीं रहे हैं, इसलिये हमको सज़ा मिलनी चाहिये।

एक कैबिनेट मिनिस्टर और हैं—नये मुसलमान बने थे—श्री राजिन्द्र सिंह जी जो 10 दिन हुए वज़ारत में गये थे। वह मिनिस्टर बन कर अपने हल्के में आये, उन्होंने गनानौर में आ कर तकरीर की, उनकी वह स्पीच पढ़ने लायक है, चूंकि वक्त नहीं है, इसलिये मैं डिटेल में नहीं जाता हूं।

मैं कहना चाहता हूं, चव्हाण साहब, मुझे आपसे यह शिकायत है कि आपको यह बहुत पहले करना चाहिये था। फिर भी मैं आपको हरियाणा के जो 76 लाख, 80लाख बहादुर सपूत हैं, किसान-मजदूर हैं, 36 बिरादियों के, मैं कोई पार्टी की बात नहीं करता हूं, उनकी तरफ़ से बधाई देता हूं। उनका जो रेजोल्यूशन है मैं उसकी मुखाफिलत करता हूं और आपने जो रेजोल्यूशन पेश किया है, उसकी पुरज़ोर हिमायत करता हूं।

SHRI S. M. BANERJEE (Kanpur) : I rise to a point of order and it is this. I would invite your attention to rule 356 which reads thus :

> The Speaker, after having called the attention of the House to the conduct of a member who persists in irrelevance or intedious repetition either of his own arguments or of the arguments used by other members in debate, may direct him to discontinue his speech......

You should have taken recourse to this rule.

MR. DEPUTY-SPEAKER : I have seen that rule already. The same rule was pointed out to me earlier by Shri S. Kundu, and immediately I had requested the hon. Member to conclude and he has now concluded.

SHRI S. M. BANERJEE : You should have sent him out.

SHRI RANDHIR SINGH : What is this ? It is a question of give-and-take.

SHRI S. KUNDU : During this time, the hon. Member Shri Randhir Singh has caused serious damage to our ear-drums by shouting in this manner. We do not know who will compensate us for this.

SHRI RAJARAM (Salem) : The Haryana Member, because he is lonely here from the Congress Party from Haryana has shouted in this manner to establish his case.

SHRI RANDHIR SINGH : I was not shouting. That was the strong voice from my innermost heart.

SHRI RAJARAM : Even in that shouting, he has said a very good thing; he has paid homage to the Central Congress Government because the day is not far off to pay homage to the Central Government. As far as Haryana is concerned, today is the blackest day in our country. The Congress Party has ruled this country for the past twenty years or so in a non-stop manner and has ruled all over the States. But even after twenty years of rule, they do not know how to establish democracy in this country. Unexpectedly, the Congress Party got hold of the Central Government and through

that they are now wanting to bring to a collapse the non-Congress Governments in all the other States. Now, the day has dawned for this at Haryana. Even the common people in the villages know that the Central Congress Government are running with a dagger towards the Bengal Government to kill democracy in Bengal. But unexpectedly, they have killed democracy in Haryana, and see how nicely, how coolly and how silently they have done it. The biggest murderer of democracy in Haryana is the Central Congress Government.

The Home Minister has stated several points in his speech. He has even approved the defections. He pointed out that somebody became a Minister in Haryana and within five days he resigned his Ministership. For everything there is a precedent in India. In the Madras State, when the Justice Party ruled in those days, under dyarchy under the British regime, a member became the Law Minister but he resigned that post within three days. Even then, the Britishers did not act so viciously, so maliciously, so badly or so shamelessly against that Government, but now this Government has acted in such a manner.

I am now thinking about Haryana because Haryana is the base of democracy, it is ruled by an opposition party. Even according to the Governor's letter, the last words say :

> "Until there is such defection, Rao Birendra Singh still commands the majority of party members in an effective House of 78."

Even if there is a majority of one or two members, that is enough. You are here to safeguard that Government, you are here to run democracy all over the country. You wanted to teach the ideology of democracy to the masses, but what will the common man think about us if you bring about the collapse of a Government by such a kind of backdoor method, if you bring President's rule all of a sudden without any notice. What will the common man in the village and in the city think ? He will lose faith in democracy. Military rule may come in India, and it is going to come if you act like this all over the States.

The opposition have begun to rule only in the last ten months. In these ten months, somebody has established a very fine rule, somebody has trouble with his ministry, somebody is loitering hither and thither. What is the harm ? Why don't you give them enough time to strengthen themselves? Even if it is a one vote majority, you must accept it.

As far as defections are concerned, who has taught it to us ? In 1952, when Madras turned against the Congress Government, what happened ? The *ex*-Food Minister, Shri C. Subramaniam, the *ex*-Deputy Education Minister, Shrimati Soundaram Ramachandran, and all the other Congress people rushed to Delhi to meet the great democrat, Pandit Nehru. Then they returned to Madras, they defected other party members and formed the Government under the able leadership of Rajaji, and he has been praised like anything for causing this defection.

It is rightly said that consistency is the virtue of an ass. So, consistency is not growing in this country. What is wrong with defections, if something is going on here and there, there is nothing wrong. But in Haryana you toppled the Ministry in no time. As the Speaker said this morning, he knew it only from the papers. If that is the case, the Congress Central Government is also going to see their fate only from the papers. That is the case they are going to establish in this country.

If this is the case of Haryana today, it will be the case of Bengal tomorrow. It may proceed up to Cape Comerin the day after tomorrow. We are not going to watch this game as silent spectators. We are the elected representatives of this country. We want to safeguard democracy in this country. So, our intention is to teach some lesson to this Home Minister or to this Central Congress Government, to act sensibly and act wisely. So, on behalf of our party, the DMK, we are supporting the adjournment motion.

MR. DEPUTY-SPEAKER : There is no adjournment motion before the House.

There are two motions simultaneously placed.

SHRI RAJARAM : I support the motion moved by Shri Vajpayee.

SHRIMATI SUCHETA KRIPALANI (Gonda) : Mr. Deputy Speaker, Sir, I do not think today is a very happy day either for the Congress or for the Members of the Opposition. In a parliamentry democracy, it is quite expected that some parties will come and some parties will go. It is in the natural course of events, and one should accept the change sportingly. Now that the Congress does not enjoy majority in so many other States, I do not think it should be so seriously disturbed because for 20 years the Congress had [carried on the government in all the States. A change for a while, through government of other parties, is not a matter to be worried about, and the Congress' turn will, I am sure, come again. That is inevitable in a parliamentary Democracy.

Now, let us see what has happened ? The political picture of Haryana, as it has been unfolding over the last few months, I am sure, has not been a matter of happiness or pleasure to anybody, any person who has any regard for democracy or for political honesty. In fact, the Members of the Opposition as well as Members of the Congress have been watching with amazement and bewilderment the happenings in Haryana, and in private talks all of us have been condemning whatever has happened there. I do not want to exonerate the Members of the Congress there either. Both the sides, and all the parties there have behaved in a way which is highly irresponsible. That only goes to show that they were not fit to carry on the administration there.

I do not wish to go into details of the letter of the Governor which has been extensively quoted by Shri Vajpayee, but I was trying to read it hurriedly and mark the number of changes that took place in the ministry since 10th March last. I have counted 17 changes—17 times, a new member comes or some change is made or a parliamentary secretary gets promoted as Minister or something or the other has taken place. This goes to show that in a most dishonest way, in a most cheap way, effort has been made by politicians to maintain themselves in power. I am sure that does not redound to the credit of any party. Some people have changed parties three times or four times; Mr. Arya has changed for the fifth time. Even while the Governor was writing his letter, four members came to say that they had changed their loyalties and become members of the Congress. I am not holding a brief for the Congress. I am condemning all the parties equally in Haryana; they have been so irresponsible that they are really not fit to be the representatives of the people or to hold the responsibility of government.

What is the purpose of the administration? What is the purpose of a government? Whether it is democratic or whether is any other form of government, whether it is proletarian or whether it is King's rule, the purpose of the administration is to administer. I would like to ask what kind of administration these members might have indulged in during the last few months? They were so busy securing chairs for themselves; they were busy in canvassing people, kidnapping people; if I may say so, snatching them and locking them up. They have been busy with intimadating their members. This was the work they were busy with. What kind of administration they were carrying ? When the Ministers were so preoccupied, I am quite sure that the bureaucracy was free to do whatever it liked. I am sure many things must have been done which were not proper. But the Governor, in his report, says that even the bureaucracy was not left alone. The party members were going on worrying the members of the administration, putting pressure on them for their transfers and for various such purposes. Therefore, the administration in Haryana had become a mockery. I would, with great humility, question my hon. friend Shri Vajpayee who appealed in the name of the people of Haryana that this must not be done and democracy must not be murdered. I would say that I am quite sure that the stalwart, strong people of Haryana—one of my hon. friends from Haryana was roaring like a lion—who swell the army, who are strong, virile and stalwart peasants, who are practical people and who know how to run their affairs, have now heaved a sigh of relief when this Ministry has gone.

What are the facts of the case ? Could the Central Government or for that matter anybody have interfered with the administration of Haryana if they had carried on the government well ?

The fault does not lie with the Governor. If they had carried on the government properly and given good administration to the people, nobody would have interfered. But they did not carry on the government in a proper way. It is no use blaming the Governor. You could have blamed him if he had tried to carry this on for a few more days, waited for the Congress to obtain a majority in the process of juggling of seats and handed over the government to the Congress. He did not do that. In his letter he says clearly that the Congress as well as the other parties have been behaving in an irresponsible manner and under those circumstances, his assessment was that stable government was impossible. He says :

> "With such large scale and frequent defections, it is impossible to find out whether the will of the majority in the legislature does really represent the will of the people."

When that was the situation, how do we blame the Governor for giving this advice ? This flexible loyalty is most deplorable. I think the situation now obtaining in the politidal arena in India is lowering our prestige not only in our country, but also abroad. Everybody is watching with bewilderment as to what is happening here. There is an open allegation by all the parties that the power is being maintained by bribery, corruption, political victimisation, etc. In that state of things, I would ask my friends in the opposition, do they really honestly feel that this ministry should or could have continued and by throwing it out, democracy has been murdered ? I would rather say that the people of Haryana deserve a better administration. They do not deserve to see this kind of scandal. It demoralises them and frustrates them. Therefore, without going into the constitutional issues, I would say that all people in their heart of hearts are glad that this ministry has been dismissed. The people will now be given an opportunity to express their will after six months and I am sure those who come to power there, after six months will show a greater sense of responsibility and will give a better administration to the State having learnt a better lesson. That is why I support the resolution moved by the Home Minister.

श्री स० मो० बनर्जी (कानपुर) : उपाध्यक्ष महोदय, मैं अपनी पार्टी की ओर से . . .

कुछ माननीय सदस्य : कौन सी पार्टी ?

श्री स० मो० बनर्जी : कम्युनिस्ट पार्टी।

कुछ माननीय सदस्य : यह भी डिफ़ेक्टर हैं।

श्री स० मो० बनर्जी : राष्ट्रपति जी ने जो घोषणा की है, मैं कम्युनिस्ट पार्टी की ओर से उसकी मुख़ालफ़ित करने के लिए खड़ा हुआ हूं। राज्यपाल ने अपने पत्र में कहा है :

> "It is possible that when the news gets round that the Devi Lal group has merged with the official Congress Legislature Party, some members in the ruling party now sitting on the fence, may also defect. Until there is such defection, Rao Birender Singh still commands the majority of 40 members in an effective house of 78."

[MR. SPEAKER *in the chair*]

16 Hrs.

इस पत्र से साफ़ साबित हो जाता है कि आज भी, जब कि हरियाणा में राष्ट्रपति का शासन लागू कर दिया गया है, प्रजातांत्रिक असूलों के आधार पर चुनी हुई हुकूमत को ख़त्म कर दिया गया है, जीते जी उस को दफ़न कर दिया गया है, हरियाणा विधान सभा के सदस्यों की मैजारिटी राव बीरेन्द्र सिंह के साथ है। इससे यह भी जाहिर हो जाता है कि यह केवल हरियाणा का मामला नहीं है। गृह मंत्री ने और सत्ता की शराब में डूबी हुई इस केन्द्रीय कांग्रेस सरकार ने यह तय कर लिया है कि बंगाल में प्रजातंत्र की हत्या करने से पहले एक छोटी सी हत्या कर दें, ताकि लोग कहें कि हत्या करने में भी इन्होंने समाजवादी ढंग से काम किया है। यह नहीं कि आज हरयाने में सरकार रह गई और वहां की सरकार को उन्होंने खत्म कर दिया। तो मैं यह समझता हूं कि आज अगर आप देखें डिफेक्शंस के बारे में बहुत सी बात कही गई। मैं पूछना चाहता हूं आज गृह मंत्री जी से कि जब हमारे योजना मंत्री जी या पेट्रो-

[श्री स० मो० बनर्जी]

केमिकल के मंत्री जी अशोक-मेहता साहब गए थे एक पार्टी से दूसरी पार्टी में तो उनको जब गले से लगा लिया था तो क्या सोचा नहीं था कि आखिर इसका क्या असर होगा ? हमारे देश में तो डिफेक्शन की परंपरा रामायण से चल रही है । विभीषण ने डिफेक्शन किया था । अगर आप देखें कि पहला डिफेक्टर कौन था तो मालूम होगा विभीषण ने डिफेक्शन किया था, वह आकर राम से मिल गए थे । इसीलिए मैं ने कहा कि कांग्रेस में जब इसी तरह से होता रहा तब तो इन चीजों को कहा गया कि नेकनीयती के आधार पर यह चीजें हो रही हैं । इट इज़ मौरल । और उसके बाद जब वह डिफेक्शन उनके गले का कांटा बन गया तो उन्होंने कहना शुरू किया कि यह इम्मौरल हो गया । मैं, श्री कंवर लाल गुप्त और कुछ और लोग अभी चीफ व्हिप्स कान्फरेंस हुई थी, उसमें गए थे । वहां मैंने देखा कि जहां जहां गैर-कांग्रेसी हुकूमत थी वहां के कांग्रेसी चीफ व्हिप जो आये थे वह यह कहते थे कि रेप्रेजेन्टेशन आफ पीपुल्स ऐक्ट को बदल दिया जाय जिसमें यह डिफेक्शन न हो सके । हम लोगों ने एक ही जवाब दिया था कि डिफेक्शन के बारे में गहराई से और संजीदगी से तब सोचेंगे जब सेंटर में भी डिफेक्शन शुरू हो जाय । डिफेक्शन दिल्ली तक तो पहुंचे कम से कम तब मालूम हो कि डिफेक्शन क्या है । गवर्नर के पत्र को पढ़ कर यह साफ मालूम होता है आज भी बहुमत हरयाने की असेम्बली में राव साहब के साथ है । लेकिन एक राजनैतिक मकसद से यह देखा गया और सरकार को खत्म कर दिया गया । इसलिए कि उसके बाद बंगाल को खत्म करना है और बंगाल और हरयाने के बीच में बिहार जो है उसको भी खत्म करने की कोशिश की जायगी । अध्यक्ष महोदय, मैं नहीं जानता हूं कि हरियाणे के लोगों की क्या हालत है लेकिन अगर आज यह कहा जाय कि वहां पर करप्शन चल रहा है ··· (**व्यवधान**) मैं पंजाब में पैदा हुआ हूं, बंगाली हूं । आप लोगों को सब को जानता हूं । तो मैं कह रहा था कि आज यह करप्शन की बात कर कौन रहा है ? वह कांग्रेसी जिन्होंने 20 साल तक भ्रष्टाचार के सिवाय और कुछ इस देश में नहीं किया । आज अगर यह कहते हैं भ्रष्टाचार के बारे में कि वहां पर आज भ्रष्टाचार हो रहा था, ऐसी सरकार चल रही थी कि जिस सरकार में केवल मंत्री बनाए जा रहे थे, मैं पूछना चाहता हूं कि यहां के प्रधान मंत्री से कि आखिर यह चार और छः मिनिस्टर यहां पर बना दिए गए यह किस वास्ते बनाए गए ? इसीलिए कि आखिर डिफेक्शन न हो । डिफेक्शन न हो, इस वास्ते यह बनाए गए और यह मंत्रि-मंडल को बढ़ाया जा रहा है । मैं निवेदन करना चाहता हूं और गृह मंत्री जी से कहना चाहता हूं कि इस तरीके पर कोई फैसला लेने के पहले आखिर सदन में अगर यह चीज आती तो हम लोग यहां अपने विचार रख सकते थे । लेकिन फैसला लेने के बाद तब यहां पर आये हैं कि हमने जो प्रजातंत्र के उसूलों की लाश निकाल दी आप भी अपना कन्धा उसमें लगा दीजिए और अपनी मोहर उस पर लगा दीजिए । हम जानते हैं आज से दो तीन दिन बाद शायद बंगाल में भी वह चुनी हुई हुकूमत जिसने कांग्रेस का जनाज़ा निकाला, जिसने कांग्रेस के सभापति तथाकथित अतुल्य घोष साहब जो कि बंगाल के शेर कहलाते थे भले ही चाहे वह गीदड़ ही रहे हों, उनको हरा दिया, उसको हटा कर वहां बंगाल में भी राष्ट्रपति शासन गवर्नर के मातहत लागू करना चाहते हैं । मैं यह कहना चाहता हूं हरियाणे के लोगों ने भले ही उसे सह लिया लेकिन बंगाल में राष्ट्रपति शासन अगर होगा, अगर वह गवर्नर जो कि आज गृह मंत्री के इशारों पर चलने वाला है, कठपुतली हैं उनके हाथ की, उसके द्वारा राष्ट्रपति शासन लागू किया जायगा तो एक चीज मैं कह दूं कि बंगाल की गलियों में और सड़कों पर उसका मुकाबिला होगा ··· (**व्यवधान**) ··· उत्तर प्रदेश में भी इन्होंने कोशिश की, काफी कोशिश की कि किसी तरह से वहां की सरकार खत्म हो । लेकिन खत्म नहीं हुई और आज भी कोशिश हो रही है कि जहां पर गैर-कांग्रेसी

हुकूमत हो उसको किसी हालत में खत्म किया जाय। राजस्थान में श्री सुखाड़िया जैसे भ्रष्ट, करप्ट आदमी को जो सोने की चोरी करे, सब कुछ करे उसको बना रखा है इसलिए कि वह खद्दर पहनने वाला है, खादी टोपी पहनने वाला है। लेकिन अध्यक्ष महोदय, आज किसी हालत में भी वह किसी गैर-कांग्रेसी सरकार को रखने के लिए तैयार नहीं हैं। मैं निवेदन करना चाहता हूं कि अगर प्रजातंत्र को बचाना चाहते हैं, पार्लियामेंट्री डेमोक्रेसी को वाकई बचाना चाहते हैं तो इसका यह तरीका नहीं है। इस तरीके से राष्ट्रपति का शासन लाद कर सारे देश को वह दावत दे रहे हैं, निमंत्रण दे रहे हैं कि यहां पर मिलिटरीशाही या अयूबशाही कायम हो।···(**व्यवधान**) ···ज़ाकिर हुसैन साहब क्या करेंगे उनके बारे में मुझे कुछ कहना नहीं है। करने की ताकत हो तो करें। यहां पर तो ज़ाकिर हुसेन साहब के सिगनेचर्स होते हैं···(**व्यवधान**)··· कौन ज्यादा शक्तिशाली है यह बताना जरा मुश्किल है हमारे लिए। मैं तो चाहता हूं कि ज़ाकिर हुसेन साहब के हाथ में खूब ताकत हो, वह और दोनों हाथ से आर्डिनेंस पास करते जायं, गलत आर्डिनेंस और दूसरी तरफ राष्ट्रपति शासन लागू होता चले। अध्यक्ष महोदय, यही कारण था कि हम लोग कह रहे थे कि कांग्रेस का राष्ट्रपति नहीं होना चाहिए। इसी वजह से हम लोग लड़े थे। सैद्धांतिक उसूल पर लड़े थे हम लोग।

एक माननीय सदस्य : हार गए।

श्री सो०मो० बनर्जी : हां, हार गए। लेकिन गिरते हैं शहसवार ही मैदाने जंग में, वह तिफ्ल क्या गिरेगा जो घुटनों के बल चले।

श्री मु० अ० खां (कासगंज) : यू० पी० में आपके कम्यूनिस्ट मिनिस्टरों ने इस्तीफा दे दिया या नहीं?

श्री स० मो० बनर्जी : अध्यक्ष महोदय, मैं केवल यह बता दूं कि अभी हमारे भाई साहब जिन्होंने हमें इन्टरप्ट किया है, इस सात महीने में इन्टरप्शन के सिवाय और कोई काम इन्होंने नहीं किया है। मैं कहना चाहता हूं कि यू० पी० से मैं चुनाव जीता हूं और तीसरी मर्तबा कांग्रेस को हरा कर आया हूं और जब तक जिन्दा हूं कांग्रेस को हरा कर आऊंगा। वह इसलिए कि आज कांग्रेस बदनाम है। आज कांग्रेस की कोई इज्ज़त नहीं है। 1947 से पहले अगर कांग्रेसी कहीं जाते थे तो लोग कहते थे कि देश का सेवक आ गया। लोग अपनी टोपी उतार कर रख देते थे। लेकिन आज क्या हालत है? सन् 47 के बाद यह देश के शासक हुए और आज देश के शोषक हैं। यह इनका हाल है। इसलिये मैं कहता हूं, अध्यक्ष महोदय, कि आप इस बारे में सोचिये। आप को भी सोचना पड़ेगा क्योंकि आप हिफाजत करते हैं यहां पर पार्लियामेंट्री डेमोक्रेसी की। अगर इसी तरीके से राष्ट्रपति का शासन लागू हुआ बंगाल में फिर बिहार में तो फिर जनता को भी हक होगा कि जिस तरीके से चाहे इस सरकार को केन्द्र में जो बैठी हुई है उस को भी हटाए और उसके बाद फिर एक तरफ····मिलिटरी होगी एक तरफ पुलिस होगी और दूसरी तरफ जनता का एका होगा।····(**व्यवधान**)····

बार-बार हमारे दोस्त कहते हैं चीन के बारे में, कम्युनिस्ट के बारे में। 50 मील की रफ्तार से 150 मील भागने वालों, ज्यादा बात मत करो। वहां पर भाग के चले आये और हिन्दुस्तान भर में इन्होंने क्या कहा? जरा आंखों में पानी भर लो। लम्बे-लम्बे भाषण इनके चल रहे थे। मैं कहना चाहता हूं, देश की धरती को देने वालों, आज यह बातें मत करो। यह बहादुरी की बात दूसरी किसी जगह जा कर करो। हम लोगों ने देखा है कि कितनी बहादुरी तुम में है।······(**व्यवधान**)······चलो मेरे भाई जहां चाहे चल कर चुनाव लड़ लो। चाहे इंडियन स्टाइल से लड़ो चाहे अमेरिकन स्टाइल से लड़ो।

[श्री स० मो० बनर्जी]

मैं कहना चाहता हूं, हरियाना में दुबारा चुनाव होगा और चुनाव के बाद कांग्रेस का जनाज़ा फिर दोबारा निकलेगा। और एक दफा ज़ाकिर हुसैन साहब जिन्दा रहे तो दोबारा राष्ट्रपति शासन लागू कर के देखें क्योंकि केरल में दो दफे कर के हम ने देखा। तो यह में इसलिये कह रहा हूं कि हिन्दुस्तान की जनता आज कांग्रेस को चाहती नहीं है और यह कांग्रेस मरी हुई, सड़ी हुई, गली हुई कांग्रेस है। इसको कोई चाहता नहीं है। यह कांग्रेस गांधीजी की कांग्रेस नहीं है। यह अमी चन्द प्यारे लाल की है या बिरला की कांग्रेस है। इस कांग्रेस को हम लोग बिलकुल नहीं चाहते। इन शब्दों के साथ मैं पूरा समर्थन वाजपेयी जी के प्रस्ताव का करता हूं।

श्री राम कृष्ण गुप्त (हिसार): माननीय अध्यक्ष जी, आनरेबिल होम मिनिस्टर साहब ने जो रेजोल्यूशन पेश किया है, मैं उसकी ताईद के लिये खड़ा हुआ हूं। मैं समझता हूं कि इसके सिवाय और कोई कदम नहीं था कि गवर्नर की इस रिपोर्ट के बाद यही कदम उठाया जाना ज़रूरी था। जब से हरियाणा स्टेट बनी है, मेरा वहां की पोलिटिक्स से गहरा ताल्लुक रहा है। मैं कुछ वहां के हालात हाउस के सामने रखना चाहता हूं ताकि यह हाउस समझ सके कि वहां पर असलियत और झगड़ा क्या है।

सबसे पहली बात तो यह है जोकि खुशी की बात है कि वहां की असेम्बली को तोड़ दिया गया। मेरा शुरू से यह खयाल था, अगर हमारे दिमाग में, अगर हमारे आनरेबिल होम मिनिस्टर के दिमाग में यह सवाल होता कि वहां पर कांग्रेस पार्टी की गवर्नमेन्ट बनानी है तो शायद वह असेम्बली को न तोड़ते, उसको सस्पेण्ड करते। मैं आपको यकीन दिलाता हूं कि असेम्बली अगर न तोड़ी जाती, तो करप्शन और ब्राइबरी फिर दोबारा शुरू हो जाती और पता नहीं उसका अन्जाम क्या होता। इसलिये उसको तोड़ना ज़रूरी था।

अब जहां तक हरियाणा की पोलिटिक्स का सवाल है, मैं अपने अपोज़ीशन के भाइयों से अपील करूंगा वह ज़रा समझने की कोशिश करें, मैं शुरू से यह महसूस करता हूं कि डेमोक्रेसी को चलाने के लिये ईमानदार आदमियों की ज़रूरत होती है। भाइयो, हरियाणा के अन्दर कोई पार्टी का झगड़ा नहीं था, आइडियोलोजी का झगड़ा नहीं था, वहां पर तो परसेनेलिटी का झगड़ा था। अगर मैं पिछले वाक्यात आपके सामने रखूं तो आप मेरी इस बात को तसलीम करेंगे—पिछले चुनाव हुए, दो पार्टियां वहां कामयाब हुईं, कांग्रेस पार्टी को 48 सीटें मिलीं और जनसंघ को 13 सीटें मिलीं। और किसी पार्टी ने, जिसने वहां इलेक्शन लड़ा था, कामयाबी हासिल नहीं की। इस के साथ-साथ मैं यह बात भी कहना चाहता हूं, शायद दूसरे भाइयों को न पता हो कि जब हमने कांग्रेस पार्टी की तरफ से टिकट दिये, तो जनसंघ पार्टी के पास अच्छे उम्मीदवार नहीं थे, जो जनता में पोपुलर हों। उनको हमारे उन उम्मीदवारों को स्वीकार करना पड़ा जिनको हमने ठुकरा दिया था। इससे ज्यादा कांग्रेस की हर दिलअज़ीज़ी का सबूत क्या मिलेगा......

श्री यज्ञदत्त शर्मा : गलत है।

श्री राम कृष्ण गुप्त : यह बिलकुल सही है, मैं उनके नाम ले सकता हूं।

श्री यज्ञदत्त शर्मा : मैं आपके स्टेटमेन्ट को चेलेन्ज करता हूं, बिलकुल गलत है, बुनियादी तौर पर गलत है। इस सवाल पर मैं चाहता हूं कि एन्क्वायरी कमेटी बैठे।

MR. SPEAKER : No. Please. He has a right to say what he wants to say.

श्री राम कृष्ण गुप्त : माननीय अध्यक्ष जी, मैंने जो बात कही है, ज़िम्मेदारियों के साथ कही है। अगर यह बात गलत साबित हो जाये, तो मैं आज ही इस हाउस से इस्तीफा देने के लिये तैयार हूं। श्री बनवारी लाल झक्कड़

का नाम सुना होगा, उसने कांग्रेस टिकट के लिये एप्लाई किया। हमने यह तय किया हुआ था कि जो भाई कांग्रेस टिकट के लिये एप्लाई करे, उसको हलफनामा देना पड़ेगा और 250 रु० फीस देनी पड़ेगी, इस के अलावा एक हज़ार रुपये बतौर ज़मानत के इस बात के लिये देने पड़ेंगे कि अगर उसे टिकट नहीं मिले, तो वह इलेक्शन नहीं लड़ेगा। श्री बनवारी लाल झक्कड़ ने टिकट के लिये एप्लाई किया और 1,250 रु० जमा कराये....

श्री यज्ञदत शर्मा : एक नहीं हर स्टेट में ऐसे आदमी हैं, जिन्होंने कांग्रेस टिकट के लिये एप्लाई किया, लेकिन टिकट न मिलने के बाद फिर भी चुनाव लड़ा।

श्री राम कृष्ण गुप्त : मैंने यह नाम इस लिये यहां पर पेश किया, चूंकि मेरे स्टेटमेन्ट को गलत ठहराया गया था। फिर इन्होंने नारनौल के अन्दर जनसंघ का कैन्डीडेट तलाश करने की कोशिश की, जब कोई नहीं मिला, तो आखिर में उसी बनवारी लाल झक्कड़ को, जिस के 1,250 रु० हमने ज़ब्त कर लिये थे, जनसंघ का टिकट देकर इलेक्शन लड़ाया गया....

श्री यज्ञदत शर्मा : 1952 से नारनौल में जनसंघ जीतती चली आ रही है। जहां पर ये कह रहे हैं कि कैन्डीडेट नहीं मिलता, वहां 1957 में जीती, 1962 में जीती। आप यह गलत स्टेटमेन्ट दे रहे हैं।

श्री ओम प्रकाश त्यागी (मुरादाबाद) : अध्यक्ष महोदय, आपका जो वक्तव्य चल रहा है, यह आउट आफ प्वाइंट है—आज का विषय हरियाणा का प्रोक्लेमेशन है।

MR. SPEAKER : Will you kindly sit down ? Is it that everybody have spoken only 100 per cent truth and there has been no exaggeration? What is all this ? Everybody has a right to say, what he has to say. There is bound to be some exaggeration.

श्री राम कृष्ण गुप्त : अगर आप मुझे टाइम दें तो मैं और भी कई नाम गिना सकता हूं।

अध्यक्ष महोदय : नहीं चाहियें, बस, एक नाम दिया है, काफी है।

श्री राम कृष्ण गुप्त : मेरे कहने का मतलब यह था कि वहां पार्टी का झगड़ा नहीं था, वहां आइडियोलोजी का झगड़ा नहीं था, वहां परसेनलिटी का झगड़ा है, वहां पर परसनल लाइक्स और डिस्लाइक्स हैं—इसलिये मैंने ये मिसालें दीं। अगर मेरी बात से किसी सज्जन को दुख हुआ हो, तो मुझे इस बात का अफसोस है, लेकिन मेरा किसी भी पार्टी की नुक्ताचीनी करने का मकसद नहीं था।

इसके साथ-साथ मैं यह भी कहना चाहता हूं कि जहां तक वहां के लोगों का सवाल है, वहां के लोग इस कदम से खुश हैं और आपको भी यह समझना चाहिये कि इसके सिवाय और कोई दूसरा रास्ता नहीं था। आप कांस्टीट्यूशन का नाम लेते हैं—ठीक है। मैं इस बात को मानने के लिये तैयार हूं कि हमारे कांस्टीट्यूशन का सबसे बड़ा मकसद यह है कि देश के अन्दर, हिन्दुस्तान के अन्दर एक खुशहाल स्टेट कायम करें और उस खुशहाल स्टेट को बनाने में सबसे ज्यादा ज़िम्मेदारी लेजिस्लेचर की है। एम० एल० एज़० की है, एम० पीज़० की है—आप मेरी इस बात को तसलीम करेंगे। मैं आपसे दूसरा सवाल करता हूं जो एम० एल० ए० सुबह कांग्रेस में है, शाम को दूसरी पार्टी में है, मैं किसी का नाम नहीं लेता, हमारे में भी बुराइयां हो सकती हैं, लेकिन छः-छः दफा एक तरफ से दूसरी तरफ जाने की कोशिश करें, मैं आपसे पूछता हूं वहां कांस्टीट्यूशन कैसे कामयाब होगा ? वेलफेयर स्टेट कैसे इस्टेब्लिश होगी ? इसके अलावा और भी कई चीजें ऐसी हैं जो रिपोर्ट के अन्दर नहीं आईं—जैसे लालच देकर, रुपया देकर, पैसा देकर, परमिट देकर एम० एल० एज़० को किसी भी तरीके से काबू करने की कोशिश की गई। इसलिये यह ज़रूरी था।

अब जहां तक रायेआमा का सवाल है, उस के बारे में मैं दो-तीन मिसालें आपके

[श्री राम कृष्ण गुप्त]

सामने रखना चाहता हूं । कुछ दिन पहले मेरे माननीय दोस्त बलराज मधोक का अखबारों में एक बयान निकला था और उन्होंने यह कहा था कि प्रेज़ीडेन्शल रूल ही, राष्ट्रपति का शासन ही, हरियाणा के अन्दर वाहिद हल है । आप सब भाइयों ने वह बयान अखबारों में पढ़ा होगा । इसके अलावा चन्द रोज़ हुए हमारे हरियाणा के जनसंघ के प्रधान चौधरी मुख्तयार सिंह मेरे से मिले । उन का बयान भी अखबारों में आया कि इसके सिवा दूसरा कोई चारा नहीं है, बिलकुल यही बात उन्होंने मुझ से कही और यह भी कहा कि आप को भी इस किस्म का बयान दे देना चाहिये ताकि जल्द से जल्द हरियाणा के अन्दर राष्ट्रपति शासन लागू हो जाये ।

इसके अलावा कल का हिन्दुस्तान टाइम्स आप देखिये—वहां के चीफ मिनिस्टर राव वीरेन्द्र सिंह ने खुद गवर्नर से इस बात की सिफारिश की है कि हरियाणा के अन्दर मिड-टर्म इलेक्शन होने चाहियें । मैं आप से पूछता हूं कि जब हरियाणा की दो पोलिटिकल पार्टीज़, जोकि असेम्बली में रिप्रेज़ेन्ट करती हैं, इस बात के लिये तैयार हैं और वहां का चीफ मिनिस्टर इस बात की सिफारिश करता है फिर कौनसी बात रह गई, जिसकी कि इसमें कमी है ।

श्री रबी राय (पुरी) : विधान सभा को बुलाइये ।

श्री अटल बिहारी वाजपेयी : सरकार भंग करने की ज़रूरत नहीं थी ।

श्री राम कृष्ण गुप्त : इसलिये मैं तो यही कहता हूं कि होम मिनिस्ट्री ने, भारत सरकार ने जो यह कदम उठाया है, सही कदम उठाया है और इसके सिवा दूसरा कोई चारा नहीं था ।

मेरे भाई एस० एम० बनर्जी ने यह कहा कि जनरल इलेक्शन के बाद हरियाणा के अन्दर कांग्रेस पार्टी का क्या हशर होगा ?

मैं बातें कम करता हूं लेकिन मैं उनको एक बात का यकीन दिलाता हूं कि अगर जनरल इलेक्शन हुआ तो 70 फी सदी सीटें हरियाणा कांग्रेस हासिल करेगी । यह बात कहने से साबित नहीं होगी बल्कि आनेवाले हालात आपको साबित करेंगे । उसके कारण हैं । वहां के लोगों का, वहां की जनता का कांग्रेस की आइडियल्योजीज़ के अन्दर विश्वास है जिसका कि सबूत मैंने दे दिया । अच्छे से अच्छा आदमी जो असेम्बली में पहुंचना चाहता है वह यह समझता है कि एक ही रास्ता है असेम्बली में जाने का कि किसी तरीके से मुझे कांग्रेस का टिकट मिल जाये । 50 परसेंट तो मैं उसमें कामयाब हो गया और वह इसलियें क्योंकि वहां की जनता कांग्रेस के साथ है, साथ थी और साथ ही रहेगी । इन चन्द शब्दों के साथ मैं फिर होम मिनिस्टर साहब ने जो रेज़ूलेशन पेश किया है उसकी ताईद करता हूं ।

श्री रामसेवक यादव (बाराबंकी) : अध्यक्ष महोदय, आज गृह मंत्री चह्वाण साहब यह प्रस्ताव रख कर बहुत प्रसन्न हो रहे होंगे । लगता है कि शायद वह इतिहास के बड़े मशहूर व्यक्ति हो जायेंगे क्योंकि जब से यह लोक सभा चली यह तीसरी राष्ट्रपति की घोषणा हुई, एक मणिपुर की, दूसरी राजस्थान की और यह तीसरी हरियाणा की हुई और शायद अभी हाथ साफ कर रहे हैं और अगर वह हाथ साफ हुआ तो न जाने अभी कितनी और जनतंत्र की हत्याएं आप के हाथों होंगी ।

अभी जब श्री चह्वाण बोल रहे थे तो मैं ताज्जुब कर रहा था कि जल्लाद यह कब से बन गये ? जल्लाद का काम है क़त्ल करना और चह्वाण के हाथों इस देश का जनतंत्र क़त्ल हो रहा है । ऐसा कार्य गृह मंत्री श्री चह्वाण कर रहे हैं ।

श्रीमन्, यह राज्यपाल का जो प्रतिवेदन है और माननीय चह्वाण का जो भाषण है उनमें एक ही चीज़ है और वह है दल-बदल की ।

दल-बदल होने से एक समस्या उत्पन्न हुई। प्रशासन में वह चीज़ आ गई। इसलिये बहुमत होते हुए भी वहां की सरकार ठीक नहीं चल रही थी। दल-बदल में गृह मंत्री के इस इरादे के साथ में इत्तिफाक करता हूं। मैं उनकी तारीफ भी करता अगर यह सही मायनों में दल-बदल से चिंतित होते क्योंकि उधर दल-बदल कारण है हरियाणे के मंत्रिमंडल को खत्म करने का तो दूसरी तरफ बिहार में दल-बदल की कोशिश हो रही है और शोषित संघ के साथ पिछड़े वर्ग के आदमियों को मुख्य मंत्री बनाने की लालच देकर दल-बदल करने का प्रयास कहीं कराया जा रहा है। कहां चिन्ता है दल-बदल की? अगर वह पिछड़े वर्ग के मंत्री बनाने की चर्चा होती तो मैं समझता। इंदिरा जी में इतनी हिम्मत होती कि वह अपने पद से हट जातीं और उनकी जगह पर कहीं चह्वाण और जगजीवनराम आ जाते। अगर ऐसा होता तो मैं समझता कि बहुत तबीयत साफ है और उनके इरादे नेक हैं लेकिन इनकी बात क्या, एक जगह दल-बदल से सरकार भंग होती है विधान सभा भंग होती है और दूसरी तरफ दल-बदल का बराबर प्रयास जारी है। इसलिये मैं चाहूंगा कि सभी लोग इस बात पर मुख्यत: विचार करें कि क्या सही मायने में दल-बदल से यह सरकार चिंतित है, क्या यह सदन चिंतित है। यह सही है कि दल-बदल नहीं होना चाहिये। मैं भी ऐसा ही चाहता हूं। लेकिन यह हम कब चाहते थे जो माननीय अशोक मेहता ने दल-बदल किया तब भी हम चाहते थे कि नहीं होना चाहिये। जब माननीया सुचेता ने इस प्रकार बड़े दल-बदल पर चिन्ता प्रकट की, जब गेंदा बाबू का दल-बदल हो गया था और मंत्रिपद उनको दिया जा रहा था तब भी हम को चिन्ता थी और आज भी चिन्ता है लेकिन आज जो सत्तारूढ़ दल है केन्द्र की सरकार है उसको दल-बदल की चिन्ता नहीं है। उसको चिन्ता है कि उसके दल की सरकार कैसे रहे। मैं साफ कहना चाहता हूं कि राष्ट्रपति के शासन का अर्थ है कांग्रेस की सरकार। इसी लिये और लोगों ने तर्क दिया कि अगर सरकार चाहती कि वहां कांग्रेस की सरकार बने तो विधान सभा नहीं भंग होती।

आज यह दल-बदल क्या है? यह हरियाणे की सरकार का अस्तित्व ही दल-बदल पर है। दल-बदल ही अगर कारण था तो अब तक यह सरकार क्यों नहीं भंग की गई? वह इसलिये कि अभी तक बराबर श्री भगवतदयाल और देवीलाल जी वगैरह वह सब मिल कर यह भरसक प्रयत्न और प्रयास कर रहे थे कि किसी न किसी तरीके से बहुमत प्राप्त करके वहां कांग्रेस को सत्तारूढ़ करें लेकिन जब वह अपने प्रयास में सफल नहीं हुए तो फिर अन्ततोगत्वा यह बर्खास्तगी का कदम आया श्री चह्वाण का और चक्रवर्ती साहब के ज़रिये वहां उस विधान सभा को भंग कर दिया। इस तरीके से अगर चिन्ता होती तो क्या मैं श्री चह्वाण से पूछ सकता हूं कि राजस्थान में जिस नाटकीय ढंग से वहां की सरकार को खत्म किया गया और बराबर कांग्रेस को मौका दिया गया कि वहां के विधायकों को तोड़ा जाये, पद के ज़रिये, मंत्रिपद के ज़रिये और संख्या का जो यहां ज़िक्र हुआ तो वह ज़रा पूछें अपने सुखाड़िया साहब के वहां पर मंत्रियों की क्या संख्या है? क्या अभी जो संख्या है वह मुस्तकिल बनी रहेगी या उसे और बढ़ाने वाले हैं? यह सब चीज़ें देखने की हैं। इस तरीके से अगर देखा जाय तो आपके इरादे तो शुरू ही से साफ हैं। राजस्थान के अन्दर नवम्बर में और उसके बाद में उत्तर प्रदेश में आप के राज्यपाल ने कौन से गुल खिलाये? उन्होंने जानबूझ कर मौका देकर कांग्रेस को वहां पर सत्तारूढ़ कराया जिसका कि हमने परिणाम देखा। कहां उनके साथ जनता थी या विधायक थे? वह सरकार आपकी 18 दिन चली और बाद में वह अपदस्थ हो गई। राज्यपाल ने आपके यही काम किया। मध्य प्रदेश में भी क्या राज्यपाल के ज़रिये यह काम आप करने जा रहे हैं और उसी तरीके से आज बंगाल में क्या होने जा रहा है? मैं आपको कहना चाहता हूं कि हमारे मधोक साहब यहां इस समय बैठे हुए हैं और मैं उनको

[श्री रामसेवक यादव]

चेतावनी देते हुए कहना चाहता हूं कि भारत सरकार यह जो गैर-कांग्रेसी सरकारों को गिराने और समाप्त करने का फांसी का फंदा तैयार कर रही है उससे खबरदार रहियेगा क्योंकि मधोक साहब आपकी गर्दन मोटी है और कभी भी वह फंदा आपकी गर्दन में डाला जा सकता है। आप कहीं इतमीनान से न बैठ जाइयेगा। इसी तरह रंगा साहब को भी मैं कहना चाहूंगा कि वह भी खबरदार रहें, इतमीनान करके न बैठ जायें कि अभी उड़ीसा में जो उनकी स्वतंत्र पार्टी की सरकार है उसका चूंकि वहां पर विशाल बहुमत है इसलिये वह सरकार बनी रहेगी। मैं मधोक साहब को कहूंगा कि वह इस घमंड में न बैठे रहें कि उनका मध्य प्रदेश में काफी बहुमत है और वहां वह बना रहेगा। जब एक बार फांसी का फंदा तैयार कर लिया गया है तो वह एक-एक करके आप जैसे लोगों के गलों में भी किसी न किसी दिन पड़ने वाला है। इसलिये मैं सब लोगों को और उस में मैं उधर के लोगों को भी शामिल करता हूं, आगाह करना चाहता हूं कि मेहरबानी करके जनतंत्र के साथ इस तरह से खिलवाड़ मत करो। कहा भी गया है :

"पर उपदेश कुशल बहुतेरे"। जरूरत आज इस बात की है कि दूसरों की विचार-धाराओं की कद्र करो। हमारा संविधान फेडरल है इसलिये सूबे में कोई दूसरे दल की सरकार होगी और केन्द्र में उससे भिन्न दल की सरकार होगी तो उसको हमें बर्दाश्त करना पड़ेगा। लेकिन हम देख रहे हैं कि केन्द्र की कांग्रेसी सरकार सूबों में गैर-कांग्रेसी सरकारों को बर्दाश्त नहीं कर पा रही है लेकिन यह 6 महीने भी मामला नहीं चल पाया। 6 महीने यह मंत्री लोग गद्दी पर नहीं रहे। वह इस 6 महीने में परेशान होते रहे और दरअसल बात यह है कि एक भी व्यक्ति बगैर मंत्री या मुख्य मंत्री के पद के नहीं रहना चाहता है। कहने को मेरे यह कांग्रेसी मित्र जनतंत्र की दुहाई देते हैं लेकिन अमल में उसके अनुसार आचरण नहीं करते। यदि वह 6 महीने भी विरोधी दल की हालत में बैठते, विरोधी दल का क्या कर्त्तव्य है उसको अदा करते तो उन की दुहाई का कुछ अर्थ रहता। वैसे मैं यहां स्पष्ट कर देना चाहता हूं कि मैं कोई गैर-कांग्रेसी सरकारों से बहुत प्रसन्न नहीं हूं। उनको जो करना चाहिये वह उसे नहीं कर रहे हैं। विरोधी दल की हैसियत से जो रोल कांग्रेस को अदा करना चाहिये था वह ज़रा अपने सीने पर हाथ रख कर सोचें कि क्या उन्होंने उसे अदा किया है? क्या उन्होंने एक भी जनता के सवाल को लेकर राज्यों में कोई संघर्ष किया है? क्या उन्होंने जनता के हित में कोई भी प्रोग्राम चलाया है? उनको तो बस यही चिन्ता रहती है कि किसी तरीके से हम मंत्री बन जायें और चपड़ासी लोग हमें सलाम करने लग जायें और हमारे चूतड़ के नीचे कुर्सी आ जाये। यह स्थिति है आज चह्वाण साहब और इस रास्ते पर चल कर के आज जनतंत्र को खत्म करके जिस ढंग से आप चल रहे हो जिस ढंग का व्यवहार चुनाव के बाद आप कर रहे हो वह जनता के मन में घाव करता चला जा रहा है। आज केन्द्र की कांग्रेसी सरकार सत्ताधीशों की तरह से और अंग्रेज़ों की तरह से अपने राज्यपालों का इस्तेमाल करके कांग्रेस विरोधी सरकारों को खत्म कर रही है और यह अगर चीज़ घर कर गई तो फिर यह केन्द्र से भी बाहर हटने के लिये केन्द्र से अपने को हटाने के लिये एक न्योता दे रही है। अगर कहीं आप ने शक्ति का इस्तेमाल किया तो आज नहीं तो कल वह तंग आयद बजंग आयद वाली कहावत चरितार्थ होने जा रही है। अगर ऐसी घटनाएं देश के जनतंत्र में जम्हूरियत में घटें तो उसकी ज़िम्मेदारी इस सरकार पर और गृह मंत्री जी पर होगी। इसलिये सजग रहिये, सचेत रहिये। अब भी बाज़ आ जायें और जनतंत्र में अपने विश्वास का परिचय दें।

मैं अपने श्री चह्वाण को बतलाना चाहता हूं कि आज कश्मीर में इस सिलसिले में क्या

हो रहा है ? कश्मीर में जनतंत्र चल रहा है लेकिन वहां पर क्या हालत हो रही है ? 26 आदमियों के नाम खारिज किये गये जब चुनाव हो रहा था । आज 34 आदमियों के सहारे 75 की अल्पमत की सरकार है क्योंकि मैं बतलाना चाहता हूं कि वहां पर 26 आदमियों के नाम रिजैक्ट किए गए 13 विरोधी हैं । दो जगहें खाली हैं, 41 हुए और 75 में 34 कांग्रेस के हैं । अब कहां बहुमत है । रोज हल्ला मचाते हैं और शिकायतें की जाती हैं लेकिन वह हमारी सरहद की सरकार एकदम नाकामयाब है लेकिन चूंकि वह कांग्रेस की सरकार है इसलिये उसे जैसे भी हो सके कायम रखा जा रहा है । मैं चाहूंगा कि भारत सरकार यह दो चश्मे से देखने की आदत छोड़ दे । अगर आप ने एक चश्मे से देखा होता तो इस देश की जनता आप पर यकीन करती कि इनके इरादे नेक हैं । आज वह इस बात पर विश्वास करती है कि यह सही मायनों में जनतंत्र के दोस्त हैं । यह जम्हूरियत के दुश्मन नहीं हैं और वह सही मायनों में जनता की बहबूदी चाहते हैं और चाहते हैं कि पुर-अमन इस देश की हुकूमत चले और विधान टूटे नहीं लेकिन जब आप दो तरीके के कानून बनायेंगे और आपकी यह चिन्ता बनी रहेगी कि दूसरे दलों से लोग टूट-टूट कर आपकी पार्टी में शामिल हों तो मुश्किल है और तब तो आप फिर विन्ध्येश्वरी प्रसाद मंडल को मुख्य मंत्री भी बना देंगे । यह नहीं होना चाहिये कि जब उधर से सदस्य टूट कर इधर आयें, तो कहा जाय कि प्रजातंत्र की हत्या हो गई । इस तरह राजकाज नहीं चला करते हैं, इस तरह नीतियां नहीं चला करती हैं । इस सरकार को किसी नीति के सहारे चलना चाहिये ।

इसलिये मैं गृह मंत्री से यह कहना चाहूंगा कि वह यह कलंक अपने माथे पर न लें । इस प्रकार की दुर्घटनायें बढ़ती जा रही हैं । यह तीसरी दुर्घटना है । हमें डर है कि इस प्रकार की दुर्घटनायें और भी होंगी और उस कलंक के भागी गृह मंत्री होंगे । मुझे उनके साथ हमदर्दी है । लेकिन मैं उनको कहूंगा कि वह यह कुकर्म न करें । मैं चाहूंगा कि जिस तरह से बंगाल के राज्यपाल महोदय कह रहे हैं कि किस का बहुमत है, किस का अल्पमत है, यह बात विधान सभा में तय हो, हरियाणा में भी उसी नीति का अनुसरण किया जाय । हमें बहुमत सम्बन्धी निर्णय का अधिकार गवर्नर की स्वेच्छा पर छोड़ कर गवर्नरों को 1935 के एक्ट के अधिकार नहीं देने चाहियें और इस प्रकार इस देश में 1935 के एक्ट की पुनरावृत्ति नहीं करनी चाहिये, बल्कि जम्हूरियत और जनतंत्र की जड़ें मजबूत करने का प्रयत्न करना चाहिये ।

इसलिये गृह मंत्री इस प्रस्ताव को वापस ले लें और राज्यपाल को कहें कि वह हरियाणा के मुख्य मंत्री के द्वारा विधान सभा को बुलायें । अगर राव वीरेन्द्र सिंह का बहुमत होता है, तो उनको चलने दें; अगर उनका अल्पमत होता है, तो फिर जिसका बहुमत होता है, उसको शासन चलाने दें । अगर उसके बाद भी गृह मंत्री इस नतीजे पर पहुंचें कि हरियाणा की सरकार कानून और संविधान के अनुसार नहीं चल सकती है, तो फिर उसको भंग कर दिया जाय । यह सरकार और गृह मंत्री इस तरह से काम करें कि वह देखने और समझने में जनतांत्रिक लगे, न कि जनतंत्र की हत्या करने वाला । इसलिये जनतंत्र, मानवता ईमानदारी और संविधान के नाम पर गृह मंत्री इस प्रस्ताव को वापस ले लें ।

SHRI P. VENKATASUBBAIAH (Nandyal) : I have stood up today to defend the action of the President in promulgating President's rule in Haryana. I entirely agree with the Opposition when they say that democracy should be saved. Democracy cannot be saved in the manner that the Opposition preaches here. Democracy has been butchered and murdered and raped in Haryana. It is the duty of the Governor and the President to save democracy. It is with that end in view that this step has been taken to uphold the

[Shr i P. Venkatasubbaih]

constitution and to save democracy from disrepute and ridicule.

The Governor in his letter to the President has clearly stated the events that have taken place in the course of the few months since the present Ministry in Haryana had taken office. Several Members have changed their party affiliations. Members have been speaking hereabout defections. Defections to gain political power and defections because of ideological changes have been very well listed here. My hon. friend Shri Ranga is not here at the moment. When he defected, he defected to found a new political party but not for political gain. He was here as a Member of Parliament when he defected from the Congress. He started to go to the KMPP, and then to the KLP and then from the NLP he came back to the Congress, and from the Congress he again defected and started the Swatantra Party. That is not defection at all, but that is only an ideological conviction. When it suites the Opposition Members to say that this is the sort of defection that has taken place, we have nothing to say against our great leader Shri Ranga.

I should mention one other instance also. Shri Asoka Mehta when he joined the Congress Party was never a member of a legislature. He joined the Congress purely on an ideological basis. So, I would remind my hon. friends who speak here about defections that they must also have this aspect in view.

श्री रवि राय : इसके बाद वह योजना कमीशन के उपाध्यक्ष बना दिये गये ।

SHRI P. VENKATASUBBAIAH : Haryana has a hoary past. It was there that the battle of Kurukshetra was fought, the battle of *dharma* against *adharma* was fought. Here, for the first time, another battle of democracy is being fought now.

In that context, I want to congratulate the Home Minister that he is responsible to uphold the democratic functioning here.

When Shri Bal Raj Madhok, Shri Vajpayee and other members speak, I find that there is a split personality. Shri Madhok issued a statement deploring the state of affairs obtaining in Haryana, but Shri Vajpayee says here....

SHRI BAL RAJ MADHOK : I did issue a statement deploring the situation in Haryana, in Bengal and in Jammu and Kashmir. You pick up Haryana and leave out Bengal and Kashmir, that is my grouse.

SHRI P. VENKATASUBBAIAH : I am coming to that.

Shri Ram Sevak Yadav very nicely chides the Jana Sangh members not to fall in the trap of the Congress, because he is afraid of his own party members in the States where the SSP and the Jana Sangh and other parties are the partners, we can hear the rumblings in the parties.

श्री मधु लिमये : आप लोग तो एक पार्टी होते हुए भी झगड़ते हैं ।

SHRI P. VENKATASUBBAIAH : They have learnt to hate the Congress, but they have not learnt to like each other, the constituent parties of their Governments. That is the difficulty. Shri Gurnam Singh, the Punjab Chief Minister, says that he is disgusted. Shri Charan Singh, the U.P. Chief Minister says that he cannot carry on. Whom are they blaming? They blame themselves for the sorry state of affairs they have brought in the various Governments.

One factor that I would like to impress upon this House is that the Ministry has been dismissed and the Assembly has also been dissolved. If really the Congress Government at the Centre had the idea of reviving the Congress Party which is in a minority and indulging in horse-trading they would certainly have kept the Assembly alive. The fact that the Assembly has been dissolved and the Ministry dismissed clearly proves that the Central Government is as much anxious as the opposition members to save democracy. Many political manoeuvres could have been made by dismissing the Ministry and encouraging the Congress Party there to draw defectors from the other groups, because defection is taking place, as the Governor has pointed out as the changing of a coat.

Shri Vajpayee has been saying that the Governor has issued a statement that still Rao Birendra Singh commands a majority,

and he is not going to dismiss his ministry, also that he has agreed that he would wait till the result of the pending by election is known, but he has not read the later portion where this view has been taken by the Governor that a succession of events took place which go to show that there is no stability, that the morality of the legislators has gone down, and the administration has come to a standstill. The officers do not find security, everybody is in constant fear, the Government has come to a standstill. In such circumstances, what else could have been done by any other Government than to dismiss this unwanted ministry which is going against democracy?

Coming to the other points raised by hon. Members, I would only say that the Congress Party is as much interested as the members of the opposition to uphold the Constitution and preserve democracy. We are not lagging behind in upholding the constitutional provisions, but when the events go to show that the people have lost confidence in the administration there, when there is no semblance of an orderly or stable Government, what else could any Government have done? The very same opposition would have accused the Central Government if they had not taken this step of saving democracy in Haryana.

Another factor I wanted to bring to the notice of this House is that, as my hon. friend Shri Ram Kishan Gupta has pointed out, the leaders of the Opposition should fight the battle of the ballot. They should go to the people and prove that the action of the Central Government is contrary to the principles of democracy. It is not as if President's rule is going to be perpetuated for years together. It is only for the preservation of democracy that this step has been taken. The extreme step of dismissing the Ministry has been taken only under certain compelling circumstances.

With these few words, I defend the action taken by the Central Government.

SHRI P. RAMAMURTI (Madurai) : Mr. Speaker, Sir, I was a little bit amused when I saw the moral pose taken by the Home Minister as well as my friend Mr. Venktasubbaiah and Mr. Gupta, on this question. What is it that the President's rule has been imposed in Haryana for? The Governor does not say that the constitutional provisions have broken down anywhere in that report. I am not going into the question whether the Governor is entitled to ask for the dissolution of the Assembly when the constitutional provisions have not broken down. Everyone knows that this is the constitutional provision. Therefore, I am not going into that question today.

The Governor of the State of Haryana arrogates to himself the right to order the political life of that particular State. And what is that political life in that State? The State Congress party—I am reading from the report—

> "....led by Pt. Bhagwat Dayal Sharma could not forget or forgive Rao Birender Singh for having started the game of defection from the party. Efforts were made almost continuously to topple the Ministry in co-operation with Shri Devi Lal who wanted to form a Ministry under his leadership."

Mr. Venkatasubbaiah was talking of a split personality in reference to some Members in the Opposition. I want to know this : the Minister sitting there, everyone of them, has got a split personality : one personality as members of the Working Committee and leaders of the party and another personality as members of the Cabinet here. What is it that has happened? Either the Haryana Congress party is a part or a unit of the All-India Congress party or it is not. If it is a unit of the All-India Congress party, the people sitting there, the Ministers sitting there, also have got their own say. In that case, the easiest thing for them would have been to discipline them, the unit of the Haryana Congress party and tell them, "Look here, you cannot play this game and ask people to defect from this side or that side." That is the simple thing that they could have done. Why is it that they did not do that? There are many people here who talked about morality. It is amusing for me to hear of morality when they talk of morality. They have been talking of defections.

There was a time in this country, in 1937 or 1938, I remember, when in the then Central Provinces, the Congress Chief Minister Dr. N. B. Khare, despite the Congress Working Committee's directive, conspired with the Governor. And what did

[Shri P. Ramamurti]

the Congress party do? The Congress party immediately oisowned him and took disciplinary action against him and expelled him from the Congress party. Not a single dog barked in this country when Dr. N. B. Khare was hounded out of public life. That was the position in 1937. Those were the days when the Congress party, the All-India Congress National Congress, was engaged in the struggle against British imperialism. There was something to inspire the people of this country. That party today, after Independence,—what is the position of that party which had led the struggle for Independence and which had won the support of the entire people of this country? What is the state of the country today? If political life in Haryana, if political life in Travancore-Cochin, if political life in Orissa, if political life in other parts of the country has come to this pass, I say the main responsibility is that of the Congress party and of no other party.

You had the biggest opportunity to see that political life in this country was conducted in a clean way. But from the very beginning, you started the defections. Mr. Venkatasubbaiah talked about Mr. Ranga's defection and justified it on political and ideological grounds. But what did the Congress Party do in 1952 in Madras when it was reduced to a minority? He must have heard the names of Ramaswami Padayachi and Manickavelu Naicker. Political corruption was started by you and nobody else in this country. What was the aim? The aim was, somehow or other, the Congress party must be in power and nobody else. Mr. Venkatasubbaiah just now said, "After all, we are not saying that the Congress party is going to come to power in Haryana." When I heard that eloquence, I was reminded of the Sanskrit saying *Vriddha Nari Pativrata*. After all, you are unable to get the Congress Party in power there. What can you do? There is no way out. What is the use of trying to be moral about it?

The Home Minister was saying, the Governor has not spared the ruling party. Is that all? Here was the Governor who after 31st October wanted to give an opportunity to call the Assembly. Between that and now, why did be change his mind? The defections were there earlier also. What has happened during the last 20 days for him to change his mind? I dare say, this report was made to order. These split personalities, sitting here, as members of the Congress Working Committee had something else in their mind. As members of the Central Cabinet, they decided, "We have got to attack some other ministry. It is better that this ministry is attacked first, so that we may not be charged that we are doing something with regard to West Bengal." Therefore, they must have decided like that two days back or yesterday and suddenly the very same Governor, who took a different opinion only 20 days ago, comes forward as the purifier of the political life of Haryana. With people like Biju Patnaik and others, can you purify the political life of this country? During the last 20 years, in State after State, Congress rule stands as the biggest monument of corruption in this country. I cannot understand how political life is going to be purified by this. If you are really interested in purifying the political life, what are you doing in West Bengal? You are asking them to form a ministry saying "We shall support you". It is by these inducements of supporting a ministry that you want to topple the present ministry there.

My party never asked anybody to join it saying "We will make you minister". My party has always said, "Come and join our party. We promise you in return, not office, but jail, bullets and sufferings for the common people of this country." (*Interruptions*). Therefore, I can talk about political morality, because our hands are absolutely clean. Supposing for a moment the position was otherwise; supposing the Congress party has been in power and it had not lost its majority, but people were defecting from this side to that side. Would this Home Minister have come forward with a presidential proclamation and a Governor's report of this type? Absolutely not.

Absolutely not. It would never have happened. The reality, therefore, is that ever since the Congress Party came to power in 1947, after independence, from that time onwards, the political life. the public life in this country has become corrupt and corroded primarily because this party in power has lost the ideals for which the Indian people fought for their freedom.

All these years people were taken to the Congress Party with inducements of office. Somebody was talking about permits and all that. What else was the Congress Party doing in all these States excepting distributing permits and other things? This has been the bane of it.

Therefore, I would like to point out, finally, that this entire report is not a report which is based upon the constitutional provisions but it is based upon a political assessment of the particular situation in Haryana, and it is no part of the functions of the Governor to go into the political life of Haryana. If tomorrow after the President's proclamation an election takes place, are we sure that the Congress Party is going to put up such people who will not change place? After all, it is their people who changed places. You had a majority of 48. In a few days they changed seats. How are you sure that in Haryana after the elections once again the people who would be elected are going to be very stable and politically loyal to the particular party on the ticket of which they got elected? You cannot promise that. Your policies are such that you cannot promise that. So long as the Congress Party is following certain policies and because as a result of those very policies this kind of political defections have started in a very big scale in this country, I say you will not be able to promise a stable Government. Your talking of morals is nothing more than a ruse by means of which the Congress Party wants to have its own way. It was stated that the Congress Party leader there could not forget and forgive Rao Birendra Singh. Are we to believe that these people who are in the Central Government are made of a different stuff from the members in the Haryana Congress? They are men of the same stuff, of the same breed I would say. Therefore, they also cannot reconcile themselves to the fact that in State after State the Congress Party has been defeated.

Therefore, I oppose this resolution and support the motion moved by Shri Vajpayee for the simple reason that it is a political measure, it is a measure of vendetta for a political purpose and not done in good faith and honesty.

SHRI J. B. KRIPALANI (Guna) : Mr. Speaker, Sir, I have been patiently listening to those who are in favour of the President's Rule in Haryana and those who are opposed to it. It is a fact that I am no admirer of what the Congress has been doing all these years. I know how the Ministry was formed in Madras after elections of 1952 I know many other things. It is said that the Congress should have established such conventions that today they find themselves in a bad role.

I would also submit to the oppositio that they, who criticise the Congress, ough not to take a leaf from the book of the Congress. If they condemn the Congress, I could understand it. But while condemning Congress, if they indulge in those very things that they condemn in the Congress, then I say, they are out of court. One does not take one's morality from one's neighbour whom one considers to be wrong. Though all these coalition governments were formed with great expectations, as one of my friends of the SSP has stated, they have not been able to put their house in order and they have not been able to show the stability that was expected of them. They have ideological quarrels, quarrels of their own ambition, quarrels of their own making. They are falling, not because, I am sure, the Congress is stronger than before, but they are falling by their own weight, by the divisions in their own ranks. Even the Congress fell because of divisions in its own ranks, not because of many evil things that it has done, but because they were not united among themselves. So, if these people are taking a leaf out of the book of the Congress, by going the same way, they seem to be very apt followers of the Congress. I would wish that both parties, whether Congress or the Opposition, would put their hands on their hearts and find out if they have not been instrumental in killing and violating the conventions that ought to rule in a democracy.

When a woman was found to have committed a wrong and people were going to stone her, Christ appeared on the scene and said: let the first stone be hurled by a person who has not sinned with women. Then it is said in the Bible that the crowd melted away. But, I am sure, if Christ appears today and says those words, everybody would try to be the first to hurl a stone to show that he has not sinned with women. The trouble today is that we condemn others for what we do ourselves.

[Shri J. B. Kriplani]

I think the whole nation has to put its head together and find out a solution. It is no use saying that there were defections elsewhere. In life we do not divide things logically. It is no argument for a man who eats meat to tell his vegetarian friend that vegetables also have life. It is no use telling a man why he is marrying within such limits or not. On account of circumstances, we do not act by logical divisions but practica divisions.

Here in Haryana defection has been more often and quicker than anywhere else. One can understand a defection or two. One can even understand a bunch of 25 members leaving an organisation and joining another organisation; but people joining one organisation in the morning, repudiating that organisation in the evening and joining the same or another organisation the next morning cannot be excused. When such things happen and there is a proposal to introduce President's rule, one cannot say that the Central Government has some vicious objective. It may be that certain things are bearable for a certain time but after some time they become unbearable. I have no doubt that in Haryana that limit of crossing the floor has passed.

SOME HON. MEMBERS : Hear, hear.

SHRI J. B. KRIPALANI : I do not want to say these things just to hear "hear. hear" from the Congress Benches. In the past they have done things of which they ought to be ashamed. I am only saying what is fair and just. Let each party put its hand on its heart and say that it has done nothing which injures the nation. Remember the British Empire. By whom was it made? By rogues, rascals, the scums of the gutters in London, the sea thieves, the sea dogs. These people made the whole British Empire.

They were impeached even in Parliament. There is no concealing the fact that it was done by the ruffs that lived in England but the ruffs in England knew that they could make money for themselves but not at the expense of the nation. Here even honest, good people injure the nation for their personal ends. This is the trouble. An empire can be made by rogues and rascals of the kind of Clive and others; here we cannot save our country thoug we are the most moral people and we stand in the world for peace and unity while we are not united among ourselves.

17·00 hrs.

I would appeal to all my friends, whether they belong to the Congress or to the Opposition, to see that they, in their conduct, do nothing that would injure the nation in any way or that would bring about degradation of the democratic rule that we have established. It may be that the Communist Party is honest above others and it has no skeleton in its cupboard. It may be so because they sing the songs to Mao. So there is nothing that they can conceal. They act always honestly. If they are with Mao, they tell you that they are with Mao. The only party that can claim to be very honest and very straightforward may be the Left Communists; but all other parties have to search their hearts. I would not ask Mao's party to search its heart, because it has no heart. Its heart is sold to China. What can I say to them? But to other parties I would humbly submit that they search their hearts and that they do nothing that injures democracy in this country or that injures the interests of this country.

श्रीमती सुशीला रोहतगी (बिल्हौर) : मान्यवर, देश के इस सर्वोच्च मंच पर शायद कोई भी ऐसा सदस्य नहीं होगा जो कि राष्ट्रपति के इस प्रोक्लेमेशन के बहुत पक्ष में होगा या उसे बहुत ही दिल से स्वीकार करता होगा क्योंकि यहां पर जितने भी हम सदस्य लोग हैं, हम सभी लोग उस में सम्मिलित हैं. हम सबों ने लोकतंत्र में अपनी आस्था व विश्वास रखने की शपथ ली है । इस देश का राज-काज जनतंत्री और लोकतंत्रात्मक तरीके से चलाने में अपनी आस्था स्थापित की है परन्तु हम को सोचना पड़ेगा कि आज वह ऐसा कौन मर्ज़ है, आज वह कौन ऐसी तकलीफ है जिसके कारण आज की केन्द्रीय सरकार को, हमारे राष्ट्रपति को एक ऐसे हथियार का प्रयोग करना पड़ रहा है जिसकी कि आज आवश्यकता पड़ गई है । अगर शरीर के किसी भी भाग में कोई रोग होता है तो

उस रोग को दूर करने के लिये हर तरीके का उपाय किया जाता है परन्तु अगर कैंसर की तरह वह चीज बहुत फैल जाती है और साधारण तरीके से वह चीज़ दूर नहीं हो सकती तो एक ऐसा भी कदम लेना पड़ता है जैसे कि आज केन्द्रीय सरकार को जैसा कि हमारे होम मिनिस्टर को कहना पड़ा कि आज विवशता से लाचारी से कोई स्वेच्छा से नहीं, कोई बहुत खुशी के साथ नहीं, बड़े दुःख के साथ में आज सरकार को ऐसा कदम उठाना पड़ा है। अगर लोकतंत्र को अपने राष्ट्र में, अपने देश में जीवित रहना है तो उस के लिये कोई ऐसा उपयोग इन सब बातों को ध्यान में रखते हुए, इस पृष्ठभूमि को ध्यान में रखते हुए काम में लाना पड़ेगा। सरकार के पास आज ऐसा कोई उपयोग नहीं है जिसके माध्यम से लोकतंत्र को जिसको हमारे चाहे उधर के लोग हों चाहे हम लोग हों सब लोग मान्यता देते हैं और उस लोकतंत्र को हम को जीवित रखना है तो मेरे से पहले जो बहुत-से हमारे महानुभाव बोले उन से मैं पूछना चाहूंगी कि हमारे राममूर्ति जी ने कहा, वह हमारे बहुत ही अध्ययन किये हुए आदमी हैं उनकी मैं बहुत इज्जत करती हूं, ऐसी कठिन परिस्थिति आ गई है उन्होंने कहा कि वहां पर एडमिनिस्ट्रेशन फेल नहीं करा, तो मैं तो केवल एक गालिब की एक छोटी-सी चीज़ आप के सामने दो लाइन को रखना चाहती हूं :

"इब्न मरियम हुआ करे कोई।
मेरे दर्द की दवा करे कोई।"

आज हरियाणा में क्या हालत हो रही है? जनता वहां कराह रही है। एडमिनिस्ट्रेशन पैरेलाइज़ हो गया है और भ्रष्टाचार अपनी चरम सीमा पर पहुंच गया है। हर तरह के दुःख की आवाजें वहां पर फैल रही हैं फिर भी हमारे भाई कहते हैं कि एडमिनिस्ट्रेशन पैरेलाइज़ नहीं हो गया है। आज हम को यह नहीं सोचना है कि कांग्रेस सरकार बनेगी या किस की सरकार बनेगी। सोचना यह है कि कोई भी सरकार हो अगर वह अपना उत्तरदायित्व नहीं निभा सकती है तो उस सरकार को वहां रहने का कोई अधिकार नहीं है। मैं पूछना चाहूंगी अपने वाजपेयी जी से जिनकी कि मैं बहुत इज्ज़त करती हूं कि वह हम को बतलायें कि देश में ही नहीं विश्व के अन्य देशों में भी क्या कोई ऐसा उदाहरण पेश है जहां कि अपनी सरकार बनाने का पूरा मौका था फिर भी उस को ठुकरा कर जनता की आवाज़ को सुनते हुए और अपने उत्तरदायित्व को समझते हुए केन्द्रीय सरकार ने हरियाणा में यह कदम उठाया हालांकि वहां पर कांग्रेसी सरकार के आने के आसार थे फिर भी उस ने उस आसार की उपेक्षा करते हुए और पद-लोलुपता से दूर रह कर अपने मन में विष का घूंट पीकर महज़ जनतंत्र को जीवित रखने के लिये सरकार ने वहां पर आज यह कदम उठाया।

श्री वाजपेयी और अन्य सब महानुभावों की भावना को मैं स्वीकार करती हूं मैं जानती हूं कि उन के दिल में भी एक खलिश होगी एक दर्द होगा। उन के दिल में जनता के प्रति एक अच्छी मूर्ति रखने की इच्छा होगी और वह हम सब के मन में भी है। मैं उन से कहूंगी कि यह एक ऐतिहासिक दिवस है जो हम सबों के बीच में यह एक बहुत ही महत्वपूर्ण विषय आया है और मैं अपने उन सब भाइयों से निवेदन करूंगी कि वह भूल जायें कि वह किस पक्ष में हैं और हम किस पक्ष में हैं। आज यह फ्लोर क्रासिंग एक बहुत बड़ा अभिशाप बन गया है। आज हम को भूल जाना होगा कि किधर का आदमी किधर जाता है। जनता जनार्दन ने हम को चुन कर यहां भेजा है। हम ने जनता को विश्वास दिलाया था कि हम जनता की सहमति लेकर और अपने कांस्टीट्यूशन की शपथ लेकर आज हम यहां बैठ कर किसी भी समय हमारा कोई सदस्य सोचता है कि आज उन विश्वासों से उन को आस्था हट गई है-उस का पहला कर्त्तव्य है कि एक ईमानदार व्यक्ति के अनुसार अपने

[श्रीमती सुशीला रोहतगी]

मन में विश्वास रखते हुए और उस शपथ को, जिस लोकतंत्र की शपथ ली है उस संविधान में आस्था रखते हुए सर्वप्रथम वह अपना त्यागपत्र दे और त्यागपत्र देकर जनता के पास पहुंचे और कहे कि मुझे अपनी राय बदलनी है ऐसे सदस्य की मैं बहुत इज्जत करूंगी । मैं चाहूंगी हमारे उधर के भाई यह भूल जायें कि उन के उधर से यहां कितने लोग आये और उसी तरह से हमें भी भूल जाना होगा कि इधर के कितने लोग टूट कर उधर जाते हैं । हमारी स्पीकर्स कान्फ्रेन्स में भी यह चीज आ चुकी है और व्हिप्स कान्फ्रेन्स में भी वह चीज़ आ चुकी है और उन में हम लोगों ने भी अपनी तरफ से और विरोधी दल के भाइयों ने भी अपनी तरफ से राय ज़ाहिर की है । मैं सबों से निवेदन करूंगी कि आज के इस ऐतिहासिक मौके पर हमें अपने दिल पर हाथ रख कर अपनी अच्छी भावनाओं से यह सोचना है कि यदि हम चाहते हैं कि जनता में लोकतंत्र की आस्था रहे जनता हम लोगों का मखौल न करे जैसा कि गवर्नर ने अपनी रिपोर्ट में लिखा है :

> "They have made a mockery of the Constitution and have brought democracy to ridicule."

ज़ाहिर है कि अगर हम डेमोक्रेटिक हैं और इस देश में प्रजातंत्र को जीवित रखना चाहते हैं तो उन सब चीज़ों को जो कांस्टीट्यूशन को एक मौकरी बना रही हैं उन को हटाना है । मैं यह निवेदन करना चाहूंगी कि मर्ज़ काफी बढ़ गया है और समय रहते हमें उस का उपचार करना होगा । इस मर्ज़ की गम्भीरता आप इसी से समझ सकते हैं कि गरवर्नर महोदय ने अपनी रिपोर्ट में इस ओर इशारा किया है जब वह कहते हैं :

> "I had hoped that the people would be tired of these defections and the epidemic of defection would cease and some stability reached. But it seems that in the present conditions of Haryana poli tics, defection has become endemic."

इसी से मालूम हो सकता है कि वह चीज कहां तक चली गई है और इस मर्ज़ का मुकाबला करने के लिये यह जो अंतिम हथियार का सहारा हम ने लिया उस के अलावा और कोई मार्ग हमारे सामने रह नहीं गया था ।

मैं पूछना चाहती हूं कि जब 40 की ताकत थी और उन 40 में से 22 विरोधी दल के आदमी ऐसे थे जो किसी न किसी प्रकार से आफिस होल्डर्स थे तो उस में हमारे वाजपेयी साहब ने बहुत सद्बुद्धि दिखाई थी एक बहुत अच्छी परम्परा स्थापित की थी कि उन आफिस होल्डर्स में उन्होंने अपने को नहीं गिना और वह उस पद से दूर रहे थे । मैं इस चीज़ के लिये उन को बधाई दूंगी और मैं उन से आशा करूंगी कि जिस चीज को शुरू-शुरू में उन्होंने समझा था कि यह सरकार इस के काबिल नहीं है जो सरकार हरियाणा में चल रही है वह इस काबिल नहीं है कि उसे वाजपेयी जी का जनसंघ दल अपना सहयोग दे सके वही चीज़ आज जाकर हमारी केन्द्रीय सरकार ने स्वीकार की है । हो सकता है कि इस में कुछ देर हो गई हो । मुझे पूरी आशा है कि वाजपेयी जी और उन के दल से इस कार्य के लिये और एक सच्चे कार्य के लिये जिससे जनता में एक अच्छी चीज़ आयेगी उस में उन का पूरा सहयोग मिलेगा ।

मुझे कहना है कि गवर्नर ने अपनी रिपोर्ट में यह बताया है :

> "....it is being kept preoccupied all the time with the problem of its very survival. Administration is paralysed.... Everyone seems to want to be a Minister or a Parliamentary Secretary. It is bad enough that political support is being sought by offering Ministerial offices at the cost of the tax-payer...."

क्या कोई भी भाई चाहे इधर का हो या उधर का हो क्या इस चीज़ से इन्कार कर सकता है जो कि गवर्नर ने कही है और क्या

वह अपने को जस्टिफाई कर सकता है मैं यही प्रश्न उन से पूछना चाहूंगी ।

गवर्नर ने अपने पत्र में कहा है :

"....there are good reasons to believe that the defections are being secured by not too honourable means."

जब गवर्नर महोदय यह कहते हैं कि डिफेक्शन्ज को "नाट टू आनरेबल मीन्ज" से प्राप्त किया जा रहा है तो इस टर्म का स्पष्ट अर्थ है कि डिस-आनरेबल गवर्नमेंट चल रही है, एक अस्थिर सरकार चल रही है, जो अपनी जनता के कष्टों और अभाव-अभियोगों को दूर करने की तरफ ध्यान नहीं दे रही है, तो फिर शरीर के उस दूषित अंग को शरीर से अलग करने के लिये सर्जरी या शल्य-क्रिया के अलावा कोई रास्ता नहीं है ।

गवर्नर की रिपोर्ट में कहा गया है :

"Now that so many members of the Legislature have tasted power...."

आप 'टैस्ट पावर' शब्द का प्रयोग देखिये । हम अनुमान लगा सकते हैं कि गवर्नर महोदय ने कितने दुःख और कितनी शर्म के साथ यह बात कही होगी :

"Now that so many members of the Legislature have tasted power and have seen that by threatening to defect...."

'थ्रेटन' शब्द लोकतन्त्र के खिलाफ है । लोकतंत्र और 'थ्रेट' साथ-साथ नहीं चल सकते हैं । लेकिन गवर्नर महोदय अपनी रिपोर्ट में 'टैस्ट पावर' और 'थ्रेटन' दोनों शब्दों का इस्तेमाल कर रहे हैं ।

"Now that so many members of the Legislature have tasted power and have seen that by threatening to defect they can get what they want, it seems to me that no alternative stable Ministry can be formed so long as there are such large numbers of members whose loyalties are so flexible. If the Assembly is convened and either the ruling Party or the opposition can establish its majority, even then there will be no peace or stability in the present circumstances."

मुझे केवल यही कहना है कि अगर यह आशा होती कि कुछ दिनों के बाद वहां की स्थिति स्थिर हो जायेगी, तब मैं कहती कि सरकार ने यह प्रोक्लेमेशन जारी कर के एक गलत कार्य किया है । लेकिन गवर्नर ने अपनी डिस्क्रीशन का उपयोग कर के अपनी राय दी है, स्थिति का अच्छी तरह से अध्ययन कर के वह इस परिणाम पर पहुंचे हैं कि ऐसे आसार नहीं हैं कि भविष्य में भी वहां पर एक अच्छी और स्थिर सरकार कायम हो सकेगी । इस स्थिति में मैं मंत्री महोदय के प्रस्ताव का समर्थन करती हूं—बड़े दुख के साथ, क्योंकि यह प्रोक्लेमेशन हमारे लिये कोई खुशी की बात नहीं है । हमें उसे भी विष की तरह पीना है और उससे अमृत का सृजन कर के हरियाणा में एक अच्छी सरकार स्थापित करनी है ।

इन शब्दों के साथ मैं इस प्रस्ताव का समर्थन करती हूं ।

SHRI SURENDRANATH DWIVEDY (Kendrapara) : If this Government had any love and respect for the Constitution, the law of this country, or for democratic processes, then this Governor's Report would have been thrown into the waste-paper basket. By acting on the advice of the Governor as contained in his Report and by taking recourse to Article 356 for Presidential Rule in the State, they are only establishing a very dangerous precedent. Probably they are not affected by this because, as it appears, there is a deep-laid game; it is a conspiracy; it has been done deliberately to upset non-Congress Governments. A beginning has been made at Haryana which, I must admit, is the weakest link in the whole chain of non-Congress Governments; there is no doubt about that. But they have thought, as a bargain, to strike here.

After all, if the President's Rule is to be promulgated in any State, what are the requirements under Article 356? It is very clear. Either there should be a Constitutional breakdown or there is no chance, whatsoever, of an alternative Ministry being formed. In this document, there is no

[Shri Surendranath Dwivedy]

instance, not even a single instance to show that there has been a breakdown of law and order in Haryana nor in this House has the problem ever been raised by anybody to show that a situation has developed in Haryana where no longer orderly administration can be carried on. (*Interruptions*) The Report does not show that. I want my hon. friend to point out at least a single instance. In a sentence, the Governor says that the administration is paralysed. When does he discover that? He discovers that when it suited him. He did not discover it when so many Ministers were appointed. He says Ministers are appointed to retain the majority of the Government, and this, he terms an abuse of the constitutional powers. Would I take it, Sir, that any expansion of the Ministry or appointment of Ministers is an abuse of the constitutional power? Any Government, Congress or non-Congress, would be accused of that, if that would be the sole criterion to decide what the abuse of power is. There is no question whatsoever of that.

It must also be remembered that the number of Ministers appointed in Haryana will be more than what has been done after the present Governor took charge. Many Ministers have been appointed before that. He has never thought so. When this question was posed to him, rather categorically he says 'No, there has been no occasion. He still commands the majority'. Also, Sir, in this report he does not says that the present Government has lost its majority, lest the President might think that because some Devilal or somebody has gone over to the Congress, the strength of the Congress Party has increased and, therefore, he has lost his majority. Even in his last letter, the Governor has maintained that the present Chief Minister commanded the majority. It is very clearly said. So, I think this has been done for a political purpose, nothing else behind it. The whole excuse that they point out is—we are butchering democracy in order to save democracy.

Sir, so much has been said about defections. I can understand that, I cannot support it and I am not happy about this. We have been condemning these defections. I may recount, Sir, if you permit me, one incident. It was this Party, the Praja Socialist Party; when we left Congress in 1948—those of us who were elected on Congress ticket to the legislature. We resigned our membership from the Assemblies and said that we have no right to continue as representatives, having been nominated by that Party which we have now left. If these people really serious about defections, if they really wanted to establish moral standards, a code of conduct in our political life would have been accepted. A standard would have been established. But what have they done all these years? If defections have come today and pose a problem before them, if anybody is responsible for it, if anybody has corrupted the political life of this country and made democracy a farce, a mockery, it is the Congress Party alone and nobody else. It is very clear from the past history and even today—you are no longer in the Congress Party—but I want to point out so that everybody may know what is happening in this country. Here, everybody realises that after the General Elections these defections are going to become a real danger to the democratic life of this country. And who are encouraging this? When you were in the Congress probably you were President, or not, I do not know, but now the Central Parliament Board passes a resolution rescinding the previous one and invites everybody, whichever Party he may belong to, if he leaves that Party and comes to them, they will simply embrace him. The lead has been given from here....

SHRI NATH PAI (Rajapur) : This is the original sin.

SHRI SURENDRANATH DWIVEDY : This is to encourage defections all over the country. Therefore, they have no moral right. Is this action being taken because of defections? Are they worried on account of that? It is not so. If that was so, the whole thing would have ended long long. Who is going to really stop this? Is it the Governor? By taking this action again, it is proved and as has been accused on the floor of this House, that they are really utilising the Governors and working them as political agents to suit the political purposes of the Congress Party in power, nothing else, because the Governor cannot go into the extraneous reasons. The Governor, a salaried servant, is he to dismiss an

elected representative without giving him a chance to test his strength in the Assembly? He himself says that the Chief Minister has a majority. He says himself that on the 20th of December the Assembly was to be convened. 20th December is the date given here in this summary. If that be so, after the receipt of this report, why should Government not have waited till 20th December? The argument is advanced that there might be more defections.

I think it would really be a bad day for this country if we are to believe in these documents. The Governor has stated why he has taken this step. He says:

> "This new State has had a raw deal so far. What Haryana badly needs now is a clean and efficient administration."

And who will bring about this clean and efficient administration? He says:

> "Fresh elections may be arranged as soon as possible after the administration has been toned up by a brief spell of Presidential rule."

We are asked to invoke President's rule in Haryana to tone up administration. Whether our Constitution provides for such a thing or not the Central administration here could be toned up by having a President's rule for a brief spell. Then, the Governor suggests how a stable government could be formed. He has no business to consider whether a stable government is there or not. He has only to consider whether an alternative government could be formed or not. But he has gone into the question of the stability of the government. Who is he to decide that? Who is he, a salaried servant, to decide what constitutes a stable government or what factors cause the stability of a government? Then, he says:

> "It is to be hoped that in mid-term elections so many opportunist legislators would not be re-elected."

How is the Governor going to prevent it? He himself says who is responsible for this state of affairs. He has not spared the Congress Party also because the Congress Party has its own contribution to this sordid game. He says:

> "The defections have become very frequent. The Opposition could never reconcile...."

The term 'Opposition' here refers to the Congress Party. He says:

> "The Opposition could never reconcile itself to its position as a responsible Opposition."

AN HON. MEMBER : It is an irresponsible Opposition.

SHRI SURENDRANATH DWIVEDY : He further says:

> "It must bear some responsibility for not having given the Government any peace or chance to settle down to constructive work."

This was exactly what they did in Kerala where some other Government was in power. The same process has been started here. the hint goes from the Centre to the effect; Create trouble; create uncertainty; create situations in which it will be possible for us to invoke this article', and the Governor is a very handy weapon in their hands for playing this game.

SHRI NATH PAI : Therefore, they do not want to have any consultations in regard to the appointment of Governors.

SHRI SURENDRANATH DWIVEDY : Some hon. friends have said that it is a murder of democracy. I would say that it is the end of democracy in this country.

MR. SPEAKER : After murder, naturally it is the end. Where is the need to say that again?

SHRI SURENDRANATH DWIVEDY : They say that it is the murder of democracy in Haryana. But I say that it is the beginning of the end of democracy in this country.

SHRI NAMBIAR (Tiruchirappalli) : After murder, there is *post-mortem* also.

SHRI SURENDRANATH DWIVEDY : I am afraid that this kind of thing may happen not only in Haryana but in other States also. Of course, I must make it very clear that I have no sympathy with the Haryana Government. I do not approve of whatever has happened even if my party happens to be a partner in any government. I do not approve of the opportunistic policies that are being followed by non-Congress as well as Congreess Governments to take

[Shri Surendranath Dwivedy]

back the defectors in order to have a majority and to make them Ministers overnight. That is a very shameful act. It is a disgrace, such a thing continues in our political life. Therefore, I have no sympathy and no love at all if Haryana Government goes; if many other State Governments of that type also fall, I will not be sorry for them, but it must be based on some constitutional procedure. There must be valid reasons why President's rule should be invoked.

Therefore, I would appeal to the House once again. Of course, the Opposition will vote against the Home Minister's resolution. But I would like to tell my Congress friends that still there is time and they may give an opportunity again by not approving this Proclamation, and let the Haryana Assembly meet and let the strength of the Government be tested, and if it falls, then let them order fresh elections and whoever commands a majority may form the government by following the ordinary or normal democratic procedure.

With these words, I oppose the Home Minister's resolution and support Shri A. B. Vajpayee's motion.

MR. SPEAKER : There are three more Parties which are yet to be given a chance, and there are one or two unattached Members also. I have got three or four names more in the Congress Party's list also. I know that several of them are getting up every time. But I would say that if the speeches are brief, I could give them a chance. Let them take five minutes each and speak without repetition. Of course, some other names also have come in later on. But at least I have got three or four names in the Congreess Party's list.

Therefore, may I request members to be brief, so that four from this side and four from that side can speak ?

श्री यशपाल सिंह (देहरादून) : आधा घंटा टाईम बढ़ा दिया जाय ।

MR. SPEAKER : We must have the audience. If you guarantee me the audience, I will extend the time.

SHRIMATI SHARDA MUKERJEE (Ratnagiri) : Mr. Speaker Sir, I think even the opposition parties will have to admit that this report of the Governor is equally condemnatory of the Congress Party and the other coalition parties that exist in Haryana. I am glad that a condition exists in our country where a Governor appointed by the Central Government gives in his report this kind of censure, shall I say, against the Congress Party.

What is it that we are discussing at present ? I think basically it is not so much a question of defections, because defections have occurred in other democratic countries without shaking the foundations of the Government. We are discussing basically a law and order situation, we are discussing basically whether it is possible under the present circumstances for the administration to continue, and the Governor has said in this report at page 7 :

> "There will be no peace and stability in the present circumstances."

He has also stressed again that what is basically necessary for Haryana is a clean and efficient adminstration.

It is possible that after six months, when elections take place, the same sort of situation may arise. I do not rule it out, but what has become quite evident in today's debate is that we have been busy, both sides, throwing mud at each other. We have forgotton the geographical position of Haryana, we have forgotten what repercussions it will have both on our defence position and on our border situation if there is political instability in that area.

What is the prime function of the Government ? The prime function of the Central Government is to see that the security of the country is ensured. I ask you : is it too much to suspend the Assembly for six months in order to give that peace and security in that area ?

It hurts the Congress party as much as it hurts you. If this report of the Governor were not an honest statement of facts, if as you have said, it has been engineered by the Central Government, why should he say in this report what he has done about the Congreess Party? It could

have been smoothed over; it could have been presented as a nice cake with icing on it. No, he has given the true situation, even you have to admit it.

SHRI PILOO MODI (Godhra) : She says even you have to admit it.

MR. SPEAKER : I do not have to admit anything.

SHRIMATI SHARDA MUKERJEE : I would ask; would this be possible if the communist party were in power ? I wonder. Would it be possible to have this kind of an honest report ? That is the main thing.

Now, Sir, the debate here has gone on the constitutional basis and on the basis of defections, but basically I think it is a political aspect. After all, they are as much anxious to get political power as we are, and there are as many people in their party who are averse to political power as there are in our party. All of us are not dying to become Ministers and all of you are not dying to get rid of Ministerships either. We are all sons and daughters of the same soil. Whatever you have said, we have also said. So much noise about the political situation that exists in Haryana has been made. But I think the Union Government has done nothing more but to ensure that the people of Haryana have political security which is so essential to the country at this stage.

SHRI TENNETI VISWANATHAM (Visakhapatnam) : Mr. Speaker, Sir, I am fully opposed to the resolution moved by the Home Minister.

AN HON. MEMBER : Matter of duty.

SHRI TENNETI VISWANATHAM : It is not a matter of duty; it is a matter of understanding and it is a matter of politics and common sense. It is not a mere matter of duty. Sir, it has been said that what has happened in Haryana is a mockery of democracy. But what is happening here today is a mockery of the Constitution. Let us understand what we we are doing. The Governor has been praised for giving a good report, and an impartial report. I say it is a halting report. I do believe his mind is not there. That is why he has said at several places, he has given many sentences which support the contentions to be raised by the Opposition. At three places, he says that the Government has a majority. In the end also he says it commands a majority, but says "All the same, I do not want this; I want President's rule".

What has the President done ? I do not think the President has gone into the various statements made by the Governor. The proclamation has followed the language of the Constitution : it simply says :

> "....received a report from the Governor of the State of Haryana and after considering the report and other information received by me...."

The "other information" has not been vouchsafed to us, to this House. The proclamation refers to these two items, just as in the Constitution. Nowadays, in the criminal courts, when charges are made, the language of the Penal Code or the Criminal Procedure Code is just cited whether the offence actually is covered by it or not. Similarly, the President's proclamation says : "....Other information received by me......" Will the Minister be pleased to lay on the Table of the House the "other information received" by him ? What is it that the Governor says ? Although he says that there is majority for the present Government he says that still he does not believe that there will be a stable government.

Now, a few days ago, he was quite satisfied with the statement of the Chief Minister that the strength could be tried in the Assembly on 3rd December. Suddenly, he changed his mind. Why? Because some other defections or crossings over took place. Well, then, did he invite the Chief Minister again and say : "A few days ago, my dear friend, I agreed with you that you can try your strength on the 3rd December, but today the situation is changing. What is your position ? No, I think he was having conversation with somebody else in Delhi rather than with the Chief Minister in that place.

Is it true that no one is satisfied with defections and personally nobody wants

[Shri Tenneti Viswanatham]

these defections and we are also equally unhappy over these defections. But what are we to do ? In a changing society, in a developing society, as it is called, with changing values, we are now on the threshold of a new kind of life here, and therefore certain things happen.

All the same, the Constitution is above all those things. Has the Constitution failed ? Is the Government unable to run the administration according to the provisions of the Constitution ? That is the question. But the Governor has simply said that the administration is paralysed. How many times did we not have the administration paralysed on account of quarrels in the ruling groups ? From time to time, from State to State, we have these reports. Even at the centre it happens. The report of Mr. Gorwala also referred to such things Yet, nobody thought of superseding these governments and imposing President's rule.

This is a very bad precedent. Why did the Government think of it at this stage ? This is ill-timed and it shows undue haste. Apparently there is something else in the mind of Government beside Haryana. They have got 7 or 8 non-Congress Governments and they are getting very uncomfortable about them. They wanted to start somewhere, but this is a very bad precedent. Let us stick to the Constitution. If the Haryana Government should go, if it deserves to go, let it go. Nobody will weep over that. But why not wait till 3rd December ? The Governor says, he is tired, If we have got a TB patient, naturally everyone in the house is tired. But we do not kill the patient. This Government has undertaken the duty of cremating a person even before he dies. This is very wrong. Democracy might have been made a mockery in Haryana. But let us not all combine here and make a mockery of the Constitution. I have absolutely no personal axe to grind anywhere, but I am anxious about some constitutional conventions. One convention at least which this Government should learn is to have some patience. Why are you so impatient. When the Governor was at first satisfied that it was a reasonable request to wait till 3rd December, why should Delhi be so impatient ? That is my question and let us ponder over it.

17·38 hrs.

(MR. DEPUTY-SPEAKER *in the Chair*)

SHRI BEDABRATA BARUA (Kaliabor) : Sir, the one point on which the whole question hinges is the constitutionality of the President's action in issuing the proclamation. It has been admitted on all hands that Haryana politics stinks now. Actually I had borrowed that term from a leader of the opposition this morning. The politics of Haryana stinks so much that it is an act of kindness and advancement of India's democracy. It helps us; it gives some fresh air in the suffocating atmosphere. I do not want to go into all the allegations they have made or all the consequences and nightmares trotted out by some communist friends about west Bengal and so on.

One point that needs to go down our hearts is that no government can fail to respond to the basic democratic forces. In Haryana what happened after the general elections is known. There might be some defections from the Congress party. There was an alternative government. But when the response of the Government to the legislature becomes doubtful and when the response of the legislature to the electorate becomes nil, it functions in mid-air and as a true democrat, I would not hesitate to say that the surgeon's scalprum has to be used. It is essential that somebody on behalf of this democracy and our Constitution —I am very proud to say that my party.. (*Interruptions*).

I am not defending only myself. I would also defend Shri Asoka Mehta. We in 1953 laid down that Indian democracy requires to be guided under certain compulsions. It is those compulsions—excuse me for saying that—of a backward economy that forces us in a direction of polarisation with the Congress. That polarisation today is the only hope of India's democracy.

I know that the different forces that are working in India have given us that

type of combination governments that are threatening to explode every moment, and that is no signal to India's democratic survival. It is necessary that this point goes down home and every one of us realises that.

The constitutional functioning has to be put in a proper way. We must function in a constitutional way. The Congress Party might have committed certain mistakes. It does not matter. But when comes to deciding the trend of India's democracy we have to cry a halt at some point. There is no doubt that the Central Government which is entrusted by the Constitution with a duty, has to discharge that duty. The President and the Governors have a duty under the Constitution to see that the constitution functions in a proper manner and to report on the failure of the constitutional machinery in any State. That has to be done. The constitutional machinery fails when ministerial responsibility fails. Instead of a minister feeling that he has lost the confidence of the electorate and of the legislature and resigning, when he tries to make more ministers as a way out that is the point at which the constitutional machinery has failed (*Interruption*).

I am sorry to say that it has not been realised that the entire legislture has been dismissed including the Congress members. It is not that only the non-Congress members have been dismissed. The entire legislature has been dismissed and this is the most constitutional appeal to the people. When we appeal to the people, let this House support this appeal. Let all of us jointly tell the people. As Shri Vajpayee said, let us make a convention right now, let us lay down rules and norms right today, let us lay down patterns of behaviour for legislators and tell the electorate in Haryana to see that people who have behaved in a most irresponsible manner should no longer qualify to represent them.

श्री गुलाम मुहम्मद बख्शी (श्रीनगर) : जनावबाला, मैं यहां आनरेबुल होम मिनिस्टर साहब के इस मोशन की ताईद करता अगर उन्होंने एक ही तरीके से इस किस्म के वाकयात के साथ फैसला किया होता या एक ही स्टिक से हर एक चीज को मापा होता । हरियाणे में जो कुछ हुआ गवर्नर की रिपोर्ट के मुताबिक राष्ट्रपति के एलान के मुताबिक हुआ । हरियाणे में अब तक मेजारिटी है मौजूदा चीफ़ मिनिस्टर के साथ और राष्ट्रपति के पास गवर्नर की रिपोर्ट के अलावा और भी इनफोरमेशन है जिसकी कि बिना पर वह यह ऐक्शन ले रहे हैं । साथ ही वह यह कहते हैं कि डेमोक्रेसी का तकाजा है राय आम्मा का तकाजा है कि ऐसी गवर्नमेंट को पावर में न रहने दिया जाय जिसके साथ लोगों की ताईद न हो ।

अब काश्मीर को लीजिए । 75 मैम्बर हैं वहां असेम्बली के । उन 75 में से 26 आए हैं रूलिंग पार्टी के । मैं नहीं कहता हूं कांग्रेस पार्टी उस को । यहां कुछ गलतफहमियां होती हैं कि कांग्रेस पार्टी की गवर्नमेंट वहां पर है । किस पार्टी की है किस पार्टी की नहीं है यह मैं नहीं जानता हूं लेकिन मैं रूलिंग पार्टी को कहता हूं कि 26 बाई रिजैक्शन हैं 13 हैं अपोजीशन के । हो गये 39 । 2 सीटें खाली हैं हो गये 41 । जो रूलिंग पार्टी है वह 34 को स्ट्रेंथ से वहां एडमिनिस्ट्रेशन चला रही है गवर्नमेंट चला रही है । इसके सिलसिले में राष्ट्रपति के पास वफ्द गये । तमाम पोलिटिकल पार्टीज ने युनैनीमस्ली रेजोलूशंस पास किये कि उन के साथ राय आम्मा नहीं है । राय आम्मा उन के बरखिलाफ़ हैं लेकिन वह वहां पर बैठे हुए हैं । हमें कहा गया कि पेटीशन करो और पेटीशन से फैसला होगा । एलैक्शन कमिशन के रिमार्क्स को अगर देखा जाय तो काश्मीर का एलैक्शन बजाय खुद कोई एलैक्शन नहीं है यह खुद चीफ़ एलैक्शन कमिश्नर ने नोट दिया है । उस के बाद कायदे कानून के मुताबिक आज तक 9 महीने हो गये फैसला वहां होना चाहिए

[श्री गुलाम मुहम्मद बख्शी]

था लेकिन वहां अभी तक एक पेटीशन के अलावा, हालत यह है कि आउट औफ़ 60 पेटीशंस, 3 पेंडिंग हैं हाईकोर्ट में, उन की तरफ मैं रैफ़र नहीं करता लेकिन 56 पेटीशंस जो इस जमात के खिलाफ़ हैं 41 का रिजैक्शन हो गया है जिन में से 26 वाई आउटराइट रिजैक्शन हैं और 1 का रिजैक्शन औन एकाऊंट औफ़ इजैक्शन है लेकिन कोई सुनवाई नहीं है । हालांकि एक ट्रिब्यूनल मुकर्रर किया गया था लेकिन 11 सितम्बर को एक ही दिन में कानून पास करके ट्रिब्यूनल को भी खत्म कर दिया गया । 11 सितम्बर से इस वक्त तक वह मामला लटका हुआ है । जिस स्पीड से पेटोशन का फैसला होना चाहिय वैसा नहीं हुआ है । एक पैटीशन का कायदे कानून के मुंताबिक 6 महीने के अन्दर फैसला हो जाना चाहिए लेकिन 9 महीने के अन्दर एक पेटोशन हुई तो उस के हिसाब से तमाम पेटोशंस के लिए कम से कम 30 साल चाहिएं । मतलब इस का यह हुआ कि 30 साल तक वही लोग रहने दिये जायं जिनके कि पास जनता को कोई सपोर्ट नहीं और यह साबित कर के दे देंगे और सावित किया जबकि वह उसमें गये । मैं उन एलैक्शंस की मैरिट्स और डिमैरिट्स में नहीं जाता । वहां भी हर तरफ से हर पार्टी की तरफ से डिमांड हुई । मैं इस मोके पर प्राइम मिनिस्टर से और होम मिनिस्टर से यह कहना चाहता हूं कि उनके जरिय सब जगह एक रौड इस्तेमाल नहीं किया जा रहा है और अगर वैसा किया होता तो मैं यकीनन हरियाणे में उन के ऐक्शन को ताईद करता और जोरशोर से ताईद करता । लेकिन जैसा मैंने कहा मरकजी सरकार एक ही रौड सब जगह इस्तेमाल नहीं कर रहो है । यह बदकिस्मती की ही तो बात है कि जहां दरअसल माइनारिटी है और आप भो मानते हैं कि वहां पर माइनारिटो है लेकिन वहां पर वह माइनारिटी गवर्नमेंट बैठो हुई है और टस से मस नहीं हो रही है । अब जब यह हकीकत है कि हमारी उस स्टेट में माइनारिटी गवर्नमेंट बैठी हुई है और आप भी मानते हैं कि वहां पर माइनारिटी की गवर्नमेंट कायम है तो फिर इंसाफ का तकाजा है कि उसे वर्खास्त किया जाय और हमारे साथ इंसाफ किया जाय । लेकिन हमारे साथ इंसाफ भी क्या होता है ? पेटीशंस जिसके लिए वाजै क़ायदे क़ानून बनाय हुए हैं उनकी तरफ भी कोई तवज्जह नहीं दी जा रही है । मैं उन से यह दरख्वास्त करूंगा कि यह सही है कि आप एक कदम उठा रहे हैं मुल्क में सही मायनों में डमोक्रसी के फंक्शनिंग के लिए और मैं चाहूंगा कि इस डिफैक्शंन की रोज व रोज बढ़ती जा रही बीमारी को खत्म करने के लिए आप तमाम पार्टियों को साथ लेकर पालियामेंट के जरिए एक कानून लागू करें कि आयन्दा डिफैक्शंस नहीं होंगे ताकि इस किस्म के दल बदल कि शाम को आज किसी पार्टी में हैं सुबह को निकल कर दूसरी में चले गये और शाम को उस से भी हट कर तीसरी में चले गये यह जो डिफैक्शंस हो रहे हैं कि शाम को है सुबह को नहीं यह बीमारी खत्म हो जाय ।

मेरी शिकायत इस सरकार से यह है कि जब ऐक्शन लेने का वक्त होता है तब तो हम खामोश बैठे रहते हैं लेकिन जब ऐक्शन लेने का वक्त नहीं होता है । तो ऐक्शन ले लिया जाता है और नेचुरली इसके खिलाफ रिजैंटमैंट होना लाजिमी है । मैं उन से यही अर्ज करूंगा कि आनरेबुल होम मिनिस्टर खुद वहां पर गये और इस हाउस के भी काफ़ी मैम्बर वहां पर गये थे, मैं आज उन सब के यहां पर नाम नहीं लेना चाहता, उन्होंने वहां के उलटे सीधे हालात देख कर वायदा किया था कि वह वहां की हालत को ठीक करने के लिए दवाब डालेंगे लेकिन अभी तक वही बेढंगी रफ्तार वहां पर चल रही है । ला एंड आर्डर और एडमिनिस्ट्रेशन वहां पर नदारद है, एकोनामी तबाह है, सिक्योरिटी है नहीं, करप्शन बढ़ा हुआ है और इन सब चोजों के रहते हुए भी

आप उम गवर्नमेंट को इन पावर में रख रहे हैं।

मजबूरी क्या है और क्या नहीं है, मैं नहीं जानता। वे लोग अपने आप को कांग्रेस गवर्नमेंट कहें, शौक से कहें, लेकिन हम उन को नहीं मानते हैं। वह एक रूलिंग पार्टी है। वह क्या है और क्या नहीं है, यह दुनियां जानती है।

हरियाणा के गवर्नर को जो रिपोर्ट एवान के सामने रखी गई है, उसके मुताबिक 78 मेम्बरान में से 40 मेम्बरान तो चीफ मिनिस्टर की सपोर्ट करने के लिए मौजूद हैं, लेकिन फिर भी वहां के चीफ मिनिस्टर को रिमूव किया जा रहा है। इसके मुकाबले में जम्मू-काश्मीर में एक मुख्तलिफ रौड बरता जा रहा है। अगर सब केसिज में एक ही रौड इस्तेमाल किया जाय, तो शायद किसी को क्रिटिसिज्म और नुक्ताचीनी करने का मौका नही मिलेगा। सैंटर को यह देखना चाहिए कि एडमिनिस्ट्रेशन आफ गवर्नमेंट ऐसा हो, गवर्नमेंट ऐसे फंक्शन करे, जिस से लोगों का भला हो। मैजरिंग रौड एक होनी चाहिए—अपने लिए एक और दूसरों के लिए दूसरी, यह मुनासिब नहीं है।

[شری غلام محمد بخشی : جناب والا - میں یہاں آنریبل ہوم منسٹر صاحب کے اس موشن کی تائید کرتا اگر انہوں نے ایک ھی طریقے سے اس قسم کے واقیات کے ساتھ فیصلہ کیا ہوتا یا ایک ھی اسٹک سے ھر ایک چیز کو ماپا ھوتا - ھریانے میں جو کچھ ھوا گورنر کی رپورٹ کے مطابق راشٹرپتی کے علان کے مطابق ھوا - ھریانے میں اب تک میجارٹی ھے موجودہ چیف منسٹر کے ساتھ اور راشٹرپتی کے پاس گورنر کی رپورٹ کے علاوہ اور بھی انفارمیشن ھے جس کی بنا پر وہ یہ ایکشن لے رہے ھیں - ساتھ ھی وہ یہ کہتے ھیں - کہ ڈیمو کریسی کا تقاضا ھے رائے عامہ کا تقاضہ ھے کہ ایسی گورنمنٹ کو پاور میں نہ رھنے دیا جائے جس کے ساتھ لوگوں کی تائید نہ ھو -

اب کشمیر کو لیجئے - ۷۵ میمبر ھیں وھاں ایسمبلی کے - ان ۷۵ میں سے ۲٦ آئے ھیں رولنگ پارٹی کے - میں نہیں کہتا ھوں کانگریس پارٹی اس کو - یہاں کچھ غلطفہمیاں ھوئی ھیں کہ کانگریس پارٹی کی گورنمنٹ وھاں پرھے - کس پارٹی کی ھے کس پارٹی کی نہیں ھے یہ میں نہیں جانتا ھوں لیکن میں رولنگ پارٹی کی کہتا ھوں کہ ۲٦ بائی ریجکشن ھیں ۱۳ ھیں اپوزیشن کے - ھو گئے ۳۹—۲ سیٹیں خالی ھیں ھو گئے ۱۴ - جو رولنگ پارٹی ھے وہ ۳۴ کی اسٹرینتھ سے وھاں ایڈمنسٹریشن چلا رھی ھے گورنمنٹ چلا رھی ھے اس کے سلسلے میں راشٹرپتی کے پاس وفد گئے - تمام پولیٹیکل پارٹیز نے یونینیمسلی ریزولوشنس پاس کئے کہ ان کے ساتھ رائے عامہ نہیں ھے - رائے عامہ ان کے بر خلاف ھے لیکن وہ وھاں پر بیٹھے ھوئے ھیں - ھمیں کہا گیا کہ پٹیشن کرو اور پٹیشن سے

[شری غلام محمد بخشی]

فیصلہ ہوگا ۔ الیکشن کے ریمارکس کو اگر دیکھا جائے تو کشمیر کا الیکشن بجائے خود کوئی الیکشن نہیں ہے یہ خود چیف الیکشن کمشنر نے نوٹ دیا ہے — اس کے بعد قاعدے قانون کے مطابق آج تک ۹ مہینے ہو گئے فیصلہ وہاں ہونا چاہئے تھا لیکن وہاں ابھی تک ایک پیٹیشن کے علاوہ حالت یہ ہے کہ آوٹ آف ۶۰ پیٹیشن ۳ پینڈنگ ہیں— ہائی کورٹ میں ان کی طرف مین ریفر نہیں کرتا لیکن ۵۶ پیٹیشن جو اس جماعت کے خلاف ہیں ۴۱ کا ریجکشن ہو گیا ہے جن میں سے ۲۶ بائی آوٹ رائیٹ ریجیکشن ہیں اور ۱ کا ریجیکشن اون اکاونٹ آف ابجیکشن ہے لیکن کوئی سنوائی نہیں ہے— حالانکہ ایک ٹریبونل مقرر کیا گیا تھا لیکن ۱۱ ستمبر کو ایک ہی دن قانون پاس کرکے ٹریبونل کو بھی ختم کر دیا گیا ۱۱ ستمبر سے اس وقت تک وہ معاملہ لٹکا ہوا ہے — جس سپیڈ سے پیٹیشن کا فیصلہ ہونا چاہئے ویسا نہیں ہوا ہے— ایک پیٹیشن کا قاعدے قانون کے مطابق ۶ مہینے کے اندر فیصلہ ہو جانا چاہئے لیکن ۹ مہینے کے اندر ایک پیٹیشن ہوئی جو اس کے حساب سے تمام پیٹیشن کے لئے کم از کم ۳۰ سال چاہئیں— مطلب اس کا یہ ہوا کہ ۳۰ سال تک وہی لوگ رہنے دئے جائیں جن کے پاس جنتا کی کوئی سپورٹ نہیں اور یہ ثابت کرکے دے دیں گے اور ثابت کیا جب کہ وہ اس میں گئے — میں ان الیکشن کی میرٹس اور ڈیمیرٹس میں نہیں جاتا وہاں بھی ہر طرف سے ہر پارٹی کی طرف سے ڈیمانڈ ہوئی— میں اس موقعہ پر پرائم منسٹر سے اور ہوم منسٹر سے یہ کہنا چاہتا ہوں کہ ان کے وردہ سب جگہ ایک روڈ استعمال نہیں کیا جا رہا ہے اور اگر ویسا کیا ہوتا تو تو میں یقیناً ہریانے میں ان کے الیکشن کی تائعید کرتا اور زور شور سے تائعید کرتا— لیکن جیسا میں نے کہا مرکزی سرکار ایک ہی روڈ سب جگہ استمال نہیں کر رہی ہے یہ بدقسمتی کی ہی تو بات ہے کہ جہاں دراصل مائناڑٹی ہے اور آپ مانتے ہیں کہ وہاں پر منارٹی ہے لیکن وہاں پر مائنارٹی گورنمینٹ بیٹھی ہوئی ہے اور ٹس سے مس نہیں ہو رہی ہے— اب جبکہ یہ حقیقت ہے کہ ہماری اس اسٹیٹ میں مائینارٹی گورنمینٹ بیٹھی ہوئی ہے اور آپ یہی مانتے ہیں کہ وہاں پر مائنارٹی کی گورنمنٹ قائم ہے تو پھر انصاف کا تقاضہ ہے کہ اسے برخست کیا جائے— اور ہمارے ساتھ انصاف کیا جائے— لیکن ہمارے ساتھ انصاف بھی کیا ہوتا ہے— پٹیشنس جس کے لئے واضح قاعدے قانون بنائے ہوئے ہیں ان کی طرف بھی کوئی توجہ نہیں دی جا رہی

چل رہی ہے— لا اینڈ آرڈر اور ایڈ منسٹریشن وہاں پر ندارد ہے ایکونامی تباہ ہے سیکورٹی ہے نہیں کرپشن بڑھا ہوا ہے اور ان سب چیزوں کے رہتے ہوئے بھی آپ اس گورنمنٹ کو ان پاور میں رکھ رہے ہیں—

مجبوری کیا ہے اور کیا نہیں ہے— میں نہیں جانتا— وہ لوگ اپنے آپ کو کانگریس گورنمینٹ کہیں— شوق سے کہیں لیکن ہم انکو نہیں مانتے ہیں— وہ ایک رولنگ پارٹی ہے— وہ کیا ہے اور کیا نہیں ہے— یہ دنیا جانتی ہے—

ہریانہ کے گورنر کی جو رپورٹ ایوان کے سامنے رکھی گئی ہے— اس کے مطابق ۸۷ ممبران میں سے ۴۰ میمبران تو چیف منسٹر کو سپورٹ کرنے کے لئے موجود ہیں— لیکن پھر بھی وہاں کے چیف منسٹر کو ریموو کیا جا رہا ہے— اس کے مقابلے میں جموں کشمیر میں— ایک مختلف راڈ برتا جا رہا ہے اور سب کیسز میں ایک ہی راڈ استعمال کیا جائے— تو شائد کسی کو کریٹیسزم اور نکتہ چینی کرنے کا موقع نہیں ملیگا— سینٹر کو یہ دیکھنا چاہئے کہ ایڈمنسٹریشن آف گورنمینٹ ایسا ہو— گورنمینٹ ایسے فنکشن کرے— جس سے لوگوں کا بھلا ہو— میزرنگ راڈ ایک ہونی چاہئے— اپنے لئے ایک اور ہے— میں ان سے یہ درخواست کرونگا کہ یہ صحیح ہے کہ آپ ایک قدم اٹھا رہے ہیں بلکہ میں صحیح معنوں میں ڈیموکریسی کے فنکشنگ کے لئے اور میں چاہوں گا کہ اس ڈیفکشن کی روز بروز بھڑتی جا رہی بیماری کو ختم کرنے کے لئے آپ تمام پارٹیوں کو ساتھہ لیکر پارلیامینٹ کےذریعے ایک قانون لاگو کریں کہ آئیندہ ڈیفیکشن نہیں ہوں گے تاکہ اس قسم کے دل بدل کہ شام کو آج کس پارٹی میں ہیں صبح کو نکل کر دوسری میں چلے گئے اور شام کو اس سے بھی ہٹ کر پھر تیسری میں چلے گئے یہ جو ڈیفیکشن ہو رہے ہیں کہ شام کو ہمیں صبح کو نہیں یہ بیماری ختم ہو جائے میری شکائیت اس سرکار سے یہ ہے کہ جب ایکشن لینے کا وقت ہوتا ہے تب تو ہم خاموش بیٹھے رہتے ہیں لیکن جب ایکشن لینے کا وقت نہیں ہوتا ہے تو ایکشن لے لیا جاتا ہے اور مجبوری اس کے خلاف ریزنٹمینٹ ہونا لازمی ہے— میں ان سے یہی عرض کرونگا کہ آنریبل ہوم منسٹر خود وہاں پر گئے اور اس ہاوس کے بھی کافی ممبر وہاں پر گئے تھے میں آج ان سب کے یہاں پر نام نہیں لینا چاہتا انہوں نے وہاں کے الٹے سیدھے حالات دیکھ کر وائدہ کیا تھا کہ وہ وہاں کی حالت کو ٹھیک کرنے کے لئے دباؤ ڈالینگے لیکن ابھی تک وہی بے ڈھنگی رفتار وہاں پر

[شری غلام محمدبخشی]

دوسروں کے لئے دوسری— یہ مناسب نہیں ہے–]

श्री दलबीर सिंह (सिरसा) : डिपुटी स्पीकर साहब, गवर्नर साहब ने अपनी रिपोर्ट दी और उस पर हरियाणा में प्रैजिडेंट्स रूल लागू करने का फ़ैसला किया गया । मैं इस फ़ैसले का समर्थन करने के लिए खड़ा हुआ हूं । गवर्नर ने अपनी रिपोर्ट में सब वाकयात लिखे हैं । मैं उनकी तफसील में नहीं जाना चाहता, क्योंकि वह रिपोर्ट सब माननीय सदस्यों के पास है । लेकिन इन वाकयात को देख कर कोई भी आदमी यह महसूस करता है कि वाकई हरियाणा में प्रैजिडेंट्स रूल लागू किया जाना चाहिए ।

वहां पर जो हालात पैदा किये गये, जो अफ़रा-तफ़री हुई, जिस तरह से मेम्बरों का कभी इस तरफ और कभी उस तरफ फ्लोर-क्रासिंग हुआ, सियासी सतह पर जो नाटक खेला गया, जिस तरह से वहां खरीदो-फ़रोख्त हुई, जिस तरह से वहां वज़ारतें आफ़र की गईं, जिस तरह से मेम्बरों को अपनी तरफ खींचने के लिए लोभ लालच और दूसरे नामुनासिब तरीके इस्तेमाल किये गए, इन सब बातों से हरियाणा की हुकूमत में पतन हुआ और उस पतन का यह असर हुआ कि जनता यह महसूस करने लगी कि यह सरकार जितनी जल्दी खत्म हो जाय, उतना ही अच्छा है । वहां का हर शहरी यह महसूस करने लगा, मेम्बरान एसेम्बली ने यह महसूस किया, गवर्नमेंट के छोटे मुलाजिम से लेकर बड़े से बड़े अफसर ने यह महसूस किया कि यह सरकार बिलकुल पैरालाइज्ड है । जब इन सारे हालात और वाकयात की रिपोर्ट गवर्नर ने प्रैजिडेंट को भेजी, तब वहां पर प्रैजिडेंट्स रूल लागू किया गया । इस के बावजूद आपोज़ीशन की तरफ से यह एतराज़ किया जाता है कि ऐसा क्यों किया गया । आज आपोज़ीशन डिफरेंट स्टैंडर्डज का नाम लेकर, दो चार गालियां, देकर, सरकार को करप्ट कह कर, तरह तरह के इल्जाम लगा कर कांग्रेस को हर बात के लिए जिम्मेदार ठहराना चाहती है और अपने आप को जस्टिफाई करना चाहती है ।

चूंकि मैं हरियाणा का रहने वाला हूं और वहां के आम लोगों और वहां की सरकार से मेरा सम्पर्क है, इसलिय मैं कह सकता हूं कि जो भी छोटा या बड़ा सरकारी मुलाज़िम मुझे मिला और सरकार के बारे में हमारा परामर्श हुआ, तो उन सबने यह ख्याल जाहिर किया कि यह कोई सरकार नहीं है । हर हुकूमत का कोई स्टैंडर्ड होता है, कोई प्रोसीड्यर होता है । यह तो कोई तरीका नहीं है कि जो आर्डर सेक्रेटेरियट लेबल से शुरू होता है, वह डायरेक्ट छोटे मुलाजिम को भेज दिया जाय और अगर छोटा मुलाजिम कहे कि यह प्रोसीड्यर के मुताबिक नहीं है, यह आर्डर सेक्रेटेरिएट से आना चाहिए था, तो उसका ट्रांसफर कर दिया जाये, उस का नाजायज हैरासमेंट किया जाये, उस को कई तरह से तंग किया जाये, उसका ससपेंशन किया जाये ।

मैं यह कहना चाहता हूं कि हरियाणा में क्या नहीं हुआ । मैं सारी तफसील में नहीं जाना चाहता, लेकिन जब भी पालियामेंट के मेम्बरान से इस बारे में विचार-विमर्श होता था, तो वे यह महसूस करते थे कि हरियाणा में आखिर यह क्या हो रहा है कि कोई मेम्बर आज इधर जा रहा है और अगले दिन उधर जा रहा है । सब माननीय सदस्य यह महसूस करते थे, लेकिन आज इस ऐवान में आकर वे महज़ पोलीटिकल स्पीचिज़ देकर कह रहे हैं कि सरकार और प्रैजिडेंट का यह ऐक्शन जस्टिफाइड नहीं है ।

मैं इस बात को नहीं मानता । हम सब में खुले तौर पर और ईमानदारी से सही फैसले को सही कहने की स्पिरिट होनी चाहिए ।

आपोजीशन ने हर बात का इल्जाम और हर बात की जिम्मेदारी कांग्रेस पर डाली है, लेकिन उन्होंने कोई स्टैंडर्ड तो रखा होता । जैनेरल इलैक्शन के बाद कुछ स्टेट्स में कांग्रेस का और कुछ में गैर-कांग्रेससी सरकारें कायम हुईं और देश के लोगों को इन दोनों में मुकाबला करने का मौका मिला । लोगों ने देखा कि गैर-कांग्रेसी सरकारें किस तरह चलती हैं । आज प्रैजिडेंट के फैसले को डैमोक्रेसी का पतन और डैमोक्रसी की हत्या कहा जाता है, लेकिन इसका जिम्मेदार कौन है ? कई स्टेटस में एक किस्म का चूं चूं का मुरब्बा इकट्ठा हुआ कई पार्टियों न मिलकर अपने उसूल और अपनी आइडियालोजीज को पूर करके सरकारें बनाई । वे सरकारें कितने दिन चलीं ? उन से जनता को क्या फायदा हुआ ? आज सारी तस्वीर लोगों के सामने है । मुझे हरियाणा जाने का मौका नहीं मिला, लेकिन मैं दावे के साथ कह सकता हूं कि अगर दोबारा इलेक्शन का मौका आ जाए, तो वह बता दे कि वह पूरी तरह से कांग्रेस के साथ है ।

जिन पार्टियों और लोगों ने मिल कर ये सरकारें बनाईं, उन को इन थोड़े ही दिनों में नशा हो गया और वे कुर्सी को छोड़ना ही नहीं चाहते । बेदार एक गरीब लेकिन अच्छा शाइर है । उसने कहा है, "एक ही घूंट में बेदार बहक उठा है, ऐसे कमजरफ़ को महफिल से उठा दे साक़ी ।" इन लोगों को थोड़े ही दिनों में कारों की सैर, झंडों के फहराने, रेस्ट-हाउस में ठहरने और सलामियां लेने से हुकूमत का नशा हो गया और ये अपनी कुर्सियों को छोड़ना हो नहीं चाहते थे, लेकिन थोड़े ही दिनों में "बहुत बेआबरू हो कर तेरे कूचे से हम निकले ।"

श्री रघुवीर सिंह शास्त्री (बागपत) : उपाध्यक्ष महोदय, पिछले दिनों हरियाणा में जो कुछ होता रहा और आज यहां जो कुछ सुना और देखा, उस के आधार पर मुझे ऐसा मालूम पड़ता है कि आज की जो घटना है, यह पाप का घड़ा फूट रहा है । यह अलग बात है कि इस पाप के घड़े को इसलिए फोड़ा जा रहा है कि पाप का दूसरा घड़ा भरने में कुछ दिन और बीत जायेंगे ।

हरियाणा में राजनीतिक व्यक्तियों का भ्रष्टाचार, चाहे वे किसी भी दल के हों, इस दर्जे तक पहुंच गया था कि हरियाणा के लोगों को अपने आप को राजनीतिज्ञ कहने में शर्म आने लगी थी । हरियाणा के राजनीतिक व्यक्ति उस भगोड़ी औरत की तरह हो गए थे, जिस को एक वक्त का खाना खिला कर कोई भी अपने घर में रख सकता है ।

मैं कह सकता हूं कि ऐसी औरत के भरोसे कोई भला आदमी अपने घर को नहीं रखेगा । इसके साथ ही साथ यह ठीक है कि आज यह कहा जा रहा है कि जनतंत्र की हत्या हुई है । मैं यह कहता हूं कि जनतंत्र की तो हत्या हुई कि नहीं हुई परन्तु तंत्र की हत्या हुई और जन बच गया । और यह भी मैं कहना चाहता हूं कि अभी एक साथी ने कहा कि गृह मंत्री जी जल्लाद हैं जिन्होंने इस तरीके से हरयाणे के लोगों को फांसी पर चढ़ा दिया । मैं उन्हें जल्लाद के बदले में ब्राह्मण कहना पसंद करूंगा । जल्लाद तो वह होते हैं जिसके हाथ में तलवार हो जिन्दा व्यक्ति की गर्दन काटने के लिए । एक ब्राह्मण होते हैं जो मरे हुए मुर्दे को दाग लगाते हैं और वह जनेऊ पहने हुए होते हैं । . . .

(व्यवधान)

18 hrs.

एक माननीय सदस्य : ब्राह्मण नहीं महा-ब्राह्मण ।

श्री रघुवीर सिंह शास्त्री : तो मैं समझता हूं कि वह बड़ो ब्राह्मण हैं । इसलिये मैं यह कह रहा हूं कि वहां पर जनतंत्र को तो रिश्वत-खोरों ने, भ्रष्टाचार ने और बेमानी ने पहले ही मार दिया था । उस मरे हुए जनतंत्र को हमारे गृहमंत्री ने दाग लगा दिया है ।

इस के साथ-साथ कहा जाता है कि आज काला दिन है । मैं मानता हूं कि काला दिन है । लेकिन मैं कहना चाहता हूं कि यह काला दिन जनता के लिए नहीं है, राजनैतिक लोगों के लिए है क्योंकि उन को इस कूचे से काला मुंह कर के निकलना पड़ा । देखिए, हरयाना की जनता ने दो दृश्य देखे । एक दृश्य तो कांग्रेसी राज के श्री भवगवतदयाल शर्मा का था । हरयाने की जनता ने सोचा कि भ्रष्टाचारी कांग्रेसी लीडरों का राज जो अन्धेरी रात है वह समाप्त हो और दूसरा राज बने । वह अन्धेरी रात खत्म होकर, भगवत दयाल शर्मा का राज खत्म हो कर दूसरा राज आया । लोगों ने समझा कि दिन निकल आया । लेकिन दिन तो निकला जरूर लेकिन जो लोग दिन में काम करते थे उन्होंने उसे दिन ही नहीं रखा, उस के साथ दहाड़ा और लगा दिया । दिन दहाड़े वह सब काम होने लगा । शायद संविधान की जो बारीकियां हैं उन में से क्या निकले यह सब मैं नहीं कह सकता लेकिन वह गरीब जनता, वह मासूम जनता जो संविधान को नहीं पढ़ सकती, वह तो यह देखेगी कि हमारे यहां कैसीं हुकूमत चल रहीं है । जिस भ्रष्टाचारी हुकूमत के नीचे वह पिसी जा रही थी चाहे वह कांग्रेस की थी, चाहे गैर-कांग्रेसी की थी, आज हरयाने की जनता उससे छुटकारा पाना चाहती थी, और मैं यह कहना चहता हूं कि इन सारे मामलों में कांग्रेस अपनी जिम्मेदारी से नहीं बच सकती । इन 20 वर्षों में कांग्रेस ने लोकतंत्र में जो गलत परंपराएं डालीं उस ने एक-एक व्यक्ति के हृदय में यह अविश्वास पैदा कर दिया है कि चाहे वह कोई काम किसी नीयत से करने चले हों, लेकिन उनकी नीयत को कोई ठीक नहीं मानता । और इसीलिए हमें शंका है । यह भी शंका होती है कि राव बीरेन्द्र सिंह को जो फांसी पर चढ़ाया गया वह कहीं चंडीगढ़ की वजह से तो नहीं चढ़ाया गया क्योंकि उसने चंडीगढ़ के मामले में आंखें दिखा दी थीं दिल्ली में तख्त पर बैठी हुई इस सरकार को कि मैं चंडीगढ़ नहीं दूंगा । कुछ लोगों को यह भी शंका होती है कि शायद सत्ता की पुन: प्राप्ति के लिए ऐसा किया गया । कुछ लोगों को और भी शंकाएं होती हैं । यह भी कहा जाता है कि असेम्बली को बुलाना चाहिए था । लेकिन यह भी मैं कहना चाहता हूं कि असेम्बली बुलाना इस का कोई इलाज नहीं था, क्योंकि शाम को असेम्बली खत्म होती और सुबह फिर वह इधर-उधर हो जाते तो किया क्या जाता ? तो आज न केवल कांग्रेस बल्कि सारे देश के जितने भी राजनैतिक दल हैं उन सब के लिए एक मौका है कि अपना आत्म-निरीक्षण करने का और पार्लियामेंट के सीनियर मेम्बरस की जिस में विरोधी दल के भी प्रतिष्ठित मेम्बर हों एक कमेटी बिठानी चाहिये । जिन लोगों ने चाहे वह कांग्रेस के रहे हों या गैर-कांग्रेसी रहे हों जिन्होंने भी भ्रष्टाचार किया हो उनकी जांच होनी चाहिए और अपने-अपने दल के लोगों को सजा देनी चाहिए ।

आज गवर्नर की रिपोर्ट पर तो यह हो गया । अब जनता के हाथों में मामला आया है । अगर कांग्रेस सरकार और कांग्रेस के नेता ईमानदार हैं तो उन्हें जल्दी से जल्दी चुनाव करना चाहिए और यह मामला जनता के हाथों में जाना चाहिए । हमें गवर्नर की रिपोर्ट को एक तरफ रख कर जनता की रिपोर्ट लेनी चाहिए और राष्ट्रपति का शासन एक तरफ रख कर जनता का शासन लाना

चाहिए और मैं समझता हूं कि घबराने की बात नहीं है। विरोधी दलों के लिए। जो कुछ कांग्रेस ने किया है उस को देखते हुए जब चुनाव होगा तो जनता का जो फैसला होगा, वह सही फैसला होगा क्योंकि जनता ऊब चुकी है भ्रष्टाचारी राजनीतिज्ञों से और उन भ्रष्टाचारी राजनीतिज्ञों ने शायद फैसला लिया होगा या न लिया होगा लेकिन जनता जरूर फैसला लेगी।

MR. DEPUTY-SPEAKER : The hon'ble Home Minister.

श्री यशपाल सिंह (देहरादून) : श्रीमन्, स्पीकर साहब अभी हम को वादा करके गए हैं। आप मुझे पांच मिनट भी नहीं दे सकते। भरे हाउस में स्पीकर साहब वादा करके गए हैं। आप लिस्ट देखिएगा। सब से ज्यादा चोट हमें लगी है और हमें ही मौका नहीं दिया जायेगा ?....

MR. DEPUTY-SPEAKER : He may please resume his seat.

श्री यशपाल सिंह : श्रीमान् **

MR. DEPUTY-SPEAKER : Nothing will go on record.

श्री यशपाल सिंह : **

(*Shri Sheo Narain stood up*)

MR. DEPUTY-SPEAKER : You will have to resume your seat.

श्री अटल बिहारी वाजपेयी : उपाध्यक्ष महोदय, अगर सदन चाहे तो टाइम बढ़ा सकते हैं।

श्री यशपाल सिंह : **

MR. DEPUTY-SPEAKER : I have never promised anything. Please resume your seat. This will not go on record.

(*Some Hon'ble Member from Opposition stood up*).

MR. DEPUTY-SPEAKER : Are you going to encourage this type of behaviour. I am asking your leader.

SHRI YASHPAL SINGH : **

MR DEPUTY-SPEAKER : It will not be taken down. If he behaves like this, Mr. Joshi, I will have to take action. I appeal to you to restrain him. So many Members have given the adjournment motion and if everyone of them is to be given an opportunity, there will be no end to the debate.

संसद कार्य तथा संचार मंत्री (डा० राम सुभग सिंह) : थोड़ा समय बढ़ा दिया जाय।

MR. DEPUTY-SPEAKER : I have already extended the time to accommodate some people.

श्री एस० एम० जोशी (पूना) : उपाध्यक्ष महोदय, माननीय सदस्य का कहना है कि स्पीकर साहब ने इन्हें मौका देने के लिए कहा था, अगर यह सही है तो इनको दो मिनट टाइम दे दिया जाय।

उपाध्यक्ष महोदय : वह सही नहीं है। लेकिन आप सब जब कह रहे हैं तो दो मिनट का टाइम मैं इनको दिए देता हूं।

श्री यशपाल सिंह : उपाध्यक्ष महोदय, मैं ज्यादा समय नहीं लूंगा, न कभी मैं उसके लिए आग्रह करता हूं। लेकिन चूंकि इस के साथ मेरा अपना सम्बन्ध है, इस लिये मैं खड़ा हुआ हूं। हमारे भाई माननीय रणधीर सिंह ने दो बातें बिलकुल सच कहीं हैं—एक तो यह कि उन्होंने 40 साल तक भैंस का दूध पिया है,। हमारे स्वास्थ्य शास्त्र की, योग शास्त्र की, जिसको हैल्थ का शास्त्र कहते हैं, उसकी यह रिसर्च है कि भैंस का दूध अक्ल को सबसे ज्यादा मोटा करता है। उन्होंने ठीक कहा है।

दूसरी बात, भाई रणधीर सिंह ने इस सरकार को होमेज पे किया है—यह बिलकुल

**Not recorded.

[श्री यशपाल सिंह]

सही किया है । अंग्रेजी दस्तूर के मुताबिक मरे हुए को होमेज पे किया जाता है । चूंकि इस सरकार की पोलिटिकल डेथ हुई है, इस लिये भाई रणधीर सिंह ने सच कहा है । अंग्रेजी दस्तूर के मुताबिक जिन्दे को तो ट्रिब्यूट पेश किया जाता है ।

मेरी अर्ज श्रीमन्, यह है कि जनतन्त्र को हमने यहां लाकर इसलिये खड़ा नहीं किया था, गांधी जी के नेतृत्व में हम ने इस लिये लड़ाई नहीं लड़ी थी कि यहां पर वन-मैन शो होगा आप से मेरी अर्ज यह है कि "इट इज नेवर टू लेट टु मेन्ड ।" मैं आपका हितैषी हूं, आप का खैरख्वाह हूं, मैं आपको गलत राय नहीं दे सकता । मेरे धर्म शास्त्रों की यह आज्ञा है—

"सकि सखा साधु न शास्ति यो ऽधिपम्
हिताम्न यः संश्रृणुते सकि प्रभुः "

मेरा फर्ज आपको राय देना है, आपने गलत कदम उठाया है । आपने अन्याय किया है, उस गवर्नमेन्ट के साथ अन्याय किया है, जिसके साथ दो की मैंजोरिटी है । आप इसको वापस लीजिये, अगर वापस नहीं ले सकते तो 15 दिन के अन्दर इलैक्शन कराइये और तब पब्लिक यह फैसला करेगी कि वह इन्हें चाहती है या राव वीरेन्द्र सिंह को चाहती है ।

श्री शिवनारायण (बस्ती) : उपाध्यक्ष महोदय, एक कहावत है—सठे साठ्यम समाचरेत् । मैं आज इस हाउस में बठा-बैठा श्री अटल बिहारी वाजपेयी का चेहरा रीड कर रहा था, उस पर उदासी छाई हुई थी, क्योंकि जन-संघ के प्रेजीडेन्ट श्री मधोक जी और प्रो० सोंधी—दो योग्य व्यक्तियों ने स्टेटमेन्ट दिये थे कि वहां पर प्रेजीडेन्ट रूल होना चाहिये ।

वाजपेयी जी, सुनिये अब मेरी बारी है । अब उन को यह घबराहट है कि कल उत्तर प्रदेश की भी यही गति होने वाली है, यही परेशानी बेनर्जी साहब को भी है क्योंकि अब यह तलवार उन पर बजेगी ।

यहां पर मध्य प्रदेश के झगड़े का जिक्र किया गया कि चीफ मिनिस्टर को राइट था विधान सभा बुलाने का, इसलिये राव वीरेन्द्र सिंह को भी राइट था, हम इससे कब इन्कार करते हैं, लेकिन वहां तो परिस्थिति ही दूसरी थी । 39 आदमी इस तरफ थे और 39 दूसरी तरफ थे । ऐसी हालत में "आइ एम वरिड एबाउट दिस गैमबलिंग पौकेट ।" मुझे तरस आता है बख्शी साहब पर, काश्मीर के बारे में भी आपको इसी तरह फैसला करना चाहिये । चूंकि दोनों तरफ 39-39 थे, इसी वजह से यह प्रोक्लेमेशन ईशू करना पड़ा । गवर्नर को अपनी रिपोर्ट भेजने के लिये मजबूर हो जाना पड़ा, हालांकि उस रिपोर्ट में ऐसी कोई बात नहीं है, लेकिन आज की जो रिपोर्ट है, परिस्थिति है, 39-39 की इसी वजह से प्रोक्लेमेशन ईशू हो गया ।

अध्यक्ष महोदय, वहां पर हमारी कांग्रेस की गवर्नमेंट थी, कांग्रेस की मैजोरिटी थी, लेकिन हमारे लोगों को इन लोगों ने करप्ट किया और राव वीरेन्द्र सिंह को इधर-उधर करके 6 महीने में करप्ट कर दिया और वहां पर इस तरह से गैम्बलिंग होने लगी—यह बड़ी हैरानी की बात है ।

अध्यक्ष महोदय, हरियाणा के बहादुर आदमी हमारे देश के रक्षक हैं, एक-एक जवान सीमा पर डटा हुआ है । इसलिये बहुत खुशी हुई कि इस गवर्नमेंट ने बहुत जल्द स्टेप लिया । लेकिन इसी तरह से अब आप काश्मीर को ठीक करें, बंगाल को ठीक करें, बिहार को ठीक करें और उत्तर प्रदेश, को भी ठीक करें ।

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : I have heard for the last four hours with interest the

debate on this double motion, if I may call it, because the first motion is by Shri Vajpayee, and the other is a statutory motion that I have moved for the approval of the Proclamation.

The main argument that was made against this Proclamation was a political argument, which is rather a biased argument. The main line is that this is a political action taken in the interests of the Congress Party, that there was some sort of conspiracy between the Central Government and the Governor. This is the usual type of argument which I must at the outset repudiate as a biased argument, untrue argument.

SHRI ATAL BIHARI VAJPAYEE : A real type of repudiation.

SHRI SURENDRANATH DWIVEDY : Facts are not denied. Facts are facts.

SHRI Y. B. CHAVAN : The essence of the whole position is this: whether the assessment of the political situation that the Governor has made in his report is a valid assessment, a correct assessment, and whether the action that we have taken on the basis of that assessment is right or wrong. All other issues are irrelevant issues here.

No member has said with any conviction that that assessment was wrong. Even hon. Shri Ranga, when he spoke, said that he does not regret this legislature has gone, he does not regret that this Government has gone. I think Shri Vajpayee has moved this motion as a formality perhaps, I do not know whether in his heart of hearts he really wants to oppose this, because I can understand that as a leader of the opposition they have to say that they are opposed to this.

श्री अटल बिहारी वाजपेयी : यह तो आप तरक्की कर रहे हैं ।

श्री राम सेवक यादव : आप नजूमी कब से बन गये कि आप यह सब जान गये ?

श्री यशवन्तराव चव्हाण : आप के साथ बैठ कर जान गया हूं । As I said, for the first time, while moving a motion on behalf of the Government I am unhappy because this is not something that one can be proud of. I am really sad, really speaking.

SHRI SURENDRANATH DWIVEDY : Ashamed.

SHRI Y. B. CHAVAN : Not ashamed, but I am certainly sad, not only because a Government's power has to be taken over, but, as I said, because the situation has degenerated to such an extent that one has to take such an action. I am really sad about it.

This Governor's report is a sad commentary on the democratic way of life itself. That really speaking hurts me, and should hurt everybody.

Some member said that what has happened in Haryana is a mockery of democracy, that what is happening here is a mockery of the Constitution. Not at all. Ultimately, our whole Constitution is based on the fundamental principles of democracy. If there is a mockery of democracy in Haryana, and in order to remove that mockery if we have to take action under the Constitution, it cannot be a mockery of the Constitution. It is with a view to support the Constitution that we are taking this action.

श्री पीलू मोदी : सुना, कुछ समझे, ये यों ही ?

SHRI Y. B. CHAVAN : The hon. member who interrupts many times does not himself understand anything. He just makes fun of others, that is the difficulty about him.

What is the position there ? I am reading a report of the Chief Minister's speech from the *Patriot* of 11th November, in which the Chief Minister says :

> "The epidemic of defection among legislators has assumed a menacing and disturbing form in the

[Shri Y. B. Chawan]

> State. The disease has spread so much that none could be relied upon. The Chief Minister alleged that some legislators defected from their parties because of money."

This is what the Chief Minister says.

SHRI SURENDRANATH DWIVEDY : You are quoting his speech or a report ?

SHRI Y. B. CHAVAN : I am reading a press report of his speech.

I am only talking of the feeling of the Chief Minister himself, that he thinks that this is a diseased condition. Every Member has been saying that what is happening in Haryana is bad. Each and every Member said that we cannot defend what was happening there. Nobody has any sympathy for that sort of thing. There are those who can say this and just get away with it. But the man who is legally responsible and has a duty to see and act in the State was the Governor. He just cannot say, "I see a diseased condition here and still I sit quietly about it." He is the person who has to take note of these things and act.

SHRI S. M. BANERJEE : Waiting up to the 3rd. (*Interruption*)

SHRI Y. B. CHAVAN : The hon. Member has not read the report carefully. The Governor has acted upon it, and he has said that suppose he had waited, he might have had a government with a majority of three or four, but how long would the Government last ? Because of defection, in the morning, "we have voted for you", it would be said, and in the evening something else would happen.

There is a popular saying in Haryana about the defections. The people of Haryana are wise, but unfortunately they are unlucky in having a representation like this. There is a popular saying in Haryana; I do not know whether it is true; but I have heard it. They have given very peculiar names to the defectors : *Aya Ram* and *Gaya Ram*.

Aya Ram's value is Rs. 20,000 and Gaya Ram's value is Rs. 40,000. This is the political situation in Haryana. The Haryana situation is a class by itself. It required a special action by itself. It is an unfortunate thing. (*Interruption*). I am not having any brief for any political party. I entirely agree with the sentiments expressed by Acharya Kripalani: all political parties have failed in Haryana's democratic life. We are all sad over it. Nobody can be proud of it. The Congress party has failed; the Jan Sangh has failed; every political party has failed. (*Interruption*). The hon. Member there has said that the Jan Sangh has not failed. I have a point about it. It is true that the Jan Sangh has not participated in that government. But, I should say, that does not absolve them from the responsibility for what has happened. Some of their members have also defected once or twice. But how can they say that "we have not participated in the government," when, with all their strength and moral support they were allowing this sort of thing to happen ? (*Interruption*). This is the moral position ! They did not want to participate, but they would take the position of a saint, stand aside, allow the situation to grow, and then take the position of a saint and say, "Oh, all others are not good." (*Interruption*). This is the position.

SHRI S. M. BANERJEE : Immorality in your party.

SHRI Y. B. CHAVAN : If there is immorality in my party, I have the guts to admit it, but you do not admit it. That is the difficulty. What I am saying is this : all the political parties have failed. What is the solution for that ? The ultimate solution that I offer is, take the whole think back to the hands of the people. This proclamation is not meant to continue this power in the hands of the President a day longer. It is just for a few months, and then we want to go back to the people and tell them, "Choose your representatives right again."

The Constitution itself has provided a mechanism. The Constitution-framers were very wise people; they knew that such difficulties would arise and they anticipat-

ed these difficulties. (*Interruption*). When the whole thing has resulted in such a bad condition, what is the Governor to do? Is the Governor supposed, expected, merely to wait and whoever defects, he is brought to him and he is allowed to become a Minister and sworn in? (*Interruption*)

AN HON. MEMBER : Even the Chief Minister.

SHRI Y. B. CHAVAN : That is true. Even the Chief Minister. The hon. Member seems to agree with me. I am very glad. The point that we are ultimately discussing is the assessment as expressed in the report of the Governor. The Government has done only one thing. When they saw that there was irrefutable logic in the report, when there was objectivity in the report and there was wisdom in the assessment of the situation in the report, in that situation, it was the duty of the Government of India to accept it. We would have failed in our duty had we not accepted the report. If it were a question of party interests, I would have recommended something else. We are not taking any action in the interest of any political party. I can say with my hand on my conscience that we have come with this recommendation of acceptance of this proclamation with a national sense of responsibility. I have no doubt in my mind about it. It is a rather hard and unhappy decision to take over the administration of a State under President's rule. It is not something very happy. But one has to do sad duties sometimes.

SHRI NATH PAI : I am a little intrigued, Sir. This is a new thing. I know a man can put his hand on his heart. But he said, he can put his hand on his conscience. Where exactly is his conscience located?

SHRI Y. B. CHAVAN : I can say, my conscience is in my heart.

SHRI S. M. BANERJEE : Why don't you lay it on the Table?

SHRI Y. B. CHAVAN : This is an absolutely essential step that had to be taken and therefore, I have no hesitation in my mind in recommending the acceptance of this Proclamation by this House.

श्री अटल बिहारी वाजपेयी (बलरामपुर) : उपाध्यक्ष महोदय, इस विवाद से एक बात साफ हो गई है कि हरियाणें में राष्ट्रपति राज लागू करने के लिए कोई संवैधानिक औचित्य सरकार के पास नहीं है। जितने तर्क दिये गये हैं राज्यपाल की रिपोर्ट स्वीकार करने के पक्ष में या उस रिपोर्ट के अनुसार हरियाणे की विधान सभा को भंग करने के पक्ष में वे सारे तर्क ऐसे हैं जो संविधान में से नहीं निकले और जिनका कि इलाज संविधान की धारा का इस प्रकार दुरुपयोग करके नहीं किया जा सकता। किसी कांग्रेस के मैम्बर ने या चह्वाण साहब ने इस बात का उत्तर नहीं दिया है कि जो पश्चिम बंगाल में मानदंड लगाया जा रहा है वह हरियाणे में क्यो नहीं लगाया गया? राज्यपाल ने विधान सभा की बैठक बुलाने के लिए जोर क्यों नहीं दिया? क्योंकि कंडीशंस डिफ्रेंट हैं, हालात अलग हैं। अलग गज से इसलिए नापा जा रहा है कि हरियाणे की गैर-कांग्रेसी सरकार को तोड़ना उद्देश्य है और पश्चिमी बंगाल में कांग्रेस को फिर से सत्ता में लाने का उद्देश्य है।

में ने पहले भी कहा था और इस बात का भी समाधानकारक उत्तर नहीं दिया गया। एक ही तर्क दिया गया है कि राज्यपाल की रिपोर्ट के समर्थन में दल बदले जा रहे थे तो क्या दलबदल का इलाज राष्ट्रपति का शासन है? कांग्रेस का सत्ता पर से एकाधिकार समाप्त हो गया। अन्य दल अगर स्पष्ट बहुमत प्राप्त नहीं कर सकते तो देश में मिली जुली सरकारें चलने वाला जब तक संक्रमणकाल है मिल जुले मंत्रिमंडल बनेंगे। उनमें इस प्रकार के अप्रिय दृश्य भी दिखाई देंगे। अगर इन दृश्यों को टालना है तो राजनीतिक स्तर पर, राष्ट्रीय स्तर पर कोई हल निकालना होगा। राज्यपाल के हाथों में केन्द्रीय सरकार खेले तो न लोकतंत्र मजबूत होने वाला है न संविधान की गरिमा की रक्षा होने वाली है।

[श्री अटल बिहारी वाजपेयी]

गृह मंत्री हरियाणे के कांग्रेसी नेताओं की निन्दा करने में शामिल हैं और उनकी निन्दा करके वह दिखाना चाहते हैं कि वह बड़े निष्पक्ष हैं । मैं पूछता हूं कि एक वरिष्ठ कांग्रेस के नेता की हैसियत से हरियाणे में जो कुछ हो रहा था, कांग्रेस पार्टी जो कुछ कर रही थी, उसे रोकने के लिए उन्होंने क्या किया ? और बात केवल हरियाणे की नहीं है जनता ने स्वतन्त्र पार्टी के एक सदस्य को लोकसभा में चुन कर भेजा, श्री जमना लाल, वह सदस्य स्वतन्त्र पार्टी छोड़ कर कांग्रेस में चले गये ।

प्रधान-मंत्री ने, उप-प्रधान मंत्री ने, गृह मंत्री ने यह नहीं कहा कि कांग्रेस में कोई सदस्य नहीं लिया जायेगा, पहले त्यागपत्र दे कर जनता से दोबारा विश्वास सम्पादन कर के दिखाओ । हरियाणा के कांग्रेसी नेताओं पर जिम्मेदारी डालने से नहीं चलेगा । केन्द्र में बैठे हुए कांग्रेस के नेता क्या कर रहे हैं ? दल-बदल की समस्या को अगर हल करना है, तो वह हल राजनीतिक स्तर पर होना चाहिए । मैं जानता हूं कि सैद्धान्तिक मतभेद के आधार पर दल बदले जा सकते हैं । मैं अपने उन मित्रों से सहमत नहीं हूं जिन्होंने श्री अशोक मेहता पर कुछ आक्षेप किया है । मुझे उन आक्षेपों से चोट लगी है । श्री अशोक मेहता का कांग्रेस में जाना हम पसन्द नहीं करते हैं, लेकिन मैं एक क्षण के लिए भी यह मानने के लिए तैयार नहीं हूं कि श्री अशोक मेहता मंत्री बनने के लिए कांग्रेस में गए ।

एक माननीय सदस्य : प्लानिंग कमीशन के डिपुटी चेयरमैन बनने के लिए ।

श्री अटल बिहारी वाजपेयी : लेकिन अवसरवादिता के आधार पर दल बदले जा सकते हैं और उसका इलाज राजनीतिक दलों को ढूंढना होगा । क्या कांग्रेस इस के लिए तैयार है ? अभी भी कुछ बिगड़ा नहीं है । हम इसके लिए तैयार हैं ।

श्री यशवन्तराव चव्हाण : सब को पूछिए ।

श्री अटल बिहारी वाजपेयी : सब को पूछने की बात न कीजिए । अगर कांग्रेस तैयार है, तो हम उसका समर्थन करने के लिये तैयार हैं ।

लेकिन इस का इलाज यह नहीं है कि सरकार दल बदलने की समस्या को रोकने के लिए राष्ट्रपति-शासन लागू करे । मान लीजिये, अगर हरियाणा में चुनाव हुए और चुनाव के बाद भी कोई दल स्पष्ट बहुमत में नहीं आया या कांग्रेस की तरह से आया और कुछ कांग्रेसी टूट कर विपक्ष में चले गए, तो फिर क्या स्थिति होगी ? क्या वहां पर राष्ट्रपति शासन फिर लागू कर दिया जायगा ? हरियाणा में जो कांग्रेसी टूट कर आए, उन को किसी और दल ने नहीं लिया; भारतीय जनसंघ ने किसी भी टूटने वाले सदस्य को नहीं लिया । मगर जो चौधरी देवीलाल कांग्रेस को लात मार कर निकल आए थे, जब वह फिर कांग्रेस में चले गए, तो कांग्रेस ने उनको स्वीकार कर लिया । हरियाणा में जब श्री हरिद्वारीलाल कांग्रेस छोड़ कर गए और दूसरी सरकार में भाग लिया, तो उन्होंने विधान सभा की सीट छोड़ दी, फिर से चुनाव लड़ा और कांग्रेस को पराजित कर के फिर से चुन कर आए । अभी किसी कांग्रेस के नेता को ऐसा उदाहरण रखना बाकी है ।

केवल यह कहने से काम नहीं चलेगा कि जो कुछ हुआ है उससे हमें बड़ा दुख है और हम बड़े दुखी होकर राष्ट्रपति-शासन लागू कर रहे हैं । गृह मंत्री कहते हैं कि इसमें कोई राजनीतिक उद्देश्य नहीं है; अगर राजनीतिक उद्दश्य होता तो हम कांग्रेस को फिर ले आते । कांग्रेस को कैसे ले आते ? कांग्रेस के पास बहुमत नहीं है । जहां वह कांग्रेस को अनैतिक ढंग से ला सकते हैं वहां वह चूके नहीं ।

लेकिन हरियाणा में जब दूसरे पक्ष का बहुमत था तो वह कांग्रेस को कैसे ले आते ? लेकिन क्या राष्ट्रपति शासन लागू करके वह चोर दरवाजे से कांग्रेस को नहीं ले आए ? क्या राष्ट्रपति शासन अप्रत्यक्ष रूप से कांग्रेस का शासन नहीं है ? अप्रत्यक्ष रूप से कांग्रेस का शासन लाकर भी मंत्री महोदय यह दावा करते हैं कि हम ने पार्टी के स्वार्थों की चिंता नहीं की !

अगर यह आवश्यक हो गया था कि हरियाणा में आम चुनाव होने चाहिए तो राव बीरेंद्र सिंह के मंत्री-मंडल को बनाए रख कर भी आम चुनाव हो सकते थे। क्यों नहीं हो सकते थे ? हर पांच वर्ष बाद जब देश में आम चुनाव होते हैं तो कांग्रेस सरकारें भंग नहीं की जाती हैं; वे चलती रहती हैं और चुनाव के आदेश दिये जाते हैं।

श्री रणधीर सिंह : गन्द कैसे साफ होता ?

श्री अटल बिहारी बाजपेयी : कहा जा रहा है कि गन्द कैसे साफ होता। श्री बरुआ ने कहा कि हरियाणा से बू आ रही है। अगर हरियाणा से बू आ रही है तो केन्द्रीय सरकार के निर्णय से उससे भी ज्यादा बू आ रही है।

में चेतावनी देना चाहता हूं कि राज्यपालों को छोटा डिक्टेटर बनाने की भूल न की जाये। राजनीतिक रोग का इलाज राजनीतिक स्तर पर होना चाहिए। अगर सरकार और कांग्रेस दल राज्यपालों को संविधान के साथ खिलवाड़ करने का मौका देंगे, अगर चुने हुए मुख्य मंत्री की तुलना में राज्यपाल की बात अन्तिम समझी जायेगी तो देश का लोकतंत्र खत्म हो जायेगा और किनारे पर बैठे हुए तानाशाही लाने वाले उन्हीं के बनाए हुए राजमार्ग पर चल कर दिल्ली में बैठी हुई कांग्रेस की सत्ता को भी नहीं रहने देंगे।

इस लिए यह आवश्यक है कि यह सरकार वक्त की आवाज को सुने और लोकतंत्र की रक्षा करे। हरियाणा में उसने जो कुछ किया है उस से न तो उस की प्रतिष्ठा बढ़ी है और न लोकतंत्र की।

MR. DEPUTY-SPEAKER : I will now put the motion of Shri Vajpayee to the vote of the House. The question is :

> "That this House regrets that the Government of India did not reject the report dated the 17th November, 1967 of the Governor of Haryana to the President recommending the issue of proclamation, laid on the Table of the House on the 21st November, 1967, inasmuch as the Government of Haryana enjoyed majority in the Legislature and functioned in accordance with the provisions of the Constitution."

SHRI S. M. BANERJEE : Sir, before you take votes may I request that at least the defectors should not vote ?

SHRI P. VENKATASUBBAIAH : That includes Shri Banerjee also.

The Lok Sabha divided.

[Division No. 4] **18.42 hrs.**

AYES

Adichan, Shri P. C.
Amin, Shri R. K.
Anbazhagan, Shri
Anirudhan, Shri K.

Banerjee, Shri S. M.
Bharat Singh, Shri
Brij Bhushan Lal, Shri
Deo, Shri K. P. Singh
Deo, Shri P. K.
Desai, Shri C. C.
Devgun, Shri Hardayal
Dwivedy, Shri Surendranath
Ghosh, Shri Ganesh
Goel, Shri Shri Chand
Gowd, Shri Gadilingana
Gowder, Shri Nanja
Gupta Shri Kanwar Lal
Joshi, Shri Jagannath Rao
Joshi, Shri S. M.
Kameshwar Singh, Shri
Kapoor, Shri Lakhan Lal
Karni Singh, Dr.
Kothari, Shri S. S.
Koushik, Shri K. M.
Krishnamoorthi, Shri V.
Kundu, Shri S.
Limaye, Shri Madhu
Meena, Shri Meetha Lal
Menon, Shri Vishwanatha
Misra, Shri Srinibas
Modak, Shri B. K.
Mody, Shri Piloo
Molahu Prasad, Shri
Naik, Shri R. V.
Nambiar, Shri
Narayanan, Shri
Nath Pai, Shri
Nayar, Shrimati Shakuntala
Nihal Singh, Shri
Rajaram Shri
Ramamurti, Shri P.
Ranga, Shri
Rao, Shri V. Narasimha
Ray, Shri Rabi
Reddy, Shri Eswara
Samanta, Shri S. C.
Saminathan, Shri
Santosham, Dr. M.
Sen, Shri Deven
Sezhiyan, Shri
Sharda Nand, Shri
Sharma, Shri Beni Shanker
Sharma, Shri N. S.
Sharma, Shri Yajna Datt
Somani, Shri N. K.
Sondhi, Shri M. L.
Sreedharan, Shri A.
Suraj Bhan, Shri
Tyagi, Shri O. P.
Umanath, Shri
Vajpayee, Shri Atal Bihari
Viswambharan, Shri P.
Viswanatham, Shri Tennei
Viswanathan, Shri G.
Yadav, Shri Ram Sewak
Yashpal Singh, Shri

NOES

Ahmad, Dr. I.
Ahmed, Shri F. A.
Awadesh Chandra Singh, Shri
Bajpai, Shri Shashibhushan
Barua, Shri Bedabrata
Barua, Shri R.
Basu, Dr. Maitreyee
Baswant, Shri
Bhagat, Shri B. R.
Bhakt Darshan, Shri
Bhanu Prakash Singh, Shri
Bhola Nath, Shri
Bohra, Shri Onkarlal
Brahma, Shri Rupnath
Buta Singh, Shri
Chanda, Shri Anil K.
Chanda, Shrimati Jyotsna
Chandrika Prasad, Shri
Chaturvedi, Shri R. L.
Chaudhary, Shri Nitiraj Singh
Chavan, Shri Y. B.
Choudhary, Shri Valmiki
Choudhury, Shri J. K.
Dalbir Singh, Shri
Damani, Shri S. R.
Desai, Shri Morarji
Dhillon, Shri G. S.
Dhuleshwar Meena, Shri
Dinesh Singh, Shri
Dixit, Shri G. C.
Dwivedi, Shri Nageshwar
Ering, Shri D.
Gajraj Singh Rao, Shri
Gandhi, Shrimati Indira

Ganga Devi, Shrimati
Gautam, Shri C. D.
Gavit, Shri Tukaram
Ghosh, Shri Parimal
Govind Das, Dr.
Hazarika, Shri J. N.
Heerji Bhai, Shri
Hem Raj, Shri
Himatsingka, Shri
Iqbal Singh, Shri
Jagjiwan Ram, Shri
Karan Singh, Dr.
Kasture, Shri A. S.
Kavade, Shri B. R.
Khan, Shri M. A.
Khanna, Shri P. K.
Kinder Lal, Shri
Kripalani, Shrimati Sucheta
Krishnan, Shri G. Y.
Lutfal Haque, Shri
Mahadeva Prasad, Dr.
Mahajan, Shri Vikram Chand
Maharaj Singh, Shri
Mahida, Shri Narendra Singh
Malimariyappa, Shri
Mandal, Shri Yamuna Prasad
Mane, Shri Shankarrao
Masuriya Din, Shri
Mehta, Shri Ashoka
Mehta, Shri P. M.
Menon, Shri Govinda
Mishra, Shri Bibhuti
Mishra, Shri G. S.
Mohammad Yusuf, Shri
Mohinder Kaur, Shrimati
Mukerjee, Shrimati Sharda
Murti, Shri M. S.
Padmavati Devi, Shrimati
Pahadia, Shri Jagannath
Pant, Shri K. C.
Parmar, Shri Bhaljibhai
Parthasarathy, Shri
Patel, Shri Manibhai J.
Patil, Shri Deorao
Poonacha, Shri C. M.
Pramanik, Shri J. N.
Qureshi, Shri Mohd. Shaffi
Radhabai, Shrimati B.
Raghu Ramaiah, Shri
Raj Deo Singh, Shri
Rajani Gandha Kumari
Rajasekharan, Shri
Ram, Shri T.
Ram Dhan, Shri
Ram Kishan, Shri
Ram Sewak, Shri
Ram Subhag Singh, Dr.
Ram Swarup, Shri
Rana, Shri M. B.
Randhir Singh, Shri
Rao, Shri Jaganath
Rao, Dr. K. L.
Rao, Shri K. Narayana
Rao, Shri Muthyal
Rao, Shri J. Ramapathi
Rao, Shri Thirumala
Rao, Dr. V. K. R. V.
Reddi, Shri G. S.
Reddy, Shri P. Antony
Reddy, Shri R. D.
Reddy, Shri Surendar
Rohatgi, Shrimati Sushila
Roy, Shri Bishwanath
Roy, Shrimati Uma
Saha, Dr. S. K.
Saigal, Shri A. S.
Sankata Prasad, Dr.
Sapre, Shrimati Tara
Sarma, Shri A. T.
Savitri Shyam, Shrimati
Sen, Shri Dwaipayan
Sen, Shri P. G.
Sethi, Shri P. C.
Sethuramae, Shri N.
Shambhu Nath, Shri
Sharma, Shri M. R.
Shastri, Shri B. N.
Shastri, Shri Sheopujan
Sheo Narain, Shri
Sher Singh, Shri
Sheth, Shri T. M.
Shinde, Shri Annasahib
Shinkre, Shri
Shiv Chandika Prasad, Shri
Shukla, Shri Vidya Charan
Sidheshwar Prasad, Shri
Singh, Shri D. N.
Singh, Shri D. V.
Sinha, Shri Mudrika
Sinha, Shri Satya Narayan
Snatak, Shri Nar Deo
Sonar, Dr. A. G.
Sonavane, Shri
Sudarsanam, Shri M.
Supakar, Shri Sradhakar
Surendra Pal Singh, Shri
Swaran Singh, Shri
Venkatasubbaiah, Shri P.
Vyas, Shri Ramesh Chandra

MR. DEPUTY-SPEAKER : The result of the division is :

Ayes—66

Noes—143

The 'Noes' have it; the 'Noes' have it.

The motion was negatived.

MR. DEPUTY-SPEAKER : Now I shall put to the vote of the House the motion moved by the Home Minister.

The question is :

"That this House approves the Proclamation issued by the President of India on the 21st November, 1967, under article 356 of the Constitution in relation to the State of Haryana."

The motion was adopted.

18·45 Hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, November 22, 1967/Agrahayana 1, 1889 (Saka).

M81LSS/67—1010—13-2-68—GIPF.